Fourth Series, Vol.II, No.5

Friday, November 15, 1968
Kartika 24, 1890 (Saka)

# LOK SABHA DEBATES

(Sixth Session)

(Vol. II contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

*Price : Rs. 1.00*

CONTENTS

COLUMNS

*No. 5—Friday, November* 15, 1968/*Kartika* 24, 1890 (*Saka*)

Oral Answers to Questions—

*Starred Question Nos. 121, 126 and 140 ... 1–32

Writteen Answers to Questions—

Starred Question Nos. 122 to 125, 127 to 139 and 141 to 150. ... 33-61

Unstarred Questions Nos. 760 to 902, 904 to 913, 915 to 931, 933 to 956 and 958 .. .. .. .. 61–216

Correction of Answers to Questions—

1. US Q. 3297 dated 9-8-1968; ... 216
2. US Q. 2460 dated 2-8-1968; ... 216–18
3. US Q. 10398 dated 10-5-1968; and ... 218–19
4. US Q. 5466 dated 23-8-1968. ... 219

Calling Attention to Matter of Urgent Public Importance—
Non-implementation of Kothari Commission Recommendations .. .. .. .. .. .. .. 219–37

Papers Laid on the Table .. .. .. .. .. 237–45

Question of Privilege against *Aryavarat*, Patna ... 245–47

Business of the House .. .. .. 247–54

Election to Committee—

Court of University of Delhi ... 254–55

Bills Introduced—

1. Indian Railways (Amendment) Bill .. .. 255–76
2. Delhi High Court (Amendment) Bill .. 277–78

Central Industrial Security Force Bill—

Motion to Consider, as passed by Rajya Sabha ... 278–88

Committee on Private Members Bill and Resolutions—
Thirtyeighth Report .. .. .. .. .. 288

Bills Introduced—

(1) The Constitution (Amendment) Bill, 1968 (*Amendment of artcle* 130) by Shri Yashpal Singh .. .. 295

(2) The Constitution (Amendment) Bill, 1968 (*Amendment of Seventh Schedule*) by Shri Yashpal Singh .. .. 295

(3) The Slum Areas (Improvement and Clearance) Amendment Bill, 1968 (*Substitution of section* 20) by Shri Om Prakash Tyagi .. .. .. .. .. 289

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

L55LSS/68—1

COLUMNS

(4) The Constitution (Amendment) Bill, 1968 (*Amendment of the First Schedule*) by Shri Bhola Nath Master .. 289

(5) The Code of Criminal Procedure (Amendment) Bill, 1968 (*Amendment of Section* 421) by Shri Anand Narain Mulla .. .. .. .. .. .. 289–90

(6) The Parliament Library Bill, 1968 by Shri Diwan Chand Sharma .. .. .. .. .. .. 290

(7) The Civil Aviation (Licensing) Bill, 1968 by Shri Diwan Chand Sharma .. .. .. .. 290–91

(8) The Foreigners (Amendment) Bill, 1968 (*Amendment of section* 3) by Shri Jagannath Rao Joshi .. .. 291

(9) The Constitution (Amendment) Bill, 1968 (*Amendment of articles* 75, 164 *etc.*) by Shri Kameshwar Singh .. 291

(10) The Constitution (Amendment) Bill, 1968 (*Amendment of First Schedule*) by Shri Maharaj Singh Bharti .. 292

(11) The Publication of Political Party Accounts Bill, 1968 by Shri Shri Chand Goyal .. .. .. .. 292

(12) The Buffaloes Development Board Bill, 1968 by Shri Maharaj Singh Bharti .. .. .. .. 292–93

(13) The Power Generating Corporation of India, Bill, 1968 by Shri Maharaj Singh Bharti .. .. .. 293

(14) The Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla .. .. .. .. .. 293–94

(15) The Gorakhpur University (Amendment) Bill, 1968 (*Amendment of Section* 5) by Shri Rajdeo Singh .. .. 294

(16) The Government Servants (Receipt of Fee) Bill, 1968 by George Fernandes .. .. 295

Treason Bill—

By Shri Yashpal Singh .. .. 296–355

Motion to Circulate—*Negatived* .. 296–355

Shri Sheo Narain .. .. 297–99

Shri Om Prakash Tyagi .. 299–304

Shri D. C. Sharma .. .. 304–06

Shri Vasudevan Nair .. 306–11

Shri Rabi Ray .. .. 311–14

Shri Samar Guha .. .. 314–17

Shri Kanwar Lal Gupta .. 317–23

Shri Tenneti Viswanatham .. 323–25

Shri Abdul Ghani Dar .. 325–37

Shri Bhola Nath Master .. 338–41

Shri Lobo Prabhu .. .. 341–43

Dr. Ranen Sen .. .. 343–44

| | COLUMNS |
|---|---|
| Shri Beni Shanker Sharma .. | 344–47 |
| Shri Humayun Kabir | 347–50 |
| Shri K. S. Ramaswamy | 350–51 |
| Shri Yashpal Singh | 351–53 |
| Motion *re.* Contempt of House | 355–56 |
| Constitution (Amendment) Bill— | |
| (*Amendment of article* 368) by Shri Nath Pai .. | 356–62 |
| Motion to Consider, as reported by Joint Committee— | |
| Shri Nath Pai | |
| Half-an-Hour Discussion— | |
| Smuggling of Goods on West Bengal and Bihar | |
| Borders with Nepal .. | 362–80 |
| Shri Beni Shanker Sharma | 362–67 |
| Shri K. C. Pant .. | 368–80 |

# LOK SABHA

*Friday, November 15, 1968/Kartika 24, 1890 (Saka)*

*The Lok Sabha met at Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

## ORAL ANSWERS TO QUESTIONS

MR. SPEAKER : Questions S. Q. No. 121.

SHRI S. M. BANERJEE : May I request that Q. Nos. 126 and 140 may also be taken up along with this, because they are all connected ?

MR. SPEAKER : Questions. S. Q. No. 127 may also be taken up along with these.

SHRI Y. B. CHAVAN : Q. No. 127 is a separate question by itself. I shall answer the others together.

### JUDICIAL INQUIRY INTO ALLEGED POLICE EXCESSES AT INDRAPRASTHA BHAVAN, NEW DELHI IN SEPTEMBER, 1968

+

*121. SHRI RABI RAY :
SHRI BAL RAJ MADHOK :
SHRI KAMESHWAR SINGH :
SHRI S. S. KOTHARI :
SHRI LAKHAN LAL KAPOOR :
SHRI NITIRAJ SINGH CHAUDHARY :
SHRI KANWAR LAL GUPTA :
SHRI D. C. SHARMA :
SHRI RAM KISHAN GUPTA :
SHRI NIHAL SINGH :
SHRI R. K. SINHA :
SHRI P. K. DEO :
SHRI RAMAVTAR SHARMA :
SHRI SITARAM KESRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the one-man Commission has submitted its report on the alleged police excesses in Delhi including the incident in the Indraprastha Bhavan;

(b) if so, whether a copy of the report would be laid on the Table;

(c) the terms of reference of the Commission;

(d) whether there was a demand for a Judicial inquiry into the alleged excesses by the police; and

(e) if so, the reaction of Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). The Lt. Governor, Delhi had instructed the Deputy Commissioner, Delhi, to inquire into and report on the happenings in and around the Indraprastha Bhavan on September 19, 1968. He submitted his first report on 24th September, 1968. The Deputy Commissioner had been asked to make further inquiries to find out the precise part played by the officers who entered the building along with the Police force, of which they were in-charge. His further report was received by the Government on 12th November and is under examination.

(d) Yes, Sir.

(e) The judicial inquiry is made to find out what are broadly the facts of a given incident. The broad facts regarding the happenings in and around Indraprastha Bhavan on September 19, 1968 have already been brought out by

the 'fact finding inquiry' made by the Deputy Commissioner. His conclusions were specific enough to initiate departmental inquiries in respect of certain senior officers. Government have accepted the conclusions reached by the Deputy Commissioner regarding the very wrong use of force, and have accordingly, framed and communicated definite charges to the officers concerned. Shri A. S. Ramachandra Rao, one of the Commissioners for Departmental Inquiries under the Central Vigilance Commission, will inqure into the charges framed against such officers. In view of the action already taken, no useful purpose will be served by any further judicial inquiry.

POLICE ACTION AGAINST GOVERNMENT EMPLOYEES IN DELHI

+

*126. SHRI M. L. SONDHI :
SHRI C. K. CHAKRAPANI:
SHRI H. N. MUKERJEE :
SHRI K. RAMANI :
SHRI K. M. MADHUKAR :
SHRI VASUDEVAN NAIR :
SHRI UMANATH :
SHRI MAHARAJ SINGH BHARATI :
SHRI CHANDRA SHEKHAR SINGH :
SHRI LATAFAT ALI KHAN :
SHRI DEVEN SEN :
SHRI DEORAO PATIL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons injured on the 19th September, 1968 as a result of the police action taken against Government employees in Delhi;

(b) how many of them died; and

(c) the amount of compensation Government have given to the families of the dead and injured persons ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) About 100 persons were injured in the Y-shaped building, Indraprastha Estate as a result of the Indiscriminate use of force made by the police after they had entered the building at about 3 P.M.

(b) No one died as a result of any police action.

(c) The Government have sanctioned payments of *ex-gratia* grants ranging from Rs. 1,000 to Rs. 250 for persons who had received injuries. An *ex-gratia* grant of Rs. 5,000 to the family of the deceased Shri Arjun Singh has also been sanctioned. Action to disburse these amounts is being taken by the Delhi Administration.

USE OF FORCE DURING CENTRAL GOVERNMENT EMPLOYEES' STRIKE

+

*140. SHRI S. M. BANERJEE :
SHRI K. M. ABRAHAM :
SHRI SHARDA NAND :
SHRI NAMBIAR :
SHRIMATI SUSEELA GOPALAN :
SHRI SAMAR GUHA :
DR. RANEN SEN :
SHRI J. B. SINGH :
SHRI JYOTIRMOY BASU :
SHRI ABDUL GANI DAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether police had resorted to use of force including firing to disperse the striking Central Government employees at several places on the 19th September, 1968;

(b) if so, the names of places where use of force was resorted to;

(c) how many persons were injured and killed in these incidents;

(d) whether any judicial enquiry or any other enquiry has been ordered into these incidents;

(e) if so, the findings thereof; and

(f) the details of compensation, if any, paid to the families of the deceased and to those injured ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (f). A statement is laid on the Table of the House.

*Statement*

*Police Firing*

Police firing had to be resorted to at Bikaner, Pathankot, Shahdol and Gauhati in order to disperse unlawful assemblies from whom danger to life and property was apprehended. Brief details are given in the following paragraphs.

*Pathankot*

2. At Pathankot, five persons lost their lives and 19 received bullet injuries. A magisterial inquiry was held into this incident. Its findings are that firing had to be resorted to in view of the serious threat to life and property from the violent and furious mob which were throwing stones and other missiles on the police and had not dispersed despite repealed warning given by the Sub-Divisional Magistrate. The findings of the magisterial inquiry have been accepted by the Governor of Punjab who has at the same time sanctioned *ex-gratia* relief of Rs. 5,000 to the next of kin of each of the deceased persons at Pathankot and *ex-gratia* relief ranging from Rs. 2,500 to Rs. 250 for each person who suffered bullet injury. According to information furnished by the State Government a sum of Rs. 34,250 has already been disbursed and only one payment of *ex-gratia* relief remains to be disbursed.

*Bikaner*

3. At Bikaner, one person was killed and 23 injured as a result of police firing. The Commissioner, Border Districts, Rajasthan is enquiring into the firing at Bikaner. His report is awaited. Details regarding payments, if any, made by the State Government are being ascertained.

*Shahdol*

4. No one was killed as a result of firing. Information regarding the number of injured persons, the enquiry, if any, held into the incident and details of payments if any made by the State Governmtnt to the injured are being ascertained.

*Gauhati*

5. No one was killed as a result of firing at Gauhati. The number of the injured, the enquiry, if any, held into the incident and the details of payments made, if any, by the State Government are being ascertained.

*Use of Tear Gas and Lathi Charge*

*Adra*

6. The police had to resort to tear gas and a mild lathi charge at Adra in Purulia District in West Bengal when a violent mob tried to force their way into the railway station platform to prevent a train from moving. No one is reported to have been injured.

*Sarai-Rohilla and Indraprastha Bhavan, Delhi*

7. The police had to resort to tear gas at Sarai-Rohilla area and the Indraprastha Bhavan at 1 PM in order to control unruly crowds No one is reported to have injured in these incidents. (Note-the police action inside the 'Y' building, Indraprastha Estate between 3.00 to 3.40 PM has not been counted as use of force with the object of dispersing the striking Government employees. As has already been explained in the House on November 13, 1968, it was a very wrong use of force. In this incident, no one was killed as a result of indiscriminate use of force by the police, but about 100 persons were injured).

*Information from other States*

8. According to information furnished by the State Governments, there was no use of force in Mysore, Uttar Pradesh, Bihar, Gujarat and in the Union territories of Goa, Andaman & Nicobar Islands, Manipur, Chandigarh, Himachal Pradesh and Pondicherry. Details from other States and Union territories regarding the number of occasions and the places where use of force other

than firing was resorted to, are being collected.

**श्री रवि राय** : सवाल पूछने से पहले अध्यक्ष महोदय, मैं आप से अनुरोध करूंगा कि आप इस महत्वपूर्ण चीज पर हमारे सवालों का ठीक ढंग से जवाब दिलायें । एक चीज साबित हो चुकी है । मंत्रिमंडल के मंत्री श्री जगन्नाथ राव से लेकर इस सदन के जितने विरोधी दल हैं स्वतंत्र पार्टी सहित, सब ने मांग की है कि इसकी न्यायिक जांच होनी चाहिये, इंद्रप्रस्थ भवन में जो कुछ हुआ है उसकी न्यायिक जांच होनी चाहिये । मंत्री महोदय ने जो जवाब पढ़ कर सुनाया है उसमें कोई जवाब हो नहीं है और सारी चीज पर पर्दा डालने की उन्होंने कोशिश की है और सदन को गुमराह करने की कोशिश की है ।

अध्यक्ष महोदय मैं आपको कुछ प्रमाण देना चाहूंगा और उनके आधार पर यह साबित करने का प्रयत्न करूंगा कि यह ऐसा प्रश्न है कि इसकी कम से कम न्यायिक जांच तो हो ही जानी चाहिये, सरकार ने जो पाप किया है, उसकी न्यायिक जांच तो होनी ही चाहिये ।

अभी मंत्री महोदय ने बताया है कि न्यायिक जांच की मांग हुई थी और उन्होंने रामचन्द्र राव साहब को इस काम के लिए मुकर्रर किया है . . . .

**श्री विभूति मिश्र** : इस सवाल पर काफी बहस हो चुकी है । नो-कान्फिडेंस मोशन के दौरान इसी पर चर्चा हुई है । अब इस सवाल की जरूरत नहीं है । (**इंटरप्शंस**)

**एक माननीय सदस्य** : घबराते क्यों हैं ?

**श्री रवि राय** : इस खास विषय पर विस्तृत चर्चा नहीं हुई है ।

SHRI M. L. SONDHI : If such provocation is there, then such interruptions also will be there. What is the example that Shri Bibhuti Mishra is setting here? (*Interruptions*).

MR. SPEAKER : We have already spent two days over this issue...

SHRI M. L. SONDHI : We shall spend 200 days over this question. It is a question of human liberty. This country is a democracy. It is not ruled by Ayub Khan. If Shri Y. B. Chavan wants to emulate Ayub Khan we cannot allow him to have his way... (*Interruptions*).

MR. SPEAKER : Order, order.

Three questions have been answered by the hon. Minister together. There are about 20 names appearing in all the three questions. Perhaps, the number may be more also, because I have not seen the number of Members appearing on Q. No. 140. This means that we are going to devote one full hour to this question. I do not mind. But that would mean that the other questions will not come up. We have had discussion on the same subject for two days, and Shri M. L. Sondhi says we have to discuss it for 200 days; I have no objection. After all, I am only to sit in the Chair; the Speaker does not suffer; but the whole House would suffer and the other questions will not come up.

SHRI S. M. BANERJEE : We admire your patience.

SHRI M. L. SONDHI : It is a question of human liberty.

MR. SPEAKER : My point is that it is the House as a whole that loses the other questions. The other questions would all be blocked. I have to call all those Members whose names appear on these three questions; I cannot avoid it; I cannot discriminate amongst them. We have already discussed this question for two days. I do not know what additional information will come from Government now; I do not know if they have changed their mind in one day. So, I would only say that the net result of these questions or this Question Hour would be one more hour added to the two days for which this subject has already been discussed. Therefore, let hon. Members bear that in mind.

**श्री रबि राय** : राम चन्द्र राव साहब को लेकर जो कमिशन बनाया गया है वह न्यायिक जांच नहीं है । न्यायिक जांच में सब चीजें सामने आ जायेंगी, भंडा-फोड़ हो जाएगा । इसलिए आप जानबूझ कर न्यायिक जांच नहीं करा रहे हैं । मैं पहला सवाल तो यह पूछना चाहता हूं कि अर्जुन सिंह की मृत्यु के बारे में जो पोस्ट मार्टम रिपोर्ट है, वह रिपोर्ट उनकी पत्नी को क्यों नहीं दी गई ।

राम चन्द्र राव को क्या करने के लिए कहा गया है ? मैं आपको इसे पढ़ कर सुनाना चाहता हूं ।

"You are therefore guilty of dereliction of duty and of failure to exercise adequate command and control over the force under your charge.".

इस पर उन्हें सिर्फ जांच करने के लिए कहा गया है । जिस ढंग से अर्जुन सिंह की मृत्यु हुई, उसकी जांच करने के लिए जानबूझ कर नहीं कहा गया है । टंडन की जो खुद की रिपोर्ट है, उस में उन्होंने खुद माना है

"It is difficult to give an account of how things happened inside the building. The police force indulged in greater rowdyism than the one they had gone to quell.".

टंडन साहब खुद कह रहे हैं कि पुलिस ने बहुत ज्यादा राउडिज्म किया । इस वास्ते आपके द्वारा मैं मंत्री महोदय से पूछना चाहता हूं कि क्या यह जरूरी नहीं हो जाता है कि वह इसको न्यायिक जांच करें क्योंकि रामचन्द्र राव खुद एक सरकारी अफसर हैं और यह तो एक विभागीय इन्क्वायरी होगी, यह न्यायिक जांच नहीं होगी ।

मैं एक और जानकारी आपको देना चाहता हूं । जो पोस्ट मार्टम रिपोर्ट है जिस को हमने किसी तरह से प्राप्त किया है उसको मैं आपकी आज्ञा से सभा पटल पर रखना चाहूंगा । इस में क्या साजिश हुई है यह मैं आपको बतलाना चाहता हूं । इसको क्यों नहीं दिया गया यह मैं आपको बतलाना चाहता हूं । अर्जुन सिंह को अस्पताल में ओ० पी० डी० में लाया गया, उस वक्त उनके हाथ पर अर्जुन सिंह लिखा हुआ था । लेकिन अस्पताल के आउट पेशन्ट्स टिकट पर लिखा हुआ है, "नेम अननोन" । यह जानबूझ कर लिखा गया है । इस बारे में डाक्टरों के साथ साजिश हुई थी ।

उन को इन्द्रप्रस्थ भवन की इमारत में ही मार दिया गया था, मर्डर किया गया था, और उसके बाद नीचे गिरा दिया गया । पोस्टमार्टम रिपोर्ट में "इंजरीज" के नीचे नम्बर (13) पर यह लिखा हुआ है :

"Lacerated wound vertical at the junction of penis with scrotum in lower part".

यह खुद पुलिस डाक्टर की रिपोर्ट है । इस का मतलब है कि उन को इमारत में मार डाला गया था, उन की बुरी तरह पिटाई की गई थी और फिर यह दिखाने के लिए कि उनकी मृत्यु गिरने से हुई है, उनको इमारत से नीचे गिरा दिया गया । पोस्ट मार्टम रिपोर्ट में यह भी लिखा है :

"Eyes both practically open, cornea clear; blood from ears, nostrils, mouth".

इस का मतलब साफ़ है कि पुलिस ने अर्जुन सिंह को इमारत में मार डाला था । पोस्ट मार्टम रिपोर्ट इस का अकाट्य प्रमाण है । मैं यह जानना चाहता हूं कि इस सुबूत को मद्देनजर रखते हुए और यह देखते हुए कि श्री राम चन्द्र राव द्वारा एन्क्वायरी किये जाने से कुछ नहीं हो पायेगा, क्या मंत्री महोदय इस कांड की न्यायिक जांच की मांग को मान लेंगे ।

SHRI Y. B. CHAVAN : The hon. Member has tried to interpret the post-mortem report. I humbly submit I do not agree with his interpretation.

SHRI M. L. SONDHI : How? Be specific.

SHRI Y. B. CHAVAN : I do not want to argue it.

SHRI M. L. SONDHI : Why not? There is the post-mortem report. He was killed inside the building...

MR. SPEAKER : He will have to sit down. I can assure him that he is not going to repeat it. He has no right to get up any time. There must be some limit.

SHRI M. L. SONDHI : I am only asking for a clarification.

SHRI Y. B. CHAVAN : As far as sending a copy of the post-mortem report is concerned, my information is that the report was asked for by LIC possibly for the purpose of insurance. It could not be sent at that time because the report was with the D.C. I am told that on the 13th, a copy has been given to LIC. I am not sure whether the family members of Arjan Singh themselves asked for the report. If they do, certainly they will also be given a copy.

I have explained in the reply itself as to why Government do not consider a judicial inquiry necessary.

**श्री रवि राय** : 1966 में प्रकाशित "सिविल डिसटर्बेंसिज़" नाम की एक किताब में, जिस की भूमिका उस समय के गृह मंत्री, श्री नन्दा, उस समय के ला मिनिस्टर, श्री ए० के० सेन और उस समय के डिफेंस मिनिस्टर, श्री चव्हाण, ने लिखी थी, पुलिस द्वारा शक्ति का प्रयोग किये जाने के सम्बन्ध में लिखा है :

> "The main principle to be observed is that the minimum necessary force to achieve the desired object should be used, regulating it according to the circumstances of each case".

स्वयं श्री टंडन ने 19 तारीख से दो दिन पहले एक सर्कुलर में अपने अफ़सरों को इस प्रकार लिखा था :

> "It is expected that in dealing with situations that might arise our officers will show tact, resourcefulness, and firmness but there should be no hesitation in using minimum force necessary when it becomes unavoidable".

लेकिन यहां तो जानबूझकर फ़ोर्स इस्तेमाल कर के एक आदमी को मार डाला गया।

क्या यह सही है कि 19 तारीख से पहले सेंट्रल रिज़र्व पुलिस के अफ़सरों को छुट्टी पर जाने के लिए कहा गया था; यदि हां, तो क्यों? पिछली हड़ताल के समय से दिल्ली पुलिस को सिर्फ़ ट्रैफ़िक का काम दिया जा रहा है। 19 तारीख के कांड में दिल्ली पुलिस को सिर्फ़ पानी पिलाने का काम दिया गया। उन को ला एण्ड आर्डर मेनटेन करने का काम नहीं दिया गया। वह काम दो दिन पहले सेंट्रल रिज़र्व पुलिस को दे दिया गया। मैं जानना चाहता हूं कि क्या कारण है कि ला एंड आर्डर मेनटेन करने का काम दिल्ली पुलिस को न सौंप कर सेंट्रल रिज़र्व पुलिस को सौंपा गया?

SHRI Y. B. CHAVAN : The hon. member appears to be misinformed. Naturally the whole Delhi police had to be used in different places, and naturally they had to take the assistance of the C.R.P. also. Nobody was asked to go on leave. The C.R.P. alone was not used. Both the C.R.P. and the Delhi police had to be used in different places.

**श्री रवि राय** : अध्यक्ष महोदय, मेरे सवाल का जवाब नहीं मिला है। मान लीजिए, हड़ताल होती है, और गड़बड़ होती है, तो ला एंड आर्डर की रक्षा करने की ज़िम्मेदारी दिल्ली पुलिस को दी जाती है या बाहर की पुलिस को?

MR. SPEAKER : He has said that both were used.

SHRI BAL RAJ MADHOK : The hon. Home Minister has repeated the answer that has been given, but though he refused to appoint a judicial enquiry,

an unofficial judicial enquiry was appointed with Mr. Sarjoo Prasad, ex-Chief Justice of Rajasthan and Mr. Trikumdas, senior advocate of the Supreme Court, and their report has been placed on the Table of the House. I would like to read a few passages from this report. They say :

"We were sad and shocked to see the ravages and depredations perpetrated by the policemen inside the building and to hear of the harrowing tale of their brutal and merciless assault on the people without any discrimination of their rank or position and regardless of their being guilty or innocent."

Then, they say :

"Nonetheless, they appear to have been mostly loyal workers."

In another place, they say :

"It is more than apparent from the evidence that medical aid to the injured and sufferers was neither available nor were thought of."

Then they say that even ladies were very badly treated. Again, they say :

"We feel at the same time that if any administration is to survive with the slightest pretence to civilisation it must strongly condemn such lawlessness on the part of the police and severely punish those responsible for the outrages."

Finally, they say :

"In our opinion, the whole matter pre-eminently requires a thorough judicial investigation."

This is a long report and conclusions are also there. All the facts in this report point to one thing, that the police had almost run amuck. Suggestions have been made in the press as also in the public that it could not have been just by accident. There are two explanations that are being given, One is that perhaps there were some infiltrators in the police who wanted to victimise the loyal workers. The second suggestion is that, as the Cabinet is divided, just as in the case of November 7, 1966, they tried to use the demonstrations to oust Mr. Nanda, similarly they might have been trying to take revenge on some Minister for their own party purposes. In view of the fact that such serious allegations have been made, in view of the fact that the force used was beyond any limit or proportion, in view of the fact that there are doubts about facts,—for example about Arjun Singh they say he died by accident, but the *post mortem* report says he might have been murdered and thrown out—in view of all these things, in view of all the criteria, conditions and circumstances, because of which a judicial commission is appointed being present in the Indraprastha Estate incident, is not a judicial enquiry warranted ? We ask for judicial enquiry for other small things also, but here so many other issues are involved. I would submit it is wrong to simply connect it with the strike. The strike might have been good, bad or indifferent. But it is a much wider question. It involves the question of civil liberties. It involves the question of administrative propriety. It involves the question of rule of law. It involves the question whether this Government are protectors of law or murderers of law. Such wider questions are involved. Why should the Government avoid having a judicial inquiry ? Will the Government reconsider its decision and appoint a judicial Commissioner forthwith so that all the facts relating to this incident which are agitating the minds of the public are brought out ?

SHRI Y. B. CHAVAN : Government has already explained one position. There was an excessive use of Police force. We have not denied that fact. Really speaking it is very deplorable. I have admitted that fact.

Secondly, if you go through the very facts that took place that day, you will realise one thing. He has suggested whether some outside element was involved in the Police, etc. I have no reason to suspect that firstly because it was not the Police constabulary that entered on their own. If we go through the fact of it, some senior officer took

a decision at a certain stage inside the building. The basic defect in the whole scheme was this decision if you see all the facts about what happened on that day. That decision to send the constabulary inside the building was itself a very wrong decision. Therefore I do not see that this decision was taken by any constabulary or outside element. Once unfortunately the Police are asked to go inside, who does what becomes everybody's responsibility. This is an unfortunate situation. I have also said that the Deputy Commissioner had been asked to inquire further as to what happened when the Police entered the office. Those details were inquired into and only a couple of days back we received the report which is under examination.

SHRI BAL RAJ MADHOK : That points to the fact that certain things are still not clear. If you are so sure of the facts, why do you not order a judicial enquiry ?

MR. SPEAKER : Mr. Kameshwar Singh.

श्री शिवचरण लाल : अध्यक्ष महोदय, दूसरा सवाल क्यों नहीं लेते ? 25 मिनट इसी सवाल पर हो रहे हैं ।

MR. SPEAKER : Just now I said you are keeping quiet when all have argued the case.

SHRI SHRI CHAND GOYAL : This question of clubbing questions deprives those who have given a preference. Then once in a session we get this chance. By clubbing these you are depriving us.

MR. SPEAKER : What should I do, tell me ?

SHRI SHRI CHAND GOYAL : No question of clubbing should come in.

SHRI S. S. KOTHARI : The incidents that happened at Indraprastha on September 19 would shame the conscience of any civilised Government. It is most regrettable that the Home Minister has not cared to order a judicial inquiry. I would put it to him that the exact circumstances of Arjun Singh's death are still not known—whether he was thrown out or whether he was killed and thrown out. What exactly happened, nobody knows. The second important point at this stage is in the Magistrate's report, he said—this is from the *Indian Express* of 13-11-68—that the DM has not been able to apportion the blame. Who precisely is responsible for the use of excessive force inside Indraprastha ? That fact also is not known. It is most necessary that a judicial inquiry should be ordered, so that various facts can come out. My question is : what steps are the Government taking to ensure that there is no recurrence of such incidents in the future anywhere in the country. And, secondly, the widow of Arjun Singh has filed a claim against the Government for Rs. 2 lakhs. Will the Home Minister agree that he does not contest this claim because she has worked out the amount that Arjun Singh would have earned in his life-time had he lived and not been murdered in such dastardly circumstances. The Home Minister should reply to these questions very clearly because we are in a democracy and not dictatorship, in this country.

SHRI Y. B. CHAVAN : So far as recurrence of such matters is concerned, certainly we have to take necessary steps for that. The only way of stopping the recurrence of such things is to punish the persons who take wrong decisions. That is the only thing that can be done.

SHRI JYOTIRMOY BASU : Shoot them.

SHRI Y. B. CHAVAN : We are in a democratic India. (*Interruption*)

SEVERAL HON. MEMBERS *rose*—

SHRI VASUDEVAN NAIR : He should not speak of democracy at least in this session of Parliament till we forget all this story.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, सवालों के जवाब नहीं दिए जा रहे हैं ।

SHRI Y. B. CHAVAN : The hon. Member raised the question about the recurrence of such things. I mentioned about the recurrence. Then the other thing that he mentioned was about compensation. It was a sort of *ex-gratia* relief; that was the measure that was taken. Normally, in such cases this is the amount that is sanctioned. For a life, it is very difficult to calculate the compensation in terms of money. Life is invaluable. (*Interruption*)

MR. SPEAKER : Order, order. Shri Lakhanlal Kapoor.

**श्री लखन लाल कपूर :** अध्यक्ष महोदय, दिल्ली के अन्दर इन्द्रप्रस्थ में जो कुछ हुआ वह मारे समाज के लिए लज्जा का विषय है। मैं पठानकोट, मलयानी, लामडिंग, बाम्बे, बीकानेर आदि जहां-जहां फायरिंग हुई है उस विषय में कुछ पूछना चाहता हूं। 19 तारीख को पठानकोट में फायरिंग हुई और 21 को मैं वहां गया था। मैंने घटनास्थल पर जा कर सारी बातों की जांच करने की कोशिश की है। जैसा अभी मंत्री महोदय ने कहा कि यह डेमोक्रेटिक इंडिया है, यहां किसी को इस तरह से हुँग नहीं किया जा सकता है तो मैं कहना चाहता हूं कि आपने जो इस तरह के आर्डर्स दे कर लोगों को फायरिंग से और गोली से भूना है यह क्या डेमोक्रेटिक इंडिया का कोई असूल है ?

दूसरी तरफ पठानकोट में राजबहादुर खलासी के क्वार्टर में घुस कर पुलिस ने उसको गोली मारी है··· (**व्यवधान**) ··· मैं यह कहना चाहता हूं कि एक तरफ डेमोक्रेसी की दोहाई आप देते हैं और दूसरी तरफ पठानकोट में रेलवे खलासी के क्वार्टर में जाकर राजबहादुर को गोली मारते हैं, यह कौनसी डेमोक्रेसी है ? दूसरी चीज़ मैं यह जानना चाहता हूं कि पठानकोट में किस दर्जे के मैजिस्ट्रेट ने फायरिंग का आर्डर दिया ? क्या यह सही है कि सब-डिवीजनल मैजिस्ट्रेट ने फायरिंग का आर्डर दिया है ? यदि सब डिवीजनल मैजिस्ट्रेट ने फायरिंग आर्डर दिया है तो उसकी एन्क्वायरी किस दर्जे के मैजिस्ट्रेट ने की है ? क्या उससे नीचे के दर्जे के मैजिस्ट्रेट ने की है ?

दूसरी बात मैं कहना चाहता हूं कि बीकानेर में क्या 144 धारा वहां पर लागू थी ? क्या वहां पर फायरिंग करने के पहले वार्निंग दी गई थी और किस मैजिस्ट्रेट ने गोली चलाने का आर्डर दिया ?

मलयानी, गोहाटी का मैं कहना चाहता हूं, मलयानी में बिना वार्निंग और बिना 144 के उनके ऊपर गोली चलायी गई और उन्हें मारा गया। इसी तरह से वहां पर रास्ता चलते हुए लोगों को गोली से मारा गया है। वह कोई कर्मचारी नहीं थे। तो मैं जानना चाहता हूं कि जो रोड पर चलने वाले राही थे, जो कर्मचारी नहीं थे, क्या उनको गोली मारी गई या नहीं ?

इसी तरह लामडिंग में भी बिना मैजिस्ट्रेट के आर्डर के गोली चलाई गई, यह सही है या नहीं ? पुलिस ने अपनी तबियत से लामडिंग में गोली चलाई। इसी तरह से न्यू गोहाटी में भी गोली चलाई गई, क्या यह सही है कि वहां पर सत्याग्रही ट्रक पर बैठे हुए थे, उनकी तरफ से किसी तरह का प्रोवोकेशन नहीं हुआ था, कोई पत्थर नहीं चलाया गया था, बल्कि पुलिस की तरफ से उनको प्रोवोक किया गया, लाठी चलाई गई, गोली चलाई गई। वहां पर युवतियों को नंगा किया गया, कपड़े खोल कर सड़क पर टहलाया गया ? क्या आपकी डेमोक्रेसी में ऐसा हुआ है ?

SHRI Y. B. CHAVAN : I have given the general outline of the happenings in Pathankot in the statement given here. I am not sure about the seniority of the magistrate who enquired into it.

SHRI S. M. BANERJEE : SDM is always senior to a magistrate. That is commonsense.

SHRI Y. B. CHAVAN : It is not necessarily commonsense. Juniority is not the point here. It is the independence. He may be junior to him in service, but he was not subordinate to him. That is the main criterion.

**श्री नीतीराज सिंह चौधरी** : मैं गृह मंत्री महोदय से जानना चाहता हूं कि 20 सितम्बर को प्रधान मंत्री जी की उपमंत्री कुछ संसद् सदस्यों के साथ इन्द्रप्रस्थ भवन गई थीं--क्या उन्होंने अपनी कोई रिपोर्ट प्रधान मंत्री जी या किसी अन्य मंत्री को दी है ? यदि हां, तो क्या यह सदन उस रिपोर्ट को जान सकता है ? क्या जांच अधिकारी ने उनसे भी कोई जानकारी ली थी ?

SHRI Y. B. CHAVAN : I do remember the Deputy Minister to the Prime Minister had visited the place. May be she submitted, not a report but a sort of note. I remember that. But I have not got the details of it here.

**श्री कंवर लाल गुप्त** : अध्यक्ष महोदय, मैं मानता हूं कि होम मिनिस्टर हमेशा एक मजबूत आदमी होता है और उसकी मिसाल एक विलवेड से दी जाती है, जो अपने लवर को आंखों से भी मारती है, इशारों से भी मारती है और भी कई तरह से मारती है, लेकिन अध्यक्ष महोदय, हमारे होम मिनिस्टर **बिलवेड-मायनस-लव है** . . .

MR. SPEAKER : What are we discussing now? The whole one hour is wasted.

**श्री कंवर लाल गुप्त** : अभी मन्त्री महोदय ने कहा है कि जो एन्क्वायरी इन्होंने कराई है, उसके पूरे तथ्य आ गये हैं। मैं मंत्री महोदय से कहना चाहता हूं--अभी जो तथ्य आये हैं, वे पूरे नहीं हैं, इनकम्पलीट हैं, पार्शल हैं। मैं मंत्री महोदय से पूछना चाहता हूं कि क्या यह सही है कि एफ० आई० आर० जिस पुलिस अधिकारी ने लिखवाई इस इन्द्रप्रस्थ कांड के बारे में, क्या डिप्टी कमिश्नर ने उस से बयान भी नहीं लिया ?

दूसरे--क्या यह सही है कि डिप्टी कमिश्नर के साथ शुरू में डी० आई० जी० रोशा को भी एसोशियेट किया गया था, लेकिन बाद में उस को हटा दिया गया और उसकी सलाह भी नहीं ली गई ?

तीसरे--एक एलीगेशन यह लगाई गई थी कि पैसे निकाल लिये गये, लोगों की घड़ियां छीन ली गई, इसके बारे में एन्क्वायरी क्यों नहीं की गई ? प्रेस-रिपोर्टर्ज़ को पीटा गया--इसके बारे में भी एन्क्वायरी क्यों नहीं हुई ?

चौथे--आपने श्री राम चन्द्र राव को नियुक्त किया है--क्या उनकी टर्म्ज़ आफ़ रेफ़्रेंस अभी यही हैं कि वे डिप्टी कमश्निर ने जो कहा है, उसी की बेसिज़ पर एन्क्वायरी करेंगे ? क्या सरकार राम चन्द्र राव को सारे इन्द्रप्रस्थ कांड की एन्क्वायरी का काम देने के लिये तैयार है और उनकी टर्म्ज़ आफ़ रेफ़्रेन्स को बढ़ायेगी ?

SHRI Y. B. CHAVAN : No, Sir. The idea is not that he will go into the entire matter. He will go into the specific charges that will be framed as a result of the enquiry made by the DC. The hon. member referred to the press, etc. As I said, the DC was asked to go into what exactly happened in Indraprastha after the police entered. The report of the DC was received only a couple of days ago and we are examining it.

SHRI KANWAR LAL GUPTA : What about the DIG Mr. Rosha, FIR etc. ?

SHRI Y. B. CHAVAN : I will require notice.

SHRI D. C. SHARMA : Every time this question comes up for discussion, we are told that the Cabinet is not united on this issue. May I ask the hon. Minister whether the Internal Affairs Committee of the Cabinet discussed this question or whether the whole Cabinet discussed this question and whether there is any truth in what was said just now that as the Sadhu agitation, anti-cow slaughter agitation, was made a kind of plea for getting rid

of one Home Minister, the Indraprastha Bhavan agitation by the Opposition parties is going to be made a kind of plea for getting rid of the present Home Minister ?

SHRI Y. B. CHAVAN : I must say that the rumour or inference that some Members are trying to draw about the division in the Cabinet on this issue is completely wrong and incorrect. There is no basis for this. All questions connected with these problems have been considered and discussed by the Cabinet Committee and the Cabinet at different levels and dicisions taken collectively. This is all that I can tell him about it.

**श्री निहाल सिंह** : अध्यक्ष महोदय, जिस डी० सी० ने घटना की जांच की है, उस पर भी घटना का आरोप है । मैं जानना चाहता हूं कि जिस डी० सी० ने केवल ए० डी० एम० पर आरोप लगाया है, उस डी० सी०, डी० एम० और डी० आई० जी० की जांच के लिये भी कोई जांच की जायगी या नहीं ?

SHRI Y. B. CHAVAN : I do not think it is right that the D.C. was responsible in any way for the happenings. Certainly, some doubts were expressed about the D.I.G. and we had asked the Lt. Governor to go himself personally into what was the role of the D.I.G. there.

**श्री सीताराम केसरी** : यह ठीक है कि इन्द्रप्रस्थ कांड के लिये हम सब को दुख है, आपने डिप्टी कमिश्नर से एन्क्वायरी भी कराई, उनकी रिपोर्ट के आधार पर सहायता की घोषणा भी की । मगर मैं जानना चाहता हूं कि वे मजदूर और कर्मचारी जो ता० 19 को काम पर आना चाहते थे और उन स्ट्राइक्र्स ने जिन्हों ने ता० 19 को स्ट्राइक करने की घोषणा की थी, उन बेचारों को काम पर नहीं आने दिया, उनके मकानों पर धरना दिया, उनको ज़बरन रोके रखा, इतना ही नहीं मैं बहुत से केसेज़ दे सकता हूं · · · · (**व्यवधान**) · · · · मैं रेलवे कर्मचारियों के लिये कह रहा हूं, रेलवे के एक असिस्टेंट स्टेशन मास्टर हैं, उनको मकान में बन्द कर दिया । पाण्डु में एक इंस्पैक्टर हैं जो स्ट्राइक में शरीक नहीं हुए उन को · · · (**व्यवधान**) · · · · मेरे पास ऐसी और भी रिपोर्टें हैं । मैं मंत्री महोदय से जानना चाहता हूं कि ऐसे लोगों के खिलाफ़ जांच कराने के लिये एन्क्वायरी कमीशन को रैफ्रेन्स दिया गया है या नहीं ? अगर नहीं दिया गया है तो क्या ऐसे लोगों के खिलाफ़ आप एन्क्वायरी करायेंगे ?

SHRI Y. B. CHAVAN : The scope of the inquiry was to find out what happened in the Indraprastha Bhavan and round about it. This matter did not form a part of the inquiry. But if there are any allegations and the hon. Member writes to me, I will look into them.

SHRI M. L. SONDHI : May I know from the Minister whether it is a fact that even the Prime Minister, on her return from a tour of South America, wrote to the Home Minister and the Finance Minister expressing her displeasure at the manner in which they had mismanaged the situation here in her absence and whether a photostat copy of this order is available with the *Statesman* which is a respectable newspaper in Delhi ? As the matter is so important, perhaps the whole thing has been staged in order to cause a scare, in which case why has the Home Minister, who is so efficient, not taken legal action against the *Statesman* ?

SHRI Y. B. CHAVAN : It is not a fact that the Prime Minister has expressed any displeasure as such. This is possibly a figment of the imagination of some people. Newspapers many times publish many things which are not necessarily correct. The only action which can be taken in this matter is to issue a contradiction and the Prime Minister has issued a contradiction.

SHRI C. K. CHAKRAPANI : In the Serai Rohilla area the police mercilessly beat the family members of railway employees and the police also entered into the residential quarters of railway employees and beat the womenfolk. May I know whether the attention of Government has been drawn to this

particular matter and, if so, what is the action taken by Government ?

SHRI Y. B. CHAVAN : Some such allegations were made a reference to. Unfortunately I have not got detailed information, but my general impression is—and I can only give the impression —that these allegations were not ultimately substantiated.

SHRI HEM BARUA : How can he say that these allegations have not been substantiated ? I visited Bongnaigaon, Mariani and New Gauhati and I know how these people behaved.

MR. SPEAKER : Order, order. I shall call only those whose names are there. But even then there is difficulty. If others also get up and start speaking, there will be no end to it.

SHRI VASUDEVAN NAIR : This is not just a question of some policemen or police officers misbehaving and attacking the people when there is a mass movement or a mass struggle. These are not isolated cases. During the last 20 years, after these gentlemen took over the administration of the country, invariably on all occasions when there was a mass struggle, we had seen that the police was behaving in the very same manner. But I should like to point out that at least in the past, if I remember correctly, there was a standing instruction from the Central Government to the State Governments that when there is a case of loss of life by firing or some other police action, invariably there should be a judicial inquiry into it. I should like to know whether the present Home Minister and the Union Government are going back even on the kind of a directive which, if I remember correctly, they themselves had sent to the State Governments in the past. I cannot quote the number of the circular or do anything like that. The main point, according to me, is that the responsibility is of the political leadership. I will not be a party to blame a constable or an officer here and there. Shri Chavan cannot get away by saying that a police officer or a constable has been suspended. I should like to know from him whether realising his own failure, colossal failure in his political career, in handling the Government employees' strike and in his attempt to have a reform in the police administration and in reforming the police that they should deal with the people in a civilised manner, he will at least at this stage think of resigning from the Government and get out of this Government. That is the only thing that he can do now.

SHRI Y. B. CHAVAN : In regard to that part of the question where he has asked for information I would like to give an answer. About his opinion, I have nothing to do with it. I am not aware of any instructions or circular issued by the Government of India about holding a judicial inquiry in every case where there is loss of life. Of course, the convention and wish expressed has been, if I remember a right, to hold a magisterial inquiry in every case.

SHRI VASUDEVAN NAIR : No.

SHRI Y. B. CHAVAN : You may say 'No' and I may say 'yes'. What is the use of arguing like that ? That is the only information he has asked for. About his political views, I think I should not say anything. But I could tell him one thing. I am not going to oblige him by offering my resignation.

श्री महाराज सिंह भारती : अध्यक्ष महोदय, दिल्ली में जो कुछ और जिस तरह से हुआ उससे दो बातें स्पष्ट खड़ी होती हैं। किसी हुक्म को या किसी नीति को अमल में लाने के लिए पुलिस हुआ करती है और पुलिस मन्त्री उस नीति को बनाया करते हैं। जिस तरह का बयान डी० सी० का आया और जिस तरह के दूसरे बयान और जो लोग हड़ताल नहीं कर रहे थे उनकी जिस तरह से पिटाई हुई, उनसे दो तीन मौलिक प्रश्न खड़े होते हैं। मैं गृह मन्त्री जी से जानना चाहता हूं कि क्या उन्होंने यह नीति बनाई थी कि जो लोग हड़ताल नहीं कर रहे हैं, उनको पीट-पीट कर सीधा किया जाए ताकि आइन्दा वे भी हड़ताल करना सीख जायं और उस नीति पर पुलिस ने अमल किया?

या गृह मन्त्री जी ने पुलिस को यह अधिकार दे दिए हैं कि जो राजनीतिज्ञ हैं वे नीति निर्धारित नहीं करेंगे बल्कि पुलिस के अफसर ही जोकि मौके पर मौजूद हों वही नीति निर्धारित करें और उसी के हिसाब से अमल करें ? यह एक बड़ा अहम सवाल है और मैं साफ साफ कहना चाहता हूं कि किसी कर्मचारी को, चाहे वह एस० पी० रैंक का ही क्यों न हो, मौअत्तल करने के बाद इससे निकलना चाहें कि नीति से उनका कोई सम्बन्ध नहीं था, किसी आदमी ने गलती कर ली, तो फिर मुझे कहना पड़ेगा कि अगर आप नीति निर्धारित नहीं करते हैं, आपके कर्मचारी ही नीति निर्धारित कर लेते हैं, तब फिर केवल आपकी ही नहीं, इस पूरी सरकार को ही इस्तीफा देना चाहिए क्योंकि फिर आप के रहने से कोई फायदा नहीं है। तो मैं आप से जानना चाहता हूं कि यह काम आपकी नीति के अन्तर्गत हुआ या उन अफसरों की नीति के अन्तर्गत हुआ ?

SHRI Y. B. CHAVAN : As far as the policy in this matter is concerned, something was explained by some hon. Member here by reading some portions of the circular. There has never been any circular asking the police officers to use force. They have been asked to treat the situation tactfully. If it ultimately comes to that, they will have to use the minimum force. That is the policy.

AN HON. MEMBER : What is the minimum force? Let him interpret it.

श्री रबि राय : अर्जुन सिंह को मारकर आपने मिनिमम फोर्स इस्तेमाल किया है ?

SHRI M. L. SONDHI : To kick somebody on his genitals, is it use of minimum force?... (*interruptions*)

MR. SPEAKER : Order, order. The question has been asked. Let the Minister give the information... (*interruptions*)

SHRI Y. B. CHAVAN : Why don't you listen to me? I have not said that they used the minimum force. I was explaining the policy in this particular matter. In this case, I have not made out a case that they have used the minimum force; they have exceeded the minimum of force needed. I have conceded that position. As far as this policy is concerned, certainly government can take responsibility for this policy. But, while implementing it, it is quite possible that somebody might exceed that and, really speaking, this is a matter of inquiry in this case.

श्री चन्द्र शेखर सिंह : क्या माननीय गृह मन्त्री बतायेंगे कि 19 सितम्बर को जो पुलिस द्वारा कर्मचारियों पर गोली चलाई गई, उसमें कितने कर्मचारी मरे, कितने घायल हुए और क्या उनके परिवारों के लिए सरकार ने कोई राशि देने का निश्चय किया है ? कितने कर्मचारी मिसिंग हैं, यह भी बताने की कृपा करें।

SHRI Y. B. CHAVAN : I have given this information in my reply.

श्री लताफत अली खां : सैंट्रल गवर्नमेंट एम्पलायो ज के इंसिडेंट के सिलसिले में गवर्नमेंट जो पर्दा डालने की कोशिश कर रही है वह किसी से छिपा नहीं है। एक तरफ तो सरकार मुलाजिमों पर इल्जाम दे रही है और दूसरी तरफ अपने मुलाजिमों को बचाने की कोशिश कर रही है। ए० डी० एम० को, जिस का तबादला किया गया है और जिस को मुलजिम ठहराया गया है, 200 रु० तरक्की दे कर दूसरी जगह पहुंचा दिया गया है। मैं जानना चाहता हूं कि क्या यह बात सही है कि उस ए० डी० एम० की तरक्की हुई है और उस को 200 रु० ज्यादा तन्खवाह मिल रही है ?

[سینٹرل گورنمنٹ ایمپلائیز کے انسیڈینٹ کے سلسلہ میں گورنمینٹ جو پردا ڈالنے کی کوشش کر رہی ہے وہ کسی سے چھپا نہیں ہے -

ایک طرف سرکار ملازموں پر الزام دے رہی ہے اور دوسری طرف اپنے ملازموں کو بچانے کی کوشش کر رہی ہے - اے - ڈی - ایم کو- جس کا تبادلہ کیا گیا ہے اور جس کو ملزم ٹھہرایا گیا ہے - ۲۰۰ روپیہ ترقی دے کر دوسری جگہ پہنچا دیا گیا ہے - میں جاننا چاھتا ھوں کہ کیا یہ بات صحیح ہے کہ اس اے ڈی ایم کی ترقی ھوئی ہے اور اس کو ۲۶۰ روپیہ زیادہ تنخواہ مل رہی ہے -]

SHRI Y. B. CHAVAN : I do not think that that is correct. As a matter of fact, the departmental inquiry was held against him also.

SHRI KANWAL LAL GUPTA : I challenge you; it is correct. You find out the truth.

SHRI Y. B. CHAVAN : I do not know.

SHRI KANWAL LAL GUPTA : It is hundred per cent correct. I challenge you.

आप गलती करने वालों को इनाम दे रहे हैं या सजा दे रहे है ?

DR. RANEN SEN : Has he been given Rs. 200 or not? (*Interruptions*)

श्री हुकमचन्द कछवाय : क्या उस ने बहुत अच्छा काम किया है इसलिये उसकी तन्ख्वाह बढ़ाई गई है ?

SHRI KANWAR LAL GUPTA : You should not increase his salary in any case... (*Interruptions*)

SHRI Y. B. CHAVAN : I will have to find out the fact.

श्री बेबेन सेन : अर्जुन सिंह के निधन की खबर बहुत दर्दनाक है, लेकिन उस से ज्यादा दर्दनाक बात यह है कि पहले उस को पीटा गया, उस पर अत्याचार किया गया, उस की आंख निकाली गई, उस के लिंगों पर चोट पहुंचाई गई, और उस को मार कर नीचे फेंक दिया गया । मैं इस की इन्क्वायरी चाहता हूं और यह जानना चाहता हूं कि आप उस इन्क्वायरी की रिपोर्ट यहां पेश करेंगे या नहीं । मैं यह भी जानना चाहता हूं कि राव कमेटी की इस बारे में क्या रिपोर्ट है और उस में इस की चर्चा है या नहीं ।

दूसरी बात में यह जानना चाहता हूं कि जब इंद्रप्रस्थ एस्टेट में पुलिस ने प्रवेश किया तो उस के साथ कोई अफसर गया था या नहीं, या उन को खुली छूट दे दी गई कि तुम जैसे हो सके पीटो या मारो, कोई देखने वाला नहीं है । जब अर्जुन सिंह पर अत्याचार हो रहा था तब कोई अफसर वहां हाजिर रह कर उस को रोकने वाला था या नहीं और उस ने रोका या नहीं ?

तीसरी बात यह है कि सरकार केवल इस को दर्दनाक घटना कह कर खत्म नहीं कर सकती है । मुझे याद है कि जब 1958 में केरला में फायरिंग हुई थी तब श्री नम्बूदरीपाद वहां मुख्य मंत्री थे । उन्होंने कहा था कि कुछ दिन बाद जब वातावरण शान्त हो जायेगा तब वह एन्क्वायरी कमेटी बिठलायेंगे । लेकिन पंडित जी ने यहां से डाइरैक्टिव भेजा कि नहीं अभी एन्क्वायरी कमेटी बिठलाओ । कल हम ने पंडित जवाहरलाल नेहरू का जन्म दिवस मनाया है तब हम उन के बतलाये हुए रास्ते पर चल कर कोई एन्क्वायरी कमेटी बिठलायेंगे या नहीं ?

चौथी बात यह है कि इस बर्बरतापूर्ण व्यवहार से समूची सरकार, पार्लियामेंट और समूचे देश का अपनाम हुआ है । इसलिये मैं चाहता हूं कि गृह मंत्री महोदय रेजिग्नेशन दे कर हम लोगों को कुछ कम्पैन्सेशन दें ।

SHRI Y. B. CHAVAN : The hon. Member has given his version as to how Shri Arjun Singh died. But that is not substantiated by the inquiry. As far as the report of the D.C.s inquiry is concerned, I am willing to place it on the

Table of the House. Sometime in the next week I will get copies made and place it on the Table of the House.

The other matters are political views ...(*Interruptions*)

SHRI S. KUNDU : Mr. Sen spoke of certain healthy democratic conventions. In Kerala when there was a police firing in 1958, Mr. Namboodiripad said that he would hold the inquiry later, but late Shri Jawaharlal Nehru said that he must hold a judicial inquiry immediately, and thereby a healthy democratic convention was established...

MR. SPEAKER : Order, order. I have not called him.

श्री एस० एम० जोशी : अभी यहां कहा गया कि कल हम लोगों ने पंडित जवाहरलाल नेहरू का जन्म दिवस मनाया · ·

MR. SPEAKER : Not now. Mr. Banerji.

SHRI S. M. JOSHI : He is ready to reply.

MR. SPEAKER : He may re ready, but there must be some system. I have not allowed Mr. Kundu. If I allowed you, he would also say that he should be allowed...

SHRI S. M. JOSHI : I am asking him to reply to the question.

MR. SPEAKER : No, no. Mr. Banerji.

SHRI S. M. BANERJEE : From the statement laid on the Table of the House in reply to Q. 140, we find that :

"At Pathankot, five persons lost their lives and 19 received bullet injuries. A magisterial inquiry was held into this incident. Its findings are that firing had to be resorted to in view of the serious threat to life and property from the violent and furions mob which were throwing stones and other missiles on the poilce."

"At Bikaner, one person was killed and 23 injured as a result of police firing."

"At Gauhati, one was killed as a result of firing".

But there was firing and there were other incidents.

It has been pointed out very ably by some of my friends including Shri Lakhan Lal Kapoor that the subdivisional magistrate had ordered the firing. According to our information, the subdivisional magistrate is the administrative head of that particular place and the magistrate works under him, and he writes the confidential reports of the magistrates. In view of the fact this inquiry was held by an officer junior to the one who ordered the firing, and in view of the documents submitted by many Members of Parliament including Shri S. A. Dange, Shri S. M. Joshi and others who had gone to that place, and also in view of the report submitted on the Pathankot firings and other firings, may I know whether the hon. Minister would institute judicial inquiry? I would also like to point out that Mr. Raj Bahadur, electrical khalasi was not among the strikers but was murdered in a calculated manner just because his face resembled that of Mr. Surinder Mohan, Vice-President of the Northern Railway Mazdoor Union. He was shot and wounded outside his jhuggi (hut) as he was going to fetch something in a *lotah*. He was brought inside the hut by his brother who had come from Pong dam, Talwara in connection with some family affairs. The policemen entered the jhuggi dragged his brother out of the jhuggi and brutally beat him up with lathis causing injuries on his both arms and back and then shot dead Mr. Raj Bahadur at point blank range before the very eyes of his young and pregnant wife.

What I would like to know from the hon. Minister is this. They might have flung missiles, stones and other things. But I want to know whether, in the name of suffering humanity and in the name of justice, if he has not become absolutely cold and callous to this pro-

blem, the Home Minister will institute a public inquiry or a judicial inquiry into the various firings? For, 5 people have been killed at Pathankot, one at Bikaner and so on; many people have also been injured. Now one bullet injury was below the belly; it was all either at the chest or near about it. I would like to know, therefore, whether a judicial inquiry will be ordered. I would request you, Sir, to appoint a parliamentary inquiry committee. I appeal to you that in the name of justice you may be pleased to appoint a parliamentary inquiry committee.

SHRI Y. B. CHAVAN : I am very sorry that some people had lost their lives at Pathankot and also at some other place...

SHRI HEM BARUA : What about people losing their lives in Assam, at Moriani and Bongaigaon? What about Raman Acharjya who was shot dead at Moriani and what about Paress Sanyal who was shot dead at Bongaigaon?

SHRI Y. B. CHAVAN : The hon. Member has given a certain version of facts. The actual point on which the inquiry was held was whether there was justification for opening fire. As the report was indicated, and as is actually indicated in the statement placed before the House, certain things happened which certainly gave cause to the police to open fire, and that has been accepted as a justifiable firing. Unfortunately in the firing some people lost their lives. They have been given some relief etc., if not compensation. As I have already said, Government do not propose to hold a judicial inquiry.

SHRI S. M. BANERJEE : We appeal to you, Sir, to appoint a committee of the House.

SHRI M. L. SONDHI : If nothing is done and no inquiry is there, then the future generations will say that there was murder but that was not brought to light. Sir, you are standing before the bar of history. If you do it, it will go down before the people of India as an act most appropriate to the occasion (*Interruptions*).

श्री एस० एम० जोशी : अध्यक्ष महोदय, मैं भी वहां गया हूं । वहां घर में जा कर आदमी को मारा है । उसके बारे में अगर गवर्नमेंट नहीं करती है तो आपको करना चाहिये ।

MR. SPEAKER : How does he authorise me? What is the power of the Speaker?

SHRI M. L. SONDHI : You represent the people of India.

श्री रवि राय : आप करिये, अध्यक्ष महोदय, हम लोग आपका साथ देंगे ।

MR. SPEAKER : The Question Hour is over. I am sorry I could not accommodate 10 more names which are there. They have not got a chance.

SHRI NATH PAI : You wanted us to let you know how you can appoint a Parliamentary Committee to go into this. We will tell you.

SHRI HEM BARUA : When it comes to killing people by bullets, he does not neglect Assam, ut when it comes to giving the names of those killed, he neglects Assam.

SHRI NATH PAI : On the Assam issue, the then Speaker constituted a Parliamentary Committee to go into the question. If you do a similar thing now on this issue, you will be right in exercising that power, since Government will not accept the demand for a judicial inquiry. We will convince you more, if you allow us.

MR. SPEAKER : Call attention notice.

SHRI C. DASS : Before you go to the next item, may I make a submission?

MR. SPEAKER : No.

---

## WRITTEN ANSWERS TO QUESTIONS

### ILL-TREATMENT AND MURDER OF HARIJANS

*122. SHRI SHRI CHAND GOYAL:
SHRI G. C. NAIK :
SHRI D. AMAT :
SHRI A. SREEDHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether cases of beating to death and ill-treatment of Harijans have occurred again recently in various parts of the country;

(b) if so, the action taken against the culprits; and

(c) the steps being taken to give protection to Harijans ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). On the basis of information obtained from State Governments a statement of reported atrocities on Harijans during some months proceeding July, 1968, has been prepared and is laid on the Table of the House. Since July, 1968 on such cases are reported to have occurred in NEFA and the Union territories of Andamans and Nicobar Islands, Lacadive, minicoy and Amindivi Islands, Tripura, Goa and Manipur. Information regarding the States and the remaining Union territories is being collected.

*Statement*

No cases of atrocities on Harijans were reported from any state/union territory during the months preceeding July, 1968, except Andhra Pradesh, Gujarat, Madras, Uttar Pradesh and Delhi.

In Andhra Pradesh, from 1st January, 1968 to 30th June, 1968, 19 such cases were reported. These included five cases of murder of Harijans by persons of other castes, one case of rape, ten cases of assault, illegal confinement etc. and two under the Untouchability (Offences) Act, 1955. In all these cases necessary action under the law was taken. In one case, in which two Harijans were alleged to have been paraded on donkeys, no action could be taken due to lack of evidence.

In Gujarat only one case of murder of a Harijan boy was reported in June, 1968 in Banaskantha district. Investigation was completed expeditiously and charge sheet in the case was submitted in the court in July, 1968.

In Madras 6 cases took place in the period from 1st August, 1967 to 30th June, 1968. Of these two were under the Untouchability (Offences) Act 1955 and the remaining of assault, causing hurt etc. Action under the Law was taken in all the cases.

In Uttar Pradesh from 1st May, 1968 to 30th July, 1968 eight cases of atrocities on Harijans were reported, including one under the Untouchability (Offences) Act 1955 and the remaining of assault, rioting, outranging the modesty of women etc. Action under the law was taken in all cases.

In Delhi there has been only one case in which a marriage party of Harijans was assaulted by persons of other castes in village Mahipalpur. Action was taken by the Police and the case is now pending in court.

(c) A conference of Chief Ministers was held in New Delhi on 19th May, 1968, to discuss among others the conditions of the Harijans. The Home Minister stressed that Administration should put its entire weight on the side of the weaker sections of the society so that their condition improves. It was agreed that in order to instill confidence among the Scheduled Castes, it was important that incidents involving Caste Hindus and Scheduled Castes should be investigated with more than ordinary care and promptness and all possible efforts should be made to ensure that the offenders are brought before the courts of law in the shortest possible time. If necessary, special investigating teams should be set up so that the prosecution does not suffer on account of inadequate investigation.

PETITION FROM HARIJANS OF KAPASAD (U.P.)

*123. SHRI C. JANARDHANAN:
SHRI DHIRESWAR KALITA:
SHRI J. M. BISWAS:
SHRI INDRAJIT GUPTA:
SHRI RAMAVATAR SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that fifty-five Harijans of Kapasad, a village in U.P., come recently to the capital to seek protection of the Union Food Minister against the alleged atrocities by the Police and landowners;

(b) whether it is also a fact that these Harijans have presented a petition to the Union Food Minister in this regard; and

(c) the action taken by Government in this connection?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b). Yes, Sir.

(c) The question has been forwarded to the State Government for inquiry and report. The State Government have made necessary arrangements to ensure peace and security in the village.

सफदरजंग हवाई अड्डा, नई दिल्ली

*124. श्री विभूति मिश्र:
श्री भारत सिंह चौहान:
श्री टी० पी० शाह:

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सफदरजंग हवाई अड्डा, नई दिल्ली को कहीं अन्यत्र ले जाने का निर्णय किया गया है;

(ख) यदि हां, तो इस हवाई अड्डे को किस स्थान पर ले जाया जायेगा; और

(ग) वर्तमान हवाई अड्डे के स्थान को किस कार्य के लिये उपयोग करने का विचार है?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह): (क) विमान परिचालकों को सफदरजंग हवाई अड्डे से हटा कर एक नई जगह ले जाने का प्रस्ताव अभी विचाराधीन है।

(ख) कई दूसरे स्थानों का सर्वेक्षण किया गया है, किन्तु अभी तक कोई निर्णय नहीं किया गया है।

(ग) दिल्ली 'मास्टर प्लान' के अनुसार सफदरजंग हवाई अड्डे की भूमि का मनोरंजनात्मक प्रयोजनों के लिये उपयोग किया जाना है।

HUMAN SACRIFICE IN RAJASTHAN

*125. SHRI K. LAKKAPPA:
SHRI P. L. BARUPAL:
SHRI R. K. AMIN:
SHRI RAM SWARUP VIDYARTHI:
SHRI R. R. SINGH DEO:
SHRI GADILINGANA GOWD:
SHRI P. N. SOLANKI:
SHRI K. P. SINGH DEO:
SHRI K. SURYANARAYANA:
SHRI HIMATSINGKA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received a complete report from the Rajasthan Government that a 12 year old Harijan boy was sacrificed by a contractor on the occasion of inauguration of the construction of a tank in Udaipur (Rajasthan);

(b) if so, the details thereof; and

(c) Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b). A statement is laid on the Table of the House.

## STATEMENT

According to the information received from the State Government, a boy named Khuman Singh aged about 12 years, and resident of village Madra in Udaipur District was employed on the construction of an anicut in village Madra, contract for which had been given by Panchayat Samiti Kotra to one Shri Udailal Lohar. On the evening of 21st May, 1968 he did not return home. The members of his family thought that he had gone to another village with one Chunia Daroga in search of a job, as he had been saying earlier. However, on the 22nd May 1968 the younger brother of Khuman Singh saw Chunia Daroga working at the anicut. He informed his mother and the other relations about it. Chunia Daroga was known in the village to be a medium of occasional divine inspirations, who could make oracular utterances under such inspirations. When asked about Khuman Singh he pretended to be under the spell of such inspiration and said that he had been swallowed by a giant reptile. On the 27th May Khuman Singh's father reported about his disappearance to police station Ogna. The police made efforts to trace out the boy, but remained unsuccessful. On the 3rd July, 1968, the Station House Officer happened to visit the village of Khuman Singh, when his father furnished a written report alleging that he suspected Chunia Daroga to be the murderer. Chunia Daroga was arrested and intensively interrogated. On his disclosure the burried skeleton of the deceased Khuman Singh and his blood-stained clothes were recovered. 5 more persons, including Hiralal Jain, who was financing the contract for the anicut, were arrested. 5 accused persons made confessions under Section 164 Cr. P. C. Hiralal Jain was disclosed to have paid Rs. 1,000/- for the ghastly murder, because he wanted a human sacrifice to start the work on the anicut. All the accused persons have been challaned and the case is pending in the court of the Sub-Divisional Magistrate.

(c) The State Government have been advised to ensure prompt investigation under senior police officers, so that the persons responsible for such crimes are speedily brought to trial. They have also been requested to go to the root causes of such henious crimes.

### Loss on Account of the Strike by the Central Government Employees

*127. SHRI SRADHAKAR SUPAKAR:
SHRI N. K. SOMANI:
SHRIMATI NIRLEP KAUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount of loss sustained by Government on account of the token strike by a section of the Central Government Employees on the 19th, September, 1968 and subsequent "Work to Rule";

(b) the details of the loss; and

(c) the additional expenditure Government have to incure in case the demands of the Central Government employees are acceded to?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Information is being collected and will be placed on the table of the Lok Sabha as soon as possible.

(c) This is a hypothetical question and many variables are involved since all the demands are not precise. However, an analysis will be made and an approximate idea given as early as possible of the financial implications or assumptions which will be stated in the analysis.

### Communal Propaganda by Newspapers

*128. SHRI HEM BARUA:
SHRI VALMIKI CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that certain newspapers in the country are indulging in communal propaganda;

(b) if so, whether these papers belong to certain political parties; and

(c) the steps taken by Government in this connection?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN):

(a) Yes, Sir.

(b) Government do not have any definite evidence about the connection of these papers with political parties.

(c) Government have drawn the attention of the State Governments to the provisions of the existing law, specially Sections 153A, 295A and 505(c) IPC, which can be invoked for prosecuting persons who promote enmity between different groups on grounds of religion, etc. or commit any act which is prejudicial to maintenance of harmony between different religious groups or communities. Pursuant to the acceptance by the Government of the recommendations of the National Integration Council the Criminal and Election Law (Amendment) Bill, 1968 has been introduced in the Lok Sabha and is now before a Joint Select Committee.

### Satellite Communication System for Educational Purposes

*129. SHRI HEM RAJ:
SHRI N. R. LASKAR:

Will the Minister of EDUCATION be pleased to state:

(a) whether the United Nations Educational, Scientific and Cultural Organisation propose to set up a Satellite Communication System in India to eradicate illiteracy;

(b) if so, how far it will be of help in the rural areas;

(c) what will be the total cost of the scheme; and

(d) when the scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) to (c). The United Nations Educational, Scientific and Cultural Organisation does not propose to set up a Satellite Communication System in India. A group of research experts commissioned by Unesco to prepare a feasibility study of a pilot project using a communication satellite primarily for educational television observed some time ago that India would offer a good choice for the application of a pilot project. With the concurrence of the Government of India, the Unesco deputed an Experts Mission in November-December, 1967 to study the feasibility of launching a pilot project in India in the use of satellite communication for educational and economic development purposes. The Unesco Mission, on the basis of the information assembled in this country and drawing upon the experience of other countries, reached the conclusion that the requirements of literacy, extension and improvement of school education, health and family planning, improvement of agricultural production, urban and rural community development could be achieved by a Satellite Communication System. The recommendations of the Unesco Mission are under examination by the Government.

The total cost of the project, as worked out by the Unesco Mission, will amount to $ 50 million of which $ 30 million will be in foreign exchange. The technical and engineering aspects of the use of Satellite Communication are being studied and a decision in the matter will be taken after the studies are completed.

### Invitations to Government Officials from Foreign Missions

*130. SHRI HARDAYAL DEVGUN:
SHRIMATI SAVITRI SHYAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government officials accept invitations

from the foreign missions in India and participate freely in their parties/functions;

(b) if so, whether Government propose to lay down any procedure or regulations in regard to acceptance of such invitations by the Government Official in the interest of security; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). Standing orders already exist regulating the acceptance of invitations by Government servants from Foreign Missions.

**राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् सम्बन्धी समिति**

*131. **श्री रणजीत सिंह :**
**श्री ईश्वर रेड्डी :**
**श्री नारायण स्वरूप शर्मा :**
**श्री जगन्नाथ राव जोशी :**
**श्री अटल बिहारी वाजपेयी :**
**श्री प्रो० ना० देव :**

क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डा० नाग चौधरी समिति ने राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् के कार्यकरण के सम्बन्ध में अपना प्रतिवेदन सरकार को प्रस्तुत कर दिया है;

(ख) यदि हां, तो उस प्रतिवेदन में क्या मुख्य सिफारिशें की गई हैं; और

(ग) उन पर क्या निर्णय किया गया है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)** : (क) जी हां ।

(ख) विवरण सभा-पटल पर रख दिया गया है ।

**विवरण**

राष्ट्रीय शिक्षा, अनुसंधान तथा प्रशिक्षण परिषद् की समीक्षा समिति (जनवरी 1968 अगस्त, 1968) की मुख्य सिफारिशें ।

(1) परिषद् को स्कूल में शिक्षा में सुधार सम्बन्धी अपने कार्य को जारी रखना चाहिए, और प्राथमिक शिक्षा पर विशेष ध्यान देना चाहिए, और इसे विस्तार की अपेक्षा ठोस कार्य पर ध्यान देना चाहिए ।

(2) राष्ट्रीय शिक्षा, अनुसंधान तथा प्रशिक्षण परिषद् और राज्य सरसरकारों तथा विश्वविद्यालयों के बीच घनिष्ठ सहयोग होना चाहिए । केन्द्र में राष्ट्रीय शिक्षा, अनुसंधान तथा प्रशिक्षण परिषद् के तदनुरूप राज्यों में संगठन स्थापित किये जाने चाहिए ।

(3) राष्ट्रीय शिक्षा संस्थान का पुनर्गठन किया जाना चाहिए और उसके कुछ विभाग समाप्त कर दिए जाएं ।

(4) क्षेत्रीय शिक्षा कालेजों में चार वर्षीय पाठ्यक्रमों को बन्द कर दिया जाए ।

(5) परिषद् तथा इसकी शासी निकाय का पुनर्गठन किया जाए ।

(6) सेमिनारों और वर्कशापों की संख्या कम की जाए और प्रशिक्षण कार्यक्रमों की संख्या कम और वे राष्ट्रीय प्रकृति के होने चाहिए, और

(7) परिषद् का स्तर एक राष्ट्रीय महत्व के संस्थान का होना चाहिए ।

(ग) रिपोर्ट पर विचार किया जा रहा है ।

**KASHMIR CONVENTION**

*132. SHRI YAJNA DATT SHARMA:
SHRI BHOGENDRA JHA:
SHRI SHIVA CHANDRA JHA:
SHRI K. G. DESHMUKH:
SHRI YOGENDRA SHARMA:
DR. A. G. SONAR:

SHRI YASHWANT SINGH KUSHWAH:
SHRI BHOLA NATH MASTER:
SHRI JUGAL MONDAL:
SHRI SHRI GOPAL SABOO:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a 'State People's Convention' was held in Jammu and Kashmir under the auspices of Shiekh Abdullah in October, 1968;

(b) the number of persons who participated in the conference;

(c) the reaction of Government to the views expressed in the conference;

(d) whether invitees from Pakistan held areas of Jammu and Kashmir also attended the convention;

(e) if so, whether Government consider the stand taken by various participants about the status of Jammu and Kashmir State not an open defiance of authority established by law; and

(f) if so, the action taken by Government against the sponsors of the convention for their anti-national activities ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) :

(a) Such a Convention, called by Sheikh Abdullah, was held at Srinagar from 10th to 17th October, 1968.

(b) Two hundred and sixty-four.

(c), (e) and (f). Government consider that while some speakers took a sound and correct line, some of the views expressed at the Convention were misconceived and wholly unrelated to facts and realities. Government do not consider that the Convention provides any fresh ground for action.

(d) No, Sir.

### Kerala's Defiance of Ordinance

*133. SHRI ONKAR LAL BERWA:
SHRI S. C. SHARMA:
DR. KARNI SINGH:
SHRI NARENDRA KUMAR SALVE:
SHRI S. R. DAMANI:
SHRIMATI SUSHILA ROHATGI:
SHRI J. MOHAMED IMAM:
SHRI OM PRAKASH TYAGI:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Kerala Government refused to comply with Section 5 of the Ordinance issued by the Central Government to deal with the Central Government Employees' token strike on the 19th September, 1968;

(b) whether any other State Government also refused to carry out the instructions of Government;

(c) if so, the names of States from whom refusals were received; and

(d) the reaction of Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (d). On September 18, 1968, Kerala Government had in a communication to the Central Government regretted their inability to issue instructions to district authorities to take suitable action including arrest of and institution of cases against persons instigating employees to go on strike and/ or inciting violence and intimidation of employees who were willing to work on September 19. The attention of Kerala Government was thereupon invited on September, 19 to the provisions of article 256 of the Constitution under which an obligation has been cast upon the State Governments that their executive power shall be so exercised as to ensure compliance with laws made by Parliament. It was further pointed out that the provisions of the Essential Services Maintenance Ordinance, 1968 relating to instigation or incitement of employees to go on strike were part of such a law. The State Government thereupon informed the Central Government that all action necessary and found suitable was being taken, keeping in view the provisions of article 256 of the Constitution.

(b) No, Sir.

(c) Does not arise.

### DEMAND FOR VIDARBHA STATE

*134. SHRI YASHPAL SINGH:
SHRI A. DIPA:
SHRI S. P. RAMAMOORTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that same Members of Parliament have submitted a memorandum to Government for the formation of a new State of Vidarbha out of the existing State of Maharashtra;

(b) if so, the details thereof and the names of signatories thereto;

(c) Government's reaction in the matter; and

(d) whether recent disturbances in Vidarbha area of Maharashtra are the direct outcome of this demand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) A Member of the Lok Sabha has sent to the Government a copy of memorandum stated to have been signed by about 45 Members of Parliament. It has been urged in the memorandum that the Government of India should ascertain the wishes and aspirations of the people in Vidarbha through a referendum on the demand for a separate Vidarbha State. A statement showing the names of persons stated to have signed the memorandum is laid on the Table of the House. [Placed in Library. *See* No. LT—2116/68].

(c) The question whether the Vidarbha area should form a separate State or be part of Maharashtra has been considered in the past and the entire issue has been settled with the enactment of the States Reorganisation Act, 1956, and the Bombay Reorganisation Act, 1960. Government do not propose to reopen this issue.

(d) Yes, Sir.

### बलात् धर्म परिवर्तन

*135. **श्री रामगोपाल शालवाले** : क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) किन किन देशों में बलात धर्म-परिवर्तन को कानूनी अपराध माना जाता है;

(ख) क्या भारत सरकार का भी कोई ऐसा कानून है जिससे बलात् धर्म परिवर्तन जैसे कृत्यों को कानूनी अपराध घोषित किया जाये; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

**गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)**: (क) सूचना उपलब्ध नहीं है ।

(ख) जी नहीं, श्रीमान ।

(ग) धर्म परिवर्तन के लिए शक्ति के प्रयोग को भारतीय दण्ड संहिता के विद्यमान उपबन्धों के अन्तर्गत निपटा जा सकता है । इसके अतिरिक्त इस विषय का संबंध मुख्यतः 'लोक व्यवस्था' से है जो कि राज्य क्षेत्राधिकार का विषय है ।

### अश्लील साहित्य

*136. **श्री शिव कुमार शास्त्री** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्हें पता है कि भारत में अश्लील साहित्य का प्रकाशन निरन्तर बढ़ता जा रहा है;

(ख) क्या यह भी सच है कि बहुत सी पत्रिकायें जो नग्न तथा अर्ध नग्न चित्रों से भरी होती हैं, यह घृणित प्रचार कार्य कर रही हैं;

(ग) क्या इन पत्रिकाओं को दण्ड देने के लिये कोई कार्यवाही की गई है; और

(घ) यदि हां, तो उसका क्या परिणाम निकला है तथा किन-किन पत्रिकाओं के विरुद्ध कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) और (ख) : सरकार को यह सूचना है कि देश के कुछ भागों में अश्लील साहित्य के प्रकाशन में कुछ वृद्धि हुई है।

(ग) और (घ) : केन्द्रीय सरकार ने सभी राज्य सरकारों तथा संघ राज्य क्षेत्र प्रशासनों से अनुरोध किया है कि सभी अश्लील प्रकाशनों के उत्पादन बिक्री और प्रसार को रोकने के लिये कानून के अन्तर्गत उचित कार्यवाही करें। राज्य सरकारों ने अश्लील सामग्री से निहित विभिन्न पत्रिकाओं के विरुद्ध कई मुकदमें चलाये हैं। उन पत्रिकाओं के सम्बन्ध में सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायगी।

## TRIBAL RELIGION

*137. SHRI KARTIK ORAON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the declaration of Tribal religion in the Census Report of 1911 which clearly mentions that the tribes have a religion of their own and that it is peculiar to all other religions like Christianity, Islam, Hindus, Zoroastrianism, Bhuddhism and Jainism; and

(b) if so, the extent to which Government have moved in the direction of preserving and promoting the Tribal religion?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) The census Report of 1911 does not show that in all Cases tribes have a religion of their own. However, at the 1911 Census of India about 3% of the population of India was recorded as Animists. The persons shown as Animists were broadly those who had not yet made a practice of worshipping Hindu Gods and had not remodelled their original organisation on the lines of a Hindu caste.

(b) Under the Constitution all persons are equally entitled to the right freely to profess, practise and propagate religion. Government do not take any steps to preserve or promote any particular religious practice.

## WITHDRAWAL OF RECOGNITION OF EMPLOYEE'S ORGANISATION

*138. SHRI R. BARUA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have decided to withdraw recognition of the largest employees' organisation in the public sector;

(b) if so, the names of the unions whose recognition has been withdrawn;

(c) the reasons for such withdrawal;

(d) how far this withdrawal of the recognition will help Government; and

(e) whether recognition has been restored in the case of some of the unions and, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have decided to withdraw recognition of all the employees' organisations which called for participation in the illegal strike on 19th September, 1968.

(b) Some of the major associations/unions/federations which have been derecognised are as follows:—

1. All India Railwaymens' Federation.
2. National Federation of Posts & Telegraph Employees.
3. All India Defence Employees' Federation.
4. All India Non-gazetted Audit & Accounts Association.
5. Income-tax Employees' Federation.
6. Civil Aviation Department Employees' Union.

7. Federation of Central Government & Allied Officers' employees.
8. Central Government Clerks Union.

(c) Promotion of an illegal strike on 19th September, 1968.

(d) Government had, in the interests of maintenance of discipline in the public services, to take action to de-recognise these unions/associations of Government employees which instigated disregard of the conduct rules and Commission of offences under the law.

(e) No; Sir.

**दिल्ली में राष्ट्रीय संग्रहालय में चोरी**

*139. **श्री रघुवीर सिंह शास्त्री :**
**श्री मणिभाई जे० पटेल :**
**श्री आदिचन :**

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 25 अगस्त, 1968 की रात्रि में नई दिल्ली के राष्ट्रीय संग्रहालय से कुछ दुर्लभ और बहुमूल्य स्वर्ण आभूषण तथा सिक्के चोरी हो गये थे;

(ख) यदि हां, तो चुराई गई वस्तुओं की संख्या और उनका मूल्य क्या है;

(ग) क्या उन वस्तुओं को देश से बाहर ले जाये जाने की आशंका है और यदि हां, तो किस देश को;

(घ) क्या इस चोरी में संग्राहालय के कुछ कर्मचारियों का हाथ होने का संदेह है;

(ङ) क्या इस में किसी अन्तर्राष्ट्रीय गिरोह का हाथ होने का भी पता चला है;

(च) यदि इस मामले में कुछ व्यक्ति पकड़े गये हैं तो उनकी संख्या कितनी है और इस में की गई जांच का क्या परिणाम निकला है; और

(छ) क्या गत वर्ष भी मानव विज्ञान दीर्घा में इसी प्रकार की चोरी हुई थी और यदि हां, तो यह दूसरी चोरी किन परिस्थितियों में हुई है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह)** : (क) जी हां ।

(ख) और (ग). 125 जवाहिरात और 32 सोने के सिक्के चुराए गए थे । इन वस्तुओं का क्रय मूल्य 1,78,904 रुपये (1,60,884 रुपये के जवाहिरात और 18,020 रुपये के सिक्के) थे । किन्तु, संग्राहालय की वस्तुओं के रूप में, वे दुलर्भ और अमूल्य वस्तुएं हैं ।

पुलिस ने 107 जवाहिरातों का पता लगा लिया हैं (क्रय मूल्य 1,48,000 रुपये) इसके अतिरिक्त, उन्होंने 1,200 ग्राम सोना भी पकड़ा है । ऐसा शुबहा है कि वह चोरी किये गए सिक्कों और आभूषणों को गलाकर बनाया गया है ।

संकेत ऐसे हैं कि चुराई गई वस्तुओं में से शायद कोई भी देश के बाहर नहीं भेजी गई है ।

(घ) और (ङ). इस साजिश में संग्रहालय के किसी कर्मचारी अथवा विदेशी के शामिल होने का कोई सबूत नहीं है ।

(च) अभी तक चार व्यक्ति गिरफ्तार किए गए हैं और इस मामले में पुलिस की तहकीकात चल रही है ।

(छ) जी हां । एक चोरी मार्च 1967 में राष्ट्रीय संग्रहालय की नृविज्ञान वीथी में हुई थी । दूसरी चोरी किन परिस्थितियों में हुई उसकी जांच हो रही है ।

**NEED BASED WAGES FOR GOVERNMENT EMPLOYEES**

*141. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is fact that Government are reluctant to refer to arbitrator the question of need based wages for Government employees while they have accepted in principle to refer the question of merger of D.A. with pay;

(b) whether Government's reluctance to refere the matter to arbitration is because it will adversely affect the economy of the country;

(c) if so, what are the basic principles on which the wages of Government employees are decided; and

(d) what mechanism has been devised to ensure that the real wages of the Government employees do not fall with rising prices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The demands of the employees for need based minimum wage and merger of dearness allowance with pay had been discussed in the National Council of the Joint Consultative Machinery last year and disagreement on these subjects was recorded, later, when arbitration was claimed, it was explained on behalf of Government that while Government's first view was that these issues were not properly arbitrable under the Scheme, the Ministers concerned *viz.* the Deputy Prime Minister. Home Minister and Labour Minister were willing to discuss the merits of the issues, as well as the question of arbitrability with the representatives of the employees. The representatives of the organisations which prompted the strike agitation, however, did not respond to this offer of discussion. It was, however, made clear to the representatives of the other organisations which responded to the invitation that the issue of need based minimum wage was a very complex one because it involved wide economic and social issues. It was also explained that the issue underlying this demand of the Central Government employees is already before the National Commission in a wider context, where it properly belongs and it would be right to await the Commission's recommendations regarding national minimum wage which would be given the fullest and most careful consideration by the Government. Government were, and are, willing to negotiate further on the subject of merger of dearness allowance with pay and even refer that subject for arbitration, if there was no agreement.

(b) Government were reluctant to refer the matter to arbitration as it did not appear to come within the scope of clause 16 of the Scheme for Joint Consultative Machinery which provides for compulsory arbitration.

(c) Does not arise.

(d) Increase in the dearness allowance has been sanctioned whenever there is an increase of ten points in the 12-monthly average of the Working Class Consumer Price Index.

### A.R.C. Report on Union Territories

*142. SHRI PREM CHAND VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the administrative Reforms Commission has since submitted its report with regard to the Administration of Union Territories;

(b) if so, the recommendations made therein and whether these have been considered by Government;

(c) the reaction of the Union Territories to these recommendations;

(d) whether the recommendations of the A.R.C. are mandatory; and

(e) when these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) to (e). Do not arise.

### Strike by Port and Dock Workers

*143. SHRI GEORGE FERNANDES: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) when the notice of the intended strike by port and dock workers all over the country was received by Government;

(b) the demands contained in the notice of strike;

(c) the terms of settlement arrived at between the All India Port and Dock Workers' Federation and Government on the 24th September, 1968; and

(d) the reasons why the settlement was possible only a few hours before the scheduled strike?

THE MINISTER OF TRANSPORT & SHIPPING (DR. V. K. R. V. RAO): (a) On the 7th September, 1968.

(b) The workers demanded that the Port & Dock authorities should accept the principle, that the revised wage structure will be reared on a minimum wage that is above the Need based Wage level, and between this level and the living Wage Standard, and that the resultant increase should be extended to all Port & Dock Workers under methods of fair fixation of pay, in a structure of revised basic pay scales and a scheme of dearness allowance which are uniform at all the Major Ports, on the basis of equal pay for equal work, and that the scheme of dearness allowance should provide for automatic linkage to the All-India Consumer Price Index, prividing for full neutralisation of the increases in the cost of living.

(c) It was made clear to the representatives of the All India Port & Dock Workers Federation that—

(1) On the question of automatic linkage of dearness allowance to the All India Consumers' Price Index, the Employers' representatives will not take a rigid stand that they will follow the Government pattern.

(2) On the question of neutralisation also, they will discuss with an open mind without sticking to the Government pattern.

(3) On the question of the revised wage structure, they will discuss the same with an open mind without sticking to the Government pattern.

The representatives of the Federation were assured by Government that the Wage Board would be persuaded to submit their report by 15th November, 1968 and within three weeks of the submission of the Report, a conference at the national level would be called to discuss the recommendations of the Wage Board before a final decision was taken on the same by Government.

The Minister of Labour and I appealed to the representatives of the Federation to participate in the proceedings of the Wage Board and withdraw the strike notice they had given from the midnight of the 24th September, 1968. In response to the appeal, the representatives of the Federation agreed to direct their affiliates not to go on strike as scheduled. They also agreed to continue to participate in the deliberations of the Wage Board.

(d) The demands were of a complex nature and negotiations had to be carried on at different levels before a settlement could be reached.

### मध्य प्रदेश में विश्वविद्यालयों को अनुदान

*144. **श्री हुकम चन्द कछवाय** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 में मध्य प्रदेश के विभिन्न विश्वविद्यालयों को केन्द्रीय सरकार द्वारा कितनी राशि के अनुदान दिये गये;

(ख) वर्ष 1968-69 में मध्य प्रदेश के विश्वविद्यालयों के लिये केन्द्रीय सरकार द्वारा कितनी राशि के अनुदानों का नियतन किया गया है;

(ग) इस तथ्य को ध्यान में रखते हुए कि उक्त विश्वविद्यालयों की वित्तीय स्थिति अपेक्षाकृत अच्छी है क्या सरकार का विचार अब भी अनुदान की राशि बढ़ाने का है; और

(घ) यदि हां, तो प्रत्येक विश्वविद्यालय को दिये जाने वाले अनुदान में कितनी वृद्धि करने का विचार है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)** : (क) 1967-68 के दौरान विश्वविद्यालय अनुदान आयोग

ने मध्य प्रदेश में विश्वविद्यालयों को विकास के लिए निम्नलिखित अनुदान दिया :—

| विश्वविद्यालय | दिया गया अनुदान |
|---|---|
| | रु० पै० |
| इन्दौर विश्वविद्यालय | 3,35,524–31 |
| जबलपुर विश्वविद्यालय | 5,79,491–00 |
| जीवाजी विश्वविद्यालय | 1,93,711–01 |
| रविशंकर विश्वविद्यालय | 3,27,052–01 |
| सागर विश्वविद्यालय | 17,28,046–52 |
| विक्रम विश्वविद्यालय | 15,17,401–02 |
| जवाहरलाल नेहरू कृषि विश्वविद्यालय | -- |
| इन्द्रा कला संगीत विश्वविद्यालय | -- |

(ख) विश्वविद्यालयों को दिये जाने वाले विकास अनुदान साधारणतः विश्वविद्यालय अनुदान आयोग द्वारा एक योजना काल के लिए ही आवंटित किये जाते हैं न कि वार्षिक आधार पर।

(ग) और (घ) विश्वविद्यालय की की प्रतिष्ठा, इसके विकास की अवस्था, इसकी आर्थिक आवश्यकताओं, विश्वविद्यालय द्वारा हाथ में लिये जाने वाले कार्यक्रमों और अन्य संगत पहेलओं पर विचार करने के बाद ही अनुदानों के विनिधान के बारे में निर्णय लिया जाता है।

### Draft Position of Paradeep Port

*145. SHRI CHINTAMANI PANIGRAHI : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the draft position of the Paradeep Port has improved by now;

(b) if so, to what extent; and

(c) the steps taken to improve it further and the amount to be spent ?

THE MINISTER OF TRANSPORT & SHIPPING (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) The Port has declared a draft of 33 ft. on 19th October, 1968.

(c) A proposal to undertake contract dredging at an estimated cost of Rs. 145 lakhs including a foreign exchange of Rs. 113.5 lakhs and also to employ a cutter suction dredger belonging to Visakhapatnam Port for effecting further improvements in draft is under consideration.

### Smugglers of Antiquities

*146. SHRI B. K. DASCHOWDHURY : Will the Minister of EDUCATION be pleased to state :

(a) whether it is fact that Central and State Officials have been alerted to keep a close watch on looting and smuggling of antiquities;

(b) if so, whether it has come to the notice of Government that many pieces of antiquities are smuggled out to U.S. and sold there;

(c) whether it is also a fact that some foreign diplomatic personnel are also involved;

(d) whether it is also a fact that several temples in West Bengal have been stripped of their historic statues and carvings; and

(e) the steps being taken to check such theft and also to strengthen the intelligence service of customs authorities ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) Yes, Sir.

(b) A few cases of illegal exports and attempts to such exports have come to Government's notice and these are under investigation.

(c) This Ministry has no official information.

(d) No theft has taken place from any Centrally protected temple in West Bengal.

(e) The State Governments have been alerted to gear up their police machinery to prevent thefts from temples and other ancient monuments. Watch and Ward have been strengthened at Centrally protected monuments

to the extent possible within available funds. As a preventive measure, loose sculptures lying in and around these monuments are being shifted to centrally located sculpture sheds where they could be better looked after. All concerned have also been asked to report cases of thefts to the police promptly. The Export Advisory Committees and Customs authorities at major ports have been requested to take all steps to prevent the export of stolen and unlicensed antiquities. Amendment of the Antiquities Export Control law is also under consideration and more deterrent punishments will be provided therein for illegal exports or attempts therefor.

### U.N. Export for Development of Inland Water Transport

*147. SHRI S. K. TAPURIAH :
SHRI RAMA CHANDRA VEERAPPA :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether Government have approached the United Nations for the services of an expert to develop inland water transport;

(b) if so, whether any blueprints for the development of inland water transport have been prepared;

(c) the details of the estimated expenditure which is likely to be incurred on the scheme; and

(d) whether the U.N. is likely to share expenditure on this project or it will be borne by the Government of India ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) Yes Sir.

(b) The question of formulating schemes for the development of inland water transport has been engaging the attention of the Government of India for some time. Recently, a Study Group under Shri B. Bhagwati, Member Parliament has submitted its report on the running of river services in Assam. It is under examination. The feasibility of running commercial services on the Ganga is also under examination in consultation with the concerned State Governments. The Government of India have since set up an Inland Water Transport Committee consisting of officials and non-officials including some Members of Parliament to study the problems relating to the inland water transport of the country and against a perspective of development of this form of transport in different regions, suggest a phased programme of development and assess the possibilities of drawing up specific schemes in selected regions in the first phase. On the basis of the report of this Committee and the recommendations of the U.N. Expert, schemes will have to be formulated for the development of inland water transport in the country.

(c) and (d). It is not possible at present to indicate the likely expenditure involved as it is dependent on the scope and nature of the schemes to be taken up. The need for seeking financial assistance, if any, from the United Nations for implementation of schemes will have to be considered, on merits, at the appropriate time, after the schemes have been formulated and their costs worked out.

### Political Murders in West Bengal

*148. SHRI BENI SHANKER SHARMA :
SHRI A. K. GOPALAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some allegations of political murders in West Bengal have been made recently;

(b) if so, the details thereof;

(c) whether they have been looked into; and

(d) if so, the outcome thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (d). According to information furnished by the State Government, the motive in two cases of alleged murder appears to be political rivalry. In

one case, on 8-9-68 at about 1 A.M., one Biswanath Chowdhury, a student aged about 22 years is alleged to have been attacked by some persons of the opposite party. Biswanath Chowdhury was at that time writing election slogans on the wall in a lane in Beliaghata Police Station. Serious injuries were inflicted on him and he was removed to hospital where he succumbed to his injuries. Three of the four accused mentioned in the dying declaration have been arrested. In the second case, on 30-10-1968, at Bandhabanagar, P.S. Belghoria, one Nani Saha, along with his associates, is alleged to have abused a group of persons including Barun Kumar Chakraborty and Dilu Bose. Nani Saha was armed with a sten-gun and at about 1930 hours is alleged to have fired with his sten-gun at Barun Kumar Chakraborty and Dilu Bose. As a result of the firing, Shri Chakraborty died instantaneously and Dilu Bose who received bullet injuries, was admitted in the hospital.

Investigations are in progress in these two cases.

Besides these, reports in regard to seven other clashes resulting in fatal injuries, between workers belonging to rival groups and trade unions have also been received. Though political motives were alleged in these seven cases also, investigtaions made so far do not disclose any evidence to substantiate such allegations.

### हिन्दी में विधेयक प्रस्तुत करना

*149. **श्री प्रकाशवीर शास्त्री** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) चालू सत्र से हिन्दी में विधेयक लाने के बारे में जिन्हें प्रमाणीकृत माना जायेगा संसद् में दिये गये आश्वासन के पूरा करने में कोई प्रगति न होने के क्या कारण हैं ;

(ख) क्या यह भी सच है कि कुछ निहित स्वार्थ इसमें अनेक प्रकार की कठिनाइयां पैदा कर रहे हैं ; और

(ग) यदि हां, तो सरकार कब तक राजभाषा में प्रमाणीकृत विधेयक संसद् में प्रस्तुत करने की स्थिति में होगी ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : (क) विधेयकों को हिन्दी में प्रस्तुत करने की दिशा में कोई प्रगति हो सके इससे पहिले इससे सम्बन्धित अनेक समस्याओं का सुलझाना आवश्यक है ।

(ख) जी, नहीं, श्रीमान् ।

(ग) इस समय यह बताना सम्भव नहीं है कि सरकार ऐसा करने की स्थिति में कब होगी ।

### DEFEAT OF THE INDIAN HOCKEY TEAM IN MEXICO OLYMPICS (1968)

*150. DR. SUSHILA NAYAR :
SHRI RAM CHARAN :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that India suffered a very bad defeat in Hockey at the Mexico Olympics;

(b) if so, the reasons for this defeat;

(c) whether Government will hold an inquiry into the circumstances as to how this happened;

(d) whether the selection of the team was made on the basis of merit; and

(e) if not, the action taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) :

(a) Yes, Sir.

(b) and (c). The All India Council of Sports is being re-constituted. As a first task it will be called upon to look into the reasons for India's defeat in Hockey at the Mexico Olympics and to make suggestions for raising our standard in the game.

(d) and (e). The selection of the team appears to have been made by the Indian Hockey Federation from within

the players invited to the coaching camps at Patiala and Jullundur.

### Murder of Kazi Nooruddin at Amritsar

760. SHRI DEORAO PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that Kazi Nooruddin Jawed son of Kazi Karimuddin. Ex-member of Constituent Assembly of India, is reported to have been shot down near the Amritsar border in the month of August, 1968;

(b) whether it is also a fact that he was a serious patient of peptic ulcer and had been admitted in Medical College Hospital, Chandigarh;

(c) whether a complete investigation into the alleged murder of Kazi Nooruddin had been conducted and whether the body was buried as unclaimed body; and

(d) if so, whether he was killed because of the money motive or otherwise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). According to a report received from the Border Security Force authorities, on the night of 12/13th August, 1968, two unidentified intruders from the Pak side of the Punjab-West Pakistan border opened fire on being challenged by a Border Security Force Naka party. The Naka party returned fire in self-defence and one intruder dropped dead, while the other one ran to the Pak side. The dead body was disposed of by the local Police and was later identified as that of Kazi Nurruddin Javed. A case has been registered and a magisterial inquiry is also being conducted into the cause of the death of the said Kazi Nuruddin Javed. More detailed information is expected after the magisterial inquiry is completed.

### Recovery of Stolen Traveller Cheques

761. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number and value in rupees of stolen traveller cheques recovered recently by the Delhi Police while investigating the million-rupee National Museum theft;

(b) the total number and value of dollar travellers cheques that have been reported to have bounced back in Delhi's luxury hotels and shops;

(c) whether this racket exists only in Delhi or has spread to other cities and, if so, which cities;

(d) the number and names of Indians and foreigners with their different nationalities arrested so far; and

(e) the practical steps taken by Government to check it ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No travellers' cheques were reported stolen in the National Museum theft case nor have any such cheques been recovered by Delhi Police during the investigation of this case. However, two persons have been arrested by the Delhi Police recently in connection with the encashing of 21 American Express dollar travellers' cheques of the face value of $3700, reported lost by the American Express, Delhi. This case is under investigation.

(b) No such case has come to notice of the Government.

(c) No such cases have come to the notice of the Governments of Punjab, Gujarat, and the Administrations of the Union Territories of Pondicherry, Manipur, Andaman & Nicobar Islands, Tripura, Goa, Daman and Diu and Laccadive, Minicoy and Amindive Islands. Information from other places is being collected.

(d) The two persons arrested by Delhi Police are :

(i) Mr. Leo Vincent Creedon, an Irish national.

(ii) Sri Suresh Kumar, Indian National.

(e) Necessary vigilance is kept and suitable action in accordance with law and rules is taken by Government.

I.A.C. FLIGHTS DELAYED AND CANCELLED

762. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the total number of flights delayed and cancelled by the Indian Airlines Corporation during the last one year;

(b) the reasons for such frequent delays and cancellations;

(c) whether it is a fact that on the 25th September 1968, the I.A.C. suddenly cancelled its afternoon flight from Bombay to Cochin and the return flight from Cochin to Bombay *via* Goa and if, so, the reason for doing so; and

(d) whether the I.A.C. maintains a relief, crew and, if so, how often it is used and, if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). There were 9,486 delays (exceeding 30 minutes) to scheduled flights and 311 cancellations during the period October 1967 to September 1968. These delays and cancellations were due to the following causes :—

| | |
|---|---|
| 1. Weather | 1151+220 |
| 2. Consequential | 6682 |
| 3. Miscellaneous | 369+41 |
| 4. Air Trafic Control | 18 |
| 5. Engineering | 892+35 |
| 6. Traffic | 164+6 |
| 7. Traffic (Catering) | 20+1 |
| 8. Operations | 138+8 |
| 9. Transport | 52 |
| TOTAL:— | 9486+311 =9797 |

(c) Yes, Sir. The cancellation of flight on 25th September, 1968 was due to the pilot who was to operate the flight suddenly proceeding on leave. The stand-by pilot was also not available.

(d) Yes, Sir. Indian Airlines do maintain relief crew who are utilised as and when emergencies arise.

EMPLOYEES IN ANDAMAN NICOBAR ISLANDS

763. SHRI SIDDAYYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of employees in Class I, II, III and IV posts in the Union Territory of Andaman and Nicobar Islands as on the 1st October, 1968; and

(b) the number out of them belonging to the Scheduled Castes and Scheduled Tribes ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is being collected and will be laid on the Table of the House.

GOVERNMENT POSTS IN ANDAMAN AND NICOBAR ISLANDS

764. SHRI SIDDAYYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of vacancies in Class I, II, III and IV notified by the Administration in the years 1966-67, 1967-68 and 1968-69 (upto 1st October, 1968) in the Union Territory of Andaman and Nicobar Islands;

(b) the number out of them reserved for the Scheduled Castes and Scheduled Tribes in each of the above categories; and

(c) the number of applications received from the Scheduled Castes and Scheduled Tribes candidates and the number out of them selected ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The information is being collected and will be laid on the Table of the House.

### EDUCATIONAL FACILITIES FOR STUDENTS OF ANDAMAN AND NICOBAR ISLANDS

765. SHRI SIDDAYYA : Will the Minister of EDUCATION be pleased to state :

(a) what are the educational facilities available to the students of Andaman and Nicobar Islands for post-Matric studies in the mainland and in foreign countries;

(b) how many were given those facilities in the years 1964-65 to 1968-69 (upto the 1st October, 1968) yearwise; and

(c) how many of them are the sons and daughters of the Government employees and how many belong to the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The information required is given in the statement laid on the Table of the House. [*Placed in Library*. See No. LT-2117/68].

### VISITS ABROAD BY MINISTERS AND PARLIAMENTARY DELEGATIONS

766. SHRI VISHWA NATH PANDEY :
SHRI HUKAM CHAND KACHWAI :
SHRI HARDAYAL DEVGUN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Ministers, Ministers of State, Deputy Ministers and Parliamentary Delegations who visited foreign countries during the months of September and October, 1968;

(b) the object of their visits to the foreign countries;

(c) the total amount of foreign exchange spent on their foreign tours; and

(d) the number of foreign visits undertaken by the aircraft of Defence Ministry and that of I.A.C. ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The information is being collected and will be laid on the Table of the House.

### कौशल्यापुरी फार्म, इटावा (उत्तर प्रदेश) के धन का गबन

767. **श्री अर्जुन सिंह भदौरिया :** क्या गृह-कार्य मंत्री जिला अधिकारियों द्वारा कौशल्यापुरी फार्म, इटावा (उत्तर प्रदेश) के धन के गबन किये जाने के बारे में 26 जुलाई, 1968 के अतारांकित प्रश्न संख्या 1287 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच पूरी जानकारी एकत्र कर ली गई है;

(ख) क्या उन्हें पता है कि अधिकारियों ने जाली रिकार्ड तैयार किये हैं और गलत जानकारी एकत्र की जा रही है;

(ग) क्या यह सच है कि अन्तर्ग्रस्त अधिकारियों को बचाने के लिये उच्च स्तर पर प्रयत्न किये जा रहे हैं जब कि न्यायालयों ने उनकी आलोचना की है; और

(घ) क्या सरकार इस मामले की खुली जांच करेगी ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) जी नहीं, श्रीमान् ।

(ख) जी नहीं, श्रीमान् ।

(ग) जी नहीं, श्रीमान् ।

(घ) मामले का संबंध 1949-52 वर्षों (16 वर्षों से अधिक) से है । अधिकांश मूल अभिलेख उपलब्ध नहीं है पर उन्हें पता लगाने के प्रयत्न राज्य सरकार द्वारा किये जा रहे

हैं । इस अवस्था में यह कहना कठिन है कि इस मामले में खुली जांच आवश्यक होगी ।

BASIC DEMANDS OF CENTRAL GOVERNMENT EMPLOYEES

768. SHRI SRADHAKAR SUPAKAR:
SHRI P. K. DEO:
SHRI HARDAYAL DEVGUN:
SHRI RAGHUVIR SINGH SHASTRI:
SHRI S. K. TARURIAH:
SHRI HIMATSINGKA:
SHRI N. K. SOMANI:
SHRI GADILINGANA GOWD:
SHRI R. K. AMIN:
SHRI P. N. SOLANKI:
SHRI NARAYAN SWARUP SHARMA:
SHRI ATAL BIHARI VAJPAYEE:
SHRI RANJIT SINGH:
SHRI JAGANNATH RAO JOSHI:
SHRI S. M. BANERJEE:
SHRI SHRI CHAND GOYAL:
SHRI P. C. ADICHAN:
SHRI RAM GOPAL SHALWALE:
DR. KARNI SINGH:
SHRI VENKATASUBBAIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the main basic demands on which certain sections of the Central Government employees went on a token strike on the 19th September, 1968; and

(b) whether the aforesaid demands have been considered by the Government and, if so, with what result?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). A statement is laid on the table of the House.

*Statement*

There were 10 demands of the Central Government employees which are given below:—

1. Need-based minimum wage and adjustment of differentials.
2. Merger of Dearness Allowance with pay.
3. Full neutralisation of the shortfall in real wage due to the high cost of living.
4. Withdrawal of Government's proposal to retire employees at 50 years of age or on completion of 25 years of service.
5. No victimisation; and reinstatement of 'victimised' workers.
6. No retrenchment without equivalent alternate job security.
7. Abolition of contract and casual/contingency labour.
8. No introduction of 'automation' and withdrawal of all means of 'automation'.
9. No change in any major service conditions of the employees of any department of the Government of India without prior consultation with the trade union concerned.
10. Fixation of minimum remuneration for part-time and extra-departmental employees proportionate to the minimum wage of departmental employees.

2. Out of the demands indicated above, only four are major demands, *viz.* (1) Need-based minimum wage and adjustment of differentials, (2) Merger of Dearness Allowance with pay (3) Full neutralisation of the short-fall in real wage due to the high cost of living and (4) Withdrawal of Government's proposal to retire employees at 50 years of age or on completion of 25 years of service. So far as the need-based minimum wage is concerned, the issue underlying this demand is already under consideration of the National Commission on Labour in a wider contact and Government would give the fullest and most careful consideration to any recommendations that the Labour Commission would make in this

respect. With regard to the issue of merger of D.A. with pay, Government's stand was that it could be further negotiated and could also be referred to arbitration, if need be. The demand for full neutralisation of the higher cost of living has yet to be discussed at the forum of the J.C.M. In respect of the proposal for retirement of employees at the age of 50 years or on completion of 25 years of service, discussions had already been held with representatives of the employees and the matter is already under consideration in the light of the views expressed by them. Demands Nos. 5 to 10 are of a general nature and could be taken up in the machinery for Joint Consultation to the extent and according to the procedure provide under that scheme.

### PAK SPIES

769. SHRI HEM RAJ :
SHRI D. N. PATODIA :
SHRI KAMESHWAR SINGH:
SHRI K. LAKKAPPA :
SHRI KEDAR PASWAN :
SHRI A. SREEDHARAN :
SHRI GHAYOOR ALI KHAN:
SHRI NIHAL SINGH :
SHRI HEM BARUA :
SHRI YAJNA DATT SHARMA :
SHRI J. B. SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Pak. Spies have of late become very active on the Jammu and Kashmir border and a number of them have been arrested during the first fortnight of September, 1968;

(b) if so, the number of spies which have been apprehended during this period; and

(c) the information obtained from them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) There is no information of such spies having become very active of late.

(b) One.

(c) It will not be in public interest to disclose the information which Government have.

### पाकिस्तानी मुजाहिदों की सहायता करने के कारण बाड़मेर जिले में लोगों पर अभियोग चलाये जाना

770. श्री रणजीत सिंह :
श्री नारायण स्वरूप शर्मा :
श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी बाजपेयी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि बाड़मेर जिले के सीमावर्ती क्षेत्रों के अनेक निवासियों के विरुद्ध अभियोग चलाये गये हैं, क्योंकि वे पाकिस्तानी मुजाहिदों की सहायता कर रहे हैं; और

(ख) यदि हां, तो भविष्य में ऐसी बातों को रोकने के लिये क्या प्रभावी उपाय किये गये हैं ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) जी हां, श्रीमान् ।

(ख) राज्य प्राधिकारी तथा सीमा सुरक्षा दल भी इस सम्बन्ध में निरंतर सतर्कता बरत रहे हैं ।

### CENTRAL GOVERNMENT EMPLOYEES STRIKE

771. SHRI M. L. SONDHI :
SHRI HUKAM CHAND KACHWAI :
DR. SUSHILA NAYAR :
SHRI R. BARUA :
SHRI HEM RAJ :
SHRI C. K. CHAKRAPANI :
SHRI HARDAYAL DEVGUN:
SHRI S. M. BANERJEE :
SHRI D. N. PATODIA :
SHRI A. K. GOPALAN :
SHRI GEORGE FERNANDES :
SHRI RANJIT SINGH :
SHRI JAGANNATH RAO JOSHI :

SHRI ATAL BIHARI VAJPAYEE :
SHRI NARIN SWARUP SHARMA :
SHRI BANSH NARAIN SINGH :
SHRI B. K. DASCHOWDHURY :
SHRI K. RAMANI :
SHRI BENI SHANKER SHARMA :
SHRI SHARDANAND :
SHRI SRADHAKAR SUPAKAR :
SHRI VASUDEVAN NAIR :
SHRI NAMBIAR :
SHRI NITIRAJ SINGH CHAUDHARY :
SHRI UMANATH :
SHRI N. R. LASKAR :
SHRI A. SREEDHARAN :
SHRI KANWAR LAL GUPTA:
SHRI CHANDRA SHEKHAR SINGH :
SHRI LATAFAT ALI KHAN:
SHRI BHOGENDRA JHA :
SHRI SHRI CHAND GOYAL:
SHRI RAM KISHAN GUPTA:
SHRI D. C. SHARMA :
SHRI DEORAO PATIL :
SHRI VISHWA NATH PANDEY :
SHRI PREM CHAND VERMA :
SHRI PRAKASH VIR SHASTRI :
SHRI K. LAKKAPPA :
SHRI SHIV KUMAR SHASTRI :
SHRI DEVEN SEN :
SHRI J. B. SINGH :
SHRI RAMAVTAR SHASTRI :
SHRI R. K. SINHA :
SHRIMATI NIRLEP KAUR :
DR. RANEN SEN :
SHRI H. N. MUKERJEE :
SHRI HEM BARUA :
SHRI C. JANARDHANAN :
SHRI SITARAM KESRI :
SHRIMATI ILA PALCHAUDHARI :
SHRI MADHU LIMAYE :
SHRI GADILINGANA GOWD :
SHRI VALMIKI CHAUDHARY :
SHRI MOHAMMAD ISMAIL:
SHRI GANESH GHOSH :
SHRI B. K. MODAK :
SHRI MRITYUNJAY PRASAD :
SHRIMATI SUSHILA RAHATGI :
SHRI J. MOHAMMAD IMAM :
SHRI K. HALDER :
SHRI JUGAL MONDAL :
SHRI BASUMATARI :
SHRI SHRI GOPAL SABOO :
SHRI OM PRAKASH TYAGI:
SHRI SHIVA CHANDRA JHA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of Central Government employees in the country as also the numbers out of them of permanent and temporary employees separately;

(b) the number of employees who took part in one day token strike on the 19th September, 1968;

(c) the total number of persons arrested in connection with during the strike and the number out of them who were Government employees trade union leaders and Members of Parliament, separately; and

(d) the number of employees dismissed, suspended and whose services were terminated for taking part in the strike, separately and the number out of them of permanent and temporary employees, separately ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) 25,51,048 as on 1-4-67. Out of them, 16,26,068 were permanent and 9,24,980 were temporary.

(b) Approximately 2,40,000.

(c) According to information so far received 8,134 Central Government employees. (Separate figures in respect of M.Ps. and trade union leaders are not available).

(d) Information so far received indicates as follows :—

| | |
|---|---|
| (i) Dismissed as a result of conviction | 95 |
| (ii) Suspended | 7847 |
| (iii) Terminated | 2535 |

[The figures in (i) and (ii) above include both permanent and temporary, while those in (iii) relate to temporary employees only].

### MEMORANDUM AGAINST FORMER CHIEF MINISTER OF PUNJAB

772. SHRI ONKAR LAL BERWA:
SHRI YASHPAL SINGH :
SHRI SHRI CHAND GOYAL:
SHRI YAJNA DATT SHARMA :
SHRI KANWAR LAL GUPTA:
SHRI SHARDA NAND :
SHRI BRIJ BHUSHAN LAL :
SHRI BANSH NARAIN SINGH :
SHRI NARAIN SWARUP SHARMA :
SHRI ATAL BIHARI VAJPAYEE :
SHRI RANJIT SINGH :
SHRI JAGANNATH RAO JOSHI :
SHRI PRAKASH VIR SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some political parties have recently submitted a memorandum to the Prime Minister against the former Chief Minister of Punjab;

(b) if so, the nature of allegations made in that memorandum; and

(c) whether any action has been taken in the matter and, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). A Memorandum was presented to the President on 4th July, 1968, by some leaders of opposition parties in the Punjab containing allegations of corruption, nepotism etc. against the then Chief Minister of Punjab and some of his Cabinet colleagues.

(c) The matter is being examined.

### शेख अब्दुला की गतिविधियां

773. श्री प्रकाशवीर शास्त्री :
श्री यशपाल सिंह :
श्री शिव कुमार शास्त्री :
श्री जुगल मंडल
श्री रा० बरुआ :
श्री श्रीगोपाल साबू :
श्री दी० चं० शर्मा :
श्री वेणीशंकर शर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या काश्मीर के मुख्य मंत्री श्री सादिक ने काश्मीर की आंतरिक स्थिति के बारे में प्रधान मंत्री को कोई आश्वासन दिया है ।

(ख) क्या उन्होंने उस राज्य में शेख अब्दुल्ला की नई गतिविधियों के बारे में भी उनको सूचित किया है; और

(ग) यदि हां, तो इस बारे में प्रधान मंत्री की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) से (ग). सम्भवत: माननीय सदस्य 25 अक्तूबर, 1968 को प्रधान मंत्री के साथ मुख्यमंत्रियों की गत बैठक का हवाला दे रहे हैं । सदा की भांति जम्मू व काश्मीर राज्य में समग्र स्थिति पर सामान्य विचार विमर्श हुआ था । राज्य में स्थिति सामान्य है ।

### उर्दू समाचार पत्रों द्वारा भारत विरोधी प्रचार

774. श्री प्रकाशवीर शास्त्री :
श्री शिव कुमार शास्त्री :

क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आंध्र, मैसूर, उत्तर प्रदेश तथा दिल्ली के कुछ उर्दू दैनिक

समाचार पत्रों में भारत विरोधी भावनायें भड़काई जाती हैं;

(ख) क्या सरकार ने इस सम्बन्ध में इन समाचार पत्रों के मालिकों से कोई बातचीत की है; और

(ग) यदि नहीं, तो इन समाचार पत्रों के विरुद्ध क्या कार्यवाही करने का विचार है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) आन्ध्र प्रदेश, उत्तर प्रदेश और दिल्ली के सम्बन्ध में तथ्यों का पता लगाया जा रहा है । मैसूर सरकार ने सूचना दी है कि राज्य में कुछ उर्दू समाचार-पत्र कानून की दृष्टि से आपत्तिजनक तथा राष्ट्र के लिये अप्रतिष्ठाजनक लेखों में लगे हुए हैं ।

(ख) जी नहीं ।

(ग) विभिन्न सम्प्रदायों के बीच घृणा को बढ़ावा देने वाले लेखों के सम्बन्ध में मैसूर राज्य द्वारा मुकदमे चलाये गये हैं । आपत्तिजनक लेखों के अन्य दृष्टान्त भारत की प्रेस-परिषद के ध्यान में लाये गये हैं ।

### SHEIKH ABDULLAH'S LETTER TO PAK. PRESIDENT

775. SHRI RABI RAY :
SHRI A. SREEDHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the news report in the 'Patriot' of the 27th September, 1968, that Sheikh Abdullah had addressed a letter to President Ayub Khan to facilitate the visit of Kashmiri leaders in Pakistan and the occupied Kashmir to attend the conference at Srinagar on the 10th October, 1968; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Government have been the Press report referred to; they have no other details.

### REPORT OF COMMITTEE ON DEFECTIONS

776. DR. SUSHILA NAYAR :
SHRI D. C. SHARMA :
SHRI HEM RAJ :
SHRI S. S. KOTHARI :
SHRI BHARAT SINGH CHAUHAN :
SHRI RAM SWARUP VIDYARTHI :
SHRI BENI SHANKER SHARMA :
SHRI SRADHAKAR SUPAKAR :
SHRI YAJNA DATT SHARMA :
SHRI K. RAMANI :
SHRI A. K. GOPALAN :
SHRI JYOTIRMOY BASU :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI PRAKASH VIR SHASTRI :
SHRI RAM AVTAR SHARMA :
SHRI YASHWANT SINGH KUSHWAH :
SHRI VALMIKI CHAUDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Committee on Defections has since submitted its report to Government;

(b) if so, the main recommendations made by the Committee;

(c) if not, the reasons for the delay; and

(d) whether a copy of the report will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The report of the Committee is being finalised with a view to placing a copy on the Table of Parliament during the current session.

### CLASH WITH KUKI AND MIZO HOSTILES

777. DR. SUSHILA NAYAR :
SHRI VISHWANATH PANDEY :
SHRI R. BARUA :
SHRI N. R. LASKAR :
SHRI B. K. DASCHOUDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that many Kuki and Mizo hostiles were killed and several injured in a clash with the village force on the 17th September, 1968 in a dense jungle of Gan Keihung, South-East of Sugni bordering Chin Hills;

(b) if so, the details of the incident; and

(c) the steps taken by Government in making the village force more powerful ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). A party of Village Volunteer Force raided a hidden camp of Mizo hostiles in Sugnu Circle in Churachandpur sub-division of Manipur on the morning of 18th September. The camp was destroyed and in the encounter 8 hostiles were killed. The number of hostiles injured is not known as they could not be apprehended. Six rifles, a sten-gun and some ammunition were captured. The Village Volunteer Force did not suffer any casualty.

(c) All possible encouragement and assistance are provided to the village volunteers to enable the local population to defend itself against the hostiles.

### NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA

778. SHRI PREM CHAND VERMA : Will the Minister of EDUCATION be pleased to state :

(a) when the National Research Development Corporation of India was set up and what were its objects;

(b) whether the targets of setting up units according to project reports, production and development targets have been achieved and, if so, when and how and if not, the reasons therefor;

(c) whether any foreign collaboration was involved in the setting up of the Corporation and, if so, the names of the countries which collaborated, the terms of collaboration and how much foreign exchange as aid was received; and

(d) whether there are any difficulties with which the Corporation is faced at present and, if so, how Government propose to remove them ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) The National Research Development Corporation of India was set up on the 31st December 1953, with the object of developing and exploiting, in public interest, for profit or otherwise, patents and inventions of the Council of Scientific and Industrial Research and the Departments of the Government of India and State Governments and other patents voluntarily assigned to it by Universities, research institutions or individuals.

(b) No targets were laid down as the National Research Development Corporation is not a regular production unit.

(c) No, Sir.

(d) The main bottleneck in the functioning of the National Research Development Corporation has been the 'scaling up of processes from laboratory stage to the factory stage'. To remove this bottleneck, it is now proposed (i) to create a technical cell in the Corporation itself by appointing technicians/engineers/economists, and (ii) to make use of the services of various consultancy firms in the country for the purpose.

### ASSAM REORGANISATION PLAN

779. SHRI R. BARUA :
SHRI D. N. PATODIA :
SHRI B. K. DASCHOWDHURY :
SHRI G. C. NAIK :
SHRI D. AMAT :
SHRI KARTIK ORAON :
SHRI N. R. LASKAR :
SHRI A. SREEDHARAN :

SHRI DHIRESWAR KALITA :
SHRI VISHWA NATH PANDEY :
SHRI K. LAKKAPPA :
SHRI P. K. DEO :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI YASHWANT SINGH KUSHWAH :
SHRI SITARAM KESRI :
SHRI PREM CHAND VERMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Union Government have announced the Assam reorganisation plan;

(b) if so, whether all the parties concerned in this regard in Assam and Hill leaders are satisfied with their plan;

(c) if so, when the implementation of the plan is likely to take effect; and

(d) the extra expenditure involved in the proposed reorganisation of Assam?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir. The scheme was announced in a Press Communique issued by the Government on 11th September, 1968.

(b) The parties concerned seem to be satisfied with the scheme as they have decided to give a fair trial to it.

(c) For giving effect to the scheme it is proposed to place before Parliament during the current session a Bill to amend the Constitution. After this Bill receives President's assent, a detailed Bill for reorganisation of the State will have to be enacted by Parliament. The scheme can be implemented only thereafter.

(d) The scheme envisages the transfer of certain functions of the Government and the legislature of Assam to the Government and the legislature of the autonomous State and to that extent the expenditure on the transferred subjects will have to be borne by the autonomous State but there will be a reduction in the expenditure of the State of Assam. However, some additional expenditure may be involved by way of salaries and allowances of Ministers, Members of the legislature of the autonomous State and on the headquarters organisation of that State. The precise amount cannot be estimated at this stage but the extra expenditure will be met from the Consolidated Fund of the autonomous State.

## Report of Wage Board for Port and Dock Workers

780. SHRI R. BARUA :
SHRI B. K. DASCHOWDHURY :
SHRI N. R. LASKAR :
SHRI K. M. ABRAHAM :
SHRI C. K. CHAKRAPANI :
SHRI K. RAMANI :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that Government have received the report of the Wage Board for Port and Dock workers;

(b) if so, the main recommendations made by the Board; and

(c) how many of these have been accepted?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) Not yet.

(b) and (c). Do not arise.

## Pay Scales of Teachers of Himachal Pradesh

781. SHRI HEM RAJ : Will the Minister of EDUCATION be pleased to state :

(a) the pay scales that have been sanctioned to the teachers of Himachal Pradesh;

(b) how do they compare with the pay scales given by the Punjab Government to its teachers under the Kothari Commission Report; and

(c) the details showing comparative pay scales of teachers of both the Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The required details of the information are being collected and will be placed on the Table of the Sabha as soon as possible.

### TOURIST IN NORTHERN INDIA

782. SHRI HEM RAJ : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the steps Government propose to take to boost tourism in Northern India; and

(b) whether the State Governments will be associated with it, and, if so, in what manner ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Government of India organises promotion and publicity for tourism not on a regional basis but having regard to the actual or potential attraction of a place from the tourist's viewpoint. Northern India has a number of places which are of great interest to tourists, for example, Kashmir, Kulu-Manali, Agra, Varanasi, Delhi, Jaipur, Udaipur, etc. All these places are covered in the publicity material issued by the Department of Tourism. in India and abroad, and are included in the Plan schemes for the development of tourism.

(b) In the development of places of tourist interest, the Department of Tourism acts in coordination with the State Governments concerned.

### REPORT OF RURAL ROADS COMMITTEE

783. SHRI HEM RAJ :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :
SHRI SHRI CHAND GOYAL:
SHRI KAMESHWAR SINGH:
SHRI D. N. PATODIA :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the report of the Rural Roads Committee has been received and considered by Government;

(b) if so, which of its recommendations have been accepted by Government; and

(c) how Government propose to implement those recommendations ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) to (c). The Government of India have received the report of the Rural Roads Committee and forwarded copies thereof to all the State Governments and Administrations of Union Territories with the request that they may keep in view the recommendations of the Committee while formulating proposals for the development of rural roads under the respective State Fourth Five-Year Plans, as the subject falls primarily within the sphere of State activities. The matter was also discussed at the last meeing of the Transport Development Council held in Mysore in June, 1968, when the Council made the following recommendations :—

(1) The State Government and Union Territories should consider special measures including offering incentives for promotion of transport in rural areas. As against the present 20 %, the earmarking of funds for Rural Roads by the State Governments should be raised to 25%. Further concrete suggestions, priorities and proposals for Rural Roads should be formulated by the States for framing their Plan proposals. The State Governments should also devise measures for ensuring that the amounts earmarked for Rural

Roads are actually spent on them and not diverted for other programmes.

(2) A separate cell for rural roads should be created under the State Highway Departments.

These recommendations have also been forwarded to all the State Governments and Administrations of Union Territories for necessary action while formulating proposals for their Fourth Five-Year Plans.

**दिल्ली के शिक्षकों के वेतन-क्रम**

784. **श्री रघुवीर सिंह शास्त्री** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस वर्ष शिक्षक दिवस के अवसर पर दिल्ली के शिक्षकों ने राजघाट पर सामूहिक रूप में भूख हड़ताल की थी;

(ख) क्या यह भी सच है कि दिल्ली महानगर परिषद् की कार्यकारी परिषद् ने केन्द्रीय सरकार से प्रार्थना की है कि दिल्ली के शिक्षकों के लिये दिल्ली प्रशासन द्वारा सुझाये वेतनक्रमों को स्वीकार कर लिया जाये;

(ग) क्या यह सच है कि दिल्ली प्रशासन 1 अप्रैल, 1967 से नये वेतनक्रम देने तथा दिल्ली के प्रत्येक शिक्षक को एक-एक अग्रिम वेतन-वृद्धि देने की सिफारिश की है; और

(घ) यदि हां, तो केन्द्रीय सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की गई है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)** : (क) दिल्ली प्रशासन ने सूचित किया है कि दिल्ली अध्यापकों के संयुक्त-परिषद् शिक्षक संगठन से उनको इस बारे में एक नोटिस मिला था। समाचार पत्रों में भी बताया गया है कि 5 सितम्बर, 1968 को कुछ अध्यापकों ने राजघाट पर 24 घंटे का व्रत रखा था।

(ख) और (ग). जी हां।

(घ) सभी अध्यापकों को एक वेतन वृद्धि देने की सिफारिश विचाराधीन है; अन्य सिफारिशों को मानना संभव नहीं हुआ है।

**VISIT OF MINISTER OF TOURISM AND CIVIL AVIATION TO JAPAN**

785. SHRI HARDAYAL DEVGUN :
SHRI HIMATSINGKA :
SHRI S. K. TAPURIAH :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that he recently visited Japan;

(b) if so, the purpose of his visit; and

(c) the outcome of the talks held with the representatives of the Govt. of Japan and the estimated extent of the tourist traffic from Japan during the ensuing year ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) In September, 1968, I led the Indian Delegation to the 16th Session of the Assembly of the International Civil Aviation Organisation held at Buenos Aires, and returned *via* Japan to visit the Tourist and Air India Offices at Tokyo and to explore the possibilities of increasing the flow of tourists from Japan to India.

(c) As a result of my discussions in Japan, I formed the impression that provided earnest efforts are made, four distinct categories of potential Japanese tourists could be drawn to India in large numbers : (i) Buddhist tourists, (ii) Visitors to Europe for stop-over in India, (iii) Destination tourists, and (iv) Youth/student visitors.

The approximate number of tourists from Japan to India this year is 6,000 and in 1969 an increase of 10 per cent is estimated.

## NATIONAL FITNESS CORPS

786. SHRI S. M. BANERJEE : Will the Minister of EDUCATION be pleased to state :

(a) whether further steps have been taken to consider the question of the future of the National Fitness Corps: and

(b) whether the State Governments have refused to accept the suggestion made by the Centre in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) Yes Sir. A statement is attached.

*Statement*

Central Government has already offered the following options to the Instructors and for this purpose the State Governments/Union Territory Administrations were addressed in the matter on the 15th June, 1968.

"If an instructor is not prepared to accept service under the State authorities, he may get the terminal benefits as admissible under the revised pay rules, and his services may be terminated;

OR

An instructor may accept employment under the authorities in the State including local bodies or voluntary organisations concerned, on the scale of pay prescribed there. The Government of India would then either pay terminal benefits as admissible under the revised pay rules on termination of his services with the Government of India or the Government of India may compensate the instructor for a period of 5 years for the difference between his pay as fixed in a State and the pay being presently drawn by him; the instructor may be allowed to exercise his option between the two benefits.'

In pursuance of the promise made by the Minister of State in the Ministry of Education in the Rajya Sabha on 26th July, 1968, the facts of the case were submitted to the Prime Minister and Deputy Prime Minister. Consequently, it has been decided to liberalise further the terms and conditions. The Centre shall make direct grants to the State Governments up-to the end of the financial year 1969-70 for reimbursing the total expenditure on the pay and allowances of such of the NDS Instructors as are taken over by them. Therefore, commencing from 1st April, 1970, the Centre will meet only the difference between the pay of instructors as fixed by the State Government and the pay being presently, drawn by them in accordance with the formula as already stated above. The Central assistance will be extended for a total period of five years. The State Governments have been advised to assume control of the instructors working in the States by the 30th November, 1968 and to submit their case to the Finance Commission for the commitments that they are undertaking in taking over the NDS Instructors with effect from 1st April, 1970.

Appropriate staff of National Fitness Corps Directorate has been deployed in each State to assist the States in screening of the records of the Instructors, their postings and final absorption in the State Services.

(b) No Sir.

## PRIMARY AND HIGHER SECONDARY TEACHERS

787. SHRI S. M. BANERJEE : Will the Minister of EDUCATION be pleased to state :

(a) what further steps have been taken to better the lot of the Primary and Higher Secondary teachers in the country;

(b) whether some financial aid is being given to various States to meet the extra expenditure; and

(c) if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) The Education Commission has made several recommendations in this regard and they have been sent for consideration and implementation to the State Governments who are primarily concerned.

(b) and (c). No, Sir. It is for the State Governments to finance this expenditure out of their resources and allocations.

### C.B.I. Report on use of Foreign money in General Elections

788. SHRI YAJNA DATT SHARMA :
SHRI B. K. DASCHOWDHURY :
SHRI HEM BARUA :
SHRI N. R. LASKAR :
SHRI ONKAR LAL BERWA:
SHRI RAGHUVIR SINGH SHASTRI :
SHRI CHINTAMANI PANIGRAHI :
SHRI SRADHAKAR SUPAKAR :
SHRI YASHPAL SINGH :
SHRI SHIV KUMAR SHASTRI :
SHRI GANESH GHOSH :
SHRI C. K. CHAKRAPANI :
SHRI UMANATH :
SHRI PRAKASH VIR SHASTRI :
SHRI J. M. BISWAS :
SHRI R. K. AMIN :
SHRI ATAL BIHARI VAJPAYEE :
SHRI JAGANNATH RAO JOSHI :
SHRI NARAIN SWARUP SHARMA :
SHRI RAM AVTAR SHARMA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2306 on the 2nd August, 1968 and state :

(a) whether Government have since completed the examination of the report of the Central Bureau of Investigation in respect of the use of foreign money in the last General Elections;

(b) if so, the decision taken thereon; and

(c) if not, the time likely to be taken by Government for the completion of the examination and the reasons for the delay ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (c). The report of the Intelligence Bureau is still under examination.

### Staff Ratio of Air India

789. SHRI PREM CHAND VERMA :
SHRI BENI SHANKER SHARMA :
SHRI D. C. SHARMA:
SHRI SAMAR GUHA :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI A. SREEDHARAN :
SHRI SRADHAKAR SUPAKAR :
SHRI S. S. KOTHARI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that according to statistics available the staff ratio of the Air India is the highest in the world as compared to other Airlines;

(b) if so, the justification for this over-staffing the Airlines and the reasons why large-scale recruitment has been made during the last three years when there has been no increase in the Air India Fleet;

(c) whether the matter has ever been examined from the point of view of reviewing the staff position and, if so, the conclusion arrived at; and

(d) the steps Government propose to take in the matter ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) In 1967 Air-India had 7354 employees and a fleet of nine aircraft. Since corresponding figures for

all world Airlines are not available, it is not possible to say how Air-India ranks in the world on this basis.

(b) No conclusion about Air-India being over-staffed or otherwise can be drawn from the above figures. The size of the staff depends *inter alia* on the standard of mechanisation achieved in the organisation as also on the services rendered by the Airline to other Airlines or organisations. Air-India employs a considerable number of ground staff for servicing other international Airlines operating through India and for maintenance of certain Air Force aircraft and equipment.

(c) An accepted criterion among international Airlines is the productivity of the staff in terms of "Available Tonne Kilometres" (ATK). On this criterion Air India ranks 18th among 100 world airlines.

(d) The staff strength is constantly under review by Air-India.

### MOGUL LINE LIMITED

790. SHRI PREM CHAND VERMA : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) when the Mogul Line Limited was set up and what were the objects to be achieved as a result thereof;

(b) whether the targets of setting up units, production and development according to project report were achieved, and, if so, when how and, if not, the reasons therefor;

(c) whether any foreign collaboration was involved in the setting up of the Company and if so, what are the names of the countries which collaborated, the terms of collaboration and how much foreign exchange as aid was received; and

(d) whether there are any difficulties with which the Company is faced at present and if so, how do the Government propose to remove them ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) The Mogul Line Limited was taken over by Government from its previous owners Turner Morrison & Co., in 1960 by acquiring about 80% shares of the Company.

(b) to (d). The main object of the Company is to cater to the needs of the Haj traffic to Jeddah during pilgrim season and carriage of cargo and passengers to Red Sea Ports during the non-pilgrim season. The Company is also operating on the coastal trade. The Company is a shipping concern and not a manufacturing unit. Government have approved the proposal for the construction of a new passenger vessel in replacement of an old ship ss'Islami' which was scrapped last year. Efforts are being made by the Company to acquire the new vessel from abroad.

### ENCROACHMENTS ON ASSAM TERRITORY

791. SHRI PREM CHAND VERMA :
SHRI JAGANNATH RAO JOSHI :
SHRI NARAIN SWARUP SHARMA :
SHRI YAJNA DATT SHARMA :
SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been drawn to the statement of the Assam Chief Minister that the Government of Nagaland has a hand in encroachments made on Assam territory;

(b) if so, the nature of dispute between the States of Nagaland and Assam and whether the same has been under consideration of the Central Government;

(c) whether the question has been studied and, if so, the steps taken or proposed to be taken to resolve the dispute; and

(d) how it is proposed to prevent encroachments till a final decision is taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI VIDYA CHARAN SHUKLA) : (a) The Chief Minister of Assam made a statement on the Nagaland-Assam boundary question in the Assam Legislative Assembly on 21st September, 1968 in which he gave details of encroachments in Assam territory and also observed that along with these encroachments there was an attempt to bring Nagaland administration to these areas.

(b) to (d). The dispute relates to the precise boundary between the two States and the claim by the Government of Nagaland to certain reserve forest areas in Assam. The Government of Nagaland have suggested the appointment of a boundary commission to settle this dispute. This matter is under consideration.

Recently at a meeting between the Chief Secretaries of Nagaland and Assam they agreed that the border between the two States as defined in the State of Nagaland Act, 1962 should be determined on the ground in certain sectors.

TRUCKS GIFTED BY POPE

792. SHRI K. LAKKAPPA :
SHRI KAMESHWAR SINGH:
DR. SUSHILA NAYAR :
SHRI GEORGE FERNANDES :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI A. SREEDHARAN :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the trucks gifted by Pope in July, 1966 are with the Central Road Transport Corporation;

(b) if so, the number of such trucks;

(c) whether these are being used for the purpose for which these were presented; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) and (b). Out of a total of 224 trucks received by the Ministry of Food and Agriculture, including 40 gifted by the Pope, 171 trucks are at present with the Central Road Transport Corporation.

(c) Yes, Sir.

(d) Does not arise.

PARADEEP PORT

793. SHRI K. LAKKAPPA :
SHRI KAMESHWAR SINGH:
SHRI RABI RAY :
SHRI D. N. PATODIA :
SHRI P. K. DEO :
SHRI A. SREEDHARAN :
SHRI NARENDRA KUMAR SALVE :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that a team of foreign experts visited the Paradeep Port in January-March, 1968 and submitted its report; and

(b) if so, the broad details of the report ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) Yes, Sir.

(b) Copies of the Team's Report have already been placed in the Library of the Parliament from which the details can be found. The Team has made certain comments on navigational facilities, dredging arrangements, communications facilities and arrangement for receiving and unloading the iron ore. Their main recommendations on Paradeep are as follows :—

(1) The Central Government assign the most experienced officials available to this port;

(2) Necessary navigational aids including radar reflector equipped channel buoys be acquired and installed;

(3) Immediate steps be taken by the Central Government to maximise utilisation of existing dredging equipment;

(4) Future tugs assigned to handle large bulk carriers at Paradip be of sufficiently high horse-power;

(5) Central Government assist Paradip in obtaining VHF ratio equipment and necessary licenses;

(6) Immediate consideration be given to installing hydraulic truck dumpers and associated conveyor to permit direct transfer of ore from truck into the mechanised ore handling system of the port;

(7) A study be undertaken to determine what steps can be taken to speed up the truck weighing procedure;

(8) Future truck scale installations be of sufficient capacity to weigh large "hippo" trucks directly;

(9) Consideration be given to acquiring bulldozers to eliminate the present double handling of ore with reclaimer;

(10) Papers associated with the loading of iron ore aboard ships be processed at the loading port;

(11) Port services at Paradip be rationalised;

(12) Installation of sand and booster pumps be expedited and, in connection with the new north break-water, if any delay is anticipated, immediate consideration be given to installing groynes;

(13) A submerged pipeline be installed to handle dredged and instead of a floating pipeline;

(14) No general cargo berths be constructed unless warranted by traffic demands and in no case until improved lines of access with the hinterland by road and rail are provided;

(15) Provision of housing for port workers be expedited;

(16) The Central Government investigate construction delays at Paradip and take steps to facilitate and expedite the construction work now underway, especially the trestle for sand pump.

### Hippies held for Anti-Social Activities

794. SHRI K. LAKKAPPA :
SHRI MANIBHAI J. PATEL :
SHRI G. C. NAIK :
SHRI D. AMAT :
SHRI A. SREEDHARAN :
SHRI NITIRAJ SINGH CHAUDHARY :
SHRI YAJNA DATT
SHRI HUKAM CHAND KACHWAI :
SHRI OM PRAKASH TYAGI:
SHRI SITARAM KESRI :
SHRI RAMAVTAR SHARMA :
SHRI D. N. PATODIA :
SHRI NARENDRA KUMAR SALVE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that several Hippies have been held for smuggling Ganja and for indulging in other anti-social activities; and

(b) if so, what steps Government have taken or propose to take to prevent such activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Some foreigners have been found to have indulged in certain unlawful activities including illicit possession of Ganja etc.

(b) Vigilance against undesirable activities has been intensified and suitable action under the appropriate laws is taken as and when necessary.

DEVELOPMENT OF AIRPORTS

795. SHRI K. LAKKAPPA :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI A. SREEDHARAN :
SHRI MAHARAJ SINGH BHARATI :
SHRI M. N. REDDY :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have under consideration any proposal for the integrated development of Airports in the country;

(b) if so, the broad details thereof; and

(c) when it will come into operation ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The International Airport Committee and the Aerodromes Planning Group appointed by Government have had under consideration proposals for the development of the international airports and the other aerodromes in the country respectively.

(b) For the international airports, the main consideration is to make them suitable for use by large-sized aircraft and subsequently by the supersonic aircraft that are expected to be developed in future. For the domestic airports, proposals for development are based on industrial, commercial and tourist need of the country.

(c) Development of airports is a continuous process, and while the immediate requirements are being dealt with in the current financial year, proposals have also been formulated for implementation during the Fourth Five Year Plan.

CASTASIA CONFERENCE

796. SHRI GEORGE FERNANDES :
SHRI HEM BARUA :

Will the Minister of EDUCATION be pleased to state :

(a) the names and official designations of the persons who represented India at the Castasia Conference held in Delhi from the 9th to 20th August, 1968;

(b) whether Government have received the report on the decisions taken by the Conference and, if so, the main conclusions arrived at by the Conference; and

(c) what steps are being taken by Government to implement the decisions of the Conference ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) A list of Indian delegation who represented India at the CASTASIA Conference is laid on the Table of the House. [*Placed in Library. See No.* LT-2118/68].

(b) Recommendations of the CASTASIA have been received and a copy of the same is available in the Library of the Parliament.

(c) The recommendations of CASTASIA will be put up before the general assembly of UNESCO which is in session in Paris. On receipt of the conclusions of the general assembly any steps that need be taken by the Government of India will be considered.

NOTICE FOR STRIKE ON 19TH SEPTEMBER 1968

797. SHRI GEORGE FERNANDES :
SHRI P. C. ADICHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the unions/associations of the Central Government Employees which had given notices of their intention to go on a day's strike on the 19th September, 1968;

(b) the dates on which the notice were received;

(c) the number of employees covered by these notices; and

(d) the names of the unions/associations which withdrew the notices of

strike and the dates on which the withdrawal notices were received by Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (d). The information called for is being collected and will be laid on the Table of the House.

### MEXICO OLYMPICS

798. SHRI GEORGE FERNANDES : Will the Minister of EDUCATION be pleased to state :

(a) the total number of Indian participants in the Mexico Olympics and the number of officials who accompanied the various teams;

(b) the amount of foreign exchange sanctioned for the Olympic participants and for the officials accompanying the teams;

(c) when the various teams to participate in the Olympics were finalised; and

(d) the reasons for the inordinate delay in finalising the teams ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) :

| | Players | Officials | Total |
|---|---|---|---|
| Hockey .. | 18 | 2 | 20 |
| Athletics .. | 2 | 1 | 3 |
| Wrestling .. | 4 | 1 | 5 |
| Shooting .. | 2 | 1 | 3 |
| Weight-lifting .. | 1 | 1 | 2 |
| Chef-de-Mission .. | — | 1 | 1 |
| Secretary-cum-Treasurer | — | 1 | 1 |
| | 27 | 8 | 35 |

(b) Rs. 41,640.00.

(c) While the Hockey Team was finalised in August, other teams could be finalised only on 25-9-1968.

(d) In spite of repeated reminders, the President, Indian Olympic Association submitted his proposals as late as on 11-9-1968. Some information about names of officials etc., was furnished even in the fourth week of September. Hence there was delay in the finalisation of the Olympic Contingent excepting the Hockey team.

### REPLACEMENT OF CARAVELLES BY INDIAN AIRLINES CORPORATION

799. SHRI GEORGE FERNANDES :
SHRI BHOGENDRA JHA :
DR. RANEN SEN :
SHRI RAM KISHAN GUPTA :
SHRI D. N. PATODIA :
SHRI R. BARUA :
SHRI B. K. DAS CHOWDHURY :
SHRI D. V. SINGH :
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines Corporation have finally decided on the type of aircraft to be purchased for replacement of the Caravelles; and

(b) if so, the basis on which the decision was arrived at ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). There is no proposal for the replacement of Caravelle aircraft at present. The Corporation have however, sent a proposal for the purchase of five additional higher capacity aircraft. Government expect to take a decision on this proposal very soon.

### इटावा में पुलिस द्वारा गोली चलाई जाना

800. श्री रणजीत सिंह :
श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी वाजपेयी :
श्री नारायण स्वरूप शर्मा :
श्री ओंकार लाल बेरवा :

**श्री रवि राय :**
**श्री शिव चरण लाल :**
**श्री विश्वनाथ पाण्डेय :**
**श्री विभूति मिश्र :**
**श्री यशपाल सिंह :**
**श्री रामगोपाल शालवाले :**
**श्री राम सेवक यादव :**

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 12 सितम्बर, 1968 को पुलिस ने उत्तर प्रदेश में इटावा में बार्कवर में गोली चलाई थी, जिसके परिणामस्वरूप कई लोग मारे गये और कई व्यक्तियों को चोटें आईं;

(ख) यदि हां, तो पुलिस ने वहां किन कारणों से गोली चलाई और क्या इस मामले में न्यायिक जांच का आदेश दिया गया है;

(ग) क्या यह भी सच है कि इस सम्बन्ध में श्री अर्जुन सिंह भदौरिया, संसद सदस्य तथा श्रीमती सरला भदौरिया, संसद सदस्य को जेल में डाला गया था; और

(घ) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) और (ख). सदन के सभा पटल पर एक विवरण रखा जाता है। **[पुस्तकालय में रख दिया गया। देखिये संख्या** एल.टी-2119/68]

(ग) और (घ). श्री अर्जुन सिंह भदौरिया संसद सदस्य तथा श्रीमती सरला भदौरिया, संसद सदस्य को भारतीय दण्ड संहिता की धारा 147/148/149/307/325/436/332 के अधीन एक मामले के सम्बन्ध में गिरफ्तार किया गया, जिसको इस घटना के सम्बन्ध में दर्ज किया गया था। उन्हें 12 सितम्बर, 1968 को जिला बन्दीगृह में दाखिल किया गया। राज्य सरकार ने सूचित किया है कि उनके साथ दुर्व्यवहार नहीं किया गया।

**सरकारी कर्मचारियों की विदेशी पत्नियां**

801. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किसी सरकारी राजपत्रित कर्मचारी के लिये यह आवश्यक है कि वह किसी विदेशी महिला से विवाह करने से पहले सरकार से अनुमति ले;

(ख) यदि हां, तो इस समय कार्य कर रहे राजपत्रित सरकारी कर्मचारियों ने किसी विदेशी महिला से विवाह करने से पहले सरकार को सूचना दी अथवा सरकार से अनुमति ली थी; और

(ग) इस समय कार्य कर रहे ऐसे राजपत्रित कर्मचारियों की संख्या कितनी है जिन्होंने विदेशी महिलाओं से विवाह किया है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) भारतीय विदेश सेवा के अधिकारियों के अतिरिक्त अन्य किसी सेवा के अधिकारियों के लिए इस सम्बन्ध में अनुमति प्राप्त करना आवश्यक नहीं है।

(ख) भारतीय विदेश सेवा के 17 अधिकारी (4 अधिकारियों को छोड़कर जिन्होंने भारतीय विदेश सेवा में अपनी नियुक्ति से पूर्व विदेशी महिलाओं से विवाह कर लिया था)।

(ग) भारतीय विदेश सेवा के 21 अधिकारी।

**विक्रम विश्वविद्यालय के लिये इमारत का निर्माण**

802. **श्री हुकम चन्द कछवाय** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विक्रम विश्वविद्यालय, उज्जैन का वर्तमान भवन स्थान तथा उसकी गतिविधियों में विस्तार को देखते हुए, अपर्याप्त है;

(ख) क्या केन्द्रीय सरकार का विचार अनुदान देने अथवा विश्वविद्यालय के भवन के निर्माण के लिये अनुदान में कुछ राशि की व्यवस्था करने का है, देने का है;

(ग) यदि हां, तो 1968-69 के वित्तीय वर्ष में विश्वविद्यालय को दिये गये प्रस्तावित अनुदान के अतिरिक्त भवन के निर्माण के लिये कितनी राशि अनुदान के रूप में दिये जाने की संभावना है; और

(घ) यह राशि कब तक दी जायेगी ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)** : (क) विश्वविद्यालय में शिक्षण विभागों के लिए पर्याप्त स्थान है। विश्वविद्यालय के प्राधिकारियों के अनुसार प्रशासनिक कार्यालय के लिए स्थान काफी नहीं है।

(ख) से (घ). न तो केन्द्रीय सरकार और न ही विश्वविद्यालय अनुदान आयोग राज्य विश्वविद्यालयों को उनके प्रशासनिक भवनों के निर्माण के लिए कोई अनुदान देता है।

**धर्म प्रचारकों द्वारा अपने धर्म का प्रचार**

803. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विदेशी धर्म प्रचारक इस देश में अपने धर्म का प्रचार करने के लिये धन खर्च कर रहे हैं;

(ख) यदि हां, तो क्या सरकार ने इस देश में इन विदेशी धर्म प्रचारकों की आय के साधनों का पता लगाने के लिये गुप्तचर विभाग द्वारा अथवा किसी और तरीके से जांच कराई है; और

(ग) सरकारी सूत्रों से सरकार द्वारा प्राप्त जानकारी के अनुसार पिछले तीन वर्षों में विभिन्न धर्म प्रचारकों ने अपने धर्म के प्रचार के लिये कितनी धनराशि खर्च की तथा ऐसे धर्म प्रचारकों के नाम क्या हैं ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) कुछ विदेशी धर्म प्रचारकों द्वारा व्यक्तिगत रूप में आर्थिक प्रलोभन देकर ईसाई धर्म में परिवर्तित करने की कुछ रिपोर्टें प्राप्त हुई हैं।

(ख) विदेशी धर्म प्रचारकों की आय के स्रोत मोटे तौर पर मालूम हैं। कोई विशिष्ट जांच आवश्यक नहीं समझी गई है।

(ग) कोई ऐसा कानून नहीं है जिसके अन्तर्गत धर्म-प्रचारकों को व्यक्तिगत रूप में उनके द्वारा खर्च किये गये धन का लेखा रखना और उसे सरकारी जांच के लिये प्रस्तुत करना आवश्यक हो। अतः पूछी गई सूचना प्राप्त नहीं की जा सकती है।

**साम्यवादी नेता की गिरफ्तारी**

804. **श्री हुकम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय आसूचना विभाग तथा राज्य आसूचना विभाग [द्वा]रा सितम्बर, 1968 में जालन्धर में एक साम्यवादी नेता, श्री विक्रम सिंह, को गिरफ्तार किया गया था और पचास-पचास हजार रुपये की [दो] जमानतों पर उसको रिहा कर दिया गया था;

(ख) यदि हां, तो केन्द्रीय सरकार के साधनों से प्राप्त जानकारी के अनुसार उनकी गिरफ्तारी के क्या कारण हैं; और

(ग) गिरफ्तार किये गये व्यक्ति के विरुद्ध राज्य सरकार द्वारा क्या कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) से (ग). राज्य सरकार द्वारा दी गई सूचना के अनुसार एक व्यक्ति डाक्टर विक्रम सिंह को धन के गबन

के सन्देह में, जो कि बताया जाता है कि उन्होंने देश भगत यादगार कमेटी, जालन्धर के लिये विदेशों से एकत्रित किया था, भारतीय दण्ड संहिता की धारा 460 और 408 के अन्तर्गत गिरफ्तार किया गया है। मामले की जांच की जा रही है। इस बीच डाक्टर विक्रम सिंह को जुडीशियल मजिस्ट्रेट द्वारा पचास हजार रुपये की जमानत और इसी रकम के बराबर एक व्यक्तिगत बाउन्ड प्रस्तुत करने पर रिहा कर दिया गया है।

### DEVELOPMENT OF MINOR PORTS IN ORISSA

805. SHRI CHINTAMANI PANIGRAHI : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether any programme has been drawn up for the development of minor ports in Orissa during 1968-69 and during the Fourth Plan;

(b) whether efforts will be made to develop Chilka as a minor port; and

(c) the details of the programme formulated ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) to (c). The executive responsibility for the development of ports other than Major Ports vests in the State Governments concerned. In the Annual Plan programme of the State of Orissa for 1968-69, no provision has been made for the development of minor ports. For the Fourth Five Year Plan programme, the State Government have not proposed the inclusion of any minor port development scheme in the State Sector. They have proposed the development of Chandbali and Gopalpur minor ports as Centrally sponsored programmes at an estimated cost of Rs. 127.30 lakhs. There is no proposal to develop Chilka as a minor port. The Fourth Five Year Plan has not been finalised.

### ENQUIRY INTO POLICE EXCESSES AT INDRAPRASTHA ESTATE, NEW DELHI

806. SHRI CHINTAMANI PANIGRAHI :
SHRI GADILINGANA GOWD :
SHRI R. K. AMIN :
SHRI R. R. SINGH DEO :
SHRI S. M. BANERJEE :
SHRI K. P. SINGH DEO :
SHRI D. N. DEB :
SHRI D. N. PATODIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Deputy Commissioner of Delhi, Shri B. Tandon, who enquired into the causes of the incident at Indraprastha Estate, New Delhi on the 19th September, 1968, has reported that the Police had committed 'excesses'; and

(b) if so, the action taken on the report ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) The Deputy Commissioner of Delhi, who was entrusted with the fact finding inquiry regarding the happenings in and around the Indraprastha Bhavan on September 19, 1968, has come to the conclusion that the Police indulged in unprovoked beating of even innocent persons and in wanton acts of destruction inside the building.

(b) The Government have suspended the Superintendent of Police who was posted near Indraprastha Bhavan on September 19. 1968 and have transferred the concerned Addl. District Magistrate to a non-executive post. It has also been decided that departmental inquiry should be made into their conduct by Shri A. S. Rama Chandra Rao, one of the Commissioners for Departmental Inquiries under the Central Vigilance Commissioner. The Deputy Commissioner was also asked to make further inquiries to find out the precise part played by the officers who had entered the building along with the police force and of which they were in-charge. His report has been received

by the Government and is being examined.

### PURCHASE OF SHIPS FROM POLAND, YUGOSLAVIA AND BULGARIA

807. SHRI CHINTAMANI PANIGRAHI :
SHRI SHRI CHAND GOYAL:
SHRI B. K. DASCHOWDHURY :
SHRI R. BARUA :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether Government's efforts to get ships from Poland and various other countries have succeeded;

(b) if so, the achievements so far made in that direction; and

(c) whether arrangements have been completed to get ships from Yugoslavia and Bulgaria on deferred payment basis ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) to (c). Since 1-4-1966 *i.e.* the expiry of the Third Plan period, the following new shipping tonnage has been ordered in Poland, Yugoslavia, West Germany, East Germany and Rumania :—

POLAND—3 ships totalling about 22,000 G.R.T., of which one has already been delivered. The other two have been sanctioned only a few days back.

YUGOSLAVIA—11 ships totalling about 4.79 lakhs G.R.T. Out of these, 3 tankers of about 1.50 lakhs G.R.T. were ordered very recently.

WEST GERMANY—2 ships of about 27,000 G.R.T., of which one has already been delivered.

EAST GERMANY—4 ships of about 36,000 G.R.T.

RUMANIA—2 ships of about 5,600 G.R.T. In addition, an agreement in principle has been recently reached with the Rumanian authorities for the purchase of 10 coal carriers of about 14,000 D.W.T. each between 1971 and 1974 and the exploration of the possibility of obtaining 6 general cargo vessels of about 14,000 D.W.T. each between 1973 and 1975. However, the details regarding the price, specifications and other relevant terms have yet to be negotiated and finalised between the Indian ship owners and the Rumanian Shipyards.

So far as Bulgaria is concerned, no ship has so far been ordered in that country. But the possibilities are being explored.

### ASSISTANCE TO ORISSA GOVERNMENT FOR POLICE HOUSING SCHEME

808. SHRI CHINTAMANI PANIGRAHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Orissa Government has been given loans in 1965-66, 1966-67 and 1967-68 for the Police Housing Scheme;

(b) if so, the details of loans sanctioned year-wise; and

(c) the number of houses built so far in Orissa under this Scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Yes, Sir.

| Year | Loan Sanctioned |
|---|---|
| | Rs. in lakhs |
| 1965-66 | 5·95 |
| 1966-67 | 10·00 |
| 1967-68 | 15·00 |
| Family Quarters | 1792 |

Barrack Accommodation for 2165 men.

### राष्ट्रपति शासन लागू होने के बाद उत्तर प्रदेश में अपराध

809. श्री अर्जुन सिंह भदौरिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में राष्ट्रपति शासन लागू होने के बाद अक्तूबर, 1968 तक

गोली चलाने, हत्या, डकैती, लूट तथा अन्य अपराधों की कितनी घटनायें हुईं और ये घटनायें किन-किन तारीखों को तथा कौन-कौन से स्थानों पर हुईं;

(ख) उनमें से कितने अपराध पुलिस अधिकारियों द्वारा किये गये और कितने पुलिस अधिकारियों/कर्मचारियों के विरुद्ध न्यायालयों, राज्य गुप्तचर संगठन, केन्द्रीय गुप्तचर संगठन/विभाग तथा अन्य अभिकरणों में मामले विचाराधीन हैं;

(ग) अब तक कितने मामलों में पुलिस अधिकारियों को सजा दी गई है; और

(घ) क्या यह सच है कि बहुत से गम्भीर मामलों की रिपोर्टें दर्ज नहीं की गई थीं और सरकार ने बहुत से अन्तग्रस्त पुलिस अधिकारियों/कर्मचारियों को अवैध संरक्षण दिया ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) से (घ). उत्तर प्रदेश सरकार से सूचना एकत्रित की जा रही है तथा प्राप्त होने पर सभा-पटल पर रख दी जायेगी ।

### SETTLEMENT OF DISPUTE ON CHANDIGARH AND BHAKRA NANGAL DAM

810. SHRI S. K. TAPURIAH :
SHRI R. K. AMIN :
SHRI R. R. SINGH DEO :
SHRI S. P. RAMAMOORTHY:
SHRI YASHPAL SINGH :
SHRI D. N. PATODIA :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI ONKAR LAL BERWA:
SHRI PRAKASH VIR SHASTRI :
SHRI YASHWANT SINGH KUSHWAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any efforts have been made by Government during the last two months to settle the question of Chandigarh and Bhakra Nangal Dam one way or the other;

(b) whether several memoranda have been submitted to the Government of India by various parties in this connection and if so, the details thereof; and

(c) when a final decision is likely to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) In the absence of a popular Government in Punjab during the last two months, no efforts could be made to settle these issues.

(b) No memoranda have been received during this period from any party.

(c) Efforts to settle these issues will be resumed after the mid-term elections are held in Punjab.

### REORGANISATION OF ASSAM

811. SHRI S. K. TAPURIAH :
SHRI HIMATSINGKA :
SHRI SRADHAKAR SUPAKAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Assam Government had rejected the proposals for the reorganisation of Assam;

(b) if so, what has been the Government's reaction thereto; and

(c) whether Government had obtained a report from the Governor of Assam following the said decision and, if so, what was the report and whether it would be laid on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (c). No, Sir.

(b) Does not arise.

### CLASH WITH KUKI AND MIZO HOSTILES

812. SHRI S. K. TAPURIAH :
SHRI HIMATSINGKA :
SHRI N. R. LASKAR :
SHRI B. K. DASCHOWDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a large gang of Kuki and Mizo hostiles had indulged in fierce gun battle with a

patrol party of the Border Security Force in the Kongpai-Haubi hills in the Churachandpur sub-division in the last week of August this year for a number of days using mortar light machine guns and sten guns;

(b) if so, the number of casualties on both sides;

(c) whether any of the gangsters had been apprehended and their arms seized and, if so, the number of persons apprehended and the nature of arms seized; and

(d) Government's reaction to the continued hostilities by the Mizo and Kuki hostiles and what final solution, if any, is envisage for restoring peace and order in that region ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). At about 0900 hours on the 25th August, 1968, a patrol party of Security Forces encountered hostiles in Haobi Hills about 9 miles south-east of Churachandpur. In the exchange of fire one member of the patrol was injured and one hostile was killed.

(c) No hostile was apprehended. One rifle and some ammunition were recovered from the hostiles.

(d) The Security Forces have intensified patrolling in the affected area which has been declared as disturbed under the provisions of the Armed Forces (Assam and Manipur) Special Powers Act, 1968.

## Condition of Service of Pilots and Navigators in Civil Aviation

813. SHRI S. K. TAPURIAH :
SHRI HIMATSINGKA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that there is a wide disparity in regard to emoluments and other amenities available to pilots, navigators and other crews of the Civil Aviation and Indian Air Force;

(b) if so, how do their conditions of service compare in this regard;

(c) whether it is a fact that despite favourable conditions of service and less risk of life and loss of limbs in the Civil Aviation as compared to the Air Force, there has been great indiscipline amongst the pilots, navigators and other crews of the Civil Aviation; and

(d) the number of flights cancelled or materially delayed on account of strikes or go-slow tactics of the Civil Aviation pilots and other crews and the loss of revenue on this account to each of the I.A.C. and Air-India Corporations during each of the last 3 years and during this year so far ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). No relevant comparison can be made in regard to emoluments and other amenities of the Indian Air Force crew and those of civil aviation, as the conditions of service of the air crew belonging to the two groups vary considerably.

(c) and (d). There have been cases of indiscipline among the flying crew of the two Air Corporations. Details of the number of flights cancelled or materially delayed on account of strikes or go-slow tactics and the consequent loss of revenue are given below :—

| | Air-India | | | | Indian Airlines | | | |
|---|---|---|---|---|---|---|---|---|
| | 1965 | 1966 | 1967 | 1968 | 1965 | 1966 | 1967 | 1968 |
| 1. Number of flights cancelled .. | 5 | 101 | 28 | — | — | 7 | — | — |
| 2. Number of flights materially delayed | 63 | — | 1 | — | — | 7 | — | — |
| 3. Net loss of Revenue (Loss of Revenue minus saving in expenditure) (Rs. in lakhs) .. | 6·43 | 22·80 | 14·75 | — | — | 0·62 | — | — |

**ईसाई धर्म प्रचारकों द्वारा खम्पा आदिम जातियों का जबर्दस्ती धर्म परिवर्तन**

814. **श्री रामगोपाल शालवाले :**
**श्री य० म० प्रसाद :**
**श्री रा० रा० सिंह देव :**
**श्री न० कु० सांघी :**

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तिब्बत से भारत में बड़ी संख्या में आने वाले खम्पा आदिम जाति के लोगों का ईसाई धर्म प्रचारकों द्वारा जबर्दस्ती धर्म परिवर्तन करके उन्हें ईसाई बनाया जा रहा है;

(ख) क्या यह भी सच है कि भारत में पहले आने वाले तिब्बती लोगों ने विदेशी ईसाई धर्म प्रचारकों द्वारा इस जबर्दस्ती धर्म परिवर्तन किये जाने का विरोध किया है; और

(ग) यदि हां, तो इस बारे में सरकार द्वारा क्या कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) सरकार को कोई ऐसी रिपोर्ट प्राप्त नहीं हुई है।

(ख) जी नहीं, श्रीमान् । फिर भी बताया जाता है कुछ तिब्बती शरणार्थियों ने सितम्बर, 1968 के माह में एक ईसाई धर्म प्रचारक की, जो विदेशी नहीं है, देहरादून में तिब्बती शरणार्थियों के बीच (इंजीली) धर्म प्रचार सम्बन्धी गतिविधियों के विरुद्ध प्रदर्शन किया है।

(ग) चूंकि कोई बलात् धर्म परिवर्तन नहीं हुआ है अतः सरकार द्वारा कोई कार्यवाही करने का प्रश्न ही नहीं उठता।

**जमियत-उल-उलेमा**

815. **श्री रामगोपाल शाल वाले** : क्या **गृह-कार्य** मंत्री 30 अगस्त, 1968 के अतारांकित प्रश्न संख्या 6589 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या जमियत-उल-उलेमा की गतिविधियों को ध्यान में रखते हुए सरकार उसे एक साम्प्रदायिक संगठन घोषित करने के प्रश्न पर विचार कर रही है;

(ख) यदि नहीं, तो ऐसा न करने के क्या कारण हैं जबकि जमियत-उल-उलेमा के मुफ्ती अब्दुल गालिब तथा उन-अलजमियत के सम्पादक श्री रहमत निज़ामी को 27 जनवरी, 1968 को मेरठ में हुए साम्प्रदायिक दंगों से सम्बन्धित होने के कारण गिरफ्तार किया गया था; और

(ग) क्या यह भी सच है कि मेरठ में साम्प्रदायिक दंगों के जिम्मेवार व्यक्ति विशेष रूप से जमियत-उल-उलेमा के नेता थे ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) और (ख). ऐसा कोई कानून नहीं है जिसके अन्तर्गत एक संगठन को साम्प्रदायिक घोषित किया जा सकता है। व्यक्तियों की विशिष्ट विरोधी कार्यवाहियों से उचित कानूनों के अन्तर्गत निपटा जाता है।

(ग) 30 अगस्त, 1968 को अतारांकित प्रश्न संख्या 6589 के उत्तर के भाग (क) की ओर ध्यान आकर्षित किया जाता है।

**FATHER FERRER**

816. SHRI RAM GOPAL SHALWALE :
SHRI PRAKASH VIR SHASTRI :
SHRI NARAIN SWARUP SHARMA :
SHRI JAGANNATH RAO JOSHI :

SHRI ATAL BIHARI VAJPAYEE :
SHRI RAM AVTAR SHARMA :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI SHIV KUMAR SHASTRI :
SHRI D. N. PATODIA :
SHRI R. K. SINHA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6618 on the 30th August, 1968 and state :

(a) whether the Central Government have consulted the State Governments concerned on the question of Father Ferrer's re-entry into India;

(b) if so, whether the State Governments concerned have recommended that Father Ferrer may be permitted to come again to India;

(c) if so, the names of those States which have made such recommendation; and

(d) the reasons for making such a recommendation in view of the fact that Father Ferrer was ordered to quit India on account of his active participation in anti-Indian activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) to (d). The matter was mentioned to the Chief Minister, Andhra Pradesh, who left it to the Central Government. As there was no reason to believe that the State Government would have any substantial objection, a visa for Fr. Ferrer for work in Andhra Pradesh was authorised.

## Deployment of Central Reserve Police in Kerala

817. SHRI BENI SHANKER SHARMA :
SHRI YAJNA DATT SHARMA :
DR. RANEN SEN :
SHRI H. N. MUKHERJEE :
SHRI SRADHAKAR SUPAKAR :
SHRI VASUDEVAN NAIR :
SHRI C. JANARDHANAN :
SHRI RABI RAY :
SHRI A. SREEDHARAN :
SHRI CHANDRA SHEKHAR SINGH :
SHRI D. C. SHARMA :
SHRI S. M. BANERJEE :
SHRI BHOGENDRA JHA :
SHRI HUKAM CHAND KACHWAI :
SHRI BIBHUTI MISRA :
SHRI JYOTIRMOY BASU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Kerala Government has objected to the Central Government for the former not having been consulted before the deployment of the Central Reserve Police during the recent strike by the Central Government employees;

(b) if so, the details thereof;

(c) the reaction of Government thereto;

(d) whether and on how many occasions in the past the Central Reserve Police personnel were sent to the States without the consent of State Governments during apprehended or actual troubles; and

(e) the procedure to be followed in such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The State Government objected to the decision of the Central Government to deploy the C.R.P. in Kerala without prior consultation with them on the ground that it was not likely to help the maintenance of smooth relations between the Centre and Kerala.

(c) The Central Government had to post the C.R.P. in Kerala to protect the Central Government Offices and installations. The State Government are consulted even in matters in which consultation is not obligatory under the Constitution for it is the constant anxiety of

the Central Government to function in harmony with the State Governments. In this particular case, however, the attitude of the State Government towards the problem of maintaining law and order in connection with the agitation by the Government employees had left no option but to post the C.R.P. without previously intimating the State Government. However, the D.I.G., C.R.P. who had been deputed to Kerala was instructed to get in touch with the senior officers of the State Government which he did soon after his arrival at Trivandrum.

(d) and (e). No similar circumstance had arisen in the past necessitating the posting of the C.R.P. in the States without prior consultation with the State Governments.

### BALLOON LANDING AT HAZARIBAGH

818. SHRI BENI SHANKER SHARMA :
SHRI D. C. SHARMA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a huge balloon containing a closed wooden box landed at Kapia village about 20 miles from Hazaribagh;

(b) whether it has been examined; and

(c) if so, the outcome thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). A big balloon containing mechanically fitted equipment in a small cabinet was found on 22-9-1968 in a lonely place known as Masuritari Tand of Rekura village, within Mandu Police Station area, in Hazaribagh district. The balloon was examined by the military authorities of Ramgarh, who opined that the balloon might belong to Weather Department. The Police authorities have been requested to send the balloon and equipment to the Regional Meteorological Centre, Calcutta, for further examination.

### INVESTIGATION INTO SUBVERSIVE ACTIVITIES OF C.I.A.

819. SHRI J. M. BISWAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have made any investigation into the alleged subversive activities of C.I.A., in India;

(b) if so, the findings thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Government are considering the report of the Intelligence Bureau regarding the use of the foreign money in the last General Elections and for other purposes. They are also vigilant in regard to the subversive activities of foreign agencies.

### PLACES OF TOURISTS INTEREST IN GUJARAT

820. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the expenditure incurred on providing transport facilities to the tourists for visiting places of tourists interest in Gujarat during the last five years ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): No expenditure was incurred by the Central Government in providing transport facilities for tourists visiting places of interest in Gujarat in the past five years. Rs. 62,031.00 were however released to the State Government in 1962-63 for providing transport facilities between Keshod airport and Sessan Gir Gama Sanctuary.

### PAKISTANI NATIONALS VISITING GUJARAT

821. SHRI NARENDRA SINGH MAHIDA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Pakistani nationals who visited Gujarat so far since 1962, District-wise;

(b) the number among them whose visas were extended and the number who left for Pakistan within the visa period;

(c) the number of those who were ordered to quit during this period and the number who actually left India; and

(d) the number, if any, who went underground and the number prosecuted and convicted during the same period ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). A statement giving the required information is laid on the Table of the House. [*Placed in Library. See* No. LT-2120/68].

### COASTAL ROAD IN KUTCH

822. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether Government propose to give any aid for the construction of a coastal road from Bhavnagar to Mandvi (Kutch) in Gujarat State for providing vital communication facility to the under-developed coastal area; and

(b) whether this coastal road will considerably reduce the travelling distance between Bhavnagar and Mandvi?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) and (b). The proposed coastal road, connecting Bhavnagar with Mandvi (Kutch), would be a State road. The Government of Gujarat are, therefore, primarily concerned with the project. They have not sent so far any proposal for aid specifically for this project. They have, however, been pressing for Central financial assistance for a Coastal Highway, connecting Baroda with Maliya *via* Bhavnagar. Presumably the Hon'ble Member is having in mind this Coastal Highway, as from Maliya to Mandvi there is already an existing road, being partly a National Highway and partly a State road. A decision on the State Government's request for aid can be taken only after the Fourth Plan allocations are finalised.

### DEVELOPMENT OF CAMBAY AND OTHER PORTS IN GUJARAT

823. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the number and names of ports in Gujarat and the number out of them developed during the Third Five Year Plan;

(b) whether Government have prepared any scheme for the development of minor ports in Gujarat, particularly Cambay Port which has been silted; and

(c) if so, the details thereof ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) to (c). Besides the Major Port of Kandla, there are 10 Intermediate and 35 Minor Ports in Gujarat. During the Third Five Year Plan, a number of development works costing Rs. 647.97 lakhs were undertaken at Kandla port.

So far as the other ports are concerned, the executive responsibility for their development vests in the State Government who have reported that they have developed 9 Intermediate and 12 Minor Ports during the Third Five Year Plan period. The names of these ports including the names of those developed during the Third Plan Period are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-2121/68].

The State Government have proposed a provision of Rs. 7 crores for the development of Minor and Intermediate ports in the State Sector in the Fourth Plan which has not yet been finalised. These proposals do not include the development of Cambay port. The State Government have reported that the question of development of this port can be considered only after the hydro-

graphic survey of the Gulf of Cambay is carried out as it is necessary to know whether a navigable channel leading to the anchorage is existing and whether an anchorage suitable for ocean-going ships is available within a reasonable distance from the port of Cambay.

### AIR SERVICES IN GUJARAT

824. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the amount allotted for the expansion of the air services in Gujarat during the current year;

(b) whether Government have any proposal to start the air service from Bombay-Surat-Baroda to Ahmedabad;

(c) if not, the reasons therefor; and

(d) the names of such important cities of Gujarat as are proposed to be brought on the air-map of the country this year ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) A provision of Rs. 21,06,000 has been made in the Budget Estimates 1968-69 for construction works at different civil aerodromes in Gujarat.

(b) and (c). The Corporation have planned to operate during the summer of 1969, a service linking Bombay, Baroda and Ahmedabad. They have, however, no plans, at present, to airlink Surat. The feasibility of developing Surat for Fokker operations would be considered in due course.

(d) Baroda.

### BIHAR ENGINEERS

825. SHRI RAM SINGH AYARWAL :
SHRI BHARAT SINGH CHAUHAN :
SHRI T. P. SHAH :
SHRI BHOGENDRA JHA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 142 on the 26th July, 1968 regarding investigation against some Bihar Engineers and state :

(a) whether the special audit and store checking reports of all the subordinate divisions have since been received by the Bihar Government;

(b) if not, the reasons for the delay; and

(c) when this matter is expected to be referred to the Central Bureau of Investigation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to the information received from the Government of Bihar, the first part of the special audit report regarding the electric works circle has already been sent to the Central Bureau of Investigation. The second part of the audit report of the electric works circle and the audit reports of Muzaffarpur and Patna electric works divisions are being sent by them to the Central Bureau of Investigation. The audit reports of Bhagalpur and Ranchi electric works divisions are still awaited from the Accountant General, Bihar, who has been requested by the Government of Bihar to expedite.

### विकेन्द्रित सेवाओं में परिवर्तन

826. श्री राम सिंह अयरवाल :
श्री भारत सिंह चौहान :
श्री टी० पी० शाह :

क्या गृह-कार्य मंत्री केन्द्रीय सरकार के कर्मचारियों द्वारा की गई भूख-हड़ताल के बारे में 29 जुलाई, 1968 के तारांकित प्रश्न संख्या 122 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सचिवालय सेवा म लोअर डिवीजन क्लर्क से अनुभाग अधिकारियों तक वर्तमान विकेन्द्रित सेवाओं में किये जाने वाले परिवर्तनों की वर्तमान स्थिति क्या है;

(ख) उक्त परिवर्तनों के कब तक किये जाने की सम्भावना है; और

(ग) इस मामले में विलम्ब होने के क्या कारण हैं ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : (क) से (ग). केन्द्रीय सचिवालय सेवाओं के वर्तमान विकेन्द्रित प्रशासन में कुछ तरमीम करने का प्रश्न अभी तक विचाराधीन है और निकट भविष्य में एक निर्णय लिये जाने की संभावना है। तरमीम में विभिन्न स्तरों पर विचार करने की और संघ लोक सेवा आयोग के परामर्श से नियमों में संशोधन करने की आवश्यकता है।

**वैज्ञानिक तथा तकनीकी शब्दावली आयोग में भर्ती**

827. **श्री राम सिंह अयरवाल** : क्या **शिक्षा** मंत्री 23 अगस्त, 1968 के अतारांकित प्रश्न संख्या 524[illegible] उत्तर के सम्बन्ध में यह बताने की [illegible] करेंगे कि :

(क) क्या इ[illegible] बीच संघ लोक सेवा आयोग के माध्यम से सम्बन्धित पदों पर नियमित भर्ती करने के लिये कार्यवाही की गई है;

(ख) यदि हां, तो इन पदों को भरने के लिये संघ लोक सेवा आयोग से कब अनुरोध किया गया था; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं और इन पदों को भरने के लिये संघ लोक सेवा आयोग से कब अनुरोध किया जायेगा ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह)** : (क) जी हां।

(ख) 12 नवम्बर, 1968।

(ग) प्रश्न नहीं उठता।

**खोसला आयोग का प्रतिवेदन**

828. **श्री राम सिंह अयरवाल** :
**श्री भारत सिंह चौहान** :
**श्री टी० पी० शाह** :
**श्री के० एम० अब्राहम** :
**श्री मुहम्मद इस्माइल** :
**श्री उमानाथ** :
**श्री विभूति मिश्र** :

क्या **गृह-कार्य** मंत्री 26 जुलाई, 1968 के अतारांकित प्रश्न संख्या 1075 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली पुलिस के बारे में खोसला आयोग के प्रतिवेदन पर इस बीच अन्तिम रूप से विचार कर लिया गया है;

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं, और इस पर कब तक अन्तिम रूप से विचार कर लिया जायेगा ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) से (ग). खोसला आयोग प्रतिवेदन की अधिकांश सिफारिशों की जांच कर ली गई है और शेष की सक्रिय रूप से जांच की जा रही है। आशा की जाती है कि उनकी जांच भी शीघ्र पूरी हो जाएगी। ज्यों ही सिफारिशों पर निर्णय ले लिये जाते हैं, उनको कार्यान्वित करने के लिये उचित कार्यवाही की जाती है।

**मिनिकाय द्वीप समूह में पुलिस की ज्यादतियां**

829. **श्री राम सिंह अयरवाल** :
**श्री भारत सिंह चौहान** :
**श्री टी० पी० शाह** :

क्या **गृह-कार्य** मंत्री 26 जुलाई, 1968 के अतारांकित प्रश्न संख्या 1069 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या मिनिकाय द्वीपसमूह में पुलिस की ज्यादतियों के बारे में लगाये गये आरोप के बारे में केन्द्रीय जांच विभाग के वरिष्ठ अधिकारियों द्वारा की जा रही जांच इस बीच

पूरी हो गई है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है और इस सम्बन्ध में इस समय क्या कार्यवाही की जा रही है अथवा करने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). जांच की रिपोर्ट अभी प्राप्त नहीं हुई है ।

### ESSENTIAL SERVICES MAINTENANCE ORDINANCE

830. SHRI H. N. MUKERJEE :
SHRI KAMESHWAR SINGH :
SHRI C. JANARDHANAN :
SHRI LATAFAT ALI KHAN:
SHRI VASUDEVAN NAIR :
SHRI K. LAKKAPPA :
SHRI SHRI CHAND GOYAL:
SHRI E. K. NAYANAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government have recently addressed a communication to the Kerala Government disapproving the latter's attitude on the Essential Services Maintenance Ordinance promulgated by the President on the eve of the Central Government employees token strike on the 19th September, 1968;

(b) if so, what are the specific points mentioned in the communication; and

(c) what is the Kerala Government's reply thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Central Government sent a telegram to State Government of Kerala on September 23, 1968. It was pointed out to Kerala Government that the position taken by them in regard to their commitments which excluded institution of cases and arrest for violation of certain provisions of the Ordinance was not consistent with their constitutional obligations to ensure compliance with the Central law. It was made clear that the Central Government could not accept the position that the constitutional obligation to ensure compliance with the Central law was consistent with freedom to ignore such law or that in the name of exercise of discretion a State Government could go to the length of ensuring non-compliance with such a law. Nor could the Central Government accept that the State Government's responsibility for maintaining public order vested it with the power to refuse to enforce a Central law on the ground that there might otherwise be breaches of peace. It was further pointed out that the State Government had to discharge its obligations under articles 256 and 257 of the Constitution.

(c) The Chief Minister, Kerala, in his message dated September 26, 1968 to the Home Minister said that the State Government was of the view that it was duly discharging its obligations as required by the Constitution. He further pointed out that the Central Government had only called for an assessment of the situation by the State Government for suitable action. He also stated that the State Government had not taken the position that the constitutional obligation to ensure compliance with the Central law was consistent with freedom to ignore it.

### FRESH RECRUITMENT TO CENTRAL SERVICES

831. SHRI H. N. MUKERJEE :
SHRI VASUDEVAN NAIR :
SHRI C. JANARDHANAN :
SHRI S. C. SAMANTA :
SHRI LATAFAT ALI KHAN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have started fresh recruitment to the Central Services to replace the employees dismissed from service for participating in the token strike on the 19th September, 1968; and

(b) if so, the number of persons recruited so far with department-wise break-up of the figure ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is not available and is being collected. It will be laid on the Table of the House as soon as possible.

### PARADEEP PORT

832. SHRI KAMESHWAR SINGH: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that the Paradeep Port is not making any profit at present; and

(b) if so, the reasons therefor?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) and (b). Paradeep Port was opened to sea-going traffic only in November, 1966. It, therefore, began earning revenue only since the latter half of the year 1966-67. The revenue income and expenditure figures for 1966-67 (actuals), and 1967-68 (Revised Estimates) are as follows:—

| | 1966-67 (actuals) (in lakhs of rupees) | 1967-68 (R.E.) (in lakhs of rupees) |
|---|---|---|
| Revenue Receipts | 8.32 | 100.3 |
| Operational Expenditure | 14.68 | 91.9 |
| Deficit : | 6.36 | Surplus: 8.4 |

The expenditure figures shown above do not include provision for depreciation or interest on capital spent by the State and Central Governments. The Port has not yet begun to earn enough revenue to cover depreciation and interest also. It is expected that the finances of the Paradeep Port will improve when the traffic increases.

### C.B.I. REPORT ON FOREIGN ASSISTANCE TO "LINK" AND "PATRIOT"

833. SHRI ONKAR LAL BERWA:
DR. SHUSHILA NAYAR:
SHRI YAJNA DATT SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have examined the investigation report of the C.B.I. regarding foreign asistance to 'Link' and 'Patriot';

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (c). The report of the Intelligence Bureau regarding the use of foreign money in the last General Elections and for other purposes is still under Examination.

### राजस्थान में केन्द्रीय सरकार के कर्मचारियों की हड़ताल

834. श्री ओंकार लाल बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही की हड़ताल में राजस्थान राज्य के केन्द्रीय सरकार के कर्मचारियों ने भी भाग लिया था;

(ख) यदि हां, तो राजस्थान में केन्द्रीय सरकार के कुल कितने कर्मचारी हड़तालपर थे;

(ग) उनमें से इस सम्बन्ध में विभाग-वार कितने कर्मचारी गिरफ्तार किये गये; और

(घ) मुअत्तिल अथवा बर्खास्त किये हुए कर्मचारियों का विभाग-वार ब्यौरा क्या है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) से (घ). सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायेगी।

### REFORMS IN DELHI UNIVERSITY EXAMINATIONS

835. SHRI ONKAR LAL BERWA:
SHRI MANIBHAI J. PATEL:
SHRI YASHPAL SINGH:
SHRI HIMATSINGKA:
SHRI S. K. TAPURIAH:
SHRI YAJNA DATT SHARMA:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a working group comprising of Faculty Deans, University Professors and College principals has recently suggested some sweeping reforms in the examination system of the Delhi University;

(b) if so, the details thereof; and

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b). The Committee appointed by the Academic Council of the University of Delhi to review the working of the Schemes of Examinations, including attendence at lectures, etc., and restructuring of B.A. (Pass), B.Sc. (Genl.) courses, etc., is yet to submit its report. The Committee consists of some Deans of Faculties, Heads of Departments, Prinicipals of Colleges and others.

(c) Does not arise.

### बिहार में अध्यापकों के वेतनमान

836. श्री क० मि० मधुकर: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में अध्यापकों की संयुक्त हड़ताल के समय विभिन्न ग्रेडों में उनके वेतनमान क्या-क्या थे; और

(ख) बिहार में राष्ट्रपति के शासन काल में मंहगाई भत्ते और अन्य सुविधाओं के बारे में कोठारी आयोग की सिफारिशों को कार्यान्वित करने के लिये क्या कार्यवाही की गई है?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद): (क) और (ख). चाही हुई जानकारी मान्यता प्राप्त गैर-सरकारी स्कूलों के अध्यापकों के सम्बन्ध में, जिनका वेतनमान 1-4-1968 से संशोधित किया गया है, सभा पटल पर रख दी गयी है। [पुस्तकालय में रख दी गई। देखिये संख्या L. T. 2122/68]।

### STRIKE BY BIHAR TEACHERS

837. SHRI K. M. MADHUKAR: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the teachers of Bihar State are again preparing to go on a strike as the facilities demanded by them have not been made available; and

(b) if so, the steps being taken to ensure that the discontentment of teachers will not hamper the studies in schools?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) No official information in this regard has been received in the Education Ministry.

(b) This primarily concerns the State Government.

### बिहार के अराजपत्रित कर्मचारियों को आश्वासन

838. श्री क० मि० मधुकर :
श्री विभूति मिश्र :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार के अराजपत्रित अधिकारियों को उनकी हड़ताल समाप्त करने के सिलसिले में दिये गये आश्वासनों को केन्द्रीय सरकार क्रियान्वित नहीं कर रही है;

(ख) क्या यह सच है कि सरकार बिहार के अराजपत्रित कर्मचारियों के प्रति बदले की भावना से काम कर रही है;

(ग) यदि नहीं, तो क्या कर्मचारियों के प्रति सद्भावना दिखाकर सरकार हड़ताल की अवधि को विशेष छुट्टी मानेगी; और

(घ) यदि नहीं, तो केन्द्रीय गृह-कार्य मंत्री द्वारा दिये गये आश्वासनों का मूल्य क्या है?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) से (घ). इस सम्बन्ध में 23 अगस्त, 1968 को तारांकित प्रश्न संख्या 658 के उत्तर में सदन के सभा पटल पर रखे विवरण की ओर ध्यान आकर्षित किया जाता है। दिये गये उत्तर का उद्धरण जानकारी के लिये सभा पटल पर रखा है। [पुस्तकालय में रख दिया गया। देखिये संख्या L.T.-2131/68]।

(ख) यह कहना सही नहीं है कि सरकार बिहार के अराजपत्रित कर्मचारियों के प्रति बदले की भावना से काम कर रही है।

**विद्यार्थियों में अनुशासनहीनता की जांच करने के लिये आयोग**

839. **श्री क० मि० मधुकर :**
**श्री रा० कि० अमीन :**

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या समूचे देश में विद्यार्थियों में विद्यमान अनुशासनहीनता, असन्तोष तथा अराजकता के कारणों का पता लगाने के लिये केन्द्रीय सरकार द्वारा आयोग नियुक्त करके कोई प्रयत्न किये गये हैं;

(ख) यदि हां, तो उसका ब्यौरा क्या है;

(ग) यदि नहीं, तो उसके क्या कारण हैं;

(घ) क्या सरकार ऐसा सर्वेक्षण कराने में अपने को अक्षम समझती है; और

(ङ) यदि हां तो उपरोक्त भाग (ग) तथा (घ) का उत्तर स्वीकारात्मक हो तो विद्यार्थियों में अनुशासनहीनता की प्रवृत्ति को समाप्त करने के लिये सरकार का क्या कार्यवाही करने का विचार है?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)** (क) से (घ). विद्यार्थियों में अनुशासनहीनता के प्रश्न पर, समय-समय पर, विश्वविद्यालय अनुदान आयोग की समितियां, शिक्षा आयोग, अक्तूबर, 1966 में हुए कुलपतियों और शिक्षाविदों के सम्मेलन में, तथा सितम्बर, 1967 में हुए कुलपतियों के सम्मेलन में विचार-विमर्श किया गया है।

(ङ) विश्वविद्यालय अनुदान आयोग की समितियों और शिक्षा आयोग की रिपोर्टों को विश्वविद्यालयों और राज्य सरकारों के पास सिफारिशों पर विचार करने और उन्हें कार्यान्वित करने के लिए भेज दिया गया है। विश्वविद्यालय अनुदान आयोग उनके विभिन्न विकास कार्यक्रमों तथा अध्यापक कल्याण के कार्यक्रमों को कार्यान्वित करने में भी सहायता करता रहा है, ताकि अध्ययन और अनुसंधान के लिए अनुकूल वातावरण पैदा किया जा सके और अवांछनीय कार्यकलापों से विद्यार्थियों का ध्यान हटाया जा सके।

**DEVELOPMENT OF ROAD TRANSPORT IN CHOTA NAGPUR AND SANTHAL PARGANAS**

840. SHRI KARTIK ORAON: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether Government have any programme of developing the road transport in the backward areas of Chota Nagpur and Santhal Parganas in the coming year; and

(b) if so, the amount of expenditure likely to be incurred thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) and (b). The required information is being collected from the Government of Bihar and will be laid on the table of the Sabha, when received.

**ENTRY OF NON-TRIBAL PERSONS IN BIHAR CIVIL SERVICES AS SCHEDULED TRIBES**

841. SHRI KARTIK ORAON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the following Indian Christians, without any tribal origin, have entered the Bihar Civil Service as members of the Scheduled Tribes:

1. Miss Veda Dean
2. Mr. Francis Dean
3. Mr. Salil Kaman
4. Mr. Henry Bright; and

(b) if so, what action Government propose to take against them as also against those who granted them false tribal certificate?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b). The information is being obtained from the State Government and will be laid on the Table of the House.

### SUPPLY OF PUBLICATIONS TO NATIONAL LIBRARIES

842. SHRI KARTIK ORAON: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that under the Delivery of Books (Publication) Act, 1954, as amended in 1956, each publisher is required to supply to the National Liberaries three copies of its publications within thirty days from the date of their release from the Press;

(b) if so, what was the receipt of publications in 1956; and

(c) the receipt of publications within the last five years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH): (a) Yes, Sir.

(b) The receipt of publications in 1956 was as indicated below:—

| | *No. of books received* |
|---|---|
| National Library, Calcutta. | 31,381 |
| Connemara Public Library, Madras | 2,103 |
| The Central Library, Town Hall Bombay .. .. | 8,738 |

(c) The receipt of publicatioss during the last five years is indicated below:—

| | National Library, Calcutta. | Connemara Public Library, Madras | Central Library, Town Hall. | Total |
|---|---|---|---|---|
| 1963-64 | 24,569 | 13,412 | 15,775 | 53,756 |
| 1964-65 | *32,622 | 10,770 | 12,752 | 56,153 |
| 1965-66 | 20,185 | 11,187 | 16,605 | 77,377 |
| 1966-67 | 19,980 | 12,120 | 17,767 | 49,863 |
| 1967-68 | 16,827 | 14,817 | 16,820 | 48,464 |

*Includes 11, 357 Map

### POLICE EXCESSES IN GONDA AND ELSEWHERE IN UTTAR PRADESH

843. DR. SUSHILA NAYAR:
SHRI JAGANNATH RAO JOSHI:
SHRI YASHPAL SINGH:
SHRI SHIV CHARAN LAL:
SHRI ATAL BIHARI VAJPAYEE:
SHRI NARAIN SWARUP SHARMA:
SHRI ONKAR LAL BERWA:
SHRI SITARAM KESARI:
SHRI D. N. PATODIA:
SHRI RAM SEWAK YADAV:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Short Notice Question No. 12 on the 26th August, 1968 regarding alleged Police Excesses in Gonda and state:

(a) whether the inquiry has since been completed by Government;

(b) if so, the details of the inquiry; and

(c) whether a copy of the report of inquiry will be laid on the Table?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). The State Government have on 9th October, 1968 appointed Shri R. S. Bhargav, District Judge, Barabanki, as a single-member Commission of Inquiry under the Com-

missions of Inquiry Act, 1952, to enquire into the allegations of police excesses in Gonda. The inquiry is in-progress.

### MISUSE OF MONEY FROM SARDAR PATEL MEMORIAL FUND

844. DR. SUSHILA NAYAR :
SHRI GEORGE FERNANDES :
SHRI ONKAR LAL BERWA :
SHRI YASHPAL SINGH :
SHRI NARAIN SWARUP SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the inquiry against the Ahmedabad Municipal Corporation regarding the misuse of about Rs. 10 lakhs from the Sardar Patel Memorial Fund by certain individuals, has since been completed;

(b) if so, the names and number of persons involved; and

(c) the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Facts are being ascertained from the State Government.

### राजस्थान में पब्लिक स्कूल के पाठ्यक्रम से एक पाठ्य पुस्तक को हटाना

845. श्री प० ला० बारूपाल :
श्री रामगोपाल शालवाले :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में एक पब्लिक स्कूल के पाठ्यक्रम से एक पाठ्य-पुस्तक इस कारण हटाई गई है कि उसमें भक्त मीरा बई को महाराणा प्रताप की पत्नी बताया गया है;

(ख) क्या यह भी सच है कि इंडिया फाउन्डेशन ने इस पुस्तक में भक्त मीरा बाई के चरित्र के बारे में भी शंका व्यक्त की है;

(ग) क्या राजस्थान सरकार ने इस बारे में केन्द्रीय शिक्षा बोर्ड को कोई पत्र भेजा है; और

(घ) यदि हां, तो उस पर क्या कार्यवाही की गई है।

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद): (क) से (घ). केन्द्रीय माध्यमिक शिक्षा बोर्ड को, प्रश्न में उठाए गए मुद्दे पर कोई शिकायत प्राप्त नहीं हुई है। राज्य सरकार से भी अपेक्षित सूचना प्राप्त नहीं हुई है।

### SETTING UP OF A CENTRAL UNIVERSITY IN SAMBALPUR (ORISSA)

846. SHRI SRADHAKAR SUPAKAR : Will the Minister of EDUCATION be pleased to state :

(a) whether during his recent visit to Orissa, the State Government submitted a memorandum to him for establishing a Central University in Sambalpur, which is the Centre of a large population of Adivasis and backward classes; and

(b) if so, whether Government have considered the memorandum favourably ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) The State Government submitted a memorandum suggesting that the Central Government may take over Sambalpur or Berhampur University as a Central University.

(b) The Central Government does not consider the proposal feasible.

### DEATH OF ARJUN SINGH

847. SHRI M. L. SONDHI :
SHRI R. R. SINGH DEO :
SHRI CHINTAMANI PANIGRAHI :
SHRI GADILINGANA GOWD :
SHRI R. K. AMIN :
SHRI K. P. SINGH DEO :
SHRI D. N. DEB :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Shri Arjun Singh working in C.P.W.D. in Indra Prastha Bhavan, New Delhi was pushed out of the 5th floor of the building by the Police and he succumbed to his injuries;

(b) whether it is also a fact that before the body was handed over to the relatives no post-mortem was conducted;

(c) if so, the reasons therefor;

(d) whether investigation into the causes of his death has been completed and, if so, the details thereof; and

(e) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) (b) and (e). Immediately after the death of Shri Arjun Singh, an inquest was held by a competent magistrate under the relevant provisions of the Code of Criminal Procedure. He had come to the conclusion that the death was most probably due to a fall from the third or fourth storey of the Indra Prastha Bhavan. The Deputy Commissioner had, in the course of a subsequent inquiry, come to the conclusion that Shri Arjun Singh fell down while trying to hide himself in the ledge of a window.

(b) and (c). The body was handed over to the relatives after the post-mortem had been conducted.

### Central Government Employees Token Strike

848. SHRI M. L. SONDHI :
SHRI HUKAM CHAND KACHWAI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of employees of the Ministry of Tourism and Civil Aviation dismissed for participating in the Central Government Employees token strike on the 19th September, 1968;

(b) the number of employees whose previous services have been written off; and

(c) whether there is any loss of life and Government property on account of the strike and, if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Nil.

(b) 3590 employees of this Ministry have suffered break in service for purposes of pension and gratuity, besides forfeiture of pay for the day of absence, on account of unauthorised absence on the 19th September, 1968.

(c) No, Sir, as far as the Ministry of Tourism & Civil Aviation is concerned.

### Central Government Employees Token Strike

849. SHRI M. L. SONDHI :
SHRI HUKAM CHAND KACHWAI :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the number of employees of his Ministry dismissed for participating in the Central Government Employees' token strike on the 19th September, 1968;

(b) the number of employees whose previous services have been written off; and

(c) whether there is any loss of life and Government property on account of the strike and if so, the details thereof ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) Nil.

(b) 247.

(c) No, Sir.

### Appointment of Second States Reorganisation Commission

850. SHRI HEM BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government propose to appoint a Second States Reorganisation Commission to go into the question of new States to be formed in the light of the latest re-organisation plan formulated for Assam;

(b) if so, what are the terms of reference of this Commission; and

(c) whether States like Uttar Pradesh, West Bengal, Madhya Pradesh and Maharashtra will come within the purview of the proposed Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) and (c). Do not arise.

### DARJEELING DISTRICT OF W. BENGAL

851. SHRI HEM BARUA:
SHRI NARAIN SWARUP SHARMA:
SHRI ATAL BIHARI VAJPAYEE:
SHRI RANJIT SINGH:
SHRI JAGANNATH RAO JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that of late there has been a demand either to include the Darjeeling District of West Bengal in Sikkim or to constitute it as a separate sub-State carved out of West Bengal; and

(b) if so, Government's reaction to these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have not received any such demand.

(b) Does not arise.

### INDIAN CULTURAL DELEGATION

852. SHRI HEM BARUA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a cultural delegation under the Cultural Exchange Programme of Government is shortly visiting U.S.S.R., Mongolia, Poland, GDR etc.;

(b) if so, who are artistes for Bharat Natyam and Orissi dances included in this team; and

(c) what is the test of selection and how proficiency in the matter is judged?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) A Cultural delegation consisting *inter alia* of Bharat Natyam and Orissi dancers left India on the 15th September, 1968 and is still abroad.

(b) Kumari S. Padma—Bharat Natyam and Smt. Sonal Mansingh—Orissi.

(c) The main criterion is that the persons should be of established repute in their particular field and considered so by the competent authorities.

### दिल्ली का कुतुब मीनार

853. श्री राम स्वरूप विद्यार्थी : क्या शिक्षा मंत्री 26 जुलाई, 1967 के तारांकित प्रश्न संख्या 1383 के उत्तर के बारे में यह बताने की कृपा करेंगे कि :

(क) कुतुब मीनार के रखरखाव के प्रस्तावित कार्य को हाथ में लेने के बारे में क्या प्रगति हुई है और इस प्रयोजन के लिये अब तक कितनी राशि उपलब्ध की गयी है;

(ख) क्या कुतुब मीनार के ऐतिहासिक पहलू के प्रश्न पर विचार करने का कार्य डा० तारा चन्द समिति को सौंपा गया है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं और इसे कब तक उक्त समिति को सौंपने का विचार है।

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह): (क) मरम्मत के प्रथम खण्ड अर्थात् कुर्सी को मजबूत करने और पाड़ के बगैर मरम्मत के लिए लगभग 1.20 लाख रुपये का प्राक्कलन तैयार किया गया है। चालू

वर्ष में इस स्मारक की मरम्मत के लिए अलग से कोई रकम नहीं रखी गई है, किन्तु कुर्सी में पानी के क्षरण को रोकने के लिए बुनियाद के चारों ओर ईंटे लगाने का कार्य किया गया है। इस वर्ष के दौरान स्मारक की और आगे मरम्मत को तभी हाथ में लिया जाएगा, जबकि बजट अनुदान के सन्दर्भ में आवश्यक और तात्कालिक कार्य की जरूरतों को पुनरीक्षण करके उसका सर्वेक्षण करने के बाद, इस प्रयोजन के लिए कुछ धन का आवंटन करना संभव हुआ।

(ख) जी नहीं।

(ग) सरकार ने और आगे विचार करने के बाद यह अनुभव किया कि यह एक ऐसा मामला है जिस पर प्रमुख इतिहासकारों और विद्वानों में मतभेद है और इसलिए इस विवाद में पड़ना ठीक न होगा। इसलिए इस मामले को विद्वानों पर ही आपस में निर्णय करने के लिए छोड़ देना चाहिए।

### HOUSING AND C.H.S. BENEFITS FOR TEACHERS IN DELHI

854. SHRI C. JANARDHANAN: Will the Minister of EDUCATION be pleased to state:

(a) whether details have been worked out for giving Housing and C.H.S. benefits, as given to Central Government employees, to the teachers in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b). The teachers in Delhi are already eligible for "general pool" accommodation in their turn in accordance with the rules of the Government of India. Details of schemes for providing separate housing facilities in place of general pool accommodation for teachers and C.H.S. benefits for all employees of the Delhi Administration, including teachers, are under the consideration of the Delhi Administration.

### EXPULSION OF TWO STUDENTS OF BANARAS UNIVERSITY

855. SHRI RABI RAY:
SHRI NARAIN SWARUP SHARMA:
SHRI BAL RAJ MADHOK:
SHRI HARDAYAL DEVGUN:

Will the Minister of EDUCATION be pleased to state:

(a) whether his attention has been drawn to press reports in the "*Patriot*" dated the 27th September, 1968 that two students of Banaras University have been expelled by the Vice-Chancellor of that University; and

(b) if so, whether the Ministry has made a probe about the matter and advised the Vice-Chancellor to cancel the expulsion order?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) No, Sir. The Vice-Chancellor's report regarding expulsion has been received. No advice has been given to the Vice-Chancellor in this regard as the matter falls completely within his jurisdiction.

### COMMITTEE ON INLAND WATER TRANSPORT SYSTEM

856. SHRI MANIBHAI J. PATEL: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether a Committee to study the inland water transport system has been set up;

(b) if so, the personnel of the Committee; and

(c) the terms of reference of the Committee?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) Yes Sir.

(b) *Composition of the Committee*

1. Shri B. Bhagavati, Member, Lok Sabha— *Chairman*

*Members*

2. Shri Jyotirmoy Basu, Member, Lok Sabha
3. Shri Chandrika Prasad, Member, Lok Sabha
4. Shri Anand Chand, Member Rajya Sabha
5. Shri U. N. Mahida, Member Rajya Sabha
6. Shri T. P. Kuttiammu, Member, State Planning Board Kerala
7. Shri G. K. Vij, Member (WR) Central Water & Power Commission
8. Shri T. N. Dar, Additional Member (Commercial), Ministry of Railways (Railway Board)
9. Shri S. Ramanathan, Director (Projects) Ministry of Transport and Shipping
10. Shri R. Ramakrishna, Internal Financial Adviser, Ministry of Transport & Shipping
11. Shri K. Srinivasan, Managing Director, Central Inland Water Transport Corporation Ltd., Calcutta.

(c) *Terms of reference* :

(i) To study the existing inland water transport system in the country, and against a perspective of development of this form of transport in different regions of the country, suggest a phased programme of development and assess the possibilities of drawing up specific schemes in selected regions in the first phase, having regard to :—

(a) the need for the coordinated working of inland water transport as an integral part of the transport system of the region;

(b) the feasibility of operating commercially viable service taking into account the volume of traffic, cost of development and maintenance of waterways, choice of craft and suitable organisation for the purpose; and

(c) the need for pooling of operations between different modes of transport such as common booking and transhipment, through rates and fares etc.

(ii) To examine and suggest supporting measures to this end, and in particular, short term supporting measures, including pattern of financial assistance and sharing of traffic between different forms of transport, for implementing such specific schemes.

(iii) To recommend on any other matters germane to the terms of reference.

## Document Found on Jallianwala Bagh Tragedy

857. SHRI MANIBHAI J. PATEL :
SHRI ONKAR LAL BERWA :
SHRI BENI SHANKER SHARMA :
SHRI D. C. SHARMA :
SHRI YASHPAL SINGH :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI HUKAM CHAND KACHWAI :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that a History teacher of the Kurukshetra University has found a rare document relating to Disorders Enquiry Committee, 1919 which throws new light on the Jallianwala Bagh tragedy;

(b) if so, whether Government have taken note of the fact and whether there is sufficient evidence to prove the claim of the History teacher;

(c) the name of the History teacher and the broad facts revealed by the document; and

(d) whether the document will be made public?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) to (d). It is true that Shri V. N. Datta of the Department of History of Kurukshetra University contributed an article "New Light on Jaillanwala Bagh Tragedy" in the *Sunday Tribune* of the 22nd September, 1968. The article is based on Volume VI of the Minutes of Evidence of the Disorders Enquiry Committee's Report which was completed in February, 1920. This Volume consists of 418 closely printed pages in foolscap folio size. It embodies the oral evidence and the written statement of the Punjab Government delivered *in camera* to the Committee and consists of three parts, namely :

I. Oral evidence (a) of the Hon'ble Mr. J. P. Thompson, Chief Secretary to the Government of Punjab and (b) of Sir Michael O'Dwyer, formerly Lieutenant Governor of the Punjab.

II. Written statements of (a) the Punjab Government and (b) Sir Michael O'Dwyer.

III. Evidence of the Hon'ble Major Malik Sir Umar Hayat Khan (both oral and written)

The oral evidence, particularly of Sir Michael O'Dwyer, brings into clear focus the role of the then Government of Punjab and that of himself in the transactions which ultimately led to the Amritsar tragedy. The written statement of the Government of the Punjab gives a detailed survey of the events in the Punjab culminating in the tragedy, under the following heads :—

I. Introductory (summing up the background)

II. The course of the Agitation and the Resultant Disorder.

III. The use of the Military Forces and application of Martial Law.

IV. Civil Administration during the period of disturbance and the period subsequent to the withdrawal of Martial Law.

The general survey is followed by an account of events in all the districts effected by the disturbances to which is appended a chronological statement summarising the events from 2nd February, 1919 to 25th August, 1919. Thereafter come 24 appendices containing voluminous materials bearing on the Punjab Unrest. These include, among others, Government House War Diaries (April 1919); Reports indicating unrest among the army; Note suggesting connection between Afghanistan and the rising in India; Official note dealing with the origin and organisation of the passive resistance movement and suggesting connection between the former and the Punjab Unrest; a calendar of events in the Passive Resistance Movement; correspondence in regard to Martial Law, full statement on the sentences passed by the Martial Law Commissions; Full statements on the trials by Summary Courts and Area Officers, etc.

The Volume is rare in the sense that it was not made available to the public by the then British Government. The Disorders Enquiry Committee's Report consisted of seven Volumes of which first five were published and made public. Volumes VI and VII which contained evidence *in camera* were not made public. A very limited number of copies of Volumes VI & VII were printed and distributed among the Government departments as also the then local Governments. One complete copy of Volume VI has been recorded in K.W.I. to a Home Political file of 1923 and is available for inspection by the public in the National Archives of India for purposes of research.

The Government have taken note both of article of Shri V. N. Datta 'New Light on Jallianwala Bagh' in the

*Sunday Tribune* as well as of press reports which appeared in the *National Herald* of 11th September, 1968. As however Shri Datta has made it quite clear in his article that he was able to trace the volume through a friend of foreign extraction and has not himself claimed to have discovered the document.

### KERALA'S THEORY ON CENTRE-STATE RELATIONS

858. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state Government's reactions to Centre-State relations theory propounded by the Chief Minister of Kerala and widely reported in the press ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : The Chief Minister of Kerala has recently stated that the measures taken by the Central Government in connection with the agitation of the Central Government employees have strained Centre-State relations. The Central Government do not agree that the action taken by them was in any way responsible for creating difficulties in the way of smooth Centre-State relations.

### INDIAN NATIONAL SCIENTIFIC DOCUMENTATION CENTRE

859. SHRI SRINIBAS MISRA : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the Indian National Scientific Documentation Centre has recently extended its agreement with the National Science Foundation of America to supply it scientific and other materials; and

(b) if so, whether the possibility of leakage of valuable data to the detriment of India's interest has been checked ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) The contract with the National Science Foundation was extended up to 31st December, 1969 by Indian National Scientific Documentation Centre, New Delhi on 20th June, 1967.

(b) The question of leakage of valuable data does not arise, because under this contract Indian National Scientific Documentation Cen're only translates from open scientific literature published in foreign languages sent by the National Scientific Foundation, and complies an annotated quarterly bibliography of Indian educational material from open literature published in India.

### CASE AGAINST MOHIT CHAUDHARY

860. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have instituted a new case against Mohit Chaudhary as per the assurance of the Home Minister given in the House;

(b) whether any action was taken against the officers who failed to appear before the court when the case was called and on account of which the case was discharged;

(c) the progress made in the prosecution of the new case;

(d) whether the former A.I.C.C. employee, Sunil Das, also figures as an accused in this case; and

(e) if the answer to part (a) above be in the negative, the reasons for not fulfilling the solemn assurance given ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) As mentioned in answer to unstarred question No. 1400 in Lok Sabha on 26-7-1967, a fresh complaint was filed on 10th July, 1967.

(b) Yes, Sir.

(c) The case is still *sub judice*.

(d) Yes, Sir.

(e) Does not arise.

BRIDGE ON RIVER KAMALA BALAM IN NORTH BIHAR

861. SHRI MADHU LIMAYE: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether Government's attention has been drawn to the importance of constructing a road bridge across the river Kamala Balam in North Bihar both from security and industrial development points of view;

(b) if so, whether Government have formulated any scheme for constructing such a bridge;

(c) the estimated outlay on this project; and

(d) when the project will be executed?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) to (d). The proposed bridge across the river Kamala Balam would fall on a State road. The Government of Bihar are, therefore, primarily concerned with its construction. They are aware of the importance of the bridge and have formulated a scheme for its construction at an estimated cost of about Rs. 70 lakhs. It is understood from them that the work can be taken up only after the necessary investigations are completed, administrative approval and technical sanction are accorded by the Department concerned and funds are sanctioned for the execution of the project.

MIZO NATIONAL FRONT GROUP PERSONNEL CROSSED OVER TO EAST PAKISTAN

862. SHRI MADHU LIMAYE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a batch of armed Mizo National Front personnel recently crossed over to East Pakistan through the Jampai hill areas of Tripura;

(b) whether it is also a fact that the batch took the help of some youths of Jampai hills in their journey to Pakistan; and

(c) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). There is no reliable information in this regard.

(c) The Security Forces have tightened vigilance in Jampai Hill area of Tripura.

PANEL OF DEPUTY SECRETARIES IN CENTRAL SECRETARIAT SERVICE

863. SHRI YASHPAL SINGH:
SHRI ONKAR LAL BERWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal is under consideration of Government to make a panel of Deputy Secretaries in the Central Secretariat Service;

(b) if not, the reasons therefor; and

(c) when a final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Government have decided to make a panel of officers of the Central Secretariat Service for appointment as Deputy Secretaries.

(b) and (c). Do not arise.

CLOSURE OF BURDWAN UNIVERSITY

864. SHRI YASHPAL SINGH:
DR. SUSHILA NAYAR:
SHRI ONKAR LAL BERWA:

Will the Minister of EDUCATION be pleased to refer to the reply given to Unstarred Question No. 6781 on the 30th August, 1968 regarding closure of Burdwan University in West Bengal and state:

(a) whether the charges made in the Annual Audit Report of the University have since been examined by Government; and

(b) if so, the steps proposed to be taken against the malpractices in the high offices of the University?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). According to the information received from the Government of West Bengal, the University has sent a copy of its replies to the audit objections but has not yet sent the finalized proceedings of the meetings of "the Executive Council" or of "the University" in which these replies were considered. The University authorities have been requested by the State Government to send these proceedings. The matter will be considered by the State Government on receipt of the University's reply and the relevant documents.

### DEATH OF HARIJAN BOY

865. SHRI YASHPAL SINGH :
SHRI ONKAR LAL BERWA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6608 on the 30th August, 1968 regarding death of Harijan Boy in Banaskantha (Gujarat) and state :

(a) whether the case has since been investigated by Government; and

(b) if so, the outcome thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). Investigation of the case has been completed and charge-sheet was submitted to the concerned court on 4th July, 1968. The trial is in progress.

### नजफगढ़ रोड, दिल्ली के औद्योगिक श्रमिकों पर लाठी प्रहार

866. श्री यशपाल सिंह :
श्री बेणी शंकर शर्मा :
श्री बी० शं० शर्मा :
श्री जी० मो० विश्वास :
श्री हुकम चन्द कछवाय :
श्री सी० के० चक्रपाणि :
श्री गणेश घोष :
श्री मुहम्मद इस्माइल :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 6 सितम्बर, 1968 को दिल्ली में नजफगढ़ रोड पर हजारों औद्योगिक कर्मचारियों के प्रदर्शन पर पुलिस ने लाठी प्रहार किया था;

(ख) क्या यह भी सच है कि इस के परिणामस्वरूप अनेक व्यक्ति घायल हो गये थे; और

(ग) यदि हां, तो लाठी प्रहार करने के क्या कारण हैं तथा इस मामले में क्या कार्यवाही गई है ।

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). दिल्ली प्रशासन द्वारा दी गई सूचना के अनुसार 6 सितम्बर, 1968 को मोतीनगर पुलिस स्टेशन के बाहर 500/600 कर्मचारियों ने प्रदर्शन किया था। प्रदर्शनकारियों ने हिंसात्मक कार्य किये और ड्यूटी पर तैनात पुलिस कर्मचारियों पर पत्थर फेंके। उप-विभागीय न्यायाधीश ने जो कि वहां उपस्थित थे जमाव को अवैध घोषित किया और उनको तितर-बितर हो जाने का आदेश दिया। जब उनकी चेतावनी का कोई प्रभाव न हुआ तो उन्होंने लाठी चार्ज का आदेश दिया। पुलिस द्वारा लाठी चार्ज करने के पश्चात् प्रदर्शनकारी कुछ पीछे हटे किन्तु वे पुलिस पर लगातार पत्थर फेंकते रहे। तब उप-विभागीय न्यायाधीश ने अश्रु गैस छोड़ने का आदेश दिया। अश्रु गैस का प्रयोग करने पर पुलिस प्रदर्शनकारियों को तितर बितर करने में सफल हुई । 29 प्रदर्शनकारी और ड्यूटी पर तैनात 40 पुलिस कर्मचारी घायल हुए। 48 व्यक्तियों को गिरफ्तार किया गया। मामला प्रथम सूचना प्रतिवेदन 465 दिनांक 6-9-68 भारतीय दण्ड संहिता की धारा 147/149/353/332/186/341 के अन्तर्गत पुलिस स्टेशन में दर्ज कर लिया गया। अब वह सत्र-न्यायालय को निर्णय के लिये सुपुर्द कर दिया गया है ।

MISUSE OF INTERNATIONAL AIR TICKETS

867. SHRI A. SREEDHARAN :
SHRI D. N. PATODIA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether cases have come to Government's notice where travel agents purchase international air tickets from incoming passengers at their first point of disembarkation at low rates and sell them on a premium for domestic flights, whereby both the agents and the purchasers of such tickets save money in the bargain at the expense of the airlines;

(b) whether the Air-India have taken any steps to plug these losses by streamlining their machinery to check impersonation and misuse of such international air tickets; and

(c) if so, the details thereof and how far they have proved effective ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) No such case has come to the notice of either the Government of India or the two Air Corporations.

(b) and (c). Do not arise.

APPOINTMENT OF POLICE COMMISSIONER FOR DELHI

868. SHRI A. SREEDHARAN :
SHRI V. NARASIMHA RAO :
SHRI R. K. AMIN :
SHRI R. R. SINGH DEO :
SHRI K. P. SINGH DEO :
SHRI D. N. DEB :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI RAMACHANDRA VEERAPPA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided to appoint a police Commissioner for Delhi with the powers of an Inspector-General;

(b) if so, what are the details of the proposal;

(c) the reaction of the Delhi Administration thereto; and

(d) when these proposals are likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (d). The matter is under examination of the Government.

ABOLITION OF PRIVY PURSES OF PRINCES

869. SHRI A. SREEDHARAN :
SHRI ONKAR LAL BERWA :
SHRI B. K. DAS CHOWDHURY :
SHRI K. LAKKAPPA :
SHRI N. R. LASKAR :
SHRI RAGHUVIR SINGH SHASTRI :
SHRI SRADHAKAR SUPAKAR :
SHRI YASHPAL SINGH :
SHRI S. C. SAMANTA :
SHRI GANESH GHOSH :
SHRI NAMBIAR :
SHRI A. K. GOPALAN :
SHRI BIBHUTI MISHRA :
SHRI PREM CHAND VERMA :
SHRI BENI SHANKER SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken any step in the matter of abolition of privy purses of Princes;

(b) if so, what are the steps taken; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Government have taken a decision in principle to abolish privy purses and privileges of the Rulers. The measures necessary for the implementation of the decision including details of transitional arrangements are being worked out.

(c) Does not arise.

**दिल्ली में नेताओं की मूर्तियां**

870. **श्री कंवर लाल गुप्त :**
**श्री हिम्मतसिंहका :**
**श्री रघुवीर सिंह शास्त्री :**
क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे नेताओं के नाम क्या क्या हैं जिनकी मूर्तियां को आगामी दो वर्षों में दिल्ली में सरकार का लगाने का विचार है तथा ये मूर्तियां कहां-कहां पर लगाई जायेंगी;

(ख) छत्रपति शिवाजी की मूर्ति को कहां पर लगाने का सरकार का विचार है; और

(ग) इस सम्बन्ध में निर्णय करने में देरी होने के क्या कारण हैं ?

**गृह कार्य मंत्रालय में उप मंत्री (श्री के० एस० रामास्वामी)** : (क) वर्तमान में इंडिया गेट पर महात्मा गांधी की मूर्ति लगाने का केवल एक प्रस्ताव है ।

(ख) सामान्यत: मान्य कलात्मक स्तर की मूर्तियों के लगाने के लिए उचित योजनाएं, जिनमें आवश्यक धन राशि के व्यय का प्रस्ताव भी हो गैर-सरकारी संस्थाओं द्वारा प्रस्तुत की जाती हैं । छत्रपति शिवा जी की मूर्ति के लगाने के लिए अभी तक कोई ऐसा प्रस्ताव प्राप्त नहीं हुआ है ।

(ग) प्रश्न ही नहीं उठता ।

**दिल्ली नगर निगम**

871. **श्री कंवर लाल गुप्त :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली नगर निगम की बकाया राशि तथा उस की आय में वृद्धि हो गई है क्योंकि उसने गत डेढ़ वर्ष में निगम की आय के नये साधन उपलब्ध कर लिये हैं;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है; और

(ग) बस सेवा की कमी के बारे में लोगों की कठिनाइयों को दूर करने, टूटी फूटी सड़कों की मरम्मत करने तथा कारखानों को लाइसेंस देने की कठिनाइयों को दूर करने के बारे में निगम ने क्या कार्यवाही की है ?



**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)**: (क) और (ख). जी, हां श्रीमान् । अप्रैल 1967 से सितम्बर 1968 की अवधि में नगर निगम ने संपत्ति कर के रूप में 555.92 लाख रुपये वसूल किये, जिनमें से 258.94 लाख रुपये बकाया के रूप में वसूल किये गये, जब कि अप्रैल, 1965 से सितम्बर, 1966 तक की डेढ़ वर्ष की तदनुरूप अवधि में 414.84 लाख रुपये, जिसमें कि 186.00 लाख रुपये बकाया के भी शामिल थे, वसूल किये गये ।

अन्य करों व शुल्कों के विषय में वसूली निम्न प्रकार थी :—

(लाख रुपये)

| विवरण | अप्रैल 65 से सितम्बर, 66 तक | अप्रैल 67 सितम्बर, 68 तक |
|---|---|---|
| अन्य कर | 168.70 | 302.79 |
| किराया शुल्क व जुर्माने | 106.08 | 157.51 |
| अन्य विविध प्राप्तियां | 38.57 | 47.10 |

पिछले डेढ़ वर्षों में सीमा-कर की दरें ऊपर की ओर परिशोधित की गई हैं । संपत्ति कर स्लेक पट्टी के आधार पर अधिरोपित किया गया है । वाणिज्य व व्यापार के लिये प्रयोग की गई सम्पत्तियों से अलग उच्च दरों से संपत्ति कर उद्ग्रहण किया गया है । कारखानों की अनुज्ञप्ति में कुछ ढील दी गई है और दरें बढ़ा दी गई हैं । तेहबाजारी और तख्त शुल्क में वृद्धि कर दी गई है और बध-शुल्क ऊपर की ओर परिशोधित कर दिया गया है ।

(ग) परिवहन सेवा में सुधार करने के लिये, दिल्ली परिवहन उपक्रम निजी बस चालकों से उनकी बसों को किराये पर लेकर, उनसे सहायता ले रहा है । उपक्रम अपनी बसों का प्रयोग भी अधिकतम संभव स्पर पर

करने का प्रयास कर रहा है और उसने चालू वित्तीय वर्ष में 163 नयी बसों को प्राप्त करने की योजना बनाई है।

नगर निगम ने अप्रैल 1967 से सितम्बर, 1968 तक सड़कों की मरम्मत पर 142.88 लाख रुपये व्यय किये हैं, जबकि अप्रैल 1965 से सितम्बर; 1966 की तदनुरूप अवधि में 79.73 लाख रुपये व्यय किये गये थे।

लाइसेन्स पद्धति को सरल बना दिया गया है। नये लाइसेन्सों का निर्गमन करने के लिये तथा नये लाइसेंसों की मंजूरी और उनके नवीनीकरण करने के लिये लोगों से प्राप्त आवेदन पत्रों को शीघ्रता से निबटाने के लिये समयावधि निर्धारित कर एक क्रियाविधि बना ली गई है। एक शिकायत रजिस्टर बाहर रखने की व्यवस्था कर दी गई है तथा लोगों की सुविधा व सूचना के लिये उनको वास्तविक सूचना देने के लिये एक लिपिक रख दिया गया है। आपत्तियाँ जो भी हों, वह आवेदन पत्रों के प्रस्तुत होते ही लोगों को बता दी जाती हैं।

### ROAD ACCIDENTS IN INDIA

872. SHRI R. K. AMIN: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that the fatal road accidents are increasing in India; and

(b) if so, the action Government propose to take to reduce the occurrence of such fatal accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) and (b). The information required is being collected from the State Governments and Union Territories and will be laid on the Table of the Sabha, when received.

### "SURVEY OF TOURISTS OPINIONS"

873. SHRI R. K. AMIN:
SHRI MURASOLI MARAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Pacific Area Travel Agents Association, National Geographic and Time Magazines have jointly conducted a survey of tourists opinions;

(b) whether in this opinion poll India was the most criticised country while Japan, Thailand, New-Zealand, Hong Kong, Malaysia and Australia were considered to be more attractive spots; and

(c) the steps Government propose to catch up the standards of these attractive countries for encouraging the tourists trade of India?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. (KARAN SINGH): (a) Yes Sir.

(b) According to the findings of this Survey, India ranks very low amongst the 26 tourist destinations surveyed.

(c) Though Government are unable to accept the findings fully they are aware of the deficiencies in the tourism infra-structure. Concentrated efforts are being made, subject to availability of resources, to bring about substantial improvements during the Fourth Plan period.

### SETTLEMENT OF ANDHRA-ORISSA BORDER DISPUTE

874. SHRI ESWARA REDDY:
SHRI RABI RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Ministers of Andhra Pradesh and Orissa held talks recently to settle the border dispute between the two States;

(b) whether the talks ended in a deadlock; and

(c) if so, the steps proposed to be taken by the Central Government to settle the dispute amicably?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The inter-State boundary in the area in dispute had been demarcated in 1943 and this boundary had been agreed to by the State Governments concerned and accepted by the Government of India. According to this boundary the disputed area falls in Andhra Pradesh. The talks were held with a view to settling the dispute in the light of the factual position but the Chief Minister of Orissa stated that his Government could not agree to the 1943 demarcation as final and that the State Government would consider referring the matter to the Supreme Court.

(c) In view of what has been stated in part (b), the question does not arise.

**प्राचीन मूर्तियों तथा चित्रों को चोरी छिपे विदेश ले जाना**

875. **श्री प्रकाशवीर शास्त्री :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्राचीन मूर्तियों तथा चित्रों को चोरी छिपे विदेश ले जाने की प्रवृत्ति बढ़ गई है;

(ख) क्या यह सच है कि इस कारोबार में कुछ गिरोह संगठित रूप से काम कर रहे हैं; और

(ग) यदि हां, तो उनके विरुद्ध सरकार ने अब तक क्या कार्यवाही की है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) :** (क) से (ग). किसी बड़े गिरोह की साजिश के बारे में कोई सरकारी सबूत उपलब्ध नहीं है। किन्तु मद्रास सरकार की एक रिपोर्ट में मूर्ति चोरों के एक गिरोह का उल्लेख था जिनसे चुराई गई 34 मूर्तियां प्राप्त हुई थीं। तथापि, समय-समय पर समाचार-पत्रों में ऐसी खबरें छप रही हैं कि बहुमूल्य वस्तुओं की, जिन में मन्दिरों में से मूर्तियां तथा प्राचीन कला की वस्तुएं व्यक्तियों और गिरोहों द्वारा संगठित तरीके से चुराई जाती हैं। सभी राज्य सरकारों को अधिक सतर्क रहने और अपनी पुलिस-व्यवस्था को मजबूत करने के लिए सावधान कर दिया गया है। धन की उपलब्धता की सीमाओं के अन्तर्गत जहां तक संभव हो सका है, केन्द्र सुरक्षित स्मारकों पर सुरक्षा तथा निगरानी कर्मचारियों की संख्या बढ़ा दी गई है। बन्दरगाहों के सीमा-शुल्क प्राधिकारियों और विदेश डाक घरों के सीमाशुल्क मूल्य निरूपकों को भी अधिक सतर्क रहने के लिए कहा गया है। पुरावशेष (निर्यात नियंत्रण) अधिनियम, 1947 में भी संशोधन किया जाएगा और पुरावशेषों की तस्करी करने वालों के लिए और अधिक कड़ी सजा की व्यवस्था की जाएगी।

**राष्ट्रीय एकता परिषद्**

876. **श्री प्रकाशवीर शास्त्री :**
**श्री शिव कुमार शास्त्री :**
**श्री देवकी नन्दन पाटोदिया :**
**श्री रामावतार शास्त्री :**

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय एकता परिषद् में किये गये निर्णयों की कार्यान्विति में अब तक कितनी प्रगति हुई है;

(ख) क्या कोई राज्य सरकार इस परिषद् द्वारा किये गये निर्णयों से सहमत नहीं हुई है; और

(ग) यदि नहीं, तो इन निर्णयों की कार्यान्विति में इतनी अधिक देरी के क्या कारण हैं ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) :** (क) राष्ट्रीय एकता परिषद् की सिफ़ारिशों पर की गई कार्यवाही बताने वाला एक विवरण सदन के सभा-पटल

पर रखा जाता है। [पुस्तकालय में रख दिया गया। देखिये संख्या एल. टी.-2123/68]

(ख) परिषद् के निर्णयों पर असहमति किसी राज्य सरकार ने व्यक्त नहीं की है।

(ग) परिषद् के निर्णयों की कार्यान्विति एक सतत प्रक्रिया है और राष्ट्रीय एकता परिषद् की स्थायी समिति द्वारा उसका पुनरावलोकन करना होता है। गत पुनरावलोकन, जब समिति की बैठक 26 अक्तूबर 1968 को हुई थी, किया गया था।

**वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग**

877. **श्री टी० पी० शाह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग में वरिष्ठ अनुसंधान अधिकारियों, अनुसधान अधिकारियों तथा अनुसंधान सहायकों के पद पर काम करने वाले अधिकारी अपने अपने विषयों में अपेक्षित अर्हताएं प्राप्त हैं; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) :** (क) और (ख). वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग में नियमित आधार पर नियुक्त सभी अनुसंधान अधिकारियों तथा कुछ वरिष्ठ अनुसंधान अधिकारियों और अनुसंधान सहायकों के पदों पर काम करने वाले व्यक्ति अपने-अपने विषयों में अपेक्षित अर्हताएं रखते हैं। कुछ वरिष्ठ अनुसंधान अधिकारियों तथा अनुसंधान सहायकों की नियुक्तियां जिनके पास अपेक्षित अर्हताएं नहीं हैं, नियमित आधार पर उपयुक्त व्यक्तियों के चुनाव होने तक सामान्य नियमों के अनुसार और कार्य की आवश्यकता को ध्यान में रखते हुए तदर्थ आधार पर की गई हैं।

**राष्ट्रीय शिक्षा संस्था**

878. **श्री टी० पी० शाह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय शिक्षा संस्था के विज्ञान विभाग में अब तक कितनी योजनाएं शुरू की गई हैं;

(ख) विभिन्न योजनाओं के बारे में हुई प्रगति का ब्यौरा क्या है; और

(ग) 1968-69 में कौन-कौन सी योजनाएं शुरू करने का विचार है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद):** (क) और (ख). विवरण संलग्न है।

**विवरण**

विज्ञान शिक्षा विभाग का उद्देश्य स्कूल स्तरीय विज्ञान शिक्षा में सुधार करना है। इस प्रयोजन के लिए विभाग द्वारा जो विभिन्न योजनाएं प्रारम्भ की गई हैं वे निम्नांकित हैं :—

**शैक्षिक सामग्री का उत्पादन**

(I) (क) सामान्य विज्ञान—दो पाठ्य विवरण, प्राथमिक/मिडिल/माध्यमिक स्कूलों के लिए 4 शिक्षक पुस्तिकाएं और 1 पाठ्य पुस्तक तैयार की गई है।

(ख) छठी कक्षा से आगे विज्ञान को एक अलग विषय के रूप में लागू करने के लिए 26 पुस्तकें, पाठ्य पुस्तकें/अध्यापक गाइड/पाठ्य चर्या गाइड तैयार की गई हैं।

(ग) विभिन्न विज्ञान विषयों की बुनियादी संकल्पनाओं का पता लगाने के लिए स्थापित अध्ययन दलों द्वारा मिडिल स्कूलों के लिए 9 पाठ्यपुस्तक प्रयोगशाला संहिताओं, अध्यापक गाइडों के परीक्षण-संस्करण तैयार किए गए हैं।

(घ) विज्ञान में अनुपूरक पाठ्य सामग्री के लिए प्रस्तावित 80 पुस्तकों में से 7 पुस्तकें तैयार की गई हैं।

(II) स्कूलों के लिए विज्ञान प्रयोगशाला उपस्कर के नमूनों—दो विज्ञान किटों का निर्माण और 50 वस्तुओं के नमूने विकसित किए गए हैं।

(III) विज्ञान में कक्षा से बाहर के कार्यकलापों का उत्पादन।

780 विज्ञान मेलों के आयोजन के लिए तथा विज्ञान क्लासों की स्थापना के लिए 1000 माध्यमिक स्कूलों और 50 प्रशिक्षण कालेजों को सहायता दी गई थी।

(IV) **विज्ञान प्रतिभा की खोज**

815 विद्यार्थियों को विज्ञान विषयों में उच्च अध्ययन (बी० एस० सी० से पी० एच० डी० तक) के लिए छात्रवृत्तियां मिल रही हैं।

विद्यार्थियों की प्रतिभा को पुष्ट करने के लिए 51 ग्रीष्म स्कूलों का आयोजन किया गया है।

(V) **अनुसंधान अध्ययन** :

प्रशिक्षण कालेजों और प्रशिक्षण स्कूलों में विज्ञान शिक्षकों की प्रशिक्षण की स्थिति के बारे में दो अध्ययनों का आयोजन किया गया है।

(VI) विज्ञान तथा गणित अध्यापकों के संगठनों तथा स्वैच्छिक संगठनों को वित्तीय सहायता तथा शैक्षिक मार्गदर्शन प्रदान किया जाता है।

(ग) "कक्षा के बाहर विज्ञान कार्यकलापों" को छोड़कर सभी विद्यमान योजनाओं को जारी रखा जाएगा।

### DEMARCATION OF ASSAM-NAGALAND BORDER

879. SHRI MAHARAJ SINGH BHARATI :
SHRI ONKAR LAL BERWA :
SHRI D. N. PATODIA :
SHRI B. K. DASCHOWDHURY :
SHRI YASHPAL SINGH :
SHRI J. M. BISWAS :
SHRI S. P. RAMAMOORTHY:
SHRI P. N. SOLANKI :
SHRI R. K. AMIN :
DR. SUSHILA NAYAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chief Minister of Nagaland had met the Union Home Minister on the 22nd September, 1968 in connection with the demarcation of Assam-Nagaland border and, if so, the outcome thereof;

(b) whether it is a fact that the Chief Minister has also made a reference to the incidents of arson and intimidation of people living along Nagaland boundary by the armed police of Assam; and

(c) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Chief Minister of Nagaland did meet the Home Minister on 22-9-68 when he raised the question of demarcation of Assam-Nagaland border and also referred to certain incidents of arson and intimidation of people. Home Minister emphasised the importance of mutual goodwill, understanding and restraint in dealing with the problem.

### इंडियन एयरलाइन्स कारपोरेशन की विमान सेवायें

880. **श्री महाराज सिंह भारती** : क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि अगस्त के बाद चालू वित्तीय वर्ष में अन्तर्देशीय विमान सेवाओं में कितना सुधार हुआ है तथा उन पर अनुमानतः कितना व्यय हुआ है ?

**पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह)** : 11 नवम्बर, 1968 से जाड़ों की समय अनुसूची आरम्भ होने से

इंडियन एयरलाइंस की विमान सेवाओं में निम्नलिखित सुधार किये गये हैं :—

1. दिल्ली और काठमाण्डू के बीच एफ०-27 के बदले वाईकाउण्ट विमान सेवा का आरम्भ किया जाना।

2. वाराणसी/काठमाण्डू विमान सेवा को सप्ताह में तीन बार के बजाय छः बार करना।

3. दिल्ली/लखनऊ/पटना/कलकत्ता सेवा को वाईकाउण्ट विमान द्वारा दैनिक आधार पर आरम्भ करना।

4. मद्रास और बंगलौर के बीच दो वाईकाउण्ट विमान सेवाएं सप्ताह में एक बार के बजाय दैनिक आधार पर।

5. मद्रास और हैदराबाद के बीच एक के बजाय दो एच० एच०-748 विमान सेवाएं।

6. रात्रि विमान डाक सेवाओं पर से डकोटाओं का हटाया जाना और उनके स्थान पर एफ-27/एच० एस०-748 विमानों का आरम्भ किया जाना। ये सेवायें डाक के अतिरिक्त यात्रियों को भी ले जायेंगी।

7. डी० सी०-3 के बजाय एच० एस०-748 विमान से सप्ताह में तीन बार की मद्रास/ कोयमबटूर/मदुराई सेवा आरम्भ करना।

8. एच० एस०-748 विमान द्वारा सप्ताह में तीन बार की मद्रास/कोचीन/त्रिवेन्द्रम सेवा आरम्भ करना।

9. डी० सी०-4 विमान द्वारा सप्ताह में एक बार की सेवा के बजाय वाईकाउण्ट विमान द्वारा सप्ताह में दो बार की कलकत्ता/पोर्ट ब्लेयर सेवा आरम्भ करना।

10. बम्बई/बेलगांव सेवा पर डी० सी०-3 के बजाय वाईकाउण्ट का चलाया जाना।

11. एफ०-27 विमान द्वारा सप्ताह में तीन बार की कलकत्ता/बागडोगरा/पटना/ काठमाण्डू सेवा आरम्भ करना।

12. डी० सी०-3 विमान से चलाई जाने वाली कलकत्ता/अगरतला/खोवाई/कमालपुर/ केलाशहर जनता सेवा की आवृत्तियां सप्ताह में तीन बार से बढ़ा कर दैनिक कर दी गयीं।

इन सुधारों पर लगभग 92.25 लाख रुपया अतिरिक्त व्यय होगा।

**आगरा में पुलिस की कथित ज्यादतियां**

881. **श्री शिवचरण लाल** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ पुलिस अधिकारियों ने 1 जून, 1968 को गांव टौटतापुर, सोजापुर, थाना फिरोज़ाबाद, ज़िला आगरा (उत्तर प्रदेश), में निषादों के 11 घरों को 36 घण्टे तक तथाकथित लूटा और वे लाखों रुपये के सोने और चांदी के बने हुए जेवर अपने साथ ले गये; और

(ख) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : (क) और (ख). राज्य सरकार से प्राप्त सूचना के अनुसार पुलिस अधिकारियों के विरुद्ध आरोपों की केन्द्रीय गुप्तवार्ता विभाग द्वारा जांच की जा रही है। पुलिस थाने के इंचाज निरीक्षक और एक उप-निरीक्षक को निलम्बित कर दिया गया है।

**गोंडा में पुलिस निरीक्षक के विरुद्ध शिकायत**

882. **श्री शिवचरण लाल** :
**श्री राम गोपाल शालवाले** :
**श्री विश्व नाथ पाण्डेय** :
**श्री रवि राय** :
**श्री ए० श्रीधरन** :
**श्री रा० की० अमीन** :
**श्री ब० कृ० दासचौधरी** :
**श्री जगन्नाथ रावजोशी** :
**श्री कंवर लाल गुप्त** :
**श्री ओंकार सिंह** :
**श्री शारदा नन्द** :
**श्री सूरज भान** :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 5 सितम्बर 1968 को एक पुलिस निरीक्षक (थानेदार) ने ज़िला गोंडा के ग्राम डेरा की 19 वर्षीय एक युवती के साथ बलात्कार किया था;

(ख) क्या यह भी सच है कि इस युवती (राममूर्ति) ने उत्तर प्रदेश के राज्यपाल को अपनी दर्दभरी कहानी सुनायी है;

(ग) क्या उत्तर प्रदेश के राज्यपाल ने इस युवती को आश्वासन दिया है कि इस कथित अपराधी पुलिस अधिकारी के विरुद्ध कठोर कार्यवाही की जायेगी; और

(घ) यदि हां, तो सरकार द्वारा अब तक क्या कार्यवाही की गई है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) से (ग). श्रीमती राममूर्ति देवी ने उत्तर प्रदेश के राज्यपाल को एक याचिका दी थी जिसमें ये आरोप लगाये थे कि उसको 5 सितम्बर, 1968 को पारसपुर थाने के एक स्टेशन अफसर द्वारा पकड़ा गया और थाने ले जाया गया और रात को उसके साथ बलात्कार किया गया।

(घ) सब-डिवीजनल मजिस्ट्रेट द्वारा आरोपों की जांच की गई जो इस परिणाम पर पहुंचा कि ऐसे पारिस्थितिक सबूत हैं जिनसे मालूम होता है कि श्रीमती राममूर्ति देवी को थाने लाया गया था। सी० आई० डी० द्वारा बलात्कार के आरोपों के सम्बन्ध में आगे जांच की जा रही है। सम्बन्धित स्टेशन अफसर को निलम्बित कर दिया गया है और उसको मुख्यालय ज़िला गोंडा से बाहर हटा दिया गया है।

**मंत्री द्वारा इंडियन एयरलाइन्स के विमान का प्रयोग**

883. **श्री अटल बिहारी वाजपेयी :**
**श्री जगन्नाथ राव जोशी :**
**श्री नारायण स्वरूप शर्मा :**
**श्री जि० ब० सिंह :**
**श्री हुकम चन्द कछवाय :**

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार के एक राज्य मंत्री ने हाल में सरकारी कार्य के लिए इंडियन एयरलाइंस का एक विमान बुक कराया था;

(ख) क्या यह भी सच है कि बाद में यह पता लगा कि यह विमान सरकारी कार्य के लिए नहीं वरन् निजी कार्य के लिये प्रयोग में लाया गया था; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

**पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह)** : (क) जी, नहीं। इंडियन एयरलाइंस ने केन्द्रीय सरकार के किसी मंत्री के एक मात्र उपयोग के लिये कोई चार्टर परिचालित नहीं किया।

(ख) और (ग). प्रश्न नहीं उठते।

**गिल मंत्रालय द्वारा लिये गये निर्णयों का रद्द करना**

884. **श्री रणजीत सिंह :**
**श्री जगन्नाथ राव जोशी :**
**श्री अटल बिहारी वाजपेयी :**
**श्री नारायण स्वरूप शर्मा :**
**श्री कंवरलाल गुप्त :**
**श्री प्रकाशवीर शास्त्री :**
**श्री शिव कुमार शास्त्री :**

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गिल मंत्रालय द्वारा लिये गये अनेक निर्णय पंजाब में राष्ट्रपति का शासन लागू होने के पश्चात् रद्द किये गये हैं; और

(ख) यदि हां, तो उनका ब्यौरा क्या है ?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल)** : (क) और (ख) पंजाब

के मुख्य मंत्री श्री लछमन सिंह गिल के समय में सरकार द्वारा लिये गये कुछ निर्णय पंजाब में राष्ट्रपति का शासन लागू होने के पश्चात् तबदील किये गये हैं। इनमें जिनका सम्बन्ध मुख्यतया सेवा के मामलों से है जैसे नियुक्तियों, पदोन्नतियों, पदावनतियों, सेवा-निवृत्तियों, वेतन निश्चित करना इत्यादि का पुनरीक्षण यह देखने के लिये किया गया ताकि वे लागू नियमों व विनियमों के अनुसार हों। सरकारी कर्मचारियों की नियुक्तियों तथा स्थानान्तरण के आदेशों की प्रशासन की आवश्यकताओं के कारण फिर से तबदीली की गई थी। ऐसे मामले भी हैं जैसे आबकारी लाइसेंसों, बस-अड्डे के लिये स्थान पुनःस्थापन करना, सरकारी कोटा से स्कूटरों का आवंटन, विपणन समितियों का पुनर्गठन, नीलाम में भूमि की बिक्री का वैधीकरण इत्यादि, जहां सरकार ने ध्यान पूर्वक विचार करने के बाद पहले के आदेशों का पुनरीक्षण आवश्यक समझा।

### MARINE PROJECT, COCHIN PORT

885. SHRI MANGALATHUMADAM : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether a Government of India Undertaking which is an engineering firm has been entrusted with the study of the marine project for the Cochin Port;

(b) whether the State Government had also been consulted as to whether they could do this work; and

(c) whether any scrutiny was made in the matter ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) Yes, Sir. M/s. Engineers India Limited, a Government of India Undertaking, were appointed by the Cochin Port Trust to conduct a feasibility study for an off-shore oil terminal with sub-marine pipeline to handle deep drafted oil tankers bringing crude oil for the Cochin Refinery.

(b) No, Sir. The question of consulting the State Government does not arise as the matter is entirely within the jurisdiction of the Government of India.

(c) Yes, Sir. The technical competence and experience of the Consultants were kept in view while sanctioning their appointment to conduct the feasibility study.

### SETTING UP OF RESEARCH INSTITUTIONS FOR STUDY OF WORLD PROBLEMS

886. SHRI VISHWA NATH PANDEY : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that decision to set up research institutions in several countries for the study of world problems in cooperation with the national Governments concerned was taken by the World Constitutional Conventional held recently in Interlaken (Switzerland) recently; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a )and (b). The Government of India was neither invited to participate in the World Constitutional Convention held recently in Interlaken nor was India represented in it at Government level. It has come to the notice of this Ministry that some Indian nationals attended the Convention in their personal and private capacity. Steps are being taken to obtain more detailed information about the Convention.

### CENTRAL SCHOOLS IN U.P.

887. SHRI VISHWA NATH PANDEY : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that Government propose to open more Central Schools in Uttar Pradesh;

(b) if so, the details thereof; and

(c) how many Central Schools are functioning at present in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) No, Sir.

(b) Does not arise.

(c) 21.

### COMMISSION TO ENQUIRE INTO FIRING IN BALLIA

888. SHRI VISHWA NATH PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have constituted one man Enquiry Commission regarding the firing incident at Ballia (U.P.) which occurred in August, 1968 on the occasion of Jhanda procession of Mahabir Dal;

(b) whether the Enquiry Commission has submitted its report to Government and, if so, the salient features of the report; and

(c) if not, when it is likely to submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The State Government had appointed Shri M. Lal, Member, Board of Revenue to conduct an inquiry.

(b) and (c). He has submitted his report on October 31, 1968 and it is now under consideration of the State Government.

### LANDSLIDE IN RUDRA PRAYAG (UTTAR PRADESH)

889. SHRI VISHWA NATH PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a number of deaths occurred in the Rudra Prayag (Uttar Pradesh) Landslide tragedy in the month of September, 1968;

(b) if so, the total number thereof including the pilgrims and the total loss of property as a result thereof;

(c) the causes of the accident; and

(d) Government's reaction in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to information received from the U.P. Government, on the night between 15th and 16th September, 1968, due to heavy rains, a landslide occurred at the bus stand at Rudra-Prayag, Pauri-Garhwal District, causing death of twelve persons who were buried under the debris. All the bodies were recovered. No pilgrim was involved.

The total loss of property was estimated at Rs. 59,600/-.

(d) Uttar Pradesh Government have sanctioned a sum of Rs. 15,000/- for distribution as loan for house construction. A sum of Rs. 400/- was given by way of immediate relief to five persons from the District Natural Calamities Relief Fund. The road was cleared for traffic on 16th September at 20.00 hrs.

### होटल विकास ऋण निधि

890. श्री विभूति मिश्र : क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने कोई होटल विकास ऋण निधि स्थापित करने का निर्णय किया था; और

(ख) यदि हां, तो उसका ब्यौरा क्या है।

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) जी, हां। 1968-69 में इस प्रयोजन के लिये 50 लाख रुपये की एक राशि की व्यवस्था की गयी है।

(ख) उसका ब्यौरा इस प्रयोजन के लिये बनाये गये नियमों में दिया गया है जिन की प्रतियां सभा-पटल पर रखी जा रही हैं। [पुस्तकालय में रख दी गई। देखिये संख्या LT-2124/68]।

**चम्पारन जिले (बिहार) में पार्श्ववर्ती सड़कें**

891. **श्री विभूति मिश्र** : क्या परिवहन तथा नौवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार के चम्पारन जिले में पार्श्ववती सड़कों का निर्माण-कार्य रुक गया है;

(ख) क्या यह भी सच है कि लोग सड़क के दोनों ओर पड़े सामान को उठाकर ले जा रहे हैं; और

(ग) यदि हां, तो सामान की चोरी को रोकने और निर्माण-कार्य को तत्काल पूरा करने के लिये सरकार क्या कार्यवाही कर रही है?

**परिवहन तथा नौवहन मंत्री (डा० वि० के० आर० वि० राव)** : (क) वास्तविक स्थिति यह है कि निर्माण-कार्य बन्द नहीं किया गया है, परन्तु वित्तीय कठिनाई के कारण पार्श्ववर्ती सड़क का निर्माण कार्य, जिसमें चम्पारन जिले का निर्माण-कार्य भी शामिल है, की प्रगति धीमी कर दी गयी है।

(ख) और (ग). बिहार में पार्श्ववर्ती सड़क प्रायोजना से सम्बद्ध सारा निर्माण-कार्य राज्य सरकार करवा रही है। माननीय सदस्य से इस आशय की रिपोर्ट के प्राप्त होने पर कि चम्पारन जिले में पार्श्ववर्ती सड़क के किनारों पर जमा की गयी ईंटें तथा अन्य इमारती सामान की चोरी की जा रही है, बिहार सरकार से उस चोरी को बन्द करने तथा इस सम्बन्ध में भारत सरकार को एक विस्तृत रिपोर्ट भेजने का अनुरोध किया गया था। उस रिपोर्ट की प्रतीक्षा की जा रही है।

अब इस प्रायोजना को यथा सम्भव इस तरह पूरा करने का प्रस्ताव है कि जिससे सड़क मोटरीय यातायात के योग्य हो जाय। इस प्रयोजन के लिए डाक समिति नियुक्त की गयी थी और उस समिति की हाल ही में प्रस्तुत रिपोर्ट सक्रिय विचाराधीन है।

**वाराणसी में काशी विद्यापीठ के अध्यापकों के वेतन-मान**

892. **श्री विभूति मिश्र** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वाराणसी में काशी विद्यापीठ के अध्यापकों के वेतन-मानों में अप्रैल, 1964 में संशोधन किया गया था;

(ख) क्या यह भी सच है कि नये वेतन मानों के अधीन अदायगी जनवरी, 1965 से की गई थी;

(ग) यदि हां, तो क्या यह भी सच है कि अप्रैल, 1964 से जनवरी, 1965 के वेतन तथा भत्तों की बकाया धनराशि अध्यापकों को अभी तक नहीं दी गई है;

(घ) क्या यह अदायगी विश्वविद्यालय अनुदान आयोग तथा शिक्षा मंत्रालय से धनराशि न प्राप्त होने के कारण नहीं की गई है; और

(ङ) अध्यापकों को बकाया धनराशि दिलाने के लिये सरकार का क्या कार्यवाही करने का विचार है।

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)**: (क) और (ख). जी, नहीं।

(ग) यद्यपि केवल कुछ मामलों में बकाया रकम की अदायगी अभी रुकी पड़ी है, वेतनों के पुर्निनधारण के फलस्वरूप अधिकतर अध्यापकों से उन्हें अदा हुई अधिक राशि की वसूली की जानी है।

(घ) जी, नहीं।

(ङ) काशी विद्यापीट से शीघ्र भुगतान करने के लिए कहा जा रहा है।

**केन्द्रीय सचिवालय के पुस्तकालय में रखी पुस्तकें**

893. **विभूति मिश्र** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्थानाभाव के कारण, केन्द्रीय सचिवालय के पुस्तकालय द्वारा बहुत सारी पुस्तकें नार्थ ब्लाक के तहखाने में रखवा दी गई हैं;

(ख) क्या ये पुस्तकें नष्ट होती जा रही हैं; और

(ग) यदि हां, तो इन पुस्तकों को उपयुक्त स्थान पर रखवाने के बारे में सरकार का क्या कार्यवाही करने का विचार है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह) : (क) जी हां।

(ख) और (ग). कोई स्पष्ट हानि नहीं हुई है, पुस्तकालय को शास्त्री भवन में उसके लिए नव निर्मित भवन में ले जाया जा रहा है।

### ENQUIRY INTO CLASH AT MADHUPUR DISTRICT, DARBHANGA (BIHAR)

894. SHRI BHOGENDRA JHA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 341 on the 2nd August, 1968 regarding death of Harijan in Bihar and state :

(a) whether investigation of the murder case has, by now, been completed;

(b) if so, the result thereof;

(c) whether any legal measure has been enforced to ensure that the Mahanth (landlord) is prevented from attempting to evict the bataidars by force without any legal orders of the court and the possession of the bataidars is maintained till any order of the court directs otherwise; and

(d) whether any enquiry against the conduct of the S.D.O., Madhubani has been ordered ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). Facts are being ascertained from the State Government.

### PARADEEP PORT

895. SHRI K. P. SINGH DEO : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) when the Paradeep Port Project was taken over by the Central Government; and

(b) the investments made so far by Government since its taking over ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) From the 1st June, 1965.

(b) An amount of Rs. 9,36,60,346.75 has been invested on the Port by the Central Government since the date of takeover.

### DEVELOPMENT OF PROJECTS IN ORISSA

896. SHRI K. P. SINGH DEO : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the projects in the State of Orissa given up, if any, by his Ministry after taken them over for their development; and

(b) the reasons therefor ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) and (b). The work of the construction of a link road between NH 5 and NH No. 42 in the vicinity of Chowdwar has been given up, because it was considered that the existing National Highway link can serve the purpose for the present; moreover, the cost of the scheme was expected to go up to Rs. 78.60 lakhs from the original estimate of Rs. 1.87 lakhs.

### ALLOTMENT OF RESIDENTIAL PLOTS IN CHANDIGARH

897. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Administration of the Union Territory of Chandigarh has worked out any plan for the allotment of residential plots to the Housing Societies formed on Cooperative basis;

(b) if so, the details thereof; and

(c) the names of the cooperative societies which have applied for the allotment of land ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). No, Sir.

(c) In all 22 cooperative societies have applied for the allotment of plots. Their names are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-2125/68].

### ASHOKA HOTEL

898. SHRI SHRI CHAND GOYAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the financial position of Ashoka Hotel is very unsatisfactory;

(b) whether important appointments of highly paid officers have been made without advertising the posts;

(c) whether costly diaries and calendars have been got published by a Bombay firm without inviting quotations; and

(d) the total investment made on the hotel and the annual profits earned by it ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) No, Sir.

(b) Some appointments, within the competence of the Board of the Hotel were made without formally advertising the posts.

(c) An order for printing and supplying 5,000 calendars and 2,000 diaries for the year 1968 was placed with a firm in Bombay by the Hotel after satisfying themselves that the rates were reasonable although, for want of time, tenders were not called for.

(d) The total investment in the Hotel as on 31-3-68 and the profits for the year 1967-68 were as follows :

| | | Rs. |
|---|---|---|
| (i) | (a) Government shareholding . | 2,34,14,900 |
| | (b) Private shareholding | 15,85,100 |
| | | Total 2,50,00,000 |
| (ii) | Loan | 1,25,00,000 |
| (iii) | Profit after making provision for depreciation but before charging provision for Income-tax . | Rs.35.57 lakhs as compared to Rs. 27.49 lakhs in the previous years i. e. 1966-67. |

### PRESIDENT'S RULE IN PONDICHERRY

899. SHRI SHRI CHAND GOYAL :
SHRI N. R. LASKAR :
SHRI B. K. DASCHOWDHURY :
SHRI YASHWANT SINGH KUSHWAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the circumstances which have led to the promulgation of President's Rule in the Union Territory of Pondicherry;

(b) whether Government are considering to have fresh election for that Territory; and

(c) if so, when it is likely to be held ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) A statement is attached.

*Statement*

Since March, 1967, the party position in the Legislative Assembly of Pondicherry had been fluctuating on account of defections and redefections. As a result of defections and the resignation of the Speaker of the Assembly from the Congress Legislature Party, the strength of Congress Party was reduced from 19 to 14 in a House of 30 members. The Chief Minister, therefore, tendered resignation of his cabinet on the 10th September, 1968. At that time, the opposition party in the Assembly, namely, the United Democratic Front had a strength of 15 members. The Lieutenant Governor's assessment was that the United Democratic Front with its slender majority of one over the Congress Party in the Assembly would not be in a position to provide a stable administration, as it consisted of persons, who had frequently changed the party affiliation. A situation had therefore arisen, in which the administration of the Union Territory could not be carried on in accordance with the provisions of the Government of Union Territories Act, 1963. In the circumstances, the President accepted the resignation of the Council of Ministers in Pondicherry with effect from the 18th September, 1968 and simultaneously by an Order under Section 51 of the said Act dissolved the Legislative Assembly of the Union Territory and suspended for a period of six months certain provisions of the Act relating to the Legislative Assembly and Council of Ministers in relating to Pondicherry.

(b) and (c). The Chief Election Commissioner has been requested to make arrangements for holding the elections in Pondicherry before the 17th March, 1969, when the President's Rule is due to expire.

### Enforcement of Urban Rent Restriction Act in Chandigarh

900. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any representation from the people of Chandigarh for enforcing the Urban Rent Restriction Act in Chandigarh; and

(b) if so, the action taken or proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The matter is being examined.

### Thefts in Patiala Museum

901. SHRI P. C. ADICHAN :
SHRI RANJIT SINGH :

Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that a number of antiques and preserves, including the personal dagger of Emperor Jahangir, has been stolen away from the Patiala Museum during this year;

(b) if so, the details of the stolen museum pieces and their estimated cost;

(c) whether any investigation has been made into these thefts and if so, the result thereof; and

(d) the steps taken to prevent such thefts in future ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a) to (d). The Patiala Museum is under the control of the Punjab Government. The information received from the State Government reveals that a theft took place in the Museum in December, 1966. The articles stolen were five daggers of antiquarian significance. The cost of these has been estimated at

Rs. 9,000/-. The case has been registered by the State Government with the Police and investigations are afoot. The State Govt. has also appointed a Committee to make recommendations regarding tightening of security in the Patiala Museum.

### CONVERSION TO CHRISTIANITY

902. SHRI D. V. SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a number of Adivasis and other tribals in Madhya Pradesh and other States have been converted to Christianity by force or allurement;

(b) if so, the number of such conversions during the period since independence in each State; and

(c) the steps taken to prevent it particularly in the Union Territories like Tripura, Andaman and Nicobar Islands and in Border areas ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) There have been some reports of conversion to Christianity by offer of material inducements.

(b) There is no law providing for the registration of conversions from one religion to another. The precise information asked for is, therefore, not available.

(c) Suitable action is taken having regard to the circumstances of each case that comes to notice.

### MANGALORE HARBOUR PROJECT

904. SHRI LOBO PRABHU : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that the last Chief Engineer of Mangalore Harbour Project reduced the rate of contracts generally by 25 per cent of the estimate against 25 per cent above it previously;

(b) the number of contracts and the total amount placed below the estimate;

(c) the methods used to reduce the rate in this way; and

(d) whether the contracts cannot be kept on tap at 25 per cent below the estimate till contractors are available for the completion of rural communications, which are falling into disuse for want of maintenance and missing links?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) to (d). Six contracts costing more than Rs. 1 lakh were awarded during the last tenure of the last Chief Engineer and Administrator. Out of this, five were below the estimated cost. The difference between the estimated cost of these five works and their tendered value amounts to about Rs. 14.63 lakhs. Only in one case, i.e., the work relating to the construction of breakwaters from -04 m. contour to -2.0 contour, the tendered rates were 25% below the estimated rates. This is mainly due to the fact that a small portion of the work viz. from shore -04 m. contour was in progress at the time of tender and the prospective tenders had opportunity to see for themselves the actual nature of work, mode of operation, type of machinery needed etc., before tendering.

### बनारस हिन्दू विश्वविद्यालय में नियुक्तियां

905. **श्री निहाल सिंह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1968 में बिना विज्ञापन दिये ही बनारस हिन्दू विश्वविद्यालय के हिन्दी विभाग में प्राध्यापकों के पदों पर नई नियुक्तियां की गई थीं;

(ख) यदि हां, तो उन पदों के लिए विज्ञापन दिये बिना ही उन पर नियुक्तियां करने के क्या कारण हैं;

(ग) क्या यह भी सच है कि सब नियुक्तियां जाति के आधार पर ही की गई हैं;

(घ) यदि हां, तो उनका ब्यौरा क्या है; और

(ङ) क्या यह भी सच है कि हिन्दी विभाग के व्याकरण अनुभाग के कुछ अनुसंधान

सहायकों की पुरानी शत्रुता के कारण छंटनी कर गई है।

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आज़ाद** : (क) और (ख) हिन्दी विभाग में प्राध्यापकों के छः रिक्त स्थानों के लिए बिना विज्ञापन के जुलाई, 1998 में विभागाध्यक्ष की सिफारिशों के आधार पर अस्थाई नियुक्तियां की गई थीं। चूंकि निर्धारित क्रियाविधि के अनुसार नियमित पदों पर नियुक्तियां करने में समय लगता है, इसलिए नियमित शिक्षा सुनिश्चित करने के लिए अस्थाई नियुक्तियां की जाती हैं।

इन पदों को अब विज्ञापित कर दिया गया है और स्थायी नियुक्ति के लिए चुनाव शीघ्र ही किया जाने वाला है।

(ग) जी नहीं।

(घ) प्रश्न नहीं उठता।

(ङ) जी नहीं। तथापि, तथ्य यह है कि हिन्दी भाषा की ऐतिहासिक व्याकरण की योजना बन्द हो जाने पर जो विश्वविद्यालय अनुदान आयोग द्वारा केवल 30 जून, 1968 तक स्वीकृत थी, योजना के अधीन काम करने वाले अनुसंधान सहायकों की सेवाएं समाप्त कर दी गई थीं।

**दिल्ली और बम्बई में होटलों द्वारा लिए जाने वाले दाम**

906. **श्री ओम प्रकाश त्यागी :**
**श्री शिवकुमार तापड़िया :**

क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली तथा बम्बई में होटलों द्वारा लिये जाने वाले दाम न्यूयार्क तथा शिकागो की अपेक्षा अधिक हैं;

(ख) यदि हां, तो क्या होटलों द्वारा लिये जाने वाले ऊंचे दामों के कारण भारत में विदेशी पर्यटकों के आगमन पर कुप्रभाव पड़ रहा है; और

(ग) यदि हां, तो इस समस्या को हल करने के लिये सरकार क क्या उपाय करने का विचार है।

**पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह)** : (क) जी, नहीं।

(ख) और (ग) प्रश्न नहीं उठते।

**कलकत्ता उच्च-न्यायालय का मुख्य न्यायाधिपति बनने के लिए पात्रता**

907. **श्री ओम प्रकाश त्यागी :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कलकत्ता उच्च न्यायालय के मुख्य न्यायाधिपति ने भारत के मुख्य न्यायाधिपति को कहा है कि एडवोकेटों का दर्जा बेरिस्टरों के दर्जे से कम है;

(ख) क्या यह भी सच है कि कलकत्ता उच्च न्यायालय के मुख्य न्यायाधिपति श्री मिन्हा द्वारा प्रस्तुत एक प्रस्ताव के अनुसार भविष्य में केवल बैरिस्टर ही कलकत्ता उच्च न्यायालय का मुख्य न्यायाधिपति बन सकेगा; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है।

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) जी नहीं, श्रीमान्।

(ख) कलकत्ता उच्च न्यायालय के मुख्य न्यायाधिपति द्वारा ऐसा कोई प्रस्ताव नहीं किया गया है।

(ग) प्रश्न ही नहीं उठता।

**क्षेत्रीय परिषदों में प्रतिबिम्बित राष्ट्रीय एकता**

908. **श्री शिव कुमार शास्त्री:**
**श्री प्रकाशवीर शास्त्री :**

क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्षेत्रीय परिषदों में भाग लेने वाले राज्यों के न्यायालयों और पुलिस विभागों में एकसमता लाने के लिए अब तक क्या प्रयत्न किये गये हैं;

(ख) इससे वह राष्ट्रीय एकता कहां तक प्राप्त हुई है, जिसका वचन इन परिषदों की स्थापना के समय दिया गया; और

(ग) क्या भविष्य में इस परिषद के काम को अधिक प्रभावशाली बनाने के लिये सरकार किसी योजना पर विचार कर रही है।

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल)** : (क) राज्य पुनर्गठन अधिनियम 1956 की योजना के अन्तर्गत पांच क्षेत्रीय परिषदों के कार्य उस अधिनियम के खण्ड 21 में उल्लिखित किये गये हैं। इनमें भाग लेने वाले राज्यों ने किसी भी क्षेत्रीय परिषद के विचारार्थ अभी तक कोई भी ऐसा मद का सुझाव नहीं रखा है।

(ख) क्षेत्रीय परिषदों ने अपनी बैठकों में, 1961 में राष्ट्रीय एकता व भाषा के विभिन्न पहलुओं के प्रश्न पर विचार करने हेतु बुलाये गये मुख्य-मंत्रियों के सम्मेलन में किये गये नीतिनिर्णयों को कार्यान्वित करने की ओर विशेष ध्यान दिया है। राष्ट्रीय एकता के लिये क्षेत्रीय परिषदों की समिति, जिसमें गृहमंत्री अध्यक्ष और क्षेत्रीय परिषदों के उपाध्यक्ष सदस्य हैं अल्प-संख्यक भाषियों के विभिन्न सुरक्षणों व राष्ट्रीय एकता की उन्नति के कार्य-कलापों से सम्पर्क रखती है।

(ग) क्षेत्रीय परिषदें, राज्य पुनर्गठन अधिनियम, 1956 में अन्तर्निहित इन परिषदों की योजना के अनुसार कार्य कर रहा है और सामान्य हितों के मामलों को निपटाने के लिये लाभदायक कार्य कर रही हैं।

### जनरल पोस्ट आफिस, दिल्ली में डाक के थैलों का जलाया जाना

909. **श्री ओम प्रकाश त्यागी** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 19 सितम्बर, 1968 को केन्द्रीय सरकार के कर्मचारियों की सांकेतिक हड़ताल के बाद जनरल पोस्ट आफिस, दिल्ली में डाक के कुछ थैलों को आग लगा दी गई थी; और

(ख) यदि हां, तो डाक के इन थैलों को जलाने के लिये जिम्मेदार व्यक्तियों का पता लगाने के बारे में सरकार ने क्या कार्यवाही की है।

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री० विद्याचरण शुक्ल)** : (क) जी नहीं, श्रीमान्।

(ख) प्रश्न नहीं उठता।

### RECEIPT OF MONEY BY DR. GEORGE THOMAS FROM U.S.A.

910. SHRI P. P. ESTHOSE :
SHRI E. K. NAYANAR :
SHRI K. M. ABRAHAM :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question No. 5194 on the 23rd August, 1968 and state :

(a) whether Government have taken any action against Dr. George Thomas of Kerala, who received more than fifty thousand dollars for the newspaper "Kerala Dhwani" and six thousand dollars per month from February, 1960 onwards;

(b) if so, the nature thereof; and

(c) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Commissioner of Income-Tax, Kerala, has reported that the remittances received during the year 1959 to 1962 have already been brought to tax as income in the hands of Dr. George Thomas. The assessments for years 1963 onwards are pending. The Enforcement Directorate are making further inquiries.

### ARREST OF CENTRAL GOVERNMENT EMPLOYEES FROM JHANDEWALAN MANDIR, NEW DELHI

911. SHRI SURAJ BHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Central Government employees who had taken shelter in the Jhandewalan Mandir in New Delhi were arrested on the 19th September, 1968;

(b) whether it is also a fact that the police did not arrest the employees who had taken shelter in some other religious places; and

(c) if so the reasons for this discrimination ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) No instance of employees taking shelter in some other religious places has come to the notice of the police.

(c) Does not arise.

ENQUIRY AGAINST FORMER I.G. OF POLICE, ANDHRA PRADESH

912. SHRI K. M. ABRAHAM :
SHRIMATI SUSEELA GOPALAN :
SHRI E. K. NAYANAR :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1232 on the 26th July, 1968 and state :

(a) whether enquiry by the Central bureau of Investigation against the former Inspector General of Police, Andhra Pradesh has been completed;

(b) if so, the details of the findings;

(c) the action taken thereon; and

(d) if not, when the enquiry is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The investigation is in its least stages.

CIVIL DEFENCE MEASURES IN CALCUTTA

913. SHRI SAMAR GUHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Siren trial is made in Calcutta everyday, and surprise trials are also made very frequently;

(b) if so, whether it indicates that the city may expect any surprise air attack from any potential enemy;

(c) if so, why the people are no clearly told about such possibility and other types of civil defence preparations are also not made as effectively as intended in case of siren trial; and

(d) whether everyday and frequent surprise siren trials will defeat the purpose of precaution against any surprise attack by enemy aircraft as people may feel that any sudden and unnoticed siren signals are nothing but practice signals only ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a). 'All Clear' signal is sounded everyday at 9 A.M. In addition, air raid signal followed by 'All Clear' signal is tried about four times a month, but after prior publicity and not as surprise.

(b) No, Sir.

(c) Does not arise.

(d) Suitable precautionary measures including changes in the present practice can be taken whenever the possibility of an attack is visualised. Therefore, the possibility of signals going unnoticed in real emergency need not be feared.

AMMUNITION UNEARTHED NEAR KERALA

915. SHRI R. K. SINHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a box containing ammunition with Chinese marking was found recently by a fisherman in the sea near Kerala;

(b) if so, whether any inquiry has been held to find out how it came there; and

(c) the findings thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to the informa-

tion furnished by the State Government, a box containing 4 parachute signals was found on April 7, 1968 in the sea near Azhikode by a fisherman named Cochu Kadar. Two signals exploded while he was attempting to open them in his house. The signals were seized by the Police and handed over to the naval authorities in Cochin. There were no Chinese markings on the signals. The inquiries made by the naval authorities show that the signals were of Japanese origin and that their validity expired in June, 1967. It could not be ascertained as to how the signals came to be found near Azhikode.

### DEMONSTRATION IN DELHI

916. SHRI R. K. SINHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that several people were injured when thousands of Sikhs demonstrated in front of the Kotwali in Chandni Chowk, Delhi on the 2nd October, 1968;

(b) whether it was not known earlier that the preparations for the demonstration had been made; and

(c) if so, the reasons why the police had not made adequate preparation of prevent ugly incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) While no member of the public was injured, one Magistrate, one Dy. S. P. and four policemen received injuries as a result of stone throwing by a section of the crowd which had collected outside Kotwali building on 2-10-1968.

(b) The District Administration had prior information that one group of Akalis would make an attempt to hoist 'Nishan Sahib' on Kotwali Building.

(c) Adequate police arrangements had been made.

### GIRLS COLLEGE BUILDING, FAIZABAD

917. SHRI R. K. SINHA : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the building of the Girls College at Faizabad is in dilapidated condition and is causing anxiety; and

(b) if so, the steps taken to repair the building ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) No, Sir. Only three rooms need special repairs including replacement of roofs and replastering of walls. The roofs of other rooms need only replastering.

(b) The State P.W.D. has been requested to prepare estimates of expenditure involved. As soon as these estimates are received, funds would be provided to undertake the necessary repairs.

### AMENDMENT OF GORAKHPUR UNIVERSITY ACT

918. SHRI R. K. SINHA : Will the Minister of EDUCATION be pleased to state :

(a) whether Government propose to amend the Gorakhpur University Act allowing teaching of M.A. and M.Sc. in the affiliated colleges in Faizabad District; and

(b) if so, when the amendment is likely to come into effect ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The Government of U.P. has accepted the proposal to delete sub-section (3) of section 5 of the Gorakhpur University Act, 1956, which prohibits the University to grant affiliation to any college for teaching for a post-graduate degree. The question of making necessary amendments in the Gorakhpur University Act is under consideration of the Government.

### दिल्ली प्रशासन में सरकारी भाषा का प्रयोग

919. श्री बाल्मीकी चोधरी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन ने कुछ समय पूर्व अपनी सरकारी भाषा

संबंधी नीति में कुछ परिवर्तन किये हैं जिसके अंतर्गत हिन्दी के साथ-साथ अंग्रेज़ी का प्रयोग जारी रहेगा;

(ख) क्या दिल्ली प्रशासन ने अपने कर्मचारियों के हिन्दी सीखने के लिये जो अवधि निर्धारित की थी, उसे बढ़ा दिया गया है; और

(ग) यदि हां, तो नीति में परिवर्तन करने के क्या कारण हैं।?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं, श्रीमान्। बाद के जारी किये हुए आदेशों में यह स्पष्ट कर दिया गया है कि जबकि दिल्ली प्रशासन में हिन्दी के प्रयोग को उत्तरोत्तर बढ़ावा दिया जायगा, उनकी भाषा नीति संविधान तथा राजभाषा अधिनियम के प्रावधानों के अनुकूल होगी।

(ख) हिन्दी सीखने की कोई अन्तिम तिथि निर्धारित नहीं की गयी थी।

(ग) प्रश्न ही नहीं उठता।

### SHOE-BEATING OF CENTRAL GOVERNMENT EMPLOYEES IN AMBALA CITY POLICE LOCK-UP

920. SHRI SURAJ BHAN :
SHRI BUTA SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some of the Central Government Employees arrested on the 18th September, 1968, were given shoe-beating by the police in the Ambala City Police lock-up; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). According to the information furnished by the State Government, no employee of the Central Government was arrested by the Ambala City Police and the allegations regarding shoe beating by the police are incorrect.

### LATHI CHARGE ON PROCESSION OF CENTRAL GOVERNMENT EMPLOYEES IN AMBALA CANTT

921. SHRI SURAJ BHAN :
SHRI BUTA SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there was a lathi charge by the police in Ambala Cantt. (Haryana) on the 18th September, 1968 on a peaceful procession of the Central Government Employees; and

(b) if so, the reasons therefor and how many persons were injured in the said incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

### AIR HOSTESSES IN IDIAN AIRLINES CORPORATION

922. SHRI DHIRESWAR KALITA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of Air Hostesses employed under the Indian Airlines Corporation at present;

(b) their pay scale, flight allowance and overtime allowance;

(c) whether air hostesses are allowed to marry and whether they can continue in service with all maternity benefits; and

(d) if not, whether Government propose to allow marriage and extend other benefits to air hostesses ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) 185.

(b) The pay scales, flying allowances and overtime allowances of Air Hostesses are as under :

Pay Scale : Rs. 385-25-560-40-720-50-770.

| | *Minimum* Rs. | *Maximum* Rs. |
|---|---|---|
| Dearness Allowance | 80/- | 95/- |
| Efficiency Bonus | 50/- | 50/- |
| *Caravelle Allowance | 50/- | 50/- |
| TOTAL | 565/- | 50/- |

(c) No, Sir.

(d) The Corporation being an autonomous body, these matters fall entirely within its purview. So far as Government is aware the Corporation has no plans to relax this condition.

### अय्यर आयोग

923. **श्री मोलहू प्रसाद :** क्या गृह-कार्य मंत्री 9 अगस्त, 1968 के अतारांकित प्रश्न संख्या 3341 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) इसके क्या कारण हैं कि बिहार सरकार द्वारा नियुक्त अय्यर आयोग ने भूतपूर्व मंत्रियों की चल और अचल सम्पत्ति के बारे में अब तक कोई विशेष जांच नहीं की है;

(ख) क्या राज्य सरकार द्वारा भूतपूर्व मंत्रियों के विरुद्ध लगाये गये विशिष्ट आरोपों संबंधी दस्तावेजों की जांच करने तथा 2 सितम्बर, 1968 तक प्रतिवेदन प्रस्तुत करने के लिये आयोग को दिये गये आदेशों का उसने इस बीच पालन किया है; और

(ग) यदि हां, तो प्रश्न के उपरोक्त भाग (क) के क्या कारण हैं तथा भाग (ख) का ब्यौरा क्या है?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) :** (क) इस समय आयोग बिहार सरकार और जनता द्वारा उसके समक्ष रखे गये विशिष्ट आरोपों की जांच में लगा हुआ है।

(ख) और (ग). उत्तरवादियों के अनुरोध पर आयोग ने दस्तावेजों की परीक्षा तथा उत्तरवादियों द्वारा लिखित विवरणों को प्रस्तुत करने के लिये समय को 22 अक्टूबर, 1968 तक बढ़ा दिया था। उत्तरवादियों द्वारा लिखित विवरण अब प्रस्तुत कर दिये गये हैं।

### सरकारी अधिकारियों की विदेशी पत्नियां

924. **श्री मोलहू प्रसाद :** क्या गृह-कार्य मंत्री 2 अगस्त, 1968 के अतारांकित प्रश्न संख्या 2266 के उत्तर के बारे में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच सरकारी अधिकारियों की विदेशी पत्नियों के बारे में जानकारी एकत्र कर ली गई है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो अत्यधिक विलम्ब के क्या कारण है?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) :** (क) से (ग). भारत सरकार के मंत्रालयों/विभागों से सूचना एकत्रित की जा रही है। जहां अनेक मंत्रालयों और विभागों ने सूचना पहले ही भेज दी है अन्यों से उत्तर की प्रतीक्षा की जा रही है। अब तक प्राप्त सूचना बताने वाला एक विवरण सभा पटल पर रखा है। (**पुस्तकालय में रख दिया गया। देखिये संख्या एलटी**-2126/68)। मंत्रालयों को चूंकि सम्बन्धित कर्मचारियों से उनकी पत्नियों की राष्ट्रीयता, नागरिकता इत्यादि के बारे में सूचना मालूम करनी पड़ती है अतएव वे सूचना भेजने में कुछ समय ले रहे हैं।

*Payable to those borne on Caravelle Cadre Overtime allowance : At the rate of Rs. 7.50 per hour in excess of 50 hours in a month.

**हिन्दुओं की धीरे धीरे अवनति**

925. **श्री मालहू प्रसाद :** क्या शिक्षा मंत्री 9 अगस्त, 1968 के अतारांकित प्रश्न संख्या 3345 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) हिन्दू समाज की उन त्रुटियों को दूर करने के लिये वैकल्पिक उपाय कौन से हैं जिनकी ओर देश तथा समाज का ध्यान आकर्षित किया गया है; और

(ख) राष्ट्र के धर्म निरपेक्षता तथा लोकतन्त्रता के आदर्शों के अनुसार हिन्दू समाज में आन्तरिक सामाजिक सुधार लाने के लिये समाज के अतिरिक्त, सरकार द्वारा क्या कार्यवाही की गयी है अथवा करने का विचार है ?

**शिक्षा मंत्री (डा० त्रिगुन सेन) :** (क) और (ख). इस सम्बन्ध में शिक्षा मंत्रालय के पास कोई प्रस्ताव नहीं है क्यों कि यह एक आन्तरिक सामाजिक सुधार का ऐसा मामला है जिस पर धर्मनिरपेक्षता और जनतंत्र जैसे हमारे राष्ट्रीय आदर्शों के अनुरूप समाज को विचार करना है।

**प्राथमिक स्कूलों के अध्यापकों के वेतनमानों में असमानता**

926. **श्री मोलहू प्रसाद :** क्या शिक्षा मंत्री 26 जुलाई, 1968 के अतारांकित प्रश्न संख्या 1118 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) उन विभिन्न अधिकारियों के नाम तथा पदनाम क्या हैं जो वेतनमान मंजूर कर सकते हैं ;

(ख) विभिन्न राज्यों में निर्वाह व्यय लागत में अन्तर का क्या ब्यौरा है ;

(ग) विभिन्न राज्यों की आर्थिक क्षमता में अन्तर का क्या ब्यौरा है, और

(घ) पर्याप्त धन जुटाने की समस्या को हल करने के लिये विभिन्न राज्यों द्वारा क्या उपाय किये जा रहे हैं ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) :** (क) किसी राज्य के सरकारी स्कूलों में नियुक्त अध्यापकों के वेतन मान उसी राज्य सरकार द्वारा स्वीकृत किए जाते हैं।

(ख) और (ग). जानकारी शिक्षा मंत्रालय के पास तुरन्त मौजूद नहीं हैं।

(घ) राज्यों द्वारा उठाए गए कदम प्रत्येक राज्य में भिन्न-भिन्न हैं।

**जिला गढ़वाल, उत्तर प्रदेश में अध्यापकों के वेतन मान**

927. **श्री शिव चरण लाल :**
**श्री राम चरण :**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जिला स्कूल निरीक्षकों को उनके नियंत्रणाधीन ज़िलों में कार्य करने वाले अध्यापकों के वेतन-मानों के बारे में अन्तिम निर्णय करने का अधिकार है;

(ख) यदि हां, तो क्या शिक्षा निदेशक को भी स्कूलों के ज़िला निरीक्षक द्वारा स्वीकृत वेतन-मान वाले पद पर कार्य करने वाले अध्यापकों को किसी कारण बिना पदोन्नत करने का अधिकार है;

(ग) यदि हां, तो क्या यह सच है कि गढ़वाल ज़िला, उत्तर प्रदेश के कुछ भाषायी अध्यापक जिन्हें स्कूल शिक्षा समिति ने एल० टी० ग्रेड में नियुक्त किया था तथा जिन की नियुक्ति का अनुमोदन ज़िला स्कूल निरीक्षक ने किया था; उनको विभागीय अधिकारियों ने सी० टी० ग्रेड में पदोन्नत कर दिया है; और

(घ) यदि हां, तो क्या यह पदावनति स्कूल के प्रबंधकों के निर्णयों के विरुद्ध नहीं है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) :** (क) से (घ). सूचना राज्य-सरकार से एकत्रित की जा

रही है और यथा-समय सभा-पटल पर रख दी जायेगी ।

### पुरी में दंगे

928. श्री रामावतार शास्त्री :
श्री शिवचन्द्र झा :
श्री विश्वनाथ पाण्डेय :
श्री रामावतार शर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार के मुजफ्फरपुर जिले में पुरी कस्बे में 1 अक्टूबर को साम्प्रदायिक दंगे हुए थे;

(ख) यदि हां, तो उसके क्या कारण थे तथा इन दंगों के पीछे किन संगठनों का हाथ था;

(ग) कितने व्यक्ति मारे गये तथा उन में कितने व्यक्ति अल्प-संख्यक समुदाय के थे तथा सम्पत्ति की कितनी हानि हुई ;

(घ) क्या यह भी सच है कि दंगों में साम्यवादी दल की स्थानीय शाखा के मंत्री की भी हत्या करदी गई थी और यदि हां, तो हत्यारे का क्या नाम है; और

(ङ) दंगाइयों को दबाने के लिये सरकार द्वारा क्या कार्यवाहीं की गई है अथवा करने का विचार है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां।

(ख) घटना से संबंधित दर्ज आपराधिक मामलों की जांच की जा रही है ।

(ग) सात व्यक्ति जो अल्प संख्यक समुदाय के थे मारे गये। ये बारह रिहायशी मकान और छ: दुकानें लूट और आगजनी से प्रभावित हुई हैं। क्षतिग्रस्त सम्पत्ति का अनुमानित मूल्य 5,900 रु० है।

(घ) जी नहीं।

(ङ) दंगे में घटना से संबंधित 36 आपराधिक मामले दर्ज किये गये हैं। 44 व्यक्ति गिरफ्तार किये गये हैं। जांच अधिकारियों के एक विशेष दल का, मामलों की जांच शीघ्र पूरी करने के लिये गठन किया गया है।

### DANAPUR-NAUBATPUR ROAD IN BIHAR

929. SHRI RAMAVATAR SHASTHRI : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that the Danapur-Naubatpur road in District Patna (Bihar) has not been repaired for the last many years.

(b) whether the said road is in a dilapidated condition and unfit for vehicular traffic;

(c) whether the District Development Committee, Patna has given its approval for the repair of the said road;

(d) if so, the amount sanctioned therefore; and

(e) when the repair work is likely to be started ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : (a). No, Sir. The road is under the control of the Community Development and Panchayat Raj Department of the State Government, who have provided five gang coolies and three naukar coolies for the day-to-day maintenance of the road and have incurred the following expenditure on the road during the past few years :

| | Expenditure Rs. |
|---|---|
| 1964-65 | 21,356 |
| 1965-66 | 11,260 |
| 1966-67 | 37,967 |
| 1967-68 | 16,224 |

(b) Yes, Sir. The road is in a bad condition partly due to heavy traffic and partly due to lack of funds. It was improved a few years back adopting a cheap specification, which is not com-

mensurate with the present heavy traffic. as a result, the road has failed and deteriorated in big patches.

(c) to (e). It is understood that the Patna District Board applied for an allotment of Rs. 2,50,000/- for the reconditioning of the road and that the District Development Committee, Patna, supported the application. The work can be taken up only after the allotment is sanctioned by the State Government.

### Hostel Accommodation for Touring Students

930. SHRI LOBO PRABHU : Will the Minister of TOURIST AND CIVIL AVIATION be pleased to state :

(a) the arrangements made by the Department of Tourism for student teams visiting Delhi and other important places and whether these have been publicised;

(b) whether the Department arrange that, during vacation, such teams are enabled to use the hostel accommodation of local students; and

(c) whether Government propose to appoint a Committee to consider this and other facilities, as student tours are not only for pleasure but also for information of the country ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) The Department of Tourism have tourist offices at different places which give necessary information and assistance to student groups as and when approached. No physical arrangements are, however, made by the tourist offices for such groups.

(b) No, Sir.

(c) No such proposal is under consideration of this Ministry.

### Gauhati Airport

931. SHRI BASUMATARI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal to upgrade the Gauhati Airport to operate the jet plane like caravelle; and

(b) if so, when it is expected to be done ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Gauhati airport is fit for Caravelle operation in fair weather.

(b) The Indian Airlines do not have spare Caravelle capacity to operate on the Calcutta-Gauhati route at present. A Caravelle service to Gauhati will be considered when such capacity is available.

### Grant of Indian Citizenship to Pakistanis

933. SHRI BABURAO PATEL :
SHRI HARDAYAL DEVGUN :
SHRI K. P. SINGH DEO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of applications received by his Ministry from erstwhile Pakistanis for Indian citizenship since the Indo-Pak war in September, 1965;

(b) how many have been given Indian citizenship so far and how many cases are pending;

(c) how many of those who have been given Indian citizenship, are Muslims;

(d) the precise grounds on which Indian citizenship has been granted;

(e) how many of those who have been granted Indian citizenship own property in Pakistan;

(f) whether there is a change in the policy of Government in regard to granting of Indian citizenship to Pakistani applicants; and

(g) if so, the salient features of the change in policy and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) 1,211 applications were received from Pakistani nationals for grant of

Inidan citizenship during the period 1-9-1965 to 31-10-1968.

(b) 533 persons were granted Indian citizenship till 31st October, 1968 and 70 cases were pending consideration on that date.

(c) 256.

(d) In the case of women, mainly for the reason of their marriage to Indian nationals. In other cases, having regard to their ties and interests in India.

(e) The information is not available.

(f) No, Sir.

(g) Does not arise.

### TRUCKS GIFTED BY POPE

934 SHRI BABURAO PATEL : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that most of the 150 trucks worth more than a crore of rupees gifted to India by Pope Paul and several other charitable organisations in the Catholic world in Famine Year 1966 are lying uncared for at Sewri, waiting to be disposed of as scrap;

(b) if so, the reasons for this negligence;

(c) whether Government propose to repair some of the trucks and make them serviceable and, if so, when; and

(d) the steps taken to prevent the rotting and rusting of these trucks ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : (a) No, Sir.

(b) Does not arise.

(c) and (d). Necessary repairs on some of the trucks, in order to make them serviceable, are expected to be completed shortly. Action is also being taken by the Central Road Transport Corporation to have a fully equipped workshop, manned by qualified personnel, keeping in view the needs of maintaining the large fleet of imported trucks of different makes.

### COLLECTION OF TAXES BY NAGA HOSTILES

935. SHRI NARENDRA KUMAR SALVE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the forcible collection of house tax by Naga Hostiles from the people of border villages in North Cachar District of Assam; and

(b) if so, what action Government has taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). Facts are being ascertained from the State Government of Assam and the information will be laid on the Table of the House in due course.

### LUXURY HOTELS WITH FOREIGN COLLABORATION

936. SHRI NARENDRA KUMAR SALVE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the number and names of Indian entrepreneurs given permission to set up Luxury Hotels in India with foreign collaboration ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : Three—namely (i) the collaboration between East/India Hotels Ltd. (Oberois) and Intercontinental Hotels Corporation, USA, for the setting up of a luxury hotel in New Delhi was approved in September 1962 and the hotel has been functioning since 1965; (ii) collaboration between Indian Hotels Co. Ltd. (Tatas) and Intercontinental Hotels Corporation, USA, for the construction of a new hotel and the expansion of the existing Taj Hotel in Bombay was approve in August; 1967 and (iii) the proposed collaboration between East India Hotels Ltd. (Oberois) and Sheraton International of the United

States for a Hotel in Bombay has been recently approved subject to certain conditions.

**लेह स्थित बौद्ध दर्शन के तिब्बती स्कूलों को सहायता**

937. **श्री कुशोक बाकुला : क्या शिक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लेह स्थित **बौद्ध** दर्शन के तिब्बती स्कूल को अधिक अनुदान देने तथा उसे पूर्ण विश्वविद्यालय बनाने का सरकार का विचार है; और

(ख) क्या उपर्युक्त स्कूल को बौद्ध साहित्य और दर्शन के अध्ययन के लिये एक अन्तर्राष्ट्रीय संस्था के रूप में बदलने का सरकार का विचार है?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री शेर सिंह)** : (क) और (ख). फिलहाल, ऐसा कोई प्रस्ताव नहीं है।

**कोयले की ढुलाई पर व्यय**

938. **श्री रामावतार शर्मा** : क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) अधिक दूरी वाले स्थानों में रेलवे द्वारा तथा जलमार्ग द्वारा कोयले की ढुलाई व्यय के तुलनात्मक आंकड़े क्या हैं; और

(ख) क्या यह सच है कि तटीय नौवहन विकास कोयले की नियमित सप्लाई पर निर्भर करता है?

**परिवहन तथा नौवहन मंत्री (डा० वी० के० आर० वी० राव): (क)** चालू भाड़ा दरों, पत्तन प्रभारों, इत्यादि के आधार पर एक टन कोयले को पूरी तरह से रेल से और रेल या समुद्र मार्ग से विभिन्न तटीय पत्तनों पर ले जाने का लगभग व्यय नीचे दिया जाता है:—

| गंतव्य पत्तन | यदि कोयला रानीगंज से प्रेषित किया जाय: पूर्णत: रेल द्वारा | यदि कोयला रानीगंज से प्रेषित किया जाय: रेल व समुद्री मार्ग द्वारा | यदि कोयला झरिया से प्रेषित किया जाय: पूर्णत: रेल द्वारा | यदि कोयला झरिया से प्रेषित किया जाय: रेल व समुद्री मार्ग द्वारा |
|---|---|---|---|---|
| (1) | (2) | (3) | (4) | (5) |
| मद्रास | 50.28 | 68.26 | 49.76 | 70.92 |
| तेनीकोरिन | 60.86 | 66.26 | 60.86 | 68.92 |
| कोचीन | 60.36 | 71.38 | 59.76 | 74.04 |
| बम्बई | 52.36 | 81.97 | 52.36 | 84.63 |
| भावनगर . . | 57.86 | 72.18 | 59.66 | 74.84 |

(ख) जी हां।

**STUDIES OF MICRO BIOLOGICAL SYNTHESIS OF PROTEIN FROM PETROLEUM**

939. SHRI M. N. REDDY : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the Indian Institute of Petroleum has undertaken studies of micro-biological synthesis of protein from petroleum in colla-

boration with the Institute Francaise due Petrole;

(b) if so, the details of the collaboration agreement; and

(c) to what extent the result of the research would be of practical use on a large scale to offset the food shortage in the country ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) Yes, Sir.

(b) A copy of the agreement is laid on the Table of the House. [*Placed in Library. See* No. LT-2127/68]

(c) As at present, the product cannot be used as a direct substitute for the main food materials. It may be useful for such purposes as enriching cattle feed to improve yield of milk. Its use for human consumption will have to await acceptability and toxicity tests which are now being taken up.

### RESEARCH FOR EXTRACTING KEROSENE OIL

940. SHRI M. N. REDDY : Will the Minister of EDUCATION be pleased to state :

(a) how far the research work undertaken by the Indian Institute of Petroleum, Dehra Dun, in the matter of extracting kerosene, a product in chronic short supply, from the residual fractions by hydrocracking and other techniques, has come out with any tangible results;

(b) whether this has been put to commercial use; and

(c) if so, the quantum thereof ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) The research work on hydro-cracking is still in the initial stages.

(b) and (c). Do not arise.

### CENTRAL GLASS & CERMIC RESEARCH INSTITUTE

941. SHRI M. N. REDDY : Will the Minister of EDUCATION be pleased to state :

(a) the result of the research work on the utilisation of waste mica conducted so far at the Central Glass and Ceramic Research Institute in collaboration with the U.S.A.;

(b) the quantum of the U.S. Aid loan received for conducting this research; and

(c) to what extent the research work would be useful in practical life ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) No research work on the utilisation of waste mica has been conducted at the Central Glass and Ceramic Research Institute, Calcutta so far in collaboration with the U.S.A.

(b) and (c). Do not arise.

### SCHEMES FOR THE DEVELOPMENT OF TOURISM TO EARN FOREIGN EXCHANGE

942. SHRI M. N. REDDY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether in view of the disproportionate rise of 450 per cent expenditure for the promotion of tourism during the last 10 years as compared to the rise of 147 per cent only in the earnings of foreign exchange, Government have outlined any effective and tangible schemes by which foreign exchange earnings would also be increased in proportion to the expenditure incurred;

(b) if so, the details of the schemes outlined; and

(c) to what extent they have been implemented or are in the process of being implemented ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH : (a) As the infrastructure of tourism is yet to be fully developed in India, foreign exchange earnings from tourist traffic cannot be expected at this stage to rise in proportion to the investment made on this account.

(b) and (c). Do not arise.

## Decline in Cargo Traffic of I.A.C.

943. SHRI M. N. REDDY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that cargo traffic in the I.A.C. has fallen by 40% during the last decade ending 1966-67;

(b) whether they are also aware that this fall in the cargo traffic is due to bad planning in the schedule of air services, delay in despatch and inability to provide degree of dependability of transportation at the time needed and delivery at the time required; and

(c) if so, the steps taken or proposed to be taken to remove this un-happy situation ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) The freight carried by Indian Air-lines fell from 50,194 Tonnes in 1956-57 to 15,071 Tonnes in 1965-66. Thereafter there has been a steady rise. In 1966-67 the freight carried was 19,454 Tonnes and in 1967-68 21,289 Tonnes. During 1968-69 the Corporation expect to carry 25,000 Tonnes.

(b) The decline in freight traffic is due primarily to lack of cargo capacity in the aircraft available with the Indian Airlines, and the consequent inability of the Corporation to provide for cargo transport with a fair degree of dependability as and when needed.

(c) Proposals to augment the Corporation fleet of aircraft taking into account not only the passenger but the cargo requirements are at present under consideration of Government.

## Census in Urban Areas of West Bengal

944. SHRIMATI ILA PALCHOUDHURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Census authorities propose to undertake a thorough study and survey in certain selected towns in West Bengal as regards conditions in Urban areas in the context of development efforts and progress made in the country;

(b) if so, the names of towns selected;

(c) when the work is likely to be completed;

(d) the approximate total expenditure which this work will involve;

(e) the details of benefit which this effort will yield; and

(f) whether similar study and surveys will be undertaken in selected rural areas also ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) As ancillary to 1971 Census, it is proposed to prepare a directory in respect of all the towns of India, besides taking up intensive studies of about 200 towns in different parts of India including West Bengal.

(b) The selection of towns has not yet been finalised. A pilot study is, however, being conducted in Uttarpara-Kotrung town in West Bengal.

(c) The work is expected to be completed after the main Census Operation of 1971 are over.

(d) Rupees 4 lakhs.

(e) The proposed Urban studies will throw light on such aspects as the growth history of the towns, their morphology, standard of living, social relations, growth orientation and growth potentials, besides reflecting the social change and interaction between the urban and the surrounding rural areas.

(f) The ancillary programme of 1961 Census already encompassed the Socio-economic Survey of about 500 villages in different parts of the country. As ancillary to 1971 Census, it is proposed to take up 10% of the villages so covered for re-study so as to gain information about the direction and quantum of change in those villages during the decade.

**इटावा जेल में लाठी चार्ज**

**945. श्री रामगोपाल शालवाले :**

**श्री ओंकार लाल बेरवा :**

क्या **गृह कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) 12 सितम्बर से 15 अक्टूबर, 1968 के बीच डिस्ट्रिक्ट जेल, इटावा में वाकेवर कांड में विचाराधीन कैदियों पर जेल अधिकारियों ने कितनी बार लाठी चार्ज किया, उन्हें पीटा और उनके साथ दुर्व्यवहार किया ;

(ख) जेल अधिकारियों के दुर्व्यवहार के विरोध स्वरूप कितने कैदियों ने अनशन किया, उनके नाम क्या हैं और यह अनशन कितने दिन तक जारी रहा; और

(ग) सम्बन्धित अधिकारियों के विरुद्ध क्या कार्यवाही की गई है अथवा उन्हें क्या सजा देने का विचार है ?

**गृह कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामास्वामी)** : (क) से (ग) राज्य सरकार से तथ्य मालूम किये जा रहे हैं।

## Refusal of Loans to Delhi Transport Undertaking

946. SHRI D. N. PATODIA :
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that the Central Government have declined a request from the Delhi Transport Undertaking for a loan and have instead suggested to the Undertaking to find additional resources through increase in fare;

(b) if so, the reasons therefor;

(c) whether it is also a fact that D.T.U. Services are far from satisfactory and any additional increase in fare would only mean giving additional premium on inefficiency; and

(d) the reasons the Central Government could not consider it desirable to suggest to the Undertaking to create additional revenue through economy and by plugging the leakage of revenue through ticketless travel ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAH) : (a) and (b). A request from the Delhi Transport Undertaking for a loan has been under active consideration for some time. The Undertaking was advised to consider, among other matters, the feasibility of increasing fares, keeping in view the fares charged by city transport undertakings in Bombay, Madras, Calcutta etc., in order to enable it to clear its liabilities regarding repayment of outstanding loan instalments and payment of interest charges thereon. The General Manager of the Undertaking had also proposed an increase in the fares, but this was not agreed to by the Delhi Transport Committee in December, 1967, when the budget proposals for 1968-69 were being formulated.

(c) No Sir; additional resources would enable the Undertaking to increase its fleet strength and to improve its services also.

(d) The Undertaking was also advised to take suitable measures to effect the utmost economy and to plug the leakage of earnings.

## Officers Serving in Chandigarh

947. SHRIMATI NIRLEP KAUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Punjab Reorganisation Act does not permit officers other than those beloging to Punjab and Haryana in the Union Territory of Chandigarh;

(b) whether it is also a fact that Officers from other cadres are being retained in Chandigarh just to avoid the Punjab cadre officers; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) No, Sir. Officers of Punjab Cadre are also appointed in Chandigarh.

(c) Does not arise.

APPOINTMENT OF A SIKH AS A MEMBER OF THE U.P.S.C.

948. SHRIMATI NIRLEP KAUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that ever since its inception, no Sikh has been taken in the Union Public Service Commission; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) There is no reservation in favour of persons belonging to any particular community in the membership of the Commission.

LAW AND ORDER IN CHANDIGARH

949. SHRIMATI NIRLEP KAUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that entire law and order machinery in the Union Territory of Chandigarh is in the hands of officers belonging to the Haryana cadre only; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA : (a) No, Sir.

(b) Does not arise.

EXPENDITURE ON ADULT EDUCATION

950. SHRI LOBO PRABHU : Will the Minister of EDUCATION be pleased to state :

(a) the expenditure incurred on adult education during the Third Plan period;

(b) the total number of adults made literate during this period;

(c) the provision, if any, made for checking actual number before grants are sanctioned; and

(d) the *per capita* cost of the adults made literate ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The required information in all respects is available only for the first three years of the Third Plan *viz.*, 1961-62, 1962-63 & 1963-64 as follows :

| Year | Expenditure incurred | Number of adults made literate | Cost per adult made literate |
|---|---|---|---|
| | (Rs.) | | (Rs.) |
| 1961-62 | 1,01,90,016 | 12,22,176 | 8.3 |
| 1962-63 | 85,83,069 | 10,25,515 | 8.4 |
| 1963-64 | 79,10,602 | 9,11,116 | 8.7 |

(c) Generally grants are sanctioned after reviewing the past proformance and by scrutinising the future programme of the grantee.

SHORTAGE OF TEACHERS IN SCIENCE SUBJECTS

951. SHRI LOBO PRABHU : Will the Minister of EDUCATION be pleased to state :

(a) whether his Ministry have considered the consequences of the admitted shortage of 40% of teachers in science subjects and 30 to 40% in technical institutions;

(b) whether this has not frustrated the teaching of science while preventing the teaching of other subjects for which teachers are available; and

(c) on what grounds has preference been given to science in these circumstances ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) Yes, Sir.

(b) No, Sir. The shortage of teachers in one subject does not prevent the teaching of other subjects. Moreover, the figures quoted in part (a) of the question are from the Report of the Education Commission of 1964-66, since when several measures to improve the situation have been taken and the shortage is being reduced gradually.

(c) Does not arise.

REORGANISATION OF EDUCATION SYSTEM

952. DR. A. G. SONAR : Will the Minister of EDUCATION be pleased to state :

(a) how many States have reorganised the Education systems on the pattern of Kothari Commission's Report;

(b) whether it is a fact that certain States have decided not to fall in line with other States as per Kothari Commission Report;

(c) whether Government could bind them to accept the recommendations of the Commission; and

(d) if not, whether different types of patterns will not thereby continue in different States ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) So far Kerala is the only State which has fully changed over to the pattern of 10+2+6 recommended by the Education Commission. The propsal is, however, under the consideration of the other State Governments.

(b) Government has no information.

(c) No, Sir.

(d) Government hope that, within a few years, all the State Governments will adopt the pattern of school and college classes recommended by the Education Commission

**उत्तर प्रदेश के परिवहन आयुक्त द्वारा टाटा मर्सीडीज बसोंपर कमीशन का लिया जाना**

953. **श्री मधु लिमये** : क्या **परिवहन तथा नौवहन मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश सरकार के परिवहन आयुक्त को टाटा मर्सीडीज से कमीशन के रूप में 3 लाख 40 हजार रुपये का चैक प्राप्त हुआ है ;

(ख) क्या यह भी सच है कि इस वर्ष राज्य सरकार ने टाटा मर्सीडीज बसों की कीमत के रूप में 1 करोड़ 74 लाख रुपये की राशि दी थी और यह कमीशन इसी सम्बन्ध में दिया गया है ;

(ग) क्या यह भी सच है कि जब परिवहन आयुक्त ने कमीशन की इस राशि को सरकारी कोष में जमा कराने का आदेश दिया तो एक समस्या उत्पन्न हो गई कि इस धन को किस शीर्षक के अन्तर्गत जमा किया जाये, क्योंकि ऐसे कमीशन का पता पहली बार ही लगा था ;

(घ) क्या यह भी सच है कि ऐसी प्रत्येक खरीद पर राज्य सरकार को प्रति वर्ष ऐसा कमीशन दिया जाता रहा है ;

(ङ) यदि हां, तो पहले ऐसा कमीशन किस शीर्षक के अन्तर्गत जमा किया गया था अथवा उस अधिकारी का व्यौरा क्या है, जो इस राशि का गबन करता रहा है ; और

(च) क्या सरकार का विचार राज्य सरकार द्वारा टाटा मर्सीडीज के साथ किये गये प्रत्येक सौदे की जांच कराने तथा सब तथ्यों का पता लगाने का है ?

**परिवहन तथा नौवहन मंत्रालय में उप-मंत्री (श्री भक्त दर्शन)** (क) से (च) अपेक्षित सूचना उत्तर प्रदेश सरकार से

एकत्रित की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जाएगी।

### DIRECTIVE TO STATES REGARDING GANDHI CENTENARY CELEBERATIONS

954. SHRI YASHWANT SINGH KUSHWAH : Will the Minister of EDUCATION be pleased to state :

(a) whether any directive was issued by the Central Government to the State Government in connection with the Gandhi Centenary Celebrations;

(b) if so, the details thereof; and

(c) the reaction of the State Governments thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SHER SINGH) : (a). No. Sir.

(b) and (c). Do not arise.

### उच्चतर शिक्षा पर सीमा लगाना

955. श्री यशवन्त सिंह कुशवाह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि क्या बढ़ती हुई बेरोजगारी को रोकने के लिए उच्चतर शिक्षा पर सीमा लगाने, माध्यमिक कक्षा पर अधिकांश विद्यार्थियों की शिक्षा रोक देने और शिक्षा प्रणाली को उद्योग आधारित बनाने के लिये कोई प्रस्ताव सरकार के विचाराधीन है ?

शिक्षा मंत्री (डा० त्रिगुण सेन) : विवरण संलग्न है।

### विवरण

राष्ट्रीय शिक्षा नीति के बारे में सरकारी संकल्प में, ये उपबन्ध हैं : (क) वास्तविक उपलब्ध सुविधाओं के अनुरूप कालेजों और विश्वविद्यालयों के विभागों में दाखिला करना; (ख) नए विश्वविद्यालयों के की स्थापना पर प्रतिबन्ध लगाना; (ग) उच्च शिक्षा के लिए दाखिले के दबाव को कम करने के लिए माध्यमिक स्तर को व्यावसायिकरण करना; (घ) कृषि और उद्योग की शिक्षा के विकास के लिए विशेष जोर देना। आर्थिक उन्नति की पर्याप्त दर होने और जन्म दर कुछ कम होने पर, इन उपायों से बढ़ती हुई बेकारी दूर की जा सकती है।

संदर्भ की आसानी के लिए राष्ट्रीय शिक्षा नीति के बारे में संकल्प के संबंधित उपबन्ध नीचे दिये जाते हैं:—

**विश्वविद्यालय शिक्षा :** (क) किसी कालेज अथवा विश्वविद्यालय के विभाग में दाखिल किये जाने वाले पूर्णकालिक विद्यार्थियों की संख्या का निर्धारण प्रयोगशाला, पुस्तकालय तथा अन्य सुविधाओं और स्टाफ की संख्या के अनुरूप किया जाना चाहिए।

(ख) नए विश्वविद्यालय स्थापित करने में पर्याप्त सावधानी रखने की आवश्यकता है; इस प्रयोजन के लिए धन की पर्याप्त व्यवस्था करने और समुचित स्तर के लिए उचित सावधानी बरतने के बाद ही, इन्हें खोला जाना चाहिए।

**माध्यमिक शिक्षा का व्यवसायिकरण**

माध्यमिक स्तर पर तकनीकी और व्यावसायिक शिक्षा की सुविधाएं बढ़ाने की आवश्यकता है। माध्यमिक और व्यावसायिक शिक्षा की सुविधाओं की व्यवस्था, विसकाशील अर्थ-व्यवस्था तथा वास्तविक रोजगार सुविधाओं की आवश्यकताओं से मोटे तौर पर मेल खाती करनी चाहिए। ऐसी शृंखला, तकनीकी तथा व्यावसायिक शिक्षा को माध्यमिक स्तर पर कारगर ढंग से आंविधिक बनाने के लिये जरूरी है। कृषि, उद्योग व्यापार तथा वाणिज्य, चिकित्सा तथा जन स्वास्थ्य, गृह प्रबन्ध, कला तथा शिल्प-कला, सचिवालय प्रशिक्षण आदि जैसे काफी बड़े क्षेत्र के लिए तकनीकी और व्यवसायिक शिक्षा की सुविधाओं को उपयुक्त रूप से फैला देना चाहिए।

**कृषि तथा उद्योग के लिए शिक्षा :**

कृषि और उद्योग की शिक्षा के विकास पर विशेष जोर दिया जाना चाहिए।

**शिक्षकों की सामाजिक और आर्थिक स्थिति को ऊंचा उठाना**

956. **श्री यशवन्त सिंह कुशवाह :** क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने अपने भाषणों में बार-बार यह विचार व्यक्त किया है कि शिक्षकों की सामाजिक और आर्थिक स्थिति को ऊंचा उठाने की आवश्यकता है;

(ख) सरकार ने इस बारे में क्या कार्यवाही की है; और

(ग) सरकार ने इसके लिये क्या स्तर निर्धारित किया है और इसके कब तक प्राप्त किये जाने की सम्भावना है ?

**शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) :** (क) जी हां।

(ख) और (ग). इस संबंध में शिक्षा आयोग ने बहुत सी सिफारिशें की हैं और इन्हें राज्य सरकारों के पास भेज दिया गया है, जो मुख्य रूप से संबंधित हैं।

I.A.C. ADVERTISEMENTS

958. SHRI GADILINGANA GOWD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that a lot of expenditure is incurred on advertisements by the Indian Airlines Corporation;

(b) if so, the amounts spent in the years 1965-66, 1966-67 and 1967-68 item-wise;

(c) whether it is also a fact that the Indian Airlines have monopoly in internal service and a number of items for advertisements can be reduced; and

(d) if so, the steps taken by the Corporation in this regard so as to effect economy ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH): (a) and (b). The amounts spent on advertisements and publicity by the Indian Airlines during the years 1965-66 to 1967-68 are given below :

1965-66—Rs. 10.70 lakhs
1966-67—Rs. 14.40 lakhs
1967-68—Rs. 18.30 lakhs.

The break-up of the expenditure item-wise is not available, but it is inclusive of expenditure on publicity and public relations.

(c) and (d). Though the Indian Airlines have practically a monopoly of domestic air transport, it is necessary for them to promote air traffic both in passenger and more so in Cargo, to maintain healthy public relations and encourage the flow of foreign tourists to the country. The expenditure of the Indian Airlines on public relations and publicity, which represents about one quarter of one per cent of its operating revenue, cannot be considered excessive.

---

CORRECTION OF ANSWERS TO QUESTION

(1) CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 3297, DATED 9-8-1968 REGARDING TERROR CREATED BY PAKISTANIS IN MINICOY ISLANDS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): In the reply given to part (b) of the Unstarred Question No. 3297 answered on August 9, 1968, in the Lok Sabha, for the words and figures "February 1965" occurring in sub-para 1, the following may be substituted :—

"January-February 1965".

CORRECTION OF ANSWERS TO UNSTARRED QUESTION NO. 2460, DATED 2-8-1968 REGARDING BENGALI MEDIUM SCHOOL IN ANDAMAN

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : I wish to lay a brief statement correct-

ing my reply Unstarred Question No. 2460 answered in the Lok Sabha on 2-8-68 on Bengali medium school in Andaman.

2. In reply to the Question I had stated as follows :

(a) Rabindra Bangla Vidyalaya, a privately managed Bengali medium school at Port Blair which was recognised by the Administration as a middle school, was taken over by Government as such with effect from 1-8-1967. At the time of transfer, the management had been running IX and X classes also with the strength of 6 and 2 students respectively, which did not justify a higher status for the school.

(b) Yes, Sir.

(c) No, Sir; there are already three bengali medium middle schools and two higher secondary schools with middle classes in which Bengali is one of the media of instruction; and these schools offer sufficient facilities to meet the present requirements of the Bengali speaking students in the Andamans.

3. The above reply was based on the information furnished by the Andaman and Nicobar Administration in their wireless message dated 29-7-68. After the question had been answered in the Sabha, my Ministry received another message from the Administration stating that orders had been issued upgrading Rabindra Bangla Vidyalaya, Port Blair as higher Secondary school with effect from the current academic session for Arts subjects.

4. In view of the information received from the Administration the reply of the question should read as follows :

(a) Rabindra Bangla Vidyalaya, a privately managed Bengali medium school at Port Blair which was recognised by the Administration as a middle school was taken over by Government as such with effect from 1-8-1967. At the time of transfer, the management had been running IX and X classes also with the strength of 6 and 2 students respectively, which did not justify a higher status for the school. However, it has since been decided to upgrade this school as Higher Secondary School with effect from the current academic session for Arts subjects.

(b) Yes, Sir.

(c) No, Sir; there are already three Bengali medium middle schools and three higher secondary schools with middle classes in which Bengali is one of the media of instruction and these schools offer sufficient facilities to meet the present requirements of the Bengali speaking students in the Andamans.

---

(3) CORRECTION OF ANSWERS TO UNSTARRED QUESTION NO. 10398, DATED 10-5-1968 REGARDING BARNS OF HARIJANS BURNT IN MADHYA PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : The following unstarred question was answered in the Lok Sabha on 10th May, 1968 : —

(a) whether it is a fact that the Caste Hindus have recently burnt down the barns of thirty-five Harijans in Village, Tipri-Pipariya in Madhya Pradesh in broad daylight;

(b) whether the incidents of inhuman atrocities on backward classes by Caste Hindus in Madhya Pradesh are on the increase; and

(c) if so, the action taken by Government to check them?

2. Answer to (a) was given after collecting the necessary material from the State Government, who had reported that no such incident had either been reported or had come to notice. As regards (b) & (c) an assurance was given. Subsequently, however, the State Government has reported that further enquiries have revealed that Khaliyans of some Harijans had been set on fire by a Brahmin, as a result of enmity.

3. In the light of the information now furnished by the State Government the following correction may be made in the reply given earlier to the unstarred question :—

*For* '(a) No such incident has come to the notice of the State Government'.

*Substitute*:—Yes. A Khaliyan in which grains of 35 Harijan families had been kept was set on fire by a Brahmin, due to enmity.

For part (b) & (c) the information is as under :

| | |
|---|---|
| (b) whether the indicents of inhuman atrocities on backward classes by the Caste Hindus in Madhya Pradesh are on the increase; | According to the State Governmen there is no indication that incidents involving backward classes and Caste Hindus in Madhya Pradesh are on the increase. |
| (c) if so the action taken by Government to check them? | Does not arise. |

(4) CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 5466, DATED 23-8-1968 REGARDING CONDUCT OF S.D.M., SADAR (TRIPURA)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): The following answer was given to part (d) of the unstarred Q. No. 5466 on 23-8-1968 :

(d) It is not possible to give information on this point as a certified copy of the Judgement has not yet been received by the Government of Tripura.

The above answer may be substituted by the following :

(d) A certified copy of Judgement of Judicial Commissioner was received by the Govt. of Tripura on 22nd August, 1968 and the contents of the Judgement are being examined for necessary action.

---

12 hrs.

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

### NON-IMPLEMENTATION OF KOTHARI COMMISSION RECOMMENDATIONS

SHRI JYOTIRMOY BASU (Diamond Harbour) : I call the attention of the Minister of Education to the following matter of urgent public importance and request that he may make a statement thereon :—

Non-implementation of Kothari Commission recommendations on Primary teachers etc. in U.P., Bihar, West Bengal and other States.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : The recommendations of the Education Commission in respect of the remuneration of school teachers are divided into three parts :—

(1) There should be a minimum scale of pay for school teachers in all parts of the country and it should be left open to individual States to adopt these or higher scales of pay in accordance with local conditions;

(2) The minimum scale of pay for school teachers who are matriculates and have received two years of training should be Rs. 150-250 with a selection grade of Rs. 250-300 for 15 per cent of the cadre; and for trained graduates the scale of pay should be Rs. 220-400 with a selection grade of Rs. 400-500 for the same percentage of the cadre. These

scales of pay are inclusive of dearness allowance as on 31st March, 1966.

(3) Liberal central assistance should be given to State Governments for improving the salaries of school teachers as recommended. (*Shri Jyotirmoy Basu* : Should be or will be ?) I am reading the recommendations.

2. It has not been possible for the Government of India to accept the first recommendation.

3. It has also not been possible to accept the third recommendation. All central assistance to the States is given either for plan programmes or for non-plan and committed expenditure. It has now been decided that the proposal for improvement of salaries of teachers or any other public servant should not be regarded as a plan programme. The assistance for non-plan or committed expenditure is given on the recommendations of the Finance Commission. This takes into consideration all non-Plan or committed expenditure including that on account of any improvement in the salaries of teachers to which the State Governments might have given effect. But it is not generally earmarked for any specific scheme.

4. The recommendations of the Education Commission were therefore forwarded to the state Governments for their consideration in the light of their local conditions. The understanding was that, to the extent these recommendations are actually implemented by any State Government, their liabilities on this account would be duly taken into consideration by the Finance Commission while making its proposals for grant-in-aid to State Funds from the Consolidated Fund of India.

5. The State Governments have not been able to accept the recommendations of the Education Commission and to give effect to them in toto. But all of them have taken steps, ever since the Report of the Education Commission was published, to improve the remuneration of school teachers. In some States, the dearness allowances were increased and made equal to the Central dearness allowance. In other States, Pay Commissions were appointed to revise the salaries of all public servants and effect has been or is being given to them. As a result of this, the remuneration of school teachers has, in general, improved considerably during the last three years. It is true that a part of this increase has been offset by the increase in the prices. But even if allowance is made for it, there has been some improvement in the remuneration of teachers in most States.

6. The Government of India attach great significance to improvement in the emoluments of teachers and are concerned about the conditions in this regard which now obtain in certain areas. However, under the provisions of the Constitution, it is primarily the responsibility of the State Governments to provide appropriate salary scales for primary and other teachers. The Ministry of Education will continue to use its good offices to see that the remuneration of teachers is improved in all States to the maximum extent possible.

SHRI JYOTIRMOY BASU : This Government is not very anxious to prepare indviduals in this country to be responsible and useful citizens. I am quoting what Dr. Kothari has said, that the role of primary education is to prepare individuals to be responsible and useful citizens. This Government has made a mess of the whole of primary education.

Primary education in West Bengal is in deep chaos. In rural areas it is guided by the Act of 1930 made by the Britishers. The West Bengal Urban Primary Education Act of 1963 which replaced the Act of 1919 has been accepted by only 13 municipalities so far out of 88 in the State. Calcutta, the biggest city in India, and the tea garden areas in the State are outside the jurisdiction of this Act. The repeated long-standing demand of the primary school teachers to replace the old Act by a new one covering the whole State has been refused by the Congress Government during its regime of two decades.

[Shri Jyotirmoy Basu]

I have to ask some categorical questions of Dr. Sen who said in his speech of 27th March, 1968, "After so many years it is so bad in Bengal really". What is the most that he is willing to do with regard to the charter of demands which has been presented to the Prime Minister by the deputationists who came to Delhi the other day, about their salaries, about constituting a Primary Education Grants Commission ?

Dr. Sen was presiding over a tripartite meeting with the West Bengal Education Minister, the West Bengal Education Department officials and the representatives of the All Bengal Primary Teachers' Association, when an assurance was given that a comprehensive Act would be enacted and brought into force. Now it has been proved that that was nothing but a hoax. I would like to know what he has done in regard to primary education especially in West Bengal since his wonderful speech in the House on 27th March, 1968.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : Mr. Basu has raised certain questions particularly regarding the West Bengal Government. I know that the Act governing primary education in West Bengal and that it had to be modernised. I took up the matter after I assumed office with the then Government of West Bengal. I personally discussed it with the Education Minister, Mr. Bhattacharjee. I proposed that we should sit together and change the Act, improving the status and conditions of service of the teachers. But I am afraid and sorry to say that perhaps he had no time to consider it. (*Interruptions*) I am only explaining my stand. Then I took it up with the Government of West Bengal recently. We sat together and they have assured me that, in consultation with the teachers, they will draft an Education Act for the State and send it here for acceptance by the Government. I am told that, because it is a caretaker Government, they do not like to enact it. But they will place it before the popular government when the General Election is over after 2 or 3 months. (*Interruptions*)

The second question refuse to the discussion with the Prime Minister. I would like to inform the House that the Prime Minister did meet the members of the Primary Teachers' Federation with some Congress. M.Ps. and she explained to them, with all sympathy, what the difficulty is, particularly in the case of U.P.

The third question relates to the appointment of a Primary Education Grants Commission. It is known to everybody that education, particularly at the school stage, is a State subject and that we cannot have any Primary Education Grants Commission. (*Interruptions*)

**श्री श्रीचन्द गोयल (चण्डीगढ़)** : मंत्री महोदय को इस बात का ज्ञान है कि आसाम, उड़ीसा और दूसरे प्रदेशों से हज़ारों की संख्या में प्राइमरी स्कूलों के अध्यापक यहां पर आये। इस में शायद उन को अपनी एक एक महीने की तन्खवाह खर्च करनी पड़ी होगी। मैं शिक्षा मंत्री को यह याद दिलाना चाहता हूं कि वह कोठारी कमीशन के भी माननीय सदस्य रहे हैं और जो हमारी पार्लियामेंट की कमेटी बनी थी, उस के वह अध्यक्ष रहे हैं। इन दोनों आयोगों ने यह सिफ़ारिश की है कि अध्यापकों को सम्मान का स्थान मिलना चाहिए। आज अध्यापकों ने यह मांग की है कि संविधान के अनुच्छेद 171 के तहत विधान परिषदों के अध्यापकों के चुनाव-क्षेत्रों में उन्हें भी मतदान करने का अधिकार दिया जाये। आज इस प्रकार की विषमता है कि जो प्राइमरी टीचर किसी सैकंडरी स्कूल में नौकरी करता है, उस को तो मतदान का अधिकार है, परन्तु उस से भी योग्य अध्यापक यदि किसी प्राइमरी स्कूल या मिडल स्कूल में पढ़ाता है, तो उस को मतदान का अधिकार नहीं है। यदि मंत्री महोदय सचमुच अध्यापकों को सम्मान का स्थान देना चाहते हैं, तो इस सम्बन्ध में

इस प्रकार का उचित संशोधन करने में उन्हें क्या आपत्ति है ?

जैसा कि मैंने अभी कहा है, इन दोनों आयोगों ने यह सिफ़ारिश की है कि अध्यापकों को सम्मान का स्थान मिलना चाहिए। आज मैं मंत्री महोदय की सेवा में निवेदन करना चाहता हूं कि उत्तर प्रदेश में अध्यापकों का दुरुपयोग किया जा रहा है। उत्तर प्रदेश में कांग्रेस चुनाव फंड इकट्ठा करने के लिए अध्यापकों को विवश किया जा रहा है कि पांच, दस या सौ रुपये की टिकट खरीदें। मेरे पास उत्तर प्रदेश कांग्रेस चुनाव फंड की इस प्रकार की पचासों रसीदें हैं। अगर हम अपने राजनैतिक उद्देश्यों के लिए अध्यापकों का दुरुपयोग करेंगे, तो समाज में उन्हें सम्मान का स्थान कैसे मिलेगा ?

इन दोनों आयोगों ने यह भी सिफारिश की है कि देश में अध्यापकों के वेतनों म जो विषमता है, उस को दूर किया जाना चाहिए। आज स्थिति यह है कि पंजाब में प्राईमरी टीचर को प्रारम्भ में 223 रुपये मिलते हैं, जब कि उत्तर प्रदेश में उस को 110 रुपये मिलते हैं। इसी प्रकार पंजाब में रिटायर होते समय उस को 446 रुपये मिलते हैं और उत्तर प्रदेश में 125 रुपये मिलते हैं। ये सारे आयोग नियुक्त करने और उन की सिफ़ारिशों पर विचार करने के बाद क्या आज केन्द्र इन विषमताओं को दूर करने के सम्बन्ध में अपनी ज़िम्मेदारी से बचना चाहता है ? क्या हम संविधान में इस प्रकार का संशोधन नहीं कर सकते कि प्राइमरी शिक्षा को भी कानकेन्ट सबजेक्ट बना दिया जाये ? जब हम ने हायर सैकंडरी शिक्षा और यूनिवर्सिटी शिक्षा के लिए आयोग मुकर्रर किये, तो हम प्राइमरी शिक्षा के लिए एक आयोग मुकर्रर क्यों नहीं कर सकते, क्योंकि आज इस बात की जरूरत है कि सब जगह पर एक स्टैंडर्ड आफ़ एजूकेशन हो, एक प्रकार की पद्धति हो और अध्यापकों को एक प्रकार के वेतन मिलें ?

**श्री भागवत झा आजाद** : इस में कोई दो राये नहीं हो सकतीं—और मैं माननीय सदस्य से पूर्णतः सहमत हूं—कि शिक्षकों को सम्मान का स्थान मिलना चाहिए। जैसा कि अभी जवाब में कहा गया है और जैसा कि माननीय प्रधान जी ने शिक्षकों को कहा है, हम समझते हैं कि समाज में शिक्षकों का एक विशेष स्थान है और उन को उस के अनुसार उचित सम्मान मिलना चाहिए।

जहां तक विधान परिषदों के लिए चुनाव का सम्बन्ध है, माननीय सदस्य का प्रश्न स्पष्ट नहीं है। प्राइमरी शिक्षक इस समय मतदान तो करते ही हैं, लेकिन उन चुनावों में उन्हें मतदान करने और उम्मीदवार के रूप में खड़े होने का अवसर दिया जाये या नहीं, यह सभी सम्बद्ध लोगों से बात करने का विषय है।

माननीय सदस्य ने कहा कि उत्तर प्रदेश में कांग्रेस के चुनाव फंड के लिए शिक्षकों से पैसे लिये जाते हैं। यह बहुत दुख की बात है। कुछ सदस्य कहते हैं कि जनसंघ वाले उन से पैसे लेते हैं। (**व्यवधान**)

**श्री अटल बिहारी वाजपेयी** (बलरामपुर) : इस की जांच की जाये।

**श्री कंवर लाल गुप्त** (दिल्ली सदर) : इस समय जो एलीगेशन लगाया गया है, क्या मंत्री महोदय उस की एनक्वायरी करने के लिए तैयार हैं ?

**श्री भागवत झा आजाद** : मैं स्पष्ट कर दूं कि अगर कोई राजनैतिक पार्टी, चाहे वह कांग्रेस पार्टी हो या जनसंघ, शिक्षकों से अपने चुनाव-फंड के लिए जबरन पैसा लेती है, तो वह आपत्तिजनक है और हम उस के विरुद्ध हैं (**व्यवधान**)

माननीय सदस्य ने कहा है कि उत्तर प्रदेश में प्राइमरी शिक्षक की तन्खवाह 110 रुपये है। यह प्रकट है कि यह तन्खवाह

[श्री भगवत झा आजाद] :
बहुत कम है। हम पूरी सहानुभूति के साथ इस बात का समर्थन करते हैं कि शिक्षा आयोग ने उन्हें 150 रुपये तनख्वाह देने को जो सिफ़ारिश की है, उस को कार्यान्वित करना चाहिए और उन्हें वह तनख्वाह मिलनी चाहिए।

माननीय सदस्य ने इस बारे में पंजाब सरकार का उदाहरण दिया है। निश्चय ही पंजाब और हरियाणा की सरकारों ने अपने शिक्षकों के वेतनों को बढ़ाया है। उन्होंने यह बड़ी हिम्मत का काम किया है। इस सम्बन्ध में उन्होंने केन्द्रीय सरकार से कोई सहायता नहीं मांगी है। इस बारे में हम बिहार सरकार की भी सराहना करते हैं कि सब से कम औसत आय होने के बावजूद उन्होंने इस सिद्धान्त को मान लिया है और उन वेतनमानों को लागू किया है। हम आशा करते हैं कि और राज्य सरकारें भी ऐसा ही करेंगी।

जहां तक प्राइमरी शिक्षा को कानक्रेन्ट सबजेक्ट बनाने का प्रश्न है, आप जानते हैं कि इस प्रश्न पर विभिन्न रायें हैं। जब सभी राज्य सरकारें इस बारे में सहमत होंगी, तभी ऐसा हो सकेगा।

SEVERAL HON. MEMBERS *rose-*

MR. SPEAKER : Order, order. I am on my legs. Now, if one allegation is made, a counter-allegation will be made. If one Member says that the Congress people collected, another Member may say that the Jan Sangh people had collected. Better avoid such things on both sides.

**श्री ओम प्रकाश त्यागी** (मुरादाबाद) : अध्यक्ष महोदय, उत्तर प्रदेश में श्री सी० बी० गुप्ता के नाम पर कांग्रेस फंड इकट्ठा हो रहा है **(व्यवधान)**

**श्री इसहाक सम्भली** (अमरोहा) : इस बारे में एनक्वायरी कराई जाये।

**श्री श्रीचन्द गोयल :** यह मेरे पास "उत्तर प्रदेश चुनाव फंड" की रसीद है। मैं ऐसी पचास रसीदें पेश करता हूं। ये लोग एक रसीद तो पेश करें **(व्यवधान)**

MR. SPEAKER : Order, order. He too may say something. I do not know what information he had: this information or that information. One should not be angry. All I say is that the allegations are on both sides. I do not know.

SHRI BAL RAJ MADHOK (South Delhi) : He made an allegation and a counter-allegation was made. He should either deny the allegation or accept the demand for an enquiry.

**श्री लखनलाल कपूर** (किशनगंज): अध्यक्ष महोदय, शिक्षा एक गम्भीर और महत्वपूर्ण विषय है। जहां तक प्राइमरी शिक्षकों के वेतनमानों और उन की सर्विस कन्डीशन्ज़ का प्रश्न है, हमें यह याद रखना चाहिए कि वे लोग हमारे राष्ट्र-निर्माता हैं और देश के भावी नागरिक तैयार करने की जिम्मेदारी उन पर है, लेकिन आज देश में उन के प्रति डिसक्रिमिनेशन हो रहा है। अफ़सोस इस बात का है कि राष्ट्र-निर्माता कहे जाने वाले इन लोगों का वेतन-मान साधारण पुलिस कांस्टेबल के वेतन से भी कम पड़ता है। रिजर्व बैंक के जो प्यून्स हैं उन के वेतन से भी बहुत नीचे है। यह एक अफसोसनाक बात है। सरकार कहती है बार-बार कि यह चूंकि सेंट्रल सबजेक्ट नहीं है यह स्टेट सबजेक्ट है इस लिए स्टेट सबजेक्ट कह कर वह इन बातों को बार-बार टालती रही है। समझ में बात नहीं आती है कि आखिर यह जो प्राइमरी ड्यूटीज़ है यह किस की है? जब कि हम अपने बच्चों को वहां उन के पास डालते हैं, भावी नागरिक बनने के लिए देश का ..... **(व्यवधान)** ..... अध्यक्ष महोदय, मैं यह कहना चाहता हूं कि आज 21 वर्षों से बार-बार यह प्राइमरी टीचर्स अपनी मांगों को रख रहे हैं, मिल रहे हैं, मेमोरेंडम दे रहे हैं, एजीटेशन कर रहे हैं, इस के बावजूद भी इन की कोई

सुनवाई नहीं हो रही है और उन के साथ इस तरह से अन्याय किया जा रहा है। तो मैं यह पूछना चाहता हूं कि क्या यह सरकार संविधान में संशोधन लाकर पूरे हिन्दुस्तान की शिक्षा पद्धति को अपने हाथ में लेगी?

दूसरी बात यह कहना चाहता हूं कि जिस तरह से बैकवर्ड क्लासेज़ के लिए पार्लियामेंट के सदस्यों की एक स्टेट्यूटेरी बाडी है उसी तरह से इन शिक्षकों के लिए भी एक हाई पावर कमेटी पार्लियामेंट के मेम्बरों के द्वारा बना कर क्यों नहीं यह प्रयत्न किया जाय कि वह उन के ऊपर ध्यान दे उन के रहन-सहन, पे और उनकी लिविंग आदि के बारे में?

दूसरे, उत्तर प्रदेश में, कांग्रेस के पंचायत परिषद् के अध्यक्ष और कांग्रेस के और लोग टीचरों से चन्दे ले रहे हैं। इस के विषय में मैं जानना चाहता हूं, आज आप का कहना है कि आप इस की इन्क्वायरी करने के लिए भी तैयार नहीं हैं, मैं पूछना चाहता हूं क्या टीचरों ने खुद शिक्षा मंत्री से इस की शिकायतें की हैं या नहीं की हैं और अगर की हैं तो कौन सी कार्यवाही आप करने जा रहे हैं?

इन तीन बातों की तरफ मैं आप का ध्यान दिलाते हुए उत्तर चाहता हूं कि क्या संविधान में संशोधन लाने जा रहे हैं? क्या स्टेट्यूटरी बाडी बनाने जा रहे हैं और यूनिफार्म तरीके की शिक्षा और शिक्षकों के वेतन आदि की व्यवस्था सारे हिन्दुस्तान में लाने की कोशिश कर रहे हैं या नहीं?

**श्री भागवत झा आजाद**: अध्यक्ष महोदय, जैसा आप ने कहा, सरकार ने साफ यह बताया है कि आज हिन्दुस्तान में प्राइमरी शिक्षकों को कांस्टेबल और प्यून्स से भी कम तनख्वाह मिलती है। सदस्य महोदय न पूछा कि यह वास्तव में जवाब-देही किस की है और हम इस को टालना चाहते हैं, इसके लिए हम ने कहा कि हम इस को टालना नहीं चाहते हैं। हमारी पूरी सहानूभूति उन के साथ है। मगर विधान में स्पष्ट यह बात है कि यह जवाब-देही वास्तव में राज्य-सरकारों की है। हम विधान के प्रतिकूल काम नहीं कर सकते हैं।

जो प्रश्न आप ने पहले पूछा था कि संशोधन कर के कानकरेंट बनाना चाहते हैं या नहीं तो संशोधन कर के कानकरेंट बनाने में सभी राज्य सरकारों की सहमति चाहिये। बिना उन की सहमति के हम इस में कुछ कर नहीं सकते हैं।

जहां तक यह बतलाया कि कोई उन की सुनवाई नहीं हुई, जैसा मैंने स्टेटमेंट में कहा है, यह कहना गलत है कि सुनवाई नहीं हुई है। पिछले वर्षों में तमाम राज्य सरकारों ने इस सम्बन्ध में कदम उठाए हैं और उन की तनख्वाह बढ़ाई गई है। उदाहरण के लिए पंजाब का मैं बता सकता हूं, हरयाना का बता सकता हूं, बिहार का बता सकता हूं। महाराष्ट्र में कमीशन बिठाया था, उस की रिपोर्ट आ गई है। यह बात सच है जितना उन को इन जगहों में मिला है, जहां-जहां नहीं मिला है, जैसे उत्तर प्रदेश में, वहां मिलना चाहिए। हमारी पूरी सहानुभूति है उस में।

पार्लियामेंट की कोई कमेटी हम नहीं बिठा सकते क्योंकि यह राज्य सरकारों का विषय है।

**श्री लखन लाल कपूर**: कोठारी कमीशन बिठाने की फिर क्या जरूरत थी? ढाई वर्षों से वह मांग कर रहे हैं आप ने क्या किया?

SHRI SAMAR GUHA (Contai): I would begin by offering my heartfelt thanks to you. During the last six months, you have given opportunity twice in this House to raise the issue of 30 lakhs of primary teachers of our country, the most neglected community in free India today. It is a known

[Shri Samar Guha]

precept that many makers of our nation repeatedly pronounced that primary education is the primy cradle which casts the basic characteristics of our future generations. But, unfortunately, even after twenty years primary education has been most callously ignored and the primary school teachers happen to be the most neglected part of our community. It is a matter of shame for all of us that more than 10,000 primary school teachers from all over the country, from Assam to Kerala and Tamilnad, spending all the money they earn for a month, had to come to Delhi and demonstrate before Parliament only for a basic minimum pay of Rs. 150 per month. This is a shame not only for the government but, I should say, for all of us. I know there are certain basic difficulties, inherent difficulties for the Education Ministry. Immediately they would say that primary education and secondary education are State subjects. They will also say: what can we do with our limited finances when the planners of our country have decided that they should make more investment in other spheres of development than in education?

I shall take up first the issue of Concurrent Subject. In the reply of the Minister he has said that in regard to this the understanding is that the liabilities on this account of any State in implementing it would be taken into consideration by the Finance Commission while making its proposal for grant in aid to the State Funds from the Consolidated Fund of India. When the Central Government agree to make an offer of grant in aid and when the UGC and the Central Government are making a good provision for helping State education in the university and college sphere what stands in the way of bringing education in the Concurrent List? If you can bring education in the Concurrent List, then there is the possibility of the Education Minister at the Centre and the Education Ministers in the States sitting together and preparing a concrete scheme. That is the basic question.

MR. SPEAKER: Let him come to his question.

SHRI SAMAR GUHA: I have almost completed. I will appeal to the Finance Minister and I will remind him of one of the utterances of Netaji Subhas Chandra Bose.

MR. SPEAKER: How does Netaji come in in the matter of primary school teachers?

SHRI SAMAR GUHA: He is the father of Indian planning. Do not forget that. He was the first to institute the Planning Commission in the pre-independence days. In his historic speech in 1944 in Tokyo while he was laying priorities for development work of free India, after national defence he gave the second priority to education. Investment in education will be a long-term and real investment in the development of the country, he said. With this preamble. I want to ask the Education Minister, firstly, what concrete steps have been taken by the Education Minister, in co-operation with the State Ministers of Education, to implement the recommendation of the Education Commission in which it has been stated that a minimum wage of Rs. 150 plus dearness allowance should be assured to all categories of primary school teachers and what steps have been taken in co-operation with the State Education Ministers to ensure for a contributory provident fund, gratuity and pension for the primary school teachers; secondly, what steps have been taken by the Education Ministry to offer loans and advances to primary school teachers for rehabilitation purposes in the areas in North Bengal, Midnapur, North Bihar, Assam and Orissa and certain other areas which suffered heavily as a result of floods; thirdly, what steps have been taken by the Central Education Ministry to integrate the different authorities of primary education in different States in India into a uniform authority so that primary education in different States can be run in a uniform way with a uniform perspective; fourthly what steps have been taken to draw up a programme, in consultation with the Planning Commission, for utilisation of the services of the primary school teachers, particularly in the rural areas, for adult education, family planning propaganda,

social and cultural activities and other social projects whereby giving them a scope for getting additional remunerations; lastly, whether the Government is going to set up a national board of primary and secondary education as suggested by the Education Commission in the light of the fact that they have already accepted this in the case of the UGC.

MR. SPEAKER: The reply need not be as long as the question.

SHRI BHAGWAT JHA AZAD: So far as the first point is concerned it is about the concurrent list and I have already answered that. As to the second point about the UGC and the money that we gave for college teachers, higher education and co-ordination being a Central subject as is known, we did agree for five years to give a certain percentage with the hope that State Governments also will fulfil their constitutional obligation regarding primary and secondary education.

SHRI SAMAR GUHA: At least the Minister should say something.

SHRI BHAGWAT JHA AZAD: That was our hope. About the minimum as I have said, we have got no legal *locus standi* to prescribe a minimum when it is entirely in the State List; so, we cannot do it. Secondly, we cannot prescribe a minimum because the teachers' salary scales in different States, for example in Madras, are linked with that of other employees of the Government and the moment we point out to them about this, they say that it would be difficult for them to separate them. About loans and other things, we are doing this along with others and State Governments. About putting different primary education authorities under one authority, it depends upon the State Act on education. We tried to persuade the West Bengal Government to bring forward an Act about that but they could not do it; they could not find time for it. So far as the other point is concerned, we do try and see that their services are used. Lastly, about the national board, I have already replied.

**श्री प्रकाशवीर शास्त्री** (हापुड़) : अध्यक्ष महोदय, हमारे देश में प्राइमरी शिक्षा देने के लिये चार प्रकार के स्कूल काम कर रहे हैं। एक स्कूल वे हैं जो मौन्टिसेरी सिस्टम पर काम कर रहे हैं। दूसरे वे हैं जो पब्लिक स्कूल के रूप में चलते हैं और तीसरे वे हैं क्रिश्चियन सोसायटियों के द्वारा चलाये जाते हैं। हमारे देश के अधिकांश बड़े-बड़े व्यक्ति, चाहे वे शिक्षा से सम्बन्धित हैं या दूसरे विभागों से सम्बन्धित हैं, इन की अपनी सन्तानें इसी प्रकार के स्कूलों में पढ़ती हैं। इस लिये इन को कुछ पता नहीं है कि ज़िला परिषद् या म्युनिस्पिल बोर्डों के द्वारा जो प्राथमिक शिक्षा के स्कूल संचालित होते हैं, उन में पढ़ने वाले विद्यार्थियों को किन कठिनाइयों का सामना करना पड़ता है।

डा० सेन को स्मरण होगा कि नेशनल इन्टीग्रेशन कान्फ्रेन्स में इस बात पर विशेष बल दिया गया था कि प्राथमिक शिक्षा के पैटर्न में एकरूपता लाने के लिये हमारे देश में प्रयास किया जाय। मैं जानना चाहता हूं कि उस दिशा में आपने क्या प्रयास किया है ?

जहां तक उत्तर प्रदेश का सम्बन्ध है—पता नहीं, शिक्षा मंत्री को उत्तर प्रदेश की सरकार ने सही जानकारी भेजी है या नहीं भेजी है। मेरे हाथ में उस आदेश की प्रतिलिपि है जो उत्तर प्रदेश शासन के डिप्टी सैक्रेटरी श्री लक्ष्मी कान्त ने शिक्षा निदेशक, उत्तर प्रदेश को 21 अगस्त, 1968 को भेजा है। इस में उन्होंने पूछा था कि उत्तर प्रदेश के प्राथमिक अध्यापकों का वेतन-क्रम क्या है। उन्होंने लिखा है कि प्रधान अध्यापक—75 रु० वेतन और 40 रु० मंहगाई भत्ता, सहयोगी अध्यापक—70 रु० वेतन और 40 रु० मंहगाई भत्ता, अनट्रेण्ड अध्यापक—50 रु० और 40 रु० मंहगाई भत्ता। म्युनिस्पिल बोर्ड के स्कूलों में पढ़ानेवाले अध्यापकों का वेतन 50 रु० और मंहगाई

[श्री प्रकाशवीर शास्त्री]

भत्ता 30 रु० यानी केवल 80 रु० प्रतिमास। मुझे पता नहीं श्री श्रीचन्द जी गोयल और श्री भागवत झा आज़ाद को यह गलत सूचना कहां से मिल गई। जब कि उन का सर्कुलर मेरे पास है।

30 अक्तूबर को गृह-मंत्री श्री यशवन्त राव चह्वाण की अध्यक्षता में लखनऊ में उत्तर प्रदेश की सलाहकार समिति की बैठक हुई थी। उस में प्राथमिक स्कूल के अध्यापकों के सम्बन्ध में जो टिप्पणी दी गई थी, उस में भी स्पष्ट रूप से उत्तर प्रदेश सरकार ने आंकड़े दिये हैं। जब कि हरियाणा के अन्दर अध्यापक को 197 रु० और 352 रु० प्रतिमास मिलता है, पंजाब में 218 रु० और 357 रु० प्रतिमास मिलता है। अध्यक्ष महोदय, आज के युग में उत्तर प्रदेश एक ऐसा अभागा प्रान्त है, जिसके प्राइमरी अध्यापक का वेतन 80 रु०, 103 रु० और 110 रु० प्रतिमास तक है। इस का कारण क्या है? कारण केवल मात्र यह है कि खेर कमीशन ने अपनी रिपोर्ट में यह कहा था कि राज्यों को अपनी आय का 10 प्रतिशत हिस्सा प्राथमिक शिक्षा पर व्यय करना चाहिये। लेकिन उत्तर प्रदेश अकेला ऐसा राज्य है, जो अपनी आय का केवल 6 प्रतिशत प्राथमिक शिक्षा पर व्यय करता है और 14 करोड़ रुपया इस तरह से प्राथमिक शिक्षा का काट लेता है। 14 करोड़ रुपये में जो केन्द्र का हिस्सा मिलना चाहिये, वह उस को नहीं मिल पाता है। अगर यह इक्कीस करोड़ रुपया प्राथमिक स्कूल के अध्यापकों को मिल जाय तो उन को भी पूरा वेतन मिल सकता है।

मैं जानना चाहता हूं कि क्या केन्द्र सरकार उत्तर प्रदेश सरकार को इस बात के लिए विवश करेगी कि वह भी अपनी आय का अन्य राज्यों की भांति 10 प्रतिशत भाग प्राथमिक शिक्षकों के सम्बन्ध में व्यय करे ताकि उनकी दयनीय स्थिति में सुधार हो सके। उत्तर प्रदेश के चतुर्थ श्रेणी के कर्मचारी को भी आज 105 रु० प्रतिमास मिलता है, अध्यापकों की स्थिति उन से भी दयनीय है।

तीसरे—उत्तर प्रदेश में प्राथमिक शिक्षा ज़िला बोर्ड और म्युनिसिपल बोर्ड के हाथ से निकाल कर सरकार अपने हाथ में ले ताकि इस दयनीय स्थिति को सम्भाला जा सके। क्या इस विषय में सरकार कुछ निर्णय लेने के बारे में विचार कर रही है?

SHRI S. KUNDU (Balasore): Before the Minister replies, I just want to raise a relevant point. In this connection, there was a recommendation... (*Interruption*)

MR. SPEAKER: Order, order. The hon. Minister.

**श्री भागवत झा आज़ाद**: अध्यक्ष महोदय,...

SHRI SAMAR GUHA: Through you, I requested the Minister...

MR. SPEAKER: Order, order. The Minister is on his legs.

**श्री भागवत झा आज़ाद**: नेशनल इन्टीग्रेशन कौंसिल में जो निर्णय लिये गये थे, उन के सम्बन्ध में प्रकाशवीर शास्त्री जी ने ठीक ही कहा है। उस कौंसिल की बैठक में सिर्फ केन्द्रीय सरकार ही नहीं, बल्कि राज्य सरकारों के प्रतिनिधि तथा मुख्य मंत्री भी उपस्थित थे तथा बहुत से निर्णय किये गये थे। उन प्रश्नों पर हम उन से बराबर बातचीत कर रहे हैं कि जिन प्रश्नों पर निर्णय लिये गये थे, उन को अमल में लाया जाय।

आपने यह भी ठीक कहा है कि उत्तर प्रदेश के अध्यापकों की स्थिति आज सम्पूर्ण हिन्दुस्तान में सब से अधिक दयनीय है, क्योंकि वहां पर अधिकांश को 80 रु० मिलता है। यह भी सही है कि वहां पर ट्रेण्ड टीचर को पहले 80 रु०, फिर बढ़ा कर 100 रु० और अभी हाल में जो

निर्णय लिया गया है. उस के अनुसार प्राथमिक, प्राइमरी स्कूल के अध्यापक का वेतन 110 रु० कर दिया गया है। जो उन के प्रधान अध्यापक हैं, उन का वेतन 115 रु० कर दिया गया है, जो मिडिल स्कूल के अध्यापक हैं उन का वेतन भी 115 रु० कर दिया गया है और उन के प्रमुख का 120 रु० किया गया है। लेकिन फिर भी बहुत से अध्यापकों का वेतनमान अभी भी 80 रु० है।

आपने हरियाणा का उदाहरण दिया। मैंने पहले कहा था कि हरियाणा और पंजाब सरकारों ने अपने ही रिसोर्सेज से, हम से बिना मदद लिये वैसा किया है। बिहार की सरकार ने भी बिना हम से मदद लिये शिक्षकों के वेतनमानों को सिद्धान्त: स्वीकार किया है और तीन वर्षों में वहां के शिक्षकों की राय के अनुसार कार्यान्वित करना शुरू किया है। हम उम्मीद करते हैं कि ज्यों ही उत्तर प्रदेश में नई सरकार आयेगी, वह इस के बारे में कुछ निर्णय करेगी। मैं यह भी बतला दूं—उत्तर प्रदेश में प्राइमरी स्कूलों के 12 लाख शिक्षक हैं, अगर सरकार उन को 150 रु० भी देना शुरू करे तो उस के लिये 10 करोड़ रुपया चाहिये, इतनी बड़ी धनराशि बिना एडीशनल रिसोर्सेज के सम्भव नहीं है, इस लिये मैं आशा करता हूं कि नई सरकार इस पर निर्णय करेगी। · · · · · (व्यवधान) · · · ·

जहां तक 10 प्रतिशत के लिये विवश करने का प्रश्न है, हम राज्य सरकारों को विवश नहीं कर सकते, लेकिन बराबर कोशिश करेंगे कि राज्य सरकारें अपने धन का अधिक से अधिक प्रतिशत शिक्षा पर खर्च करें।

---

## PAPERS LAID IN THE TABLE

### INTERIM REPORT OF FIFTH FINANCE COMMISSION

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table a copy of the Interim Report of the Fifth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution. [*Placed in Library. See* No. LT—2128/68.]

### ANNUAL ACCONTS OF THE KANDLA PORT TRUST AND ANNUAL ACCOUNTS OF MORMUGAO PORT TRUST

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : I beg to re-lay on the Table :

(1) A copy of the Annual Accounts of the Kandla Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [*Placed in Library. See* No. LT-1837/68.]

(2) A copy of the Annual Accounts of the Mormugao Port Trust for the year 1966-67 and the Audit Report thereon, under sub-section (2) of section (103) of the Major Port Trust Act, 1963. [*Placed in Library. See* No. LT-2129/68.]

### ANNUAL REPORTS OF INDIAN INSTITUTE OF MANAGEMENT, AHMEDABAD, INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY, ETC.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to lay on the Table :—

(1) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1967-68 along with the Audited Accounts.

(2) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1967-68.

(3) A copy each of the Annual Report of the Indian Institute

[Dr. Triguna Sen]

of Science, Bangalore and the statement of Accounts for the year 1967-68.

(4) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur for the year 1966-67.

(5) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [*Placed in Library. See* No. LT-2130/68.]

(6) A copy of the Bihar University (Amendment) Act, 1968 (Hindi and English versions) (President's Act No. 24 of 1968) published in Gazette of India dtaed the 31st August 1968, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See* No. LT-2132/68.]

NOTIFICATIONS UNDER ESSENTIAL SERVICES MAINTENANCE ORDINANCE, FOREIGNERS (RESTRICTIONS ON RESIDENCE) ORDER ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFIARS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (2) of section 2 of the Essential Services Maintenance Ordinance, 1968 :—

(i) S.O. 3286 published in in Gazette of India dated the 13th September, 1968.

(ii) S.O. 3383 published in Gazette of India dated the 17th September, 1968. [*Placed in Library. See* No. LT—2133/68.]

(2) A copy of the Foreigners (Restrictions on Residences) Order, 1968, published in Notification No. G.S.R. 1664 in Gazette of India dated the 14th September, 1968, under sub-section (2) of section 3-A of the Foreigners Act, 1946. [*Placed in Library. See* No. LT—2134/68.]

(3) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1968, published in Notification No. G.S.R. 1768 in Gazette of India dated the 28th September, 1968, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [*Placed in Library. See* No. LT-2135/68.]

(4) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1568 in Gazette of India dated the 31st August 1968, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [*Placed in Library. See* No. LT—2136/68.]

(5) A copy of Arms (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1567 in Gazette of India dated the 31st August, 1968, under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in Library. See* No. LT—2137/68.]

(6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1520 in

Gazette of India dated the 24th August, 1968.

(ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1521 in Gazette of India dated the 24th August, 1968.

(iii) G.S.R. 1522 published in Gazette of India dated the 24th August, 1968, making certain amendment to the Indian Administrative Service (Pay) Rules, 1954.

(iv) G.S.R. 1523 published in Gazette of India dated the 24th August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Strength) Regulations, 1955.

(v) G.S.R. 1563 published in Gazette of India dated the 31st August, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

(vi) G.S.R. 1564 published in Gazette of India dated the 31st August, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(vii) G.S.R. 1565 published in Gazette of India dated the 31st August, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(viii) G.S.R. 1566 published in Gazette of India dated the 31st August, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

(ix) G.S.R. 1660 published in Gazette of India dated the 14th September, 1968, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(x) G.S.R. 1661 published in Gazette of India dated the 14th September, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

(xi) The All India Services (Leave) Amendment Rules, 1968, published in Notification No. G.S.R. 1662 in Gazette of India dated the 14th September, 1968.

(xii) G.S.R. 1703 published in Gazette of India dated the 21st September, 1968, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulation, 1955.

(xiii) The Indian Police Service (Probation) Second Amendment Rules, 1968, published in Notification No. G.S.R. 1704 in Gazette of India dated the 21st September, 1968.

(xiv) The Indian Administrative Service (Probation) Second Amendment Rules, 1968, published in Notification No. G.S.R. 1705 in Gazette of India dated the 21st September, 1968.

(xv) The Indian Administrative Service (Pay) Third Amendment Rules, 1968,

[Shri Vidya Charan Shukla]

published in Notification No. G.S.R. 1767 in Gazette of India dated the 28th September, 1968.

(xvi) G.S.R. 1827 published in Gazette of India dated the 12th October, 1968, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(xvii) The Indian Administrative Service (Recruitment) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1828 in Gazette of India dated the 12th October, 1968.

(xviii) The Indian Police Service (Recruitment) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1829 in Gazette of India dated the 12th October, 1968.

(xix) G.S.R. 1830 published in Gazette of India dated the 12th October, 1968, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.

(xx) G.S.R. 1831 published in Gazette of India dated the 12th October, 1968, making certain amendments to Schedule III to the Indian Forest Service (Pay) Rules, 1968.

(xxi) The Indian Police Service (Probation) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1882 in Gazette of India dated the 26th October, 1968.

(xxii) The Indian Administrative Service (Probation) Third Amendment Rules, 1968, published in Notification No. G.S.R. 1883 in Gazette of India dated the 26th October, 1968. [*Placed in Library*. *See* No. LT—2138/68.]

**परिवहन तथा नौवहन मंत्रालय में उप-मंत्री (श्री भक्त दर्शन)** : अध्यक्ष महोदय, मैं पुनरीक्षित कार्यसूची में उल्लिखित

(1) उत्तर प्रदेश के सम्बन्ध में राष्ट्रपति द्वारा दिनांक 25 फरवरी, 1968 को जारी की गई उद्घोषणा, दिनांक 15 अप्रैल 1968 की उद्घोषणा द्वारा परिवर्तित के खण्ड (ग) (चार) के साथ पठित मोटर गाड़ी अधिनियम, 1939 की धारा 133 की उपधारा (3) के अन्तर्गत उत्तर प्रदेश सरकार की निम्नलिखित अधिसूचनाओं की एक-एक प्रति पुनः सभा-पटल पर रखता हूं :—

(एक) उत्तर प्रदेश मोटर गाड़ी (दसवां संशोधन) नियम, 1967 जो दिनांक 16 सितम्बर, 1967 के उत्तर प्रदेश राजपत्र में अधिसूचना संख्या 2-384 टी०/XXX-V-7-पी/61 में प्रकाशित हुए थे।

(दो) उत्तर प्रदेश मोटर गाड़ी (नवां संशोधन) नियम, 1967 जो दिनांक 16 दिसम्बर, 1967 के उत्तर प्रदेश राजपत्र में अधिसूचना संख्या 2841-टी०/XXX-बी०-7 पी०/66 में प्रकाशित हुए थे।

(तीन) उत्तर प्रदेश मोटर गाड़ी (सातवां संशोधन) नियम, 1967 (हिन्दी तथा अंग्रेजी संस्करण) जो दिनांक 16 दिसम्बर, 1967 के उत्तर प्रदेश राजपत्र में अधिसूचना

संख्या 4962-टी०/XXX-बी०-2-पी०/61 में प्रकाशित हुए थे।

(चार) उत्तर प्रदेश मोटर गाड़ी (ग्यारहवां संशोधन) नियम, 1967 जो दिनांक 6 जनवरी, 1968 के उत्तर प्रदेश राजपत्र में अधिसूचना संख्या 7110-टी०/XXX-बी०-85-पी०/63 में प्रकाशित हुए थे।

[*Placed in Library. See* No. LT—1842/68.]

(2) (एक) उत्तर प्रदेश राज्य के सम्बन्ध में राष्ट्रपति द्वारा दिनांक 25 फरवरी, 1968 को जारी की गई उद्घोषणा, दिनांक 15 अप्रैल, 1968 की उद्घोषणा द्वारा परिवर्तित, के खण्ड (ग) (चार) के साथ पठित मोटर गाड़ी अधिनियम, 1939 की धारा 133 की उपधारा (3) के अन्तर्गत उत्तर प्रदेश मोटर गाड़ी (पहला संशोधन) नियम, 1968 की एक प्रति सभा-पटल पर रखता हूं (हिन्दी तथा अंग्रेजी संस्करण) जो दिनांक 10 अगस्त, 1968 के उत्तर प्रदेश राजपत्र में अधिसूचना संख्या 3049/-टी०/XXX-बी०-68-पी०/68 में प्रकाशित हुए थे।

(दो) ऊपर की अधिसूचनाओं को सभा-पटल पर रखने में हुए विलम्ब के कारण दर्शानेवाला एक विवरण।

[*Placed in Library. See* No. LT—2139/68.]

---

**12.40 hrs.**

## QUESTION OF PRIVILEGE AGAINST *ARYAVARTA*, PATNA

**MR. SPEAKER :** On the 26th August, 1968, Shri Yogendra Sharma had sought to raise a question of privilege against the *Aryavarta*, a Hindi daily of Patna, for misreporting his speech delivered in the House on the 22nd August, 1968, on the Czechoslovakia crisis. I had then said that I would look into the matter.

The Editor and the Printer & Publisher of the newspaper, who were asked to explain, stated, in their identical letters dated the 4th September, 1968, as follows :—

"That we published........ the speech made by Shri Yogendra Sharma, M.P. in the Lok Sabha on the 22nd August, 1968, as per news-report received from the *Hindusthan Samachar*—a News Agency—to which we are subscribing....

That on comparison of the said News Agency report with the relevant news as published in the Aryavarta it will appear that the paper published the news without any change or alteration in the original.

That in publishing the news item there was no intention on our part to publish the wrong version and thereby to hurt and harm the honourable member of the Lok Sabha in any way but unfortunately the wrong version was sent to us by the news agency concerned.

That I sincerely regret the publication of the wrong version of the honourable member's speech in *Aryavarta*."

I then asked the *Hindusthan Samachar* the concerned news agency, what they had to say in the matter. The Chief News Editor of the Hindusthan Samachar in his letter dated the 19th September, 1968, stated, *inter alia*, as follows :—

"...... We wish to make it clear at the very outset that there was no intention on our part to malign anybody......

On going through the report, published in *Aryavarta* dated 23rd August, 1968, you will find that it is a sort of summary of speeches or a sort of round-up of speeches delivered by honourable members.

We, therefore, sincerely request you to take into consideration the time

[Mr. Speaker]

factor—rush and hurry—involved in condensing or summarising these speeches of honourable members. Moreover, we have to keep an eye on the time schedule followed by language papers subscribes, who are in a position to publish only summary or condensed service. In this rush and hurry slight discrepancy creeps in at times without any *mala fide* involved in it.

We sincerely regret for any misunderstanding caused on account of some sort of discrepancy which unknowingly (unwittingly) has crept in the said report published in *Aryavarta*, dated August 23rd, 1968.

On hearing from you, as per your direction, we would be willing to release necessary clarification, which will enable removal of misunderstanding caused by the publication of earlier said 'summary' report."

Subsequently, as directed by me, the news agency issued the necessary clarification to all its subscribers on the 28th September, 1968, and the *Aryavarta*, Patna, published the correct version of Shri Yogendra Sharma's relevant speech, together with its regret for the earlier mistake, in its issue of the 6th October, 1966.

I then had all these papers shown to the Committee of Privileges who have recommended that in view of the clarification issued by the concerned news agency and the correction and regret published by the *Aryavarta*, Patna, the matter may be treated as closed.

I take it that the House agrees.

HON. MEMBERS : Yes.

---

**12.45 hrs.**

BUSINESS OF THE HOUSE

**The MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 18th November, 1968, will consist of :—**

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Resolution by Shri George Fernandes and others seeking disapproval of the Indian Railways (Amendment) Ordinance, 1968 and consideration and passing of the Indian Railways (Amendment) Bill, 1968.

(3) Discussion on the Resolution regarding constitution of Railway Convention Committee, 1968.

(4) Consideration and passing of the State Agricultural Credit Corporations Bill, 1968.

(5) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.

(6) Discussion on the statement on the flood situation in the country on a motion to be moved by the Minister of Irrigation and Power on Monday, the 18th November at 4 p.m.

(7) Discussion on the motion for modification of the Civil Defence Rules 1968, given notice of by Shri Srinibas Mishra on Wednesday, the 20th November, 1968 4-30 p.m.

Regarding item (6), namely, discussion on the flood situation, we have received letters....

MR. SPEAKER : I shall explain.... (*Interruptions*)

**श्री ओंकार लाल बेरवा** (कोटा) : अध्यक्षक महोदय, राजस्थान के सूखे के बारे में कोई जिक्र नहीं आया है, बाढ़ नियन्त्रण का तो आ गया है।

**अध्यक्ष महोदय** : मैं बोल रहा हूं। फिर आप क्यों गड़बड़ कर रहे हैं।

The Food Minister has to make a statement. I myself proposed about famine and floods. A statement on floods has already been made and, therefore, we fixed the discussion for Monday, the 18th November. But the leaders of

almost all the Groups have written that they would like the discussion to be postponed..... (*Interruptions*) Let me explain in full. Prof. Ranga has written to me; Mr. Vajpayee, Mr. Mukerjee, Mr. Ramamurti and Mr. Rabi Ray have written; I do not know whether Mr. Dwivedy has written......

SHRI SURENDRANATH DWIVEDY *Rose*—

MR. SPEAKER : I will just explain. All of them want the discussion to be postponed to the next Monday instead of the coming Monday, so that they could go to the flood-affected areas. Some of them want to go now to the flood-affected areas. It is already late now because one month is over since the floods occurred. Whatever it is, since all of them desired that, I am placing it before the House. I do not take any decision now. We have fixed it up on Monday. On Monday we have fixed up to have a discussion. I thought it is an urgent matter; if it is held over further it may become stale and so I thought we could fix it up on Monday. Therefore we have fixed this up on Monday evening. Instead of two hours, we may go up to seven or seven-thirty. Since all of them came to me, I leave it to the House. After all, it makes no difference.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Sir, this statement of the hon. Minister does not concern only to North Bengal. As you know, there are other areas also which are affected by this. And, it is good that some Members of Parliament are visiting those areas. We might have a further discussion when they come and if they find something we can have a discussion on that. But, Sir, on that account the debate should not be postponed. Already it is delayed. I think, Sir, we should have a discussion on Monday. Even the official report regarding North Bengal flood that has come out is sufficient and then the Members may get some information as to what is going on now. I think, Sir, we should have the discussion on Monday. It should not be postponed.



SHRI H. N. MUKERJEE (Calcutta North-East) : I had myself asked for as early a discussion as possible. Since these fellow Members of ours are going and they are likely to return by the 21st, perhaps not much harm would be done by a little postponement. So, I thought, it would be better if we have it on the 22nd, on Friday. If it could be fixed on the 22nd, we would have the better of both the worlds.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Even when the first round of distress is not over, the second round of distress has started in Orissa. We have fixed it up on the 18th and we must stick to that. Millions of people are homeless and this is an urgent matter. Actually this debate should have been taken up on the 11th itself, but since other business was there, you have fixed it on the 18th. We should stick to that. It would be better to have it on the 18th,

SHRI SHEO NARAIN—*rose*......

MR. SPEAKER : Are there floods in U.P. also ?......

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, मैं बार्डर पर हूं, बिहार और बंगाल हमारे पड़ौसी हैं। 11 तारीख को जब पार्लेमेन्ट स्टार्ट हुई, उस दिन यहां पर फ्लड की आवाज़ उठी थी लेकिन फिर नो-कान्फीडेन्स मोशन आ गया। अब इसके लिए अगर आप और टाइम एक्सटेन्ड करेंगे तो फिर पब्लिक क्या समझेगी ? सिलीगुड़ी में बीस हजार आदमी बह गए। हम सरकार को इस स्थिति से अवगत कराना चाहते हैं कि उनकी क्या गति हुई है और आज वे कितनी परेशानी की हालत में हैं। अगर अपोजिशन वाले इसको और डिले करना चाहते हैं तो फिर इसका मतलब यही है कि वे पब्लिक के वेलविशर नहीं हैं लेकिन हम तो पब्लिक के वेलविशर हैं।

SHRI BAL RAJ MADHOK (South Delhi) : This is a very important subject. Millions of people are involved. This House must discuss all these things and make concrete suggestions which

[Shri Bal Raj Madhok]
can be put into practice. It is not a question of having post-mortem; something concrete must be done and this is very important. If we do not want flood debate, let us have the debate on the famine in Rajasthan. These debates should not be postponed.

SHRI SAMAR GUHA (Conati) :The most calamitous flood has happened there; it was almost a deluge, a 'pralaya' that overwhelmed N. Bengal. Even after 40 days we have not been able to draw the attention of the highest forum of our nation to the serious crisis there. I wrote two letters to the Home Minister to convene a meeting of the Members of Parliament from West Bengal. At the time of the July floods in Bengal. within ten days, the Home Minister convened a meeting of the Members of Parliament and within about fifteen days a meeting of the consultative committee. If the Members were so anxious to go there, they had enough time during these 40 days to go there. If the Members were so serious and they were so anxious and they felt that something urgent was there, then they should have gone there to see things with their own eyes. But for 40 days they have been sitting and now they are asking for time to go there. I just cannot understand this. I am getting telegrams and letters and memorandum every day asking me 'What has happened to India? Such a great calamity has overwhelmed that area, but you are not able to draw the attention of Government or of the Home Minister to that ? The Home Minister has not convened a meeting of the Members of Parliament from West Bengal nor has he convened any meeting of the consultative committee. If the matter was very urgent, then certainly the Members had 40 days to go and see things for themselves. They cannot now suggest that we should postpone it by another week.

SHRI S. KUNDU (Balasore) : This is an urgent matter and it must be discussed immediately.

MR. SPEAKER : I had called his leader and then Shri Samar Guha. Now, he also wants to say the same thing again.

SHRI S. KUNDU : Again, the deluge has been repeated. Therefore, it is an urgent matter and it should be discussed immediately.

MR. SPEAKER : I agree with the hon. Member. That was why it was included in the agenda. I am trying to find the sense of the House. After all, it is not as though it can be forced on anybody. Shri Surendranath Dwidey has said that it must be taken up immediately; Shri Samar Guha has also said the same thing. Some Congress Members have also said the same thing. I shall now ascertain the opinion of some Independents also. Shri Bal Raj Madhok has already spoken for the Jan Sangh.

MR. SPEAKER : Now, Shri Prakash Vir Shastri.

SHRI M. L. SONDHI (New Delhi) : What about the situation in Viet Nam ? ......

MR. SPEAKER : I have called Shri Prakash Vir Shastri.

**श्री प्रकाशवीर शास्त्री** (हापुड़) : अध्यक्ष महोदय, जो बातें यहां राजस्थान, बंगाल और उड़ीसा के सम्बन्ध में कही गई हैं उन के अतिरिक्त में एक दूसरी बात की ओर आपका ध्यान आर्कषित करना चाहूंगा, और आप के द्वारा संसद् कार्य मंत्री से विशेष रूप मे कहना चाहता हूं कि अनियत दिन वाले प्रस्तावों को स्वीकार करने वाली समिति ने कुछ प्रस्ताव स्वीकार किये हैं जिस की बैठक में संसद् कार्य-मंत्री स्वयं उपस्थित थे। उनकी उपस्थिति में मैं ने कहा था, और संसद् के पिछले अधिवेशन में भी इस बात की चर्चा आई थी, कि हमारी सीमाओं के ऊपर चीन और पाकिस्तान की सैनिक गतिविधियां बढ़ रही हैं। इस जैसे महत्वपूर्ण प्रश्न पर संसद् में अवश्य चर्चा होनी चाहिये। इस प्रस्ताव को स्वीकार भी कर लिया गया था। लेकिन अगले सप्ताह के लिये जो कार्य सूची की घोषणा की गई है, उस में इस प्रस्ताव को नहीं रक्खा गया है। मैं यह चाहता हूं कि यदि अगले सप्ताह में नहीं

तो कम से कम उस से, अगले सप्ताह के लिये उस को अवश्य स्वीकार कर लिया जाये।

दूसरी बात जो मैं आप के द्वारा कहना चाहूंगा वह यह कि परसों उप-विदेश मंत्री जब खान अब्दुल गफ्फार खां सम्बन्धी सरकार की नीति का स्पष्टीकरण कर रहे थे, उस समय उपाध्यक्ष महोदय चेअर में थे। किसी कारणवश उन को भाषण बीच में ही रोक देना पड़ा। उपाध्यक्ष महोदय ने कहा था कि उप-मंत्री महोदय को सरकार की नीति के सम्बन्ध में जो कुछ और कहना हो वह सदन की मेज पर लिखित रूप में रख दें। परन्तु आज तक वह बातें सदन के सामने नहीं आई हैं। मैं आप के द्वारा निवेदन करूंगा कि यह बड़ी महत्वपूर्ण बात है और यह वह सदन के मेज पर शीघ्र आनी चाहिये।

DR. RAM SUBHAG SINGH : I am in the hands of the House and I shall accept whatever the House says or whatever you say. Floods as well as cyclones are two distinct matters. I myself had noticed that some Members were keen on having this debate as early as possible, and in deference to their wishes, the Business Advisory Committee under your chairmanship had taken that decision. Anyway you have now heard the Members, and I shall abide by whatever the House decides.

मैं उप-विदेश मंत्री से निवेदन करूंगा कि जो वादा उन्होंने किया था उसे उनको पूरा करना चाहिये। चूंकि खान अब्दुल गफ्फार खां के निमित्त प्रधान मंत्री से भी बात करनी होगी इस लिये उन से बात करने के बाद यहां पर उस के बारे में बतलाऊंगा।

MR. SPEAKER : Now, I do not want to proceed with this controversy......

SHRI JYOTIRMOY BASU (Diamond Harbour) : The whole position is this. A team of parliamentarians has visited North Bengal. The members of that team had been drawn from almost all the Opposition Parties and had been drawn from all over India. There are Members who come from different parts of India, and we do not assemble together till the Parliament session starts. We are going to collect first-hand information. We are going to have a debate on a motion here based on first-hand reports. We do not want second-hand stories drafted by bureaucrats to throw dust on our eyes. We shall have the discussion on the basis of first-hand reports. We shall be back on the 21st evening. So if we defer the discussion till the 22nd, what does it matter?

SHRI KRISHNA KUMAR CHATTERJI (Howrah): I insisted that because of the extent of the devastation that took place in North Bengal, the matter should be immediately discussed. At your request, we agreed to having it on Monday. This kind sending a parliamentary team now is absolutely useless unless it has some political motivation behind it. Therefore, we insist that the debate should take place as now agreed so that a useful discussion may be held and useful suggestions made.

MR. SPEAKER : It is the Business Advisory Committee that took that decision, not me. After all, the members must have gone to Bengal already.

SHRI JYOTIRMOY BASU : They are going.

MR. SPEAKER : Therefore, I presume that this arrangement will go through.

---

12.56 Hrs.

## MOTION FOR ELECTION TO COMMITTEE

### Court of University of Delhi

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : I beg to move the following :

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court

of the University of Delhi in place of Shri Balraj Madhok in terms of the proviso to clause (1) of the said Statute".

MR. SPEAKER: The question is:

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi in place of Shri Balraj Madhok in terms of the proviso to clause (1) of the said Statute".

*The motion was adopted.*

12.56½ HRS.

## INDIAN RAILWAYS (AMENDMENT) BILL*

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890".

12.57 HRS.

[MR. DEPUTY SPEAKER *in the Chair*]

**श्री जार्ज फरनेन्डीज** (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, इस बिल का विरोध करने के पहले मेरा एक व्यवस्था सम्बन्धी प्रश्न है। मैंने इस बिल के इंट्रोडक्शन का विरोध करने का प्रस्ताव किया है, लेकिन इस पर आने के पहले मैं व्यवस्था सम्बन्धी प्रश्न उठाना चाहता हूं।

अगर आप नियम 71 (1) देखें तो उसके अनुसार यह है कि :

"Whenever a Bill seeking to replace an Ordinance with or without modification is introduced in tht House, there shall be placed before the House along with the Bill...."—

मैं चाहूंगा कि आप इस को ठीक ढंग से समझ कर अपनी रूलिंग दें क्योंकि यह बहुत महत्वपूर्ण बात है और नियम पर आप की रूलिंग इस सदन को माननी पड़ेगी।

"a statement explaining the circumstances which had necessitated immediate legislation by Ordinance".

मैं मानता हूं कि आर्डर पेपर पर यह लिखा हुआ है। आइटम नं० 10 अगर आप देखें तो उस में लिखा हुआ है कि:

"The explanatory statement giving reasons for immediate legislation by the Indian Railways (Amendment) Ordinance, 1968, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, has been laid on the Table on the 11th November 1968".

रूल 71(1) यह नहीं कहता है कि विधेयक को पेश करने के पहले स्टेटमेंट को सभा पटल पर रखना चाहिए। 71 (1) यह कहता है कि जब बिल पेश होगा तब एलांग विद दि बिल यानी बिल के साथ देना होगा कि इस के बारे में आर्डिनेन्स क्यों लाना पड़ा। मुझे इस पर आप की व्यवस्था चाहिये। अगर आप 71 (2) देखेंगे तो जो बहुत बड़ी गलती मंत्री महोदय ने की है तथा इस सरकार ने की है वह आप को मालूम हो जायेगी। 71 (2) यह कहता है कि :

"Whenever an Ordinance, which embodies wbolly or partly or with modification the provisions of a Bill pending before the House, is promulgated a statement explaining the circumstances which had necessitated immediate legislation by Ordinance shall be laid on the Table at the commencement of the session following the promulgation of the Ordinance'.

71 (2) यह कहता है अगर कोई भी विधेयक सदन के सामने पहले से हो जिस को लेकर आर्डिनेन्स प्रोमलगेट करना पड़ा हो राष्ट्रपति को तो जब सदन की

*Published in Gazette of India Extra-ordinary Part II, section 2, dated 15-11-68.

बैठक बुलाई जाएगी तो पहले ही दिन उस सदन के सामने यह कारण बताने वाला बयान सरकार की ओर से आना चाहिए। 71(2) के अन्तर्गत उन लोगों ने अपना बयान यहां पर पेश किया जबकि 71(1) में जो बयान आपका आना चाहिये वह विधेयक के साथ आना चाहिये।

मैं मानता हूं कि एक तांत्रिक प्रश्न मैं उठा रहा हूं। लेकिन नियम तो नियम हैं और उनके मुताबिक चलना भी होगा। अभी-अभी यहां पर उप-प्रधान मंत्री श्री मोरारजी देसाई ने आइटम नम्बर 3 को पेश किया। आप आज के आर्डर पेपर को देखिये। आइटम तीन को पढ़िये। उस में लिखा हुआ है:

"Shri Morarji R. Desai to lay on the Table a copy of the Interim Report of the Fifth Finance Commission together with the explanatory memorandum......"

आप आर्टिकल 281 को देखिये। वह यह कहता हो कि फाइनेन्स कमिशन की रिपोर्ट और एक्सप्लेनेटरी स्टेटमेंट ये दोनों साथ आने चाहिए तो मंत्री महोदय यह नहीं कह सकते हैं कि मैंने तो स्टेटमेंट पहले दे दिया है अब मैं रिपोर्ट को पेश कर रहा हूं। उसी तरीके से अगर 71 (1) यह कहता हो कि विधेयक और उसके साथ एक्सप्लेनेटरी स्टेटमेंट आना चाहिये तो मंत्री महोदय यहां आर्डर पेपर पर यह लिख कर नहीं बता सकते हैं कि बेवकूफ़ी की है हमारे मंत्रालय ने कि पहले ही दिन हमने उसको पेश किया है तो मान लो कि वह पेश किया गया है, इसको मानने के लिए कम से कम हम तो तैयार नहीं है।

उपाध्यक्ष महोदय, इस पर मैं आपकी व्यवस्था चाहता हूं ताकि सरकार और सदन दोनों को उचित मार्गदर्शन मिले। जब इस पर आपकी व्यवस्था आ जाएगी तो उसके बाद मैं अपने प्रस्ताव को पेश करूंगा और उसके बाद में इस विधेयक का विरोध करने वाला हूं।

SHRI C. M. POONACHA: There is no point of order.

**श्री जार्ज फरनेन्डीज** : आप कौन होते हैं यह कहने वाले।

SHRI C. M. POONACHA: I have to explain the position.

SHRI S. M. BANERJEE (Kanpur): We may take it up after Lunch, because we want to discuss the point of order.

13 HRS.

*The Lok Sabha adjourned for lunch till Fourteen of the Clock.*

---

*The Lok Sabha reassembled after Lunch at Five minutes past Fourteen of the clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

INDIAN RAILWAYS (AMENDMENT) BILL—*Contd.*

MR. DEPUTY-SPEAKER: Shri Poonacha.

SHRI S. M. BANERJEE: The point of order is going on.

SHRI C. M. POONACHA: There is no point at all in the point of order as I have complied with the requirements of the rules fully and there is nothing which has missed our attention.

SHRI S. M. BANERJEE: Shri George Fernandes wants to raise a point of order. Kindly listen.

MR. DEPUTY-SPEAKER: It is just a technical point. It does not require quite a serious thought about it because if he had raised it earlier—that he has committed, according to you, a technical error—I would ask him to refer to it along with this, but he has already laid it on the Table. So, it is not necessary.

**श्री जार्ज फरनेंडीज** : आप मंत्री महोदय को कहें कि वह आगे ऐसी गलती न करें। ये लोग हमेशा ऐसी गलती किया करते हैं।

MR. DEPUTY SPEAKER: That is all right. Have you got any other thing?

**श्री जार्ज फरनेन्डीज** : अब मैं इस विधेयक को यहां रखने के विरोध में कहना चाहता हूं। मुझे आप के सामने तीन प्रमुख बातें रखनी हैं। जब केन्द्रीय सरकारी कर्मचारी हड़ताल पर जाने वाले थे, तब सरकार ने दो अध्यादेश जारी किये : एक तमाम सरकारी कर्मचारियों की हड़ताल को गैर-कानूनी तय करने वाला अध्यादेश और दूसरा रेल कर्मचारियों को हड़ताल पर जाने से रोकने वाला रेलवे सम्बन्धी अध्यादेश। इस अध्यादेश के आधार पर यह नया कानून सरकार पेश कर रही है। लेकिन हिन्दुस्तान की कई हाई कोर्ट्स में इस अध्यादेश को गैर-कानूनी और संविधान के विरुद्ध सिद्ध करने के सम्बन्ध में मुकदमे चल रहे हैं, जो कई रेल कर्मचारियों अथवा उन के संगठनों ने दायर किये हैं। मेरा पहला निवेदन यह है कि जब तक उन अदालतों में वे मुकदमे चलते रहे तब तक उस अध्यादेश के सिलसिले में कोई कानून इस सदन में नहीं आ सकता है।

इस के बाद मैं आप का ध्यान संविधान के आर्टिकल 14, 19(बी०) और 21 की ओर दिलाना चाहता हूं। आर्टिकल 14 में कहा गया है :

"The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India."

मैं निवेदन करना चाहता हूं कि जो कानून इस वक्त मंत्री महोदय पेश कर रहे हैं, वह आर्टिकल 14 के बिल्कुल ही खिलाफ़ है, क्योंकि इस के द्वारा रेल कर्मचारियों को देश के अन्य नागरिकों से अलग मान लिया गया है। किसी व्यक्ति को गिरफ़्तार करने, उस को अदालत में पेश करने, उस पर कानूनी कार्यवाही करने आदि के सम्बन्ध में जो कानून हैं, और एक कर्मचारी की हैसियत से किसी व्यक्ति के जो अधिकार हैं, अर्थात् वह कितने घंटे काम करे, वह कब काम बन्द करे, वह हड़ताल पर जाये या नहीं, आदि, उन कानूनों और अधिकारों की उपेक्षा कर के इस कानून में ऐसे प्रतिबन्ध लगाये जा रहे हैं, जिन से संविधान के आर्टिकल 14 का उल्लंघन होता है।

अध्यक्ष महोदय, आप यह देखेंगे कि आर्टिकल 14 में यह बात बिलकुल साफ लिखी हुई है :

"14. The State shall not deny to any person equality before the law....".

अब इस कानून को आप देखें क्लाज़ 2, सेक्शन 10(ए०):

"If a railway servant when on duty is entrusted with any responsibility connected with the running of a train, rail-car or any other rolling-stock from one station or place to another station or place and he abandons the duty before reaching such station or place, without authority or without properly handing over such train, rail-car or rolling-stock to another authorised railway servant, he shall be punishable with imprisonment for a term which may extend to two years or with fine which may extend to five hundred rupees or with both.".

अब एक रेल कर्मचारी रेलगाड़ी को दिल्ली से ले चलता है। उस की ड्यूटी मान लीजिए, कल शाम को आगरा में खत्म होने जा रही है। आगरा में गाड़ी को चलाने वाला दूसरा ड्राइवर आना चाहिए। वह ड्राइवर किसी कारणवश वहां नहीं पहुंच सका तो इस कानून के मुताबिक जो दिल्ली से रेलगाड़ी ले जायेगा, वह गाड़ी से नहीं उत्तर सकता है क्योंकि वहां पर उस की जगह काम पर आने वाला जो कर्मचारी है वह किसी कारण से वहां नहीं पहुंच सकता। तो इस ड्राइवर को उस गाड़ी पर ही रहना पड़ेगा। अथवा उस के काम के घंटे पूरे होने के बाद भी चूंकि उस का बड़ा अफसर उस से कहेगा कि नियम के अनुसार तुम गाड़ी को यहां नहीं रोक सकते हो, तुम को गाड़ी

आगे ले जानी होगी तो वह जब तक उस को रिलीव करने वाला न आये तब तक गाड़ी चलाता रहेगा। तो आर्टिकिल 14, जहां ईक्वलिटी बिफोर ला की बात दी है उस को ध्यान में रख कर इसके ऊपर विचार करेंगे तो यह महसूस करेंगे कि मजदूर विषयक जो कानून हिन्दुस्तान में हैं, जिसमें 8 घंटे से ज्यादा काम किसी मजदूर से नहीं लिया जा सकता है और यदि लिया जाय तो ओवर टाइम देना होगा, उस कानून को तोड़ने वाला यह कानून है और आर्टिकिल 14 के बिलकुल खिलाफ यह जाता है।

दूसरे इस के आब्जेक्ट्स ऐंड रीजन्स में आप जायं तो इस में ऐसा आप महसूस करेंगे:

"Chapter IX of the Indian Railways Act, 1890 contains provisions for penalties for certain offences such as maliciously wrecking or attempting to wreck a train, maliciously hurting or attempting to hurt persons travelling by railway, endangering safety of persons travelling by railway by rash or negligent act or omission etc. These provisions are, however, not adequate to deal effectively with obstruction to the running of trains by abandonment thereof by railway servants, or by squatting, picketing or other means either by railway servants or by others.".

अध्यक्ष महोदय, यह बहुत महत्वपूर्ण बात है, मैं चाहता हूं कि आप सुन कर इस के ऊपर अपनी राय बताएं क्योंकि यह प्रस्ताव है मेरा कि यह बिल यहां पर बहस के लिये आ ही नहीं सकता है।

हिन्दुस्तान में क्रिमिनल प्रोसीजर कोड ऐंड इंडियन पीनल कोड हैं, इन कानूनों के अन्तर्गत किसी भी नौकर ने कोई गलती की तो उस को गिरफ्तार करने का, उस पर मुकदमा चलाने का, उस को सजा देने का, हर किस्म का अधिकार और हर किस्म की व्यवस्था पहले से की हुई है। कोई घटना भी हुई है तो सी० आर० पी० सी० और आई० पी० सी० मौजूद हैं, आप सजा की व्यवस्था कर सकते हैं। यह चीज रहते हुए भी जब रेलवे ऐक्ट में अमेंडमेंट कर के रेल कर्मचारी पर नय बन्धन डालने की बात कर रहे हैं तो मेरा कहना है कि आर्टिकिल 14 के यह सख्त खिलाफ है और इस बात को आप को महसूस करना चाहिए।

अब आर्टिकिल 19 देखिए: आर्टिकल 19(1)(बी०):

"Protection of certain rights regarding freedom of speech etc.:

19. (1) All citizens shall have the right—

. . . . . .

(b) to assemble peaceably and without arms......".

इस कानून का सेक्शन 100(बी) जो अमेंड करने जा रहे हैं वह देखिए:

"If a railway servant when on duty or otherwise or any other person obstructs or causes to be obstructed or attempts to obstruct any train, railcar or other rolling-stock upon a railway by squatting, picketing, keeping without authority any rolling-stock on the railway....".

अब आप आर्टिकिल 19(1)(बी०) देखिए:

"All citizens shall have the right—

. . . . . .

(b) to assemble peaceably and without arms;".

अध्यक्ष महोदय, आप मानेंगे, यह अधिकार तो दुनिया में हर जगह है:

"Protection of life and personal liberty".

कोई इस अधिकार को नहीं छीन सकता है। मैं यह समझ सकता हूं 144 तो इन लोगों

[श्री जार्ज फरनेन्डीज]

का कायम के लिए दिल्ली में चलता है। धारा 144 का इस्तेमाल हिन्दुस्तान में हर जनतांत्रिक आन्दोलन को खत्म करने के लिए होता है और यह तो 144 वाली सरकार है। लेकिन यह रोक लगाना संविधान के खिलाफ है।

MR. DEPUTY-SPEAKER : At this stage, the scope is very limited.

**श्री जार्ज फरनेन्डीज** : पिकेटिंग पर बन्धन लगाना आर्टिकिल 19(1) (बी०) के खिलाफ है।

SHRI S. M. BANERJEE : Constitutional points have been raised.

SHRI GEORGE FERNANDES : I would draw your attention to proviso to rule 72.

MR. DEPUTY-SPEAKER : I have permitted him because he had written to me that he wanted to oppose the Bill at the introduction stage. Therefore, I have given him an opportunity. But there is a limitation which he must bear in mind.

SHRI GEORGE FERNANDES : I am quoting rule 72. Here are certain clauses which contravene the provisions of the Constitution.

Rule 72 reads thus :

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question :

Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon.".

अब, तीसरे मुद्दे पर आने से पहले में आर्टिकिल 21 का जिक्र कर रहा हूं। आर्टिकिल 21 क्या कहता है :

"No person shall be deprived of his life or personal liberty except according to procedure established by law.".

और अध्यक्ष महोदय, इस कानून को आप देखिए, यह रेलवे ऐक्ट जो है इसमें सेक्शन 13 देखिए:

"If a person commits any offence mentioned in sections 101, 108 etc. ......",

he may be arrested without warrant or often written authority by any Railway servant or police officer.".

यानी एक रेलवे कर्मचारी दूसरे रेलवे कर्मचारी को पकड़ कर बिठा सकता है और कह सकता है कि मैंने तुम को गिरफ्तार किया है। कोई भी व्यक्ति यानी रेल पर झाड़ू लगाने वाला एक व्यक्ति गाड़ी चलाने वाले को रोक सकता है और बोल सकता है कि आप ने गाड़ी चलाना रोका है, इसलिए में आप को गिरफ्तार करता हूं। गाड़ी चलाने वाला झाड़ू लगाने वाले को कह सकता है कि मैंने तुम को गिरफ्तार किया, तुम यहां पर बैठ जाओ। विदाउट वारन्ट ऐंड विदाउट एनी रिटेन एथारिटी एक रेल कर्मचारी दूसरे रेल कर्मचारी को गिरफ्तार कर सकता है। तो आप मुझे बताइए जहां आर्टिकिल 21 को बात आती है, उस में यह दिया है :

"No person shall be deprived of his life or personal liberty except according to procedure established by law.".

मेरा आप से यह नम्र निवेदन है कि यह विधेयक, जो भी इस मुल्क के कानून हैं, जो भी दुनिया के माने हुए कानून हैं, और कानूनों की बातों को छोड़ दीजिए जो नेचुरल जस्टिस की बात है, उस के भी सख्त विरोध में जाने वाला है, इसलिए यह संविधान के बिलकुल विरुद्ध है और यहां नहीं आ सकता है।

अब तीसरा मुद्दा मेरा यह है— लेजिस्लेटिव काम्पीटेंस की बात है।

MR. DEPUTY-SPEAKER : This is the only relevant point at this stage.

**श्री जार्ज फरनेन्डीज** : इस विधेयक के द्वारा मंत्री महोदय करना क्या चाहते हैं? इस विधेयक के अनुसार किसी व्यक्ति पर रोक लगाना, किसी व्यक्ति को गिरफ्तार करना और कल यहां पर बड़ी बहस चली जिस वक्त आप मौजूद थे, इंडस्ट्रिअल सिक्योरिटी फोर्स को लेकर और आर्टिकिल 246 को लेकर, मैं भी वही आर्टिकिल 246 पेश करना चाहता हूं, यूनियन लिस्ट और स्टेट लिस्ट वाली बात को दोबारा दोहराना चाहता हूं। इस विधेयक के अनुसार किसी रेल कर्मचारी को पुलिस का अधिकार देने की बात होती हो, किसी भी पुलिस वाले को रेल कर्मचारी को गिरफ्तार करने देने की बात आती हो तो फिर मेरा आप से यह निवेदन है कि यह विधेयक केन्द्र सरकार यहां पर पेश नहीं कर सकती है क्योंकि पुलिस का ला ऐंड आर्डर वाला मामला, पब्लिक आर्डर वाला मामला इस में आता है और पुलिस के सम्बन्ध में, इन्क्लूडिंग रेलवे पुलिस, सेवेन्थ शिड्यल लिस्ट 2 देखिए :

Seventh Schedule, List II, item 2 : Police, including railway and village police.

यह नहीं आ सकता है, रेल मंत्री इस विधेयक को यहां कैसे ले आ सकते हैं, जिसमें एक रेल कर्मचारी दूसरे रेल कर्मचारी को गिरफ्तार कर सकता हो, रेलवे के ऊपर स्कैवटिंग करने वाले को, पिकेटिंग करने-वाले को या अगर कोई गाड़ी देर से लाये, या गाड़ी में बत्ती न रहे, पानी न रहे, पंखा न चलता हो, ऐसी बातों को लेकर अगर कोई गाड़ी को रोके, तो उस को गिरफ्तार किया जा सकता हो।

उपाध्यक्ष महोदय, सिविल नाफर्मानी का प्रश्न आप अच्छी तरह से जानते हैं। आज रेलगाड़ियों में पंखा कभी नहीं चलता, पानी नहीं मिलता, रोशनी नहीं होती है—इन की रेलगाड़ियां किस तरह से चलती हैं—यह आप बहुत अच्छी तरह से जानते हैं। एक नागरिक की हैसियत से मेरा यह अधिकार है—जब मैं आपको टिकट का पूरा पैसा देता हूं, तो जो सुविधायें मुझे मिलनी चाहियें, यदि वे नहीं मिलती हैं तो गाड़ी को रोकूं। आप जब पूरा पैसा लेते हैं तो आपको कोई अधिकार नहीं है कि मुझे जानवरों की तरह से रेलों में भर कर ले जायें। रेलवे एक्ट के अनुसार रेल-गाड़ियों में बैठने के लिये आपको जगह देनी होगी, पानी देना होगा, बत्ती देनी होगी, पंखा देना होगा, ये सब सुविधायें हासिल करना मेरा अधिकार है, इस में आपकी तरफ से मेहरबानी की कोई बात नहीं है। अगर यह सुविधाएं नहीं देंगे तो गाड़ी को रोकने का मेरा अधिकार है और उस अधि-कार को मुझ से कोई छीन नहीं सकता है। जब सिविल नाफर्मानी का सवाल आता है और इन के अनुसार अगर मैं सिविल नाफर्मानी करता हूं गाड़ी को रोकता हूं या कोई भी गुनाह करता हूं तो मेरी गिरफ्तारी का अधिकार इन के हाथ में नहीं रह सकता है, वह राज्य सरकारों के हाथ में ही रह सकता है। पुलिस के अधिकार, चाहे रेलवे पुलिस ही क्यों न हो, वह केवल राज्य सरकारों के अधिकार की ही बात हो सकती है।

इस लिये, उपाध्यक्ष महोदय यह विधेयक तीन मुद्दों के आधार पर—पहला अध्यादेश, जिसका विरोध अदालतों में हो रहा है, दूसरे तीन आर्टिकल्ज, जिनका मैंने अभी उल्लेख किया है, तीसरे 246 के अन्तर्गत इस बिल को यहां पर लाने का इन को अधिकार नहीं है। इस लिये मैं इस बिल का सख्त विरोध करता हूं।

MR. DEPUTY-SPEAKER : Shri Banerjee. He should be very brief.

SHRI VIKRAM CHAND MAHAJAN (Chamba) : You have allowed half an hour to that side. You must allow half an hour to this side also before again calling them.

MR. DEPUTY-SPEAKER : Though under the rules, a full debate is permissible, that does not mean lengthy debates. Arguments already advanced should not be repeated. I will give an opportunity to Mr. Mahajan also.

SHRI S. M. BANERJEE : Kindly read the Statement of Objects and Reasons, Sir. It says :

> "Chapter IX of the Indian Railways Act, 1890 contains provisions for penalties for certain offences such as maliciously wrecking of attempting to wreck a train, maliciously hurting or attempting to hurt persons travelling by railway, endangering safety of persons...." etc.

When in this House several questions were asked repeatedly about the safety of the passengers, we were always told by the hon. Minister and his predecessor that this is a law and order question confined to the State Governments. We never get a satisfactory reply. Sir, my hon. friend has correctly raised it under article 246. Whenever any lady is murdered in a train, or somebody is robbed and we ask "What protection do you give?" the invariable answer is, "What can we do? It is a question of law and order which comes within the jurisdiction of the State Government". Only the 19th September strike brought them some wisdom and they realised that something has to be done to curb the genuine trade union activities. Of course, they are not concerned with the protection of the lives of the people; train accidents are taking place even now.

For all these reasons, I support the point raised by Shri Fernandes. This legislation is to replace an Ordinance which has been challenged in Punjab, Haryana, Kerala and other States. Then, a particular democratically elected State Government, I mean Kerala, has not cared to accept or recognise this Ordinance. So, the Centre want to take advantage of President's Rule in many States like West Bengal, Bihar, U.P. and others to legislate a provision which, according to me, is pernicious. The State Governments and the Chief Ministers should have been consulted before bringing forward such a legislation. They want to take advantage of President's Rule in many States and want to bring this legislation in this House and pass it by taking advantage of the brute majority, even though they have no competence to do so. Therefore, I would request you, Sir, to uphold the banner of parliamentary democracy in this House, which they do not do, and see to it that such a legislation is not brought before this House as long as cases or appeals are pending in High Courts and even in the Supreme Court and as long as the State Governments are not consulted. After all, the heavens are not going to fall if there is some delay. The 19th strike was over, and successfully over, and they could not check it. If they want to check anything, let them bring a lawful law.

Then, as has been pointed out by Shri Fernandes, when section 100B is passed, even peaceful picketing is going to be illegal. Picketing is a Gandhian method which has been taken over by the opposition when it has been forgotten by Congressmen. When section 36AD of the Banking Companies Act was being discussed in this House, the Deputy Prime Minister, who is supposed to be the strongest man on that side, conceded that peaceful picketing will be allowed; it is there in the proceedings of this House. Now, under this section, even that is not going to be allowed. If anybody is found to be picketing, even peacefully, he will be sentenced to two years of imprisonment, or a fine of Rs. 500 or both. Without realising the implications, without realising that such a legislation is going to be declared *ultra vires* the next day of its passing, they want to bring it before the House. Therefore, Sir, I would appeal that in all fairness these two points should be answered and, at least for the satisfaction of this House, a reference may be made to the Supreme Court for their opinion. Since we cannot rely on the opinion of Shri Sheo Narain, at least in this case, it should be referred either to the Supreme Court or the Attorney-General.

SHRI VIKRAM CHAND MAHAJAN : My submission is that this Bill is trying to do only very little. Suppose a train is going from Delhi to Calcutta. On the way, let us say near Lucknow, the driver gets out of the train in a small wayside station and walks away. Then, according to this Bill, the driver will be penalised. Now, what are our learned friends saying? They are saying that the act of the driver is not penal, he has a right to get out of the train and thereby punish the one thousand passengers travelling in that train, starving them of food and water. This is the constitutional point they are trying to raise by referring to articles 14 19, and 21. Now. what does article 19 say? 19(1)(a) refers to freedom of speech, (b) to peaceful assembly without arms and (c) to formation of associations. These are the clauses read out by our learned friends. Kindly read the further clauses also to see whether they give power to the government to bring forward such a legislation.

Clause (3) says :—

"Nothing in sub-clause (b) of the said clause shall affect the operation of any existing law in so far as it imposes, or prevent the State from making any law imposing, in the interests of public order, reasonable restrictions on the exercise of the right conferred by the said sub-clause."

Clause (4) says :—

"Nothing in sub-clause (c) of the said clause shall affect the operation of any existing law in so far as it imposes, or prevent the State from making any law imposing, in the interests of public order or morality reasonable restrictions on the exercise of the right conferred by the said sub-clause."

Now the question is : Is it in the public interest not to permit a driver to walk off the train and leave 1,000 passengers stranded on the way? Is it a reasonable restriction or not?

My submission is that this Bill is only giving the power to Government to punish those drivers and railway employees who stop the trains on roadside stations and injure the public interest, the interest of the majority of Indians; this is a Bill which seeks to prevent goondaism in the public interest. Therefore, I submit that it is constitutionally valid.

SHRI R. D. BHANDARE (Bombay Central) : Mr. Deputy-Speaker, only two points are relevant. The first point is that when the Ordinance has been challenged in the Supreme Court or in the different High Courts, Parliament is competent to amend the Indian Railways Act. This amendment of the Railways Act deals with one single factor. Clause 5 says :—

"The Indian Railways (Amendment) Ordinance, 1968, is hereby repealed."

The second point is that by amending the Railways Act as it exists today, the amendment infringes upon the fundamental rights.

SHRI GEORGE FERNANDES : Legislative competence.

SHRI R. D. BHANDARE : Legislative competency is covered by the first point. There is no validity in that.

SHRI GEORGE FERNANDES : Article 246.

SHRI R. D. BHANDARE : I quite follow that.

The third point that they have mentioned is whether the powers to deal with offenders could be given. I think, this point has been dealt with here for a long time. Yesterday also the same point was raised. As I said yesterday, the Criminal Procedure Code even in the ordinary course gives power to ordinary citizens to apprehend and hand over to the police a person who commits an offence. The same power is sought to be given here.

SHRI C. M. POONACHA : The points raised have been ably met by my hon. friends, Shri Mahajan and Shri Bhandare. There is not much for me to add to that. But what I would like to add is that the question has been asked whether we have any power to authorise a railway employee to arrest a person. My hon. friend himself quoted the

relevant section as it now exists in the Act. The Railway Act does contain that. Section 131 gives that power. What is attempted to be done by this piece of legislation is that additional sections are going to be incorporated in the Act to the provisions which already exist. It is not as if I am trying to introduce a completely new measure which is unknown to the world and which is against the ethics of jurisprudence. It is not so. The power is there and what is sought to be done is to enumerate these amendments which are now being sought to be made by this Amendment Bill in the relevant section which already exists in the Act. This particular authority already exists in the Act and it has not so far, I am sure, been misused. There has been no such instance.

As for the right to picket and offer satyagraha, a point has been made as related to article 19 of the Constitution. It may be all right in a public place. But here it is the railway track, railway property, and the safety and convenience of passengers, and public order demands that the efficient functioning and normal running of railways should be ensured. For such a purpose, here is a Bill which is being brought forward.

SHRI NAMBIAR (Tiruchirappali) : On a point of clarification.

MR. DEPUTY-SPEAKER : No. You were not here.

SHRI S. M. BANERJEE : On a point of clarification. He said about picketing in a public place. Is it his opinion that picketing in a public place is all right? That contradicts Shri Morarjibhai.

SHRI NAMBIAR : The law of the land is already there.

MR. DEPUTY-SPEAKER : You were not here. You have not followed the arguments. I know you have many things to say. You are too late.

SHRI NAMBIAR : The law of the land is already there. Why should the Indian Railways Act be amended for this purpose?

MR. DEPUTY-SPEAKER : Order, order. That is all. *(Interruption)*

Some of the points raised by Shri George Fernandes and Shri S. M. Banerjee have been replied to by Shri Mahajan and Shri Bhandare. Further clarification about picketing, the existing penalty section and other things has been given by the Railway Minister.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : On the point that it is the States that have got power over police including Railway Police, what is the answer he has given? I have not heard it. He has not replied to that.

MR. DEPUTY-SPEAKER : Yesterday, the same question was raised whether any legislation that is brought before the House contravenes any article of the Constitution or any provision of the Constitution or infringes certain rights conferred under the Constitution to the States, it is a matter for the highest judiciary to take into consideration.

SHRI TENNETI VISWANATHAM: Supposing a Bill is brought here on land revenue, will it be admitted?

MR. DEPUTY-SPEAKER : It would be *per se* out of order. I do not think that could come before the House.

SHRI TENNETI VISWANATHAM: This is police including railway police which is a State subject. It is so clear.

MR. DEPUTY-SPEAKER : I do not think this legislation is of that nature.

SHRI TENNETI VISWANATHAM: Then Government can pass any legislation...... *(Interruption)*

MR. DEPUTY-SPEAKER : In the last twelve years, I have not come across any legislation from this side which obviously belongs to the States' sphere.

Now, all the objections raised on the ground of competence are overruled. So, I put the question to the vote of the House.

The question is :

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890."

*The Lok Sabha divided* :

**Division No. 4]** AYES **14.44 Hrs.**

Ahirwar, Shri Nathu Ram
Amat, Shri D.
Arumugam, Shri R. S.
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhandare, Shri R. D.
Bhattacharyya, Shri C. K.
Buta Singh, Shri
Chanda, Shrimati Jyotsna
Dass, Shri C.
Deb, Shri D. N.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Girja Kumari, Shrimati
Gowd, Shri Gadilingana
Gudadinni, Shri B. K.
Gupta, Shri Lakhan Lal
Jadhav, Shri V. N.
Joshi, Shri Jagannath Rao
Kamble, Shri
Kamala Kumari, Kumari
Katham, Shri B. N.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Laskar, Shri N. R.
Lobo Prabhu, Shri
Lutfal Haque, Shri
Mahajan, Shri Vikram Chand
Maihshi, Dr. Sarojini
Majhi, Shri M.
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Master, Shri Bhola Nath
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mondal, Shri J. K.
Mulla, Shri A. N.
Naik, Shri G. C.
Nayar, Dr. Sushila
Pandey, Shri K. N.
Panigrahi, Shri Chintamani
Paokai Haokip, Shri
Parmar, Shri D. R.
Parthasarathy, Shri
Patel, Shri N. N.
Poonacha, Shri C. M.
Pradhani, Shri K.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Radhabai, Shrimati B.
Raju, Shri D. B.
Ram Subhag Singh, Dr.
Rane, Shri
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Raut, Shri Bhola
Saha, Dr. S. K.
Saigal, Shri A. S.
Sanjit Rupji, Shri
Sen, Shri Dwaipayan
Sen, Shri P. G.
Shah, Shri Manabendra
Sharma, Shri D. C.
Sharma, Shri Naval Kishore
Shashi Bhushan, Shri
Shastri, Shri B. N.

Sheo Narain, Shri
Sher Singh, Shri
Shinkre, Shri
Shiv Chandika prasad, Shri
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheswar Prasad, Shri
Sinha, Shrimati Tarkeshwari
Snatak, Shri Nar Deo
Solanki, Shri S. M.
Supakar, Shri Sradhakar
Suryanarayana, Shri K.
Swaran Singh, Shri
Tapuriah, Shri S. K.
Uikey, Shri M. G.
Ulaka, Shri Ramachandra

NOES

Banerjee, Shri S. M.
Basu, Shri Jyotirmoy
Bharati, Shri Maharaj Singh
Chakrapani, Shri C. K.
Dar, Shri Abdul Ghani
Fernandes, Shri George
Ganpat Sahai, Shri
Gopalan, Shri P.
Goyal, Shri Shri Chand
Gupta, Shri Indrajit
Haldar, Shri K.
Jha, Shri Shiva Chandra
Jharkhande Rai, Shri
Kapoor, Shri Lakhan Lal
Maiti, Shri S. N.
Meghachandra, Shri M.
Menon, Shri Vishwanatha
Mukerjee, Shri H. N.
Nair, Shri N. Sreekantan
Nair, Shri Vasudevan
Nambiar, Shri
Nihal Singh, Shri
Patil, Shri N. R.
Ramamurti, Shri P.
Ramji Ram, Shri
Satya Narain Singh, Shri
Sen, Shri Deven
Sen, Dr. Ranen
Shah, Shri T. P.
Suraj Bhan, Shri
Viswambharan, Shri P.
Viswanatham, Shri Tenneti

MR. DEPUTY-SPEAKER: The result* of the Division is: Ayes—86; Noes —32.

*The motion was adopted.*

SHRI C. M. POONACHA : I introduce the Bill.

---

*The following Members also recorded their votes :

AYES : Shri S. D. Patil, Shri Ganpat Sahai and Shri Kushok Bakula.

NOES : Shri Om Prakash Tyagi and Shri S. S. Kolthari.

14.45 Hrs.

## DELHI HIGH COURT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to amend the Delhi High Court Act, 1966.

MR. DEPUTY-SPEAKER: The question is....

SHRI SHRI CHAND GOYAL (Chandigarh): I am opposing that....

MR. DEPUTY-SPEAKER: You should have written to me before. You stand on formalities regarding procedure...

SHRI SHRI CHAND GOYAL: I do not stand on formalities.

MR. DEPUTY-SPEAKER: If you have given any intimation of your intention to oppose at the introduction stage, then alone the Chair can permit you ......

SHRI SHRI CHAND GOYAL: We can make an oral request. You have been permitting.

MR. DEPUTY-SPEAKER: I cannot regulate the procedure like this. Then anybody might get up and speak.

SHRI SHRI CHAND GOYAL: Where are the rules prescribing this restriction that we cannot do this when the Bill is being introduced? This is the proper stage. You have been permitting others.

MR. DEPUTY-SPEAKER: He had taken enough care to write to the Chair before. The member who wants to oppose has to write to the Chair before; otherwise, this will be misused. Please excuse me.

The question is:

"That leave be granted to introduce a Bill to amend the Delhi High Court Act, 1966."

*The motion was adopted.*

SHRI VIDYA CHARAN SHUKLA: I Introduce† the Bill.

---

14.48 Hrs.

## CENTRAL INDUSTRIAL SECURITY FORCE BILL—*contd.*

MR. DEPUTY-SPEAKER: Now we take up further consideration of the Central Industrial Security Force Bill, as passed by Rajya Sabha.

Yesterday, the question of Attorney-General had come. I will read out Mr. Banerjee's first motion.

If the first motion is accepted, then alone the second motion will come. The first motion reads as follows:—

"That rule 338 of the Rules of Procedure...."

SHRI S. M. BANERJEE (Kanpur): Unless you read the second motion, it will not be understood.

MR. DEPUTY-SPEAKER: I will read both. But I will have to take the vote on the first motion first. That is very clear. The first motion reads as follows:—

"That rule 338 of the Rules of Procedure...."

SHRI S. M. BANERJEE: I want to know one thing. I want some clarification from you. Why is the first motion at all necessary? Let us see where suspension of rule 338 is necessary....

MR. DEPUTY-SPEAKER: That is self-explanatory.

SHRI S. M. BANERJEE: The question is this. If I had tabled this motion

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 15-11-68.

†Introduced with the recommendation of the President.

[Shri S. M. Banerjee]

yesterday morning or the day before, this would have been admitted without this rule....

MR. DEPUTY-SPEAKER : We cannot take up the second motion unless the rule is suspended.

The first motion reads as follows :

> "That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for adjournment of the debate on the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha, be suspended."

This is the first motion. I will read both the motions and then put them to vote separately. In case the first motion is carried by the House, the second Motion will come before the House. The second motion reads as follows :

> "That the debate on the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha, be adjourned for the purpose of requesting the Attorney General of India to address the House on the Constitutional aspects of the Bill."

**श्री जार्ज फरनेन्डीज** : (बम्बई दक्षिण) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। कल यहां जो अटार्नी जनरल के सिलसिले में प्रस्ताव पेश हुआ ........

MR. DEPUTY-SPEAKER : It was a suggestion. It was not a resolution.

SHRI S. M. BANERJEE : Kindly read it. I am very sure of my motion.

**श्री जार्ज फरनेन्डीज** : उपाध्यक्ष महोदय, प्रस्ताव है, इसको आप पढ़ेंगे। उपाध्यक्ष महोदय उसको पढ़ा जाये, यह बहुत ही महत्वपूर्ण है।

MR. DEPUTY-SPEAKER : You gave intimation to move a motion. Actually, a motion was not moved. (*Interruption*) Yesterday when I passed it as a suggestion to this side, you never raised objection. You gave intimation, I know.

SHRI S. M. BANERJEE : I wrote a letter to the Speaker.

**श्री जार्ज फरनेन्डीज** : उपाध्यक्ष महोदय, मेरा यह कहना है कि इस सदन में जब कल यह प्रस्ताव आया, किसी कारण से आपने यह कहा कि इस प्रस्ताव को मैं सरकार के पास भेज रहा हूं....

MR. DEPUTY-SPEAKER : I said it was a suggestion.

**श्री जार्ज फरनेन्डीज** : जो भी हो, जो कुछ भी प्रस्ताव था, मैं भी यहां बैठा था और मैंने देखा था वह प्रस्ताव के रूप में था। अब उपाध्यक्ष महोदय आपके सामने दो प्रस्ताव हैं, एक प्रस्ताव है कि रूल को सस्पेंड किया जाये।

SHRI S. M. BANERJEE: Sir, my letter reads as follows :

> "Mr. Deputy-Speaker,
>
> I beg to move :
>
> 'That the Attorney General be called to address this House on the constitutional aspects of the Bill.'
>
> S. M. Banerjee,
> Division No. 366."

MR. DEPUTY-SPEAKER: I thought it was a suggestion to this side, and I made a statement. If you wanted to make a motion, a regular motion, you should have got up and made that motion there and then. The time has gone. You are aggrieved at this stage. I recognise it. But I would say, that was the time. Now please resume your seat.

SHRI S. M. BANERJEE : If there is any doubt, the benefit of doubt should come to me, Sir.

**श्री जार्ज फरनेन्डीज** : मेरा जो व्यवस्था का प्रश्न है वह इस बात को लेकर है कि कल जो प्रस्ताव बनर्जी साहब ने दिया उस पर मतदान नहीं हुआ। आपने कहा कि मैं सरकार को पेश कर रहा हूं। अब यहां जो प्रस्ताव नम्बर एक है, आज जो दो प्रस्ताव बनर्जी

साहब ने दिये हैं, जिनको आपने पढ़कर सुनाया है, उसमें प्रस्ताव नम्बर एक पर मतदान का प्रश्न ही नहीं आता । क्यों नहीं आता ?

> "Rule 338 of the Rules of Procedure and Conduct of Business of the House in its application to the motion for adjournment of the debate on the Central Industrial Security Force Bill as passed by Rajya Sabha be suspended.".

रूल 338 में यह है कि :

> "A motion shall not raise a question substantially identical with one on which the House has given a decision in the same session." .

इस प्रश्न पर जो प्रस्ताव नं० 2 है कि अटारनी जनरल को यहां बुलाया जाय, उस पर अभी सदन ने राय व्यक्त नहीं की है। आपने समझा कि वह प्रस्ताव नहीं है, विनती है। विनती समझ कर आप ने कहा कि सरकार को भेज रहे हैं। अगर आप ने प्रस्ताव पर सदन से मत मांगा होता तो उस ने अपना मत व्यक्त किया होता, और इसमें जो प्रस्ताव नं० (1) है उस को रेलेवेन्स का जहां तक प्रश्न है, मैं कहना चाहता हूं कि यहां उस की कोई रेलेवेन्स नहीं है। असल में जो प्रस्ताव नं० 2 है वही कल से सदन के सामने है। किसी कारण से उपाध्यक्ष महोदय ने उसे नहीं देखा। अगर उसको देखते हुए आप गलती कर गये हैं तो उस गलती से हमें कोई मतलब नहीं है। हम यह नहीं कहते कि आप ने कोई पाप किया है। मैं यह मानता हूं कि आप ने उस को पढ़ते वक्त जल्दी में उस को नजरअन्दाज कर दिया और सरकार को उसे भेज दिया। इस लिये जो प्रस्ताव कल श्री एस० एम० बनर्जी ने दिया था, मैं चाहूंगा कि उसको यहां पर लाया जाये। 4 बजे जो प्रस्ताव दिया गया था अगर उस में कोई जल्दबाजी है तो मेरा निवेदन है कि मैं श्री शकधर की किताब ले आया हूं। जब आप ने इस पर बहस उठाई तो मुझ को श्री शकधर की किताब को लाना पड़ा। आप देखिये कि वह क्या कहते हैं :

> "Members may give notice of motion asking the Attorney-General to be present in the House in connection with a certain Bill or business before the House. Such notices are admitted and it is for the House to take a decision thereon."

मामला बिल्कुल साफ है। श्री शकधर सदन के सेक्रेटरी हैं जिन की किताब पार्लियामेंट लाइब्रेरी में रखी है। यहां पर भी है। उन्होंने साइटेशन दिया है यहां पर :

> "Lok Sabha Debates, 12-3-1954 and 1-5-1954."

पिछली लोक सभा में जब-जब 1963 में यहां पर कम्पल्सरी डिपाजिट स्कीम आई थी तब भी अटारनी जनरल को बुलाया गया था। प्रिवेंटिव डिटेंशन बिल के वक्त भी अटारनी जनरल को बुलाया गया था। आज से पांच साल पहले बुलाया गया था। इसलिये अटारनी जनरल को बुलाने का जो अधिकार है वह सदन को है, और नं० (1) का जो प्रस्ताव है उस का यहां कोई मतलब नहीं है। आप या तो जो लिखित मोशन था उस को लें या 4 बजे वाले मोशन को लें, अथवा जो नं० (2) का मोशन है उस को लें और अटारनी जनरल को बुलाने का मौका हमें दें।

MR. DEPUTY-SPEAKER: Will the hon. Member kindly go through the proceedings of the House yesterday? The question that was put to the House was this :

> "That the debate on the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha, be adjourned."

That motion was by Shri Deven Sen and that was the first motion given notice of long ago.

Even assuming that this motion was to be taken up, without adjourning the debate I could not have admitted it then. Rule 338 is very clear on this point. Yesterday, the House has taken a decision, and, therefore, this is not admissible.

[Mr. Deputy-Speaker]

At this stage, even if I were to permit him to make that motion, without suspending or adjourning the debate, how am I to proceed?

**श्री जार्ज फरनेन्डीज** : उपाध्यक्ष महोदय, आप मेरी बात सुनिये ? मैं एक मिनट में खत्म कर दूंगा। कल जो प्रस्ताव मेरे मित्र श्री देवेन सेन ने दिया था उसी समय या उस के एक घण्टे बाद अगर प्रस्ताव आया होता और दोनों प्रस्ताव अमेंडमेंट के रूप में आये होते तो नियम के अनुसार सब से पहले यह था कि बहस को स्थगित किया जाये। यह था कि :

> that the debate on the entire discussion be adjourned in order to call the Attorney-General that is, that the debate be adjourned indefinitely.

पहले वह प्रस्ताव आप पेश करते और उस प्रस्ताव के डिफीट होने के बाद जिस मोशन को श्री बनर्जी ने रखा था उस को सदन के सामने रखते। हमारे सामने दूसरा मोशन है जिसमें यह लिखा हुआ है कि अटारनी जनरल को इस बिल पर अपनी राय पेश करने के लिये इस सदन म बुलाया जाये। आप को इस सदन का जो अनुभव है और इन नियमों के बारे में जो अनुभव है उस को मद्दे-नजर रखते हुए मैं मानता हूं कि आप पहले श्री देवेन सेन के मोशन को पेश करते, उस के हार जाने के बाद आप दूसरे मोशन को रखते। हो सकता है कि सरकार के लोग भी इस बात को महसूस करते कि कानून के बारे में यहां बैठे हुए लोगों का जो ज्ञान है वह अधूरा है। इस लिये अटारनी जनरल को बुला कर उन की राय को सुना जाय। अगर श्री देवेन सेन का मोशन गिर जाता कि इंडफिनिटली बहस को स्थगित किया जाय तो, श्री बनर्जी का मोशन मंजूर हो सकता था। इस लिये आप ने जो कहा कि रूल को सस्पेंड करने की आवश्यकता है और उस पर मोशन गिरने के बाद दुबारा बहस नहीं हो सकती है, इसके सम्बन्ध में आप रूल 338 देखिये। मैं बहुत नम्रता पूर्वक कहना चाहता हूं कि 338 में यह लिखा है :

> "A motion shall not raise a question substantially identical with one on which the House has taken a decision in the same session."

सदन ने अटारनी जनरल को बुलाने के प्रश्न पर अपनी कोई राय नहीं दी है। अगर उसने अपनी राय दी होती और अटारनी जनरल को बुलाने का प्रस्ताव स्वीकार न किया होता, और आज वह प्रस्ताव दुबारा आ जाता तब रूल सस्पेंड करने की बात आती, वरना यह बात नहीं आती।

SHRI DATTATRAYA KUNTE (Kolaba): The point is very simple, whether the Attorney-General could be requested to come to the House and address it at any stage or not. It may be that yesterday we did not feel the necessity for his addressing the House. It may be that we have had certain discussions on the points involved and which were before the House. But if today the House feels that the Attorney-General be requested to address it, such a Motion is in order and can come.

Therefore, the question of suspending a particular rule does not arise, whether a particular decision has been taken yesterday or not. The Motion is very simple. It can arise at any stage, even at the third reading, if a doubt arises and if the House desires to hear the Attorney-General.

Therefore, I do not see how it is being tried to put the two rules together. You might say that yesterday a suggestion was made. As you yourself have said, that it was a suggestion which you passed on to the Government, it meant the it was not considered by the House. Therefore, this proposition has come before the House for the first time. As I have said, it can come at any stage, even at the third reading and passing stage.

SHRI NAMBIAR (Tiruchirappalli): The question is whether the House agrees or not.

SHRI N. SREEKANTAN NAIR (Quilon): The debate need not be adjourned for the purpose.

MR. DEPUTY-SPEAKER : Unless the debate is adojurned, how it is possible for the Attorney-General to be present at such short notice and address the House on this question ?

SHRI DATTATRAYA KUNTE : If you will look through the proceedings of this House as well as the other House, you will see that it has never happened that whenever a request was made to him to address the House, he could immediately come or it was said that he should immediately come. A request is made. The Motion does not say that till the Attorney-General addresses the House, the discussion should be adjourned. The notice is limited. It is that the Attorney-General address this House on certain points that have been raised. Therefore, the question of adjournment of the debate is not there. If anybody chooses to imagine it is there, I cannot answer imaginary points.

MR. DEPUTY-SPEAKER : So in the meantime the debate continues ?

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Then I will put Shri Banerjee's Motion, which he had given notice of yesterday and today also, to this extent to the vote of the House, namely, that the Attorney-General of India be called to address the House on certain constitutional aspects of this Bill.

SHRI S. M. BANERJEE : Sir, I move :

> "That the Attorney-General of India be called to address the House on certain constitutional aspects of this Bill."

MR. DEPUTY-SPEAKER : The question is :

> "That the Attorney-General of India be called to address house on certain constitutional aspects of this Bill."

*The Lok Sabha divided* :

**Division No. 5]** AYES **[15.05 hrs.**

Amat, Shri D.
Banerjee, Shri S. M.
Bharati, Shri Maharaj Singh
Chakrapani, Shri C. K.
Chandra Shekhar Singh, Shri
Chaudhuri, Shri Tridib Kumar
Daschowdhury, Shri B. K.
Deb, Shri D. N.
Deiveekan, Shri
Dhrangadhra, Shri Sriraj Meghrajji
Dwivedy, Shri Surendranath
Fernandes, Shri George
Gopalan, Shri P.
Gowd, Shri Gadilingana
Goyal, Shri Shri Chand
Gupta, Shri Indrajit
Jha, Shri Shiva Chandra
Jhar khande Rai, Shri
Joshi, Shri Jagannath Rao
Joshi, Shri S. M.
Kameshwar Singh, Shri
Koushik, Shri K. M.
Lobo Prabhu, Shri
Maiti, Shri S. N.
Majhi, Shri M.
Mayavan, Shri
Meghachandra, Shri M.
Menon, Shri Vishwanatha
Mody, Shri Piloo
Mohamed Imam, Shri J.
Mukerjee, Shri H. N.
Naik, Shri G. C.
Nair, Shri N. Sreekantan
Nair, Shri Vasudevan
Nambiar, Shri
Nath Pai, Shri
Patil, Shri N. R.
Ramamurti, Shri P.
Samanta, Shri S. C.
Satya Narain Singh, Shri
Sen, Shri Deven
Sen, Dr. Ranen
Shah, Shri T. P.
Sivasankaran, Shri
Somasundaram, Shri S. D.
Suraj Bhan, Shri
Tapuriah, Shri S. K.
Tyagi, Shri Om Prakash
Viswambharan, Shri P.
Viswanatham, Shri Tenneti

NOES

Ahirwar, Shri Nathu Ram
Arumugam, Shri R. S.
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Barua, Shri R.
Barupal, Shri P. L.
Baswant, Shri
Bhandare, Shri R. D.
Bhattacharyya, Shri C. K.
Dass, Shri C.
Desai, Shri Morarji
Deshmukh, Shri B. D.
Deshmukh, Shri K. G.
Dhillon, Shri G. S.
Gavit, Shri Tukaram
Girja Kumari, Shrimati
Gudadium, Shri B. K.
Gupta, Shri Lakhan Lal
Hari Krishna, Shri
Jadhav, Shri V. N.
Kamble, Shri
Kamala Kumari, Kumari
Katham, Shri B. N.
Krishnan, Shri G. Y.
Kureel, Shri B. N.
Lakshmikanthamma, Shrimati
Lalit Sen, Shri
Laskar, Shri N. R.
Lutfal Haque, Shri
Mahajan, Shri Vikram Chand
Mahishi, Dr. Sarojini
Mandal, Dr. P.
Mandal, Shri Yamuna Prasad
Master, Shri Bhola Nath
Mishra, Shri Bibhuti
Mondal, Shri J. K.
Nayar, Dr. Sushila
Pandey, Shri K. N.
Panigrahi, Shri Chintamani
Parmar, Shri D. R.
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patel, Shri N. N.
Patil, Shri S. D.
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Radhabai, Shrimati B.
Raj Deo Singh, Shri
Rajani Devi, Shrimati
Raju, Shri D. B.
Ram Subhag Singh, Dr.
Rane, Shri
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Raut, Shri Bhola
Saha, Dr. S. K.
Sanji Rupji, Shri
Sen, Shri Dwaipayan
Sen, Shri P. G.
Shah, Shri Manabendra
Sharma, Shri D. C.
Sharma, Shri Naval Kishore
Shashi Bhushan, Shri
Shastri, Shri B. N.
Sheo Narain, Shri
Sher Singh, Shri
Shinde, Shri Annasahib
Shiv Chandika Prasad, Shri
Shukla, Shri Vidya Charan
Siddayya, Shri
Siddheshwar Prasad, Shri
Sinha, Shri R. K.
Sinha, Shrimati Tarkeshwari
Snatak, Shri Nar Deo
Suryanarayana, Shri K.
Swaran Singh, Shri
Uikey, Shri M. G.
Ulaka, Shri Ramachandra

MR. DEPUTY-SPEAKER : The result* of the Division is : Ayes : 50; Noes : 79.

*The motion was negatived*

[*At 15.00 hours when the Division Bell was ringing one visitor threw some papers from the Visitors' Gallery on the Floor of the House.*]

**15.06 hrs.**

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### THIRTY-EIGHTH REPORT

SHRI K. M. KOUSHIK (Chanda): I beg to move :

*The following Members also re-corded their votes :—
AYES : Shri Subravelu and Shri K. P. Singh Deo.
NOES : Shri Buta Singh and Shri B. N. Bhargava.

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th November, 1968."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th November, 1968."

*The motion was adopted.*

---

**15.06½ hrs.**

## SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL*

(*Substitution of section* 20)

**श्री ओ० प्र० त्यागी** (मुरादाबाद) : मैं प्रस्ताव करता हूं :

"कि गन्दी बस्ती क्षेत्र (सुधार तथा सफाई) अधिनियम, 1956 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय।"

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Slum Areas (Improvement and Clearance) Act, 1956."

*The motion was adopted.*

**श्री ओ० प्र० त्यागी** : मैं विधेयक पेश करता हूं।

---

## CONSTITUTION (AMENDMENT) BILL*

(*Amendment of the First Schedule*)

SHRI BHOLA NATH MASTER (Alwar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BHOLA NATH MASTER : I introduce the Bill.

---

## CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(*Amendment of section* 421)

SHRI A. N. MULLA (Lucknow) : I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

SHRI A. N. MULLA : I introduce the Bill.

---

## PARLIAMENT LIBRARY BILL*

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a Bill to provide for building up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for building up-to-date and a comprehensive Library for Parliament."

*The motion was adopted.*

SHRI D. C. SHARMA : I introduce the Bill.

---

## CIVIL AVIATION (LICENSING) BILL*

SHRI D. C. SHARMA (Gurdaspur): I beg to move for leave to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sec-

*Published in Gazette of India Extraordinary Part II, Section 2, dated 15-11-68.

[Shri D. C. Sharma]

tions of the Air Corporations Act, 1953.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

*The motion was adopted.*

SHRI D. C. SHARMA : I introduce the Bill. May God bless me, Sir.

---

## FOREIGNERS (AMENDMENT) BILL*

*(Amendment of section 3)*

**श्री जगन्नाथ राव जोशी** (भोपाल) मैं प्रस्ताव करता हूं ।

"कि विदेशी अधिनियम, 1946 में आग संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।"

MR. DEPUTY-SPEAKER : Shri Antony Reddy, Shri G. S. Reddi. They have given notice, but they are absent. The question is :

"That leave be granted to introduce a Bill further to amend the Foreigners Act, 1946."

*The motion was adopted.*

**श्री जगन्नाथ राव जोशी** : मैं विधेयक को पेश करता हूं ।

---

## CONSTITUTION (AMENDMENT) BILL*

*(Amendment of articles 75, 164, etc.)*

**श्री कामेश्वर सिंह** (खगरिया) : मैं प्रस्ताव करता हूं :

'कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।"

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**श्री कामेश्वर सिंह** : मैं विधेयक को पेश करता हूं ।

---

## CONSTITUTION (AMENDMENT) BILL*

*(Amendment of First Schedule)*

**श्री महाराज सिंह भारती** ( मेरठ) : मैं प्रस्ताव करता हूं :

"कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।"

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**श्री महाराज सिंह भारती** : मैं विधेयक को पेश करता हूं ।

---

## PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL*

SHRI SHRI CHAND GOYAL (Chandigarh): I beg to move for leave to introduce a Bill to provide for the compulsory publication of annual accounts by recognised political parties.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the compulsory publications of annual accounts by recognised political parties."

*The motion was adopted.*

SHRI SHRI CHAND GOYAL : I introduce the Bill.

---

*Published in Gazette of India Extraordinary, Part II, section 2, dated 15-11-68.

## BUFFALOES DEVELOPMENT BOARD BILL*

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूं । :

"कि भैंसों के विकास के लिये एक बोर्ड स्थापित करने सम्बन्धी विधेयक को पेश करने की अनुमति दी जाए ।,,

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I would like to make a few observations though it is not the practice of this August House.

MR. DEPUTY-SPEAKER : I have given just now a ruling. Unless prior notice is given it is difficult. Unless prior notice is there, I will not permit members to speak. I cannot alter the rule. It is very difficult.

The question is :

'That leave be granted to introduce a Bill to set up a Board for development of buffaloes".

*The motion was adopted.*

श्री महाराज सिंह भारती : म विधेयक पेश करता हूं ।

---

## POWER GENERATING CORPORATION OF INDIA BILL*

श्री महाराज सिंह भारती (मेरठ) : मैं प्रस्ताव करता हूं कि मुझे विद्युत प्रजनन के लिये एक निगम स्थापित करने सम्बन्धी विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to establish a Corporation for generating electricity."

*The motion was adopted.*

श्री महाराज सिंह भारती: मैं विधेयक को पेश करता हूं :

## ENLARGEMENT OF THE APPELLATE (CRIMINAL) JURISDICTION OF THE SUPREME COURT BILL*

SHRI A. N. MULLA (Lucknow) : I beg to move for leave to introduce a Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters".

*The motion was adopted.*

SHRI A. N. MULLA : I introduce the Bill.

MR. DEPUTY-SPEAKER : Shri Bhogendra Jha—absent. Then, Shri Madhu Limaye—absent.

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : उपाध्यक्ष महोदय, वह तो जेल में हैं । उन के बिलों को ऐसे ही न छोड़ दिया जाये ।

MR. DEPUTY-SPEAKER : That is a separate issue. Do not link it up with this. Shri Madhua Limaye is absent.

SHRI PILOO MODY (Godhra): We should have a special provision so that people can move Bills.

---

## GORAKHPUR UNIVERSITY (AMENDMENT) BILL*

(*Amendment of section* 5)

SHRI RAJ DEO SINGH (Jaunpur): I beg to move for leave to introduce a Bill to amend the Gorakhpur University Act, 1956.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Gorakhpur University Act, 1956".

*The motion was adopted.*

SHRI RAJ DEO SINGH : I introduce the Bill.

---

*Published in Gazette of India Extraordinary part II, section 2 dated 15.11.68

GOVERNMENT SERVANTS (RECEIPT OF FEE) BILL*

**श्री जार्ज फरनेन्डीज** : (बम्बई दक्षिण) : मैं प्रस्ताव करता हूं कि मुझे सरकारी कर्मचारियों के कर्त्तव्यों से असम्बद्ध कार्य के लिये उन के द्वारा फीस की प्राप्ति के लिये उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the receipt of fee by Government servants for work not connected with their duty as Government servants."

*The motion was adopted.*

**श्री जार्ज फरनेन्डीज** : मैं विधेयक को पेश करता हूं।

MR. DEPUTY-SPEAKER : Shri Yashpal Singh may move his motions now.

---

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of article* 130)

**श्री यशपाल सिंह** (देहरादून) : मैं प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**श्री यशपाल सिंह** : मैं विधेयक को पेश करता हूं।

---

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Seventh Schedule*)

**श्री यशपाल सिंह** (देहरादून) : मैं प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**श्री यशपाल सिंह** : मैं विधेयक को पेश करता हूं।

---

15.14 hrs.

TREASON BILL—*Contd.*

*by Shri Yashpal Singh*

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the following motion moved by Shri Yashpal Singh on the 9th August, 1968 :—

"That the Bill to provide for punishment to persons found guilty of treason and matters connected therewith, be circulated for the purpose of eliciting opinion thereon by the 31st December, 1968."

Shri Sheo Narain to continue his speech. One hour and 46 minutes is the time at our disposal. I do not know how much time the Minister will take.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS

SHRI S. RAMASWAMY : About 10 minutes.

MR. DEPUTY-SPEAKER: So, every Member should be very brief.

---

*Published in Gazette, of India Extraordinary, part II, section 2, dated 15.11.68

**श्री शिव नारायण** (बस्ती) : उपाध्यक्ष महोदय, माननीय सदस्य, श्री यशपाल सिंह, ने जो इस आशय का प्रस्ताव रखा है कि सरकार को देश-द्रोहियों के विरुद्ध बड़ा सख्त कदम उठाना चाहिये, मैं उसका समर्थन करता हूं। आज हमारे देश की सीमाओं पर —पूर्वी, पश्चिमी और उत्तरी सीमाओं पर— लड़ाई के बादल मंडरा रहे हैं। आज दुश्मन हमारे विरुद्ध कुचक्र रच रहे हैं और हमारे देश को हड़पना चाहते हैं। इस लिये मैं श्री यशपाल सिंह को बधाई देता हूं कि उन्होंने ठीक समय पर सरकार को सचेत करने के लिये, जनता को जाग्रत करने के लिये और देश को बचाने के लिये यह बिल पेश किया है।

दुनिया में देश-द्रोह से बड़ा कोई जुर्म नहीं होता है। अगर यह सरकार देश-द्रोहियों के साथ जरा भी रियायत करेगी, तो उस को एक मिनट भी बने रहने का अधिकार नहीं होगा। अगर उस ने मजबूती के साथ ठीक कदम उठा कर देश-द्रोहियों का दमन नहीं किया, तो हमारे देश की नौका मंझधार में डूब जायेगी।

15.16 hrs.

[SHRI R. D. BHANDARE *in the Chair*]

मुझे खुशी है कि इस समय डिफेंस मिनिस्टर और डिपुटी होम मिनिस्टर सदन में मौजूद हैं। वे हमारी बातों को सुनें। मैं कोई मामूली बात नहीं कह रहा हूं। माननीय सदस्य, श्री यशपाल सिंह, ने भारत माता की रक्षा, उस की मर्यादा की रक्षा हेतु इस बिल को पेश किया है। मैं इस सदन को, देश को, अपने नवयुवको को और अपने बयोवृद्ध नेताओं का आह्वान करता हूं और उन से प्रार्थना करता हूं कि वे सब इस पवित्र और महत्वपूर्ण काम में अपना योगदान करें। (**व्यवधान**) माननीय सदस्य को बहुत खटक रहा है, लेकिन "कड़वी भेषज बिन पिये मिटे न जन की ताप।" मैं यह कड़वी भेषज दे रहा हूं। मेरे मित्रों को बड़ा खल रहा है।

मैं गवर्नमेंट से कहना चाहता हूं कि हमारे देश के कई भागों में जो इनफिल्ट्रेटर घूम रहे हैं, उन के प्रति वह सजग रहे। मैं एक हिन्दुस्तानी की हैसियत से श्री राममूर्ति से कहना चाहता हूं कि वह जरा कलेजे पर हाथ रख कर सोचें कि आज मैं क्या कह रहा हूं। ये बुलेट्स कहां जा रही हैं? ये उन के सीने के पार जा रही हैं। मैं किसी पोलीटिकल पार्टी या व्यक्ति का नाम नहीं लेना चाहता हूं, लेकिन मैं हर एक देशद्रोही को कन्डेम करता हूं, चाहे वह कोई भी हो। मैं देश और उसकी मर्यादा की रक्षा के लिये यूनिवर्सिटियों के छात्रों और देश के नवयुवकों का आह्वान करता हूं।

1942 में जब हम लोग विद्यार्थी थे, तो हम ने देश की स्वतंत्रता के लिये आन्दोलन किया और अंग्रेजों को देश से निकाल बाहर किया? गांधी जी, नेहरू, राजेंद्र प्रसाद, मौलाना आजाद और सरदार पटेल द्वारा लाई गई आजादी के साथ आज मखौल किया जा रहा है। आज देश-द्रोही दूसरे मुल्कों की एजेंटी करने के लिये तैयार हैं। वे दूसरे मुल्कों से पैसा मंगा कर इस देश की नाव को डुबोना चाहते हैं। मैं गवर्नमेंट को पुरजोर शब्दों में कहना चाहता हूं कि अगर उस ने इस बिल को स्वीकार कर के विद्रोहियों का समय रहते मुकाबला नहीं किया, तो देश का भविष्य खतरे में पड़ जायेगा? वह सीमाओं की रक्षा करने के लिये देश का आह्वान करे। देश उस के साथ है? देश की रक्षा करने के लिये हर एक हिन्दुस्तानी कटिबद्ध है। देश की रक्षा के सम्बन्ध में देश में कोई डिसयूनिटी नहीं है। मैं सरकार से कहना चाहता हूं कि वह देश में बढ़िया मिलिटरी ट्रेनिंग की व्यवस्था करे। देश में अच्छे बच्चे पैदा किये जायें। (**व्यवधान**) यह बात इन को खटक रही है। आज मुझे इस देश में वीर अभिमन्यु चाहिये, जो पाकिस्तान और चीन को करारा जबाब दे सके। गवर्नमेंट को भी एलर्ट हो कर, मजबूती के साथ देश की रक्षा की तैयारी करनी चाहिये।

[श्री शिव नारायण]

में देश के बड़े बड़े पूंजीपतियों का आह्वाण करना चाहता हूं कि वे भामाशाह बनें। जब देश पर आपत्ति आये, तो वे अपनी तिजोरियां और खजाने खोल दें।

**श्री सु० कु० तापड़िया** (पाली) : राणा प्रताप लाओ, तो भामाशाह भी आ जायेगा।

**श्री शिव नारायण** : राणा प्रताप मौजूद है। पिछली बार में जब जापान ने हमला किया था, तो टाटा ने रेल खोल दी थी। हमारे देश में राणा प्रताप भी हैं और भामाशाह भी हैं। राणा प्रताप की औलाद हमारे यहां मौजूद हैं। हमारे नौजवानों की रगों में खून है। आज मुझे इस देश में तांतिया टोपे चाहिये, मीर कासिम चाहिये—मीर जाफर नहीं चाहिये—, रफी अहमद किदवई चाहिये। आज देश को ऐसे त्यागियों की जरूरत है। श्री यशपाल सिंह को मैं बधाई देता हूं, क्योंकि उन्होंने जो सुझाव दिया है, उस से देश में एकता आयेगी, देश उस से प्रेरणा लेगा, नौजवान उस से सबक लेंगे और पूरा देश तिरंगे झंडे की शान को बनाए रखने के लिये तैयार होगा। मैं निवेदन करना चाहता हूं कि अपने देश की रक्षा के लिये हम सब को कटिबद्ध रहना चाहिये।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

**श्री ओम प्रकाश त्यागी** (मुरादाबाद) : सभापति महोदय, देश में सब से महत्वपूर्ण प्रश्न इस समय देश की स्वतन्त्रता का है, इस बारे में दो मत नहीं हो सकते। कोई व्यक्ति किसी भी पार्टी का हो, स्वतन्त्रता उस के लिये मूल्यवान है और स्वतन्त्रता की रक्षा करना प्रत्येक व्यक्ति का परम धर्म है।

अध्यक्ष महोदय, आज इस देश की स्वतन्त्रता की रक्षा के जो विपरीत आचरण करते हैं उसके लिये यह बिल उपस्थित किया गया है। मैं आज यह कहने का साहस कर रहा हूं कि देश आज बाहर के दुश्मनों से घिरा हुआ है, पाकिस्तान और चाइना खुले रूप में हमारे देश के खिलाफ खड़े हुये हैं हमला करने के लिये। मैं उन से नहीं डरता? बाहर के दुश्मनों का मुकाबिला करने के लिये भारतवर्ष में क्षमता है और यह मेरा विश्वास है जब तक इस देश के राजपूत, जाट, डोगरे, मराठे, सिख और गोरखे इस देश में उपस्थित हैं, संसार की कोई भी ताकत ऐसी नहीं है जो इस देश की एक इंच भूमि भी हम से ले सके। परन्तु बाहर के दुश्मन से, घर का शत्रु ज्यादा खतरनाक होता है और इस देश का इतिहास बताता है, इस इस देश में करोड़ों की आबादी होते हुए भी मुट्ठी भर विदेशियों ने इस देश पर शताब्दियों तक शासन किया इसका मुख्य कारण देश के आन्तरिक शत्रु थे। मैं सदन का ध्यान आकर्षित करता हूं स्वर्गीय सरदार वल्लभ भाई पटेल के उन शब्दों की ओर कि इस देश को कभी बाहर के दुश्मनों से खतरा नहीं रहा, जब कभी खतरा रहा है तो इस देश के अन्दर के शत्रुओं से रहा है। मैं आप से कहना चाहता हूं, इस देश में एक ही आदमी ने जिस का नाम जयचन्द था, अकेले इस एक आदमी ने इस देश का इतिहास बदल कर रख दिया था। परन्तु आज इस देश में एक जयचन्द नहीं है। करोड़ों जयचन्द हैं जो रहते, खाते, पीते, सोते यहां पर हैं लेकिन जिन का दिल व दिमाग चीन, रूस, पाकिस्तान, अमेरिका व इंगलैंड में है। इस प्रकार के जयचन्द अनेकों इस देश में हैं। मेरा किसी विचारधारा से मतलब नहीं, चाहे वह साम्यवाद को मानें या वह किसी भी प्रकार की विचारधारा या धर्म को मानें। परन्तु सब से बड़ा इस देश का दुर्भाग्य यह है कि यहां ऐसे लोग रहते, खाते-पीते और सोते हैं जिन के दिल और दिमाग बाहर से गाइड होते हैं, बाहर से जिन को आदेश आते हैं। स्थिति यहां तक है कि जाड़े के दिन हैं, लोग जाड़े से मर रहे हैं। कहीं वर्षा है नहीं। लेकिन छाता लगाए लोग दिल्ली में आ रहे हैं, नई दिल्ली की ओर ऐसा देखने में आया। यदि उन से पूछा जाय कि छाता क्यों लगाए

हुये हैं, वर्षा तो हो नहीं रही है ? तो उत्तर मिलेगा कि मास्को या पीकिंग में वर्षा हो रही है। अब बताइए वर्षा मास्को और पीकिंग में हो रही है और छाता यहां लगाए हुए चल रहे हैं।

इसी प्रकार से यहां करोड़ों रुपये खर्च किए जाते हैं विदेशी ईसाई मिशनरियों के द्वारा जो अमेरीकी डिफेंस डिपार्टमेंट से रुपया लेकर यहां घूम रही हैं और उन्होंने इस प्रकार के एजेंट क्रियेट कर दिये हैं जो बाकायदा भारतवर्ष के विरुद्ध किसी भी समय इस देश की पीठ में छुरा मारने के लिये खड़े हैं। उनसे ज्यादा डर है जो इस देश में रहते हुए विदेश से आदेश लेते हैं। वह ज्यादा खतरनाक हैं। एक बात उदाहरण के तौर पर कहना चाहता हूं बाहर की सर्दी हम को जाड़े के दिन में लगती है। आज कल जाड़े के दिन हैं, हर एक आदमी को खतरा है। परन्तु हम अपनी रजाई और कोट वगैरह निकाल कर इस का मुकाबिला कर ले जाते हैं। परन्तु यही सर्दी जून के महीने में, गर्मी के दिनों में जब लू चलती होती है, उस समय जब यह रूप बदल कर के आती है और एकदम कंकंपी चढ़ती है तो उस समय मुश्किल हो जाती है। जाड़े में तो हम एक रजाई ओढ़ कर सर्दी का मुकाबिला कर लेते हैं। लेकिन जब यह सर्दी आती है तो एक नहीं, दो नहीं, सब रजाइयां जितनी घर में हैं, डालने के बाद भी आदमी कांपता है और बोलता है कि और रजाई लाओ। धर्म-पत्नी या बहन बोलती है कि जाड़े में तो एक रजाई से सर्दी का मुकाबिला कर लिया करते थे, आज क्या हो गया, आज तमाम घर की रजाई डालने के बाद भी सर्दी से कांप रहे हैं, यह क्या बात है ? तो वह कहता है कि जाड़े में माघ के महीने में तो बाहर की सर्दी थी, एक रजाई से काम चल जाता है, लेकिन यह अन्दर की सर्दी है मलेरिया की। यह तमाम मुहल्ले की रजाइयां ओढ़ने से भी नहीं जाएगी। इस लिये आज देश को खतरा बाहर के शत्रु पाकिस्तान और चाइना से नहीं, उनके मुकाबिले की हमारे अन्दर ताकत है। खतरा तो देश के अन्दर के पंच-मांगी लोगों से है जो रहते, खाते, पीते, सोते, बैठते यहां पर हैं और सांठ-गांठ किये हैं विदेशों से। उन के साथ कड़ाई से व्यवहार नहीं किया जायगा तो यह देश खतरे में पड़ जायगा। आज ही समाचार पत्रों में मैंने पढ़ा है, लोग तैयारी कर रहे हैं कि इस देश में चाइना के हथियारों से खूनी क्रांति हो अमेरिका के पैसे से यहां जगह-जगह अमेरिकन पाकेट्स तैयार हों, जगह-जगह पाकिस्तान के पैसे से उन की इस देश में यूनियन तैयार हो जाय। किसी न किसी रूप में इस प्रकार की प्रवृत्ति आज इस देश में चल रही है। भिन्न-भिन्न नामों से, और भिन्न-भिन्न रूपों में, कभी भाषा का नाम ले कर, कभी धर्म का नाम ले कर और कभी और कोई नाम ले कर भिन्न-भिन्न रूप धारण कर के वह पंचमांगी राज-द्रोही, देशद्रोही इस देश में आ रहे हैं और मैं यह प्रार्थना कर रहा हूं इस सदन में सभी पार्टियों के सदस्यों से, सभी पार्टियों को मिल कर एक बात पर समझौता करना चाहिये। आप अपनी विचारधारा के आधार पर इस देश में शासन स्थापित करें इस में कोई दो मत नहीं है। आप कीजिए। आप प्रजा-तन्त्र के आधार पर कीजिए, सब कुछ कीजिए। लेकिन इस देश में रहते हुए, इस देश के हितों की उपेक्षा कर के जो विदेशों से सांठ-गांठ करते हैं, विदेशों से आदेश लेते हैं, वह देशद्रोही हैं, उन के साथ कोई समझौता नहीं होना चाहिये।

दुर्भाग्य इस बात का है कि वह देशद्रोही आज भिन्न-भिन्न नामों की आड़ में यहां से बच निकलते हैं। कानूनी गिरफ्त से भी निकल जाते हैं। इसलिये उन पर प्रतिबन्ध लगाने के लिये जरूर यह बात आनी चाहिये गवर्नमेंट इस बात में कमजोर है। और यह बात मेरी समझ में नहीं आती, इस कमजोरी का कारण क्या है ? स्थिति यहां तक है कि कांग्रेस पार्टी के, कांग्रेस के अपने आफिस में काम करने

[श्री ओम प्रकाश त्यागी]

वाले व्यक्ति के द्वारा सारी सूचनाएं बाहर पहुंच गईं। अकसाई चीन और यहां पर हमारे बीच समझौते की बात आई थी, चाइना वालों से हमारे आदमी गए मिलने के लिये तो जितने हमारे आबजेक्शन्स थे और जितनी सफाई की बातें थीं वह चाइना वालों के पास, उस की कापी पहले से तैयार थी और उन का जबाब भी तैयार था। लड़ाई के जमाने में हमारी सारी फौजी तैयारी की सूचना पाकिस्तान को पहले ही पहुंच चुकी थी जब 65 में उस ने हमारे ऊपर आक्रमण किया। उनको सब कुछ पता था जब कि हमें उन के बारे में कुछ भी नहीं मालूम था। इसलिये इस प्रस्ताव का महत्व है क्योंकि यहां एक दो नहीं, हजारों लाखों आदमी ऐसे हैं जो यहां रहते हैं लेकिन किसी का बहनोई पाकिस्तान में है, किसी का भाई पाकिस्तान में है, किसी का और कोई वहां है। यह रिश्तेदारी का सम्बन्ध कायम है। अगर इस पर कड़ाई के साथ व्यवहार नहीं किया जायगा तो इस देश की जो स्थिति आज है उस में आप की कोई भी तैयारी, कोई भी काम आप का ऐसा नहीं है जो चाइना मे, पाकिस्तान मे या अमेरिका में छिपा हुआ हो। आज इस देश में पैसे के बल पर उन्होंने एजेंट पैदा किए हुए हैं जो इस देश के साथ विश्वासघात कर रहे हैं। आप के दफ्तरों में से फाइलों की फाइलें गायब हो जाती हैं और आप को पता नहीं है। इस को रोकने का एक ही ढंग है। इन के साथ कड़ाई के साथ व्यवहार होना चाहिये और कोई समझौता उन के साथ नहीं होना चाहिये।

इसलिये मैं भाई यशपाल जी को हार्दिक धन्यवाद देता हूं और इन के बिल का समर्थन करता हूं। यह महत्वपूर्ण बिल है। देश की स्वतन्त्रता और रक्षा का प्रश्न है, इस बिल को जनता में सर्कूलेट करना चाहिये और देश की विचारधारा इस पर जान कर, इतना कड़ा इस के ऊपर कानून बनाना चाहिये जिस से इस देश में कोई भी इस देश के विपरीत जयचन्द बनने की कोशिश न करे। अगर कोई जयचन्द बनने की कोशिश करे तो उसका कोई स्थान इस सदन में या देश में नहीं होना चाहिये। उस का स्थान या तो जेलखाने की दीवारों के पीछे होना चाहिये या फांसी के तख्ते पर होना चाहिए। तीसरा स्थान इस प्रकोप के पंचमांगियों का नहीं होना चाहिये। मैं समझता हूं कि पूरा सदन इस प्रस्ताव का समर्थन करेगा।

SHRI D. C. SHARMA (Gurdaspur): Mr. Chairman, Sir, I congratulate my god brother Shri Yashpal Singh for having brought forward the Bill. It is a very comprehensive Bill. He has taken a lot of pains in defining many things. For instance, he has defined who is an enemy. Now, if the former Minister of Communications had been here, I mean, Shri Satya Narayan Sinha, he would have told you how many secrets were passed on to Pakistan by some of the Indian nationals. They were such secrets as were prejudicial to the defence of India. Therefore, an enemy is a person who tries to sabotage the efforts of India at the defence of the country in times of crisis.

Again, who is an enmy agent? Now, we have told the Chinese Embassy not to send any invitation directly to any citizen of India. And yet the Chinese Embassy is sending invitations directly to some of the citizens of India and some citizens of India accept the invitations and go there. I do not say they are enemy agents. But, certainly, they are acting in a way which is not favourable to India and which boosts up the morale of enemy country and tries to give a sort of respectability to a country which is not friendly to India.

Now, I read everyday in papers that India and China are going to have a dialogue. I do not know what kind of dialogue they are going to have. I am told that the Colombo proposals have been put in cold storage and there may be some new proposals. Well, they may or may not come. But the fact of the matter is that those persons who are in touch with those countries which are hostile to us, such as, China and

Pakistan, must be look upon as enemy agents for they are responsible for the leakage of many of the secrets of this country. So many cases have come to the notice of this House also.

Then, there are official secrets. There are files and files. One day, a friend of mine who sits on those Benches produced a letter written by a Minister to the Secretary and that letter was of a very very secret nature, of a confidential nature. I asked him how he was able to get hold of that letter,—he is a very dear friend of mine; he did not mean any harm to the country—and he said,—"I can get you any letter that you want.". So, there are no official secrets here. Whatever happens in Parliament at 5 o' clock is known in Sadar Bazar at 5.15 P.M. Whatever happens in the Cabinet at 6 P.M. is known all over India at 6.15 P.M. We have lost the capacity to keep secrets and we do not distinguish between secrets and official secrets. Such persons should be punished.

We are living in the midst of saboteurs. As you know, a saboteur is one of the most insidious enemies of any country. You must have heard about that Filby affairs; you must have heard about that Burgess affair. Those persons were working in the Intelligence Department in U.K. and yet they were passing secrets to Soviet Union. If in a country like U.K. a thing like that can happen, I do not understand how it cannot happen in a country like mine which is so big and which consists of so many ethnic groups and so many different types of inhabitants. Therefore, I think, any saboteur who indulges in an act of sabotage or attempts to destroy any public property belonging to a citizen of India which is deemed to be important for defence and security of the country should be dealt with very very squarely.

Then, Mr. Yashpal Singh, my God-brother, has come to 'treason'....

SHRI SURENDRANATH DWIVEDY (Kendrapara): This is unparliamentary.. (*Interruptions*):

AN HON. MEMBER : He is coining new words.

SHRI D. C. SHARMA : All these persons are very inexperienced. I am a teacher of literature. I know how to coin new words.

I was saying about 'treason'. How many persons have been brought to book on account of treason ? I think, they are very few. Why ? It is because the cases are so faulty, so defective, in legal procedure and in legal content that they get caught. Therefore, treason has become here a laughable offence. It has become something which one need not take seriously. What Mr. Yashpal Singh wants is this that all offences, which are unpatriotic, which are against the interests of the country, should be taken seriously. He has also provided for penalties and the penalties, I must say, are in conformity with the kind of social justice for which our country stands. For instance, we should have a Tribunal and that Tribunal should decide. We should have a Tribunal of some persons and they should decide whether the offence is right, whether the offence has been committed or not.

So far as 'sabotage' and other things are concerned, he has said that there should be a panel of judges and those judges should be ot the rank of High Court judges.

Therefore, what I mean to say is this. This Bill seeks to remedy the social, political and patriotic ills of our country and, at the same time, it tries to do so in a manner which meets with natural justice, social justice and laws of equity. Therefore, I think, that this Bill should be given the widest possible publicity, so that people come to know of this and realise that nobody should commit an offence of this kind. I think, we should have a nation of patriots. We have a nation of patriots. There should be nobody in this country who would try to go against the interests of this country. This is the aim of this Bill and, I think, the whole House should support this Bill with one voice.

SHRI VASUDEVAN NAIR (Peermade): I think that there is absolutely no necessity for this kind of legislation at this moment. I am rather provoked to participate in this debate by a speech that preceded Shri D. C. Sharma's speech, the speech made by my hon. friend on the right, Shri Tyagi. Perhaps many hon. members might not have seriously listened to that speech, but it is on record, and I should say that I am ashamed that in the sovereign Parliament of India we have yet to hear ideas and opinions that reflect perhaps certain views that people held a few hundred or thousand years back.

Sir, if, as my hon. friend is trying to say, we are trying to divide our country on the basis of religion and community and then try to dub and stamp an entire community as traitors I do not know where we are heading to. That was precisely what my hon. friend was trying to do unfortunately. Sir, in the name of supporting a Bill like this, if a Member of Parliament can say that crores of people in this country are not loyal to this country, that they live here, but their souls are somewhere else, that their spirit is somewhere else, that they are loyal to somebody else, and that they should be considered as traitors. ....

SHRI OM PRAKASH TYAGI : No, no, no.

SHRI VASUDEVAN NAIR : That was what was said here....

MR. CHAIRMAN : That was not the theme of his speech.

**श्री ओम प्रकाश त्यागी** : मैं स्पष्टीकरण देना चाहता हूं । कोई भी रेलिजन, जाति या विचार मानने वाला व्यक्ति जो कि इस देश में रहता है, यह देश उसका है, यह देश सभी का है । मैं केवल उसके खिलाफ हूं जो कि इस देश में रहता है, खाता-पीता है लेकिन विदेश के साथ साठ-गांठ करता है वह कम्युनिस्ट हिन्दू है, मुसलमान है या इसाई है, अथवा कोई भी है वह ट्रेटर है । वह व्यक्ति जोकि इस देश में रहता है, खाता-पीता है लेकिन इस देश के खिलाफ आचरण करता है, साठ-गांठ करता है, वह ट्रेटर है । इस देश में, जिसका आपने जिक्र किया है, वह एक नहीं है, बहुत हैं । मुसलमानों का मैं बड़ा अदब करता हूं, श्री रफी अहमद किदवई, खान अब्दुल-गफ्फार खां जैसे करोड़ों आदमी हैं जिनका मैं आदर करता हूं । इस लिये मेरी शंका न किसी जाति के बारे में है, न किसी धर्म के बारे में है बल्कि मैं केवल देश द्रोहियों के खिलाफ हूं ।

SHRI VASUDEVAN NAIR : Unfortunately I have to depend upon the translation because I don't know his language. But, Sir, it is a very serious matter. In the original speech it was said that there are crores of people in this country who live here but their souls are not here. We are intelligent enough to understand the meaning of what people say. (*Interruption*) If he did not mean it then I am happy about it. Now, Sir, the point is this. Now, in this country, today, I hope we have laws to deal with people who indulge themselves in anti State activities. If somebody thinks, that is to say, simply because he belongs to some particular party, simply because he subscribes to some particular ideology, simply because he belongs to some particular religion.. (*Interruption*) A reference was made to Christian missionaries.

SHRI OM PRAKASH TYAGI : Foreign, correct it.

SHRI VASUDEVAN NAIR : Foreign missionaries, I will correct it, of course. But foreign missionaries do not come here in this Bill. Because, we are dealing with people who are Indians, people who may engage in anti-State activities. After all this Bill is to deal with that.

SHRI OM PRAKASH TYAGI : The Mizo and Naga revolts are the creations of the foreign missionaries. They are the root cause.

SHRI VASUDEVAN NAIR : We are dealing with Indian nationals who may be misled or whatever may be the reason, who may be acting against the

interest of the State, against the national interest. Now, nobody will plead for them. There are enough laws in this country to deal with them. But if there is any attempt from any quarter to condemn an entire set of people...

SHRI OM PRAKASH TYAGI : Never.

SHRI VASUDEVAN NAIR :on the basis of ideology or religion....

SHRI OM PRAKASH TYAGI : No.

SHRI VASUDEVAN NAIR : I know there was an effort in this country in that direction; we had an exhibition of that in this House also. I take serious objection to that, to such kind of propaganda. That is the kind of attitude that does the greatest harm to the country and to the concept of the integration of the country. I do not doubt their *bona fides*. They may be well-meaning. But for the sake of the unity of the country, I will request them to understand that basically this country is a multi-lingual country, a multi-religious country, a multi-national country.

SHRI OM PRAKASH TYAGI : No, not multi-national.

SHRI JAGANNATH RAO JOSHI (Bhopal): This is a Union of States, not of nations.

SHRI VASUDEVAN NAIR : This is my view. You cannot impose unity. You cannot impose a kind of integration from above through the throats of people, unless it is built up with the consent of the people.

SHRI OM PRAKASH TYAGI : We are not multi-national. We are one nation.

SHRI VASUDEVAN NAIR : After all, the people that comprise the various States where different languages are spoken are, according to me, well defined, with their language, their traditions, their culture. Of course, there is an Indian-ness which puts them together.

SHRI RABI RAY (Puri): That is the essence.

SHRI VASUDEVAN NAIR : But let us understand that they are different from many other countries in the world. In India, these national states are well-defined, much more developed than other states (*Interruptions*).

SHRI SURENDRANATH DWIVEDY (Kendrapara): They are States of the Indian Union. We have no national states.

SHRI SAMAR GUHA (Contai) : He has no conception of the Indian Constitution.

श्री कंवर लाल गुप्त (दिल्ली सदर) : प्वाइन्ट आफ आर्डर सर।

अध्यक्ष जी, मेरा कहना यह है कि क्या कोई सदस्य हमारे विधान के खिलाफ, जो हमारे विधान में है उसके खिलाफ, यहां पर बोल सकता है और उसके लिये प्रचार कर सकता है ? जिसने विधान की ओथ ली है और जबकि विधान में यह स्पष्ट है कि यह देश एक राष्ट्र है, एक नेशन है, उसके पश्चात भी हमारे लायक दोस्त कहने जा रहे हैं कि यहां पर बहुत सारे नेशन्स हैं। यह सही है कि कम्युनिस्ट बहुत सारे नेशन्स बनाना चाहते हैं, तोड़ तोड़ करके लेकिन हमारे विधान ने तो एक ही राष्ट्र बनाया है जिसकी कि उन्होंने शपथ लीं हुई है। इसलिये मैं समझता हूं किसी भी सदस्य को विधान के खिलाफ यहां पर बोलने की अनुमति नहीं होनी चाहिये।

SHRI VASUDEVAN NAIR : I am not contradicting that concept at all.

MR. CHAIRMAN : We are a federation, not different nations.

SHRI VASUDEVAN NAIR : I did not mean that.

MR. CHAIRMAN : We are one nation.

SHRI VASUDEVAN NAIR : I did not contradict that.

MR. CHAIRMAN : We are a federation, not a confederation. Please con-

[Mr. Chairman]
fine your remarks to the Indian nation as one nation.

SHRI VASUDEVAN NAIR : In my remarks, I never meant that we are different nations. In the Indian nation, the different States that we have..

MR. CHAIRMAN : They are not nations; they are units.

SHRI VASUDEVAN NAIR : They are States, quite different from many other countries. These States are more well-defined and more developed with their traditions and language. You cannot hope to take them for granted. There is a certain trend of thinking in this country which hopes to build up a kind of unity on the basis of a unitary Constitution. They claim to be upholders of the Constitution. Do they know that they are talking against the Constitution when talk of a unitary Constitution ? The Jana Sangh in this country has been thinking about, and propagating for, division of the country on the basis of religions. What do they think of a federal constitution, federation ? So, they can go about saying anything, about communities and then propagating all kinds of things. I do not go into all that politics. They always say that they are the upholders of the Constitution. Therefore, let them not claim too much. That will not help in any way. They cannot blackmail people like that.

So, this kind of legislation also will not help. Let us try to understand each other. There are minorities in this country. They may not be in hundreds of millions, but they have a right to live in this country with honour and dignity. Their susceptibilities should not be hurt by such remarks as were made by an hon. member in this House today.

**श्री रवि राय (पुरी)** : सभापति जी यह जो बिल जिसका नाम दिया गया है ट्रीजन बिल, इस बिल के बारे में बहुत चर्चा हो चुकी है। असल में मैं इस बिल का जिस ढंग से यह लाया गया है इसका मैं विरोध करना चाहता हूं, खास कर के मेरे से पहले जो नायर साहब बोले हैं उन की गलतफहमी दूर हो गयी हो कि हम अब एक राष्ट्र हैं, एक नेशन हैं, हिन्दुस्तान भिन्न-भिन्न नेशन में बंटा हुआ नहीं है, एक नेशन है इस चीज को सामने रख कर के हमें इस चीज के बारे में विचार करना चाहिये। असल में मुख्य चीज इस बिल के बारे में यह कही गयी है कि जो लोग राष्ट्र के खिलाफ राजद्रोह करते हैं, राजद्रोह में अपराधी हैं उन लोगों के खिलाफ यह बिल लाया गया। जिस ढंग से इस बिल का चिट्ठा किया गया है, आप जानते हैं कि इस में एक शब्द है सेबोटाज, फिर कहा गया है इसके स्टेटमेंट आफ आबजेक्ट्स और रीजन्स में कि :

> "The Bill seeks to provide for penalties for activities like treason, sabotage etc., aimed at overthrowing the lawful Government through means other than constitutional, thereby weakening the Indian nation in its efforts to thwart the evil intentions of the enemy."

सभापति जी मैं, आपके जरिये प्रस्तावक को कहना चाहता हूं कि पिछले 21 साल में देश-द्रोह, राजद्रोह या राष्ट्र के खिलाफ कौन-कौन काम किये हैं इसका ब्यौरा लेंगे तो पहला मुजरिम कांग्रेस दल होगा क्योंकि जिस ढंग से देश की हमारी रक्षा और विदेश नीति को चलाये हैं और लाखों वर्ग मील जमीन जिस ढंग से चीन को सौंपी गयी है और जिस ढंग से किया गया है इसका पहला दोषी, राजद्रोह का अपराधी कांग्रेस दल है। मैं यशपाल सिंह जी से सहमत हूं कि पहले तो कांग्रेस दल की जो रक्षा नीति और विदेश नीति रही है, और इसको चलाने के लिये जो जिम्मेदार हैं, उस पर पहले इस बिल के चलते जुर्माना होना चाहिये, उनको गिरफ्तार करना चाहिये। सवाल यह है कि हमारे देश में जो वामपन्थी कम्युनिस्ट कहलाते हैं तो उनकी कुछ चीन के प्रति ममता है, उस चीन के प्रति ममता को हम नापसन्द करते हैं। लेकिन कांग्रेस दल की नीति के चलते जो लाखों वर्ग मील जमीन को खास कर के तिब्बत की स्वाधीनता को आप गंवाये हैं, तिब्बत को चीन के अधीन कर

दिया है, और इसके चलते वामपन्थी कम्युनिस्टों ने यह नहीं कहा कि तिब्बत को चीन को सौंप दो । तो इसलिये इस बिल का जो मुख्य उद्देश्य है उसको जब हम मद्देनजर रखेंगे और जो इसका चिट्ठा है उसको ध्यान में रखते हुये मैं प्रस्तावक महोदय से अनुरोध करूंगा कि पिछले 21 साल की पृष्ठ भूमि है उसको देखते हुए जिन लोगों ने देश के खिलाफ राजद्रोह किया है और एक विदेशी शक्ति को न्योता दे कर के तिब्बत जैसे राष्ट्र की स्वाधीनता और उसकी आजादी को खोया है, ऐसे लोगों के बारे में सजग होना चाहिये ।

इसलिये मैं कहता हूं कि हमारे देश में जो ढंग चलता है और जिसका यह मतलब है कि हम देश को मजबूत करना चाहते हैं, राज्य को मजबूत करना चाहते हैं तो हमें दोनों चीजों के बारे में फर्क करना चाहिये—एक तो है राष्ट्र जो देश हमारा है, तो देश के प्रति हम सब की ममता है, भारत माता के प्रति ममता है । लेकिन जो सरकार सामने बैठी है इसके प्रति हमारी ममता नहीं है । सरकार और राज्य दोनों में फर्क होना चाहिये । राष्ट्र हमारा है, सब हिन्दुस्तानियों का है, लेकिन सरकार को हम हजार बार बदलना चाहते हैं क्योंकि इस सरकार की विदेश नीति और रक्षा नीति के चलते हमारी लाखों वर्ग मील जमीन पाकिस्तान और चीन के कब्जे में चली गयी है । इस पृष्ठ भूमि को जब हम नजर में रखेंगे तो हो सकता है कि कुछ लोग ऐसे हों जो राष्ट्र के खिलाफ काम कर रहे हैं उन के खिलाफ मौजूदा कानूनन जो सरकार के पास है उसका सहारा ले कर सरकार कार्यवाही कर सकती है । इसलिये मैं नहीं चाहता कि जो सरकार खुद राजद्रोही है उसको इतनी शक्ति दी जाये जिसको हम विरोधी दलों के खिलाफ वह प्रयोग में लाये ।

आप जानते हैं कि केन्द्रीय सरकार के कर्मचारियों ने अभी हड़ताल की उस के लिये इस सरकार ने यह शब्द अपनाया कि सैबोटाज है और इसमें भी वही शब्द है । इसलिये जब तक यह सरकार केन्द्र में मौजूद है तब तक मैं इस तरह के बिल को पसन्द नहीं करूंगा । केन्द्र से जब कांग्रेस दल हट जाता है और उसके बाद जो नयी सरकार आयेगी तो फिर इस बारे में सोच विचार हो सकता है, क्योंकि इस सरकार में हमारा भरोसा नहीं है कि यह सरकार राष्ट्र की हिफाजत कर सकती है। अभी जो तर्क दिये गये उनसे साबित होता है कि जो मौजूदा कानून है उसके अधीन राजद्रोह तथा देश के खिलाफ काम करने वालों के विरुद्ध कार्यवाही हो सकती है, इसलिये किसी नये कानून की आवश्यकता नहीं है । इसलिये मैं अदब से यशपाल सिंह जी से अनुरोध करूंगा कि इस तरह के बिल को वह वापस लें, और खास करके जो लोग चीन को लाखों वर्ग मील भूमि दे चुके हैं उन लोगों के खिलाफ जो बिल आयेगा उसकी मैं ताईद करूंगा ।

इन शब्दों के साथ में इस बिल का विरोध करता हूं ।

SHRI SAMAR GUHA (Contai) : Sir, I welcome the spirit and objectives of this Bill. I extend my support to it, although it requires some amendments here and there. To-day our country is really in danger —I will say —not only from external aggression but the possibility of internal aggression too. I just want to remind the House that at the time of civil war in Spain, General Franco made an arrogant announcement that besides the four columns of Army that encircled Barcelona, there would be a fifth column working for him from inside the besieged city. From then on this word 'fifth column' has become a well-known political epithet. Franco then said ' I have a secret army inside Barcelona'. It was the fifth column which actually brought down the Republican Government from inside. It is well-known that the Maginot Line of France did not yield to the onslaught of Hitler's army. France fell because it was the fifth column inside that created a rumour in that country

[Shri Samar Guha]

that France has already fallen and the Maginot Line broke.

16 HRS.

It is also known that Hitler in the second world war conquered many of the countries before his army crossed the frontiers of those States. These were all done by the fifth column. Therefore, the danger of the fifth column is a real danger for any country of the world, and particularly for our country when it is semi-circled by two treacherous enemies.

There is another danger in the name of political ideology and in the name of ideological revolution. I quite agree that every country, and particularly our democratic country, has every right to discuss the theories of revolution and of political idealogies, but if on the basis of those theories, any political element wants to subvert our sovereignty, wants to subvert our national defence, to subvert the rock-bottom of our nation, then certainly no nation can tolerate it.

I would remind you that at the time of the Chinese aggression, some political party—an all-India party—refused to make a public statement that China made any aggression at all on the frontiers of India. This is a known fact. Not only that, even about three months back, the Secretary of the West Bengal Communists (Marxist) Party made a categorical statement at Gauhati that just to get a few seats "we are not going to declare either Pakistan or China as an aggressor". He had made another statement at Gauhati where he has said that 'the battle of the Mizos and the Nagas are our battle.' *Naga aur Mizo ki ladayee hamari ladayee hai.* He made that categorical statement. I do not know whether some of the friends outside the State of West Bengal had recently visited Calcutta. They will see on the streets of Calcutta not one slogan but hundreds of slogans. Anti-national elements have plastered the walls with hundreds of slogans. I have drawn the attention of the Government to these slogans. In these slogans, they have invited Mao, saying *'Amarnam tumarnam subarnam Vietnam'*, meaning, 'my name, your name, all the names, Vietnam.' They want Mao Tse-tung to help them to have an internal revolution inside India. My friend Shri Nath Pai had replied to that, at Calcutta by saying *'Amarbhumi tumarbhumi, Janmabhumi, Bharatbhumi'*; that is, 'my land, your land is motherland, India.'

Just a few days back, there was a report in the Calcutta papers that one of the leaders of the Naxalbari group made a public statement that if arms are supplied from China to their partymen in West Bengal, and in any other part of India, they will not hesitate to accept them to have their own way of Indian revolution. Therefore this is a danger; it is not merely something theoretical but is real, particularly in the face of the situation when we are semi-circled—not entirely encircled—by two treacherous enemies.

16.03 HRS.

[SHRI GADILINGANA GOWD *in the Chair*]

Even in today's papers, you find that in the *Tibetan Review*, published from Darjeeling by the Tibetan refugees, there is a long article in which they have given the names of passes where China has indulged in an unusual massing of troops with bunkers, trenches and all that along the Himalayan borders. Recently, the C-in-C of Pakistan, Gen. Yahya Khan, successively within a short time went to Peking and had a talk with Mao Tse-tung and the C-in-C of the Chinese army. I had a talk with Bakshi Ghulam Mohammed; he is not here. I shuddered about the prospect of Kashmir. He told me that some of the very important men who are holding positions in the administration today went to Azad Kashmir, worked in the Pakistan Government and have come back and they have been taken back in the administration of our Kashmir. I do not know what will happen if there is an attempt at internal subversion of Kashmir. Pakistan is not only openly advocating but inciting the people of Kashmir to rise in revolt against India

and join hands with them. There may be changes in the wording of the Bill here and there, but considering the spirit of the Bill, I agree it should be sent for circulation. External aggression is there. But more than civil defence, what you need today is a strong measure against the possibility of internal aggression.

My hon. friend mentioned something about the Congress Government. I am not casting any aspersion on the Congress. When I talk about national defence, I do not want to cast any aspersion on this or that party. But unfortunately in the name of *Panchsheel* and under the cover of so-called political friendship, under the cover of some political ideological smokescreen, the weakness of our Government has allowed to make many treasonable slogans acceptable as political slogans in this country. I know this Government is incapable of doing anything. I know there is no strong man in this country and certainly not in the Government. What we need today is really a strong measure that will defend our country from any kind of internal aggression and internal sabotage and the activities of politicians masquerading as either revolutionaries or supporters of some political idealogy.

**श्री कंवर लाल गुप्त** (दिल्ली सदर) : सभापति महोदय, जो इस बिल की भावनायें है मैं उनका समर्थन करने के लिये खड़ा हुआ हूं, और मैं समझता हूं कि कोई भी देशभक्त, जो इस भूमि को अपनी मानता है, इस बिल का समर्थन करेगा।

वास्तव में हमारे देश को बाहर से जो खतरा है वह तो है ही, एक तरफ चीन है और दूसरी तरफ पाकिस्तान है, और वे दोनों हमेशा इस ताक में रहते हैं कि कब अवसर मिले और कब हम झपटें। लेकिन मैं समझता हूं कि अगर हमारा देश मजबूत रहा और हमारे अन्दर कोई खतरा नहीं रहा तो चीन या पाकिस्तान या दुनिया की कोई बड़ी से बड़ी ताकत क्यों न हो, हमारे देश का कुछ बिगाड़ नहीं सकती। लेकिन दुःख की बात है कि जितना खतरा हमें बाहर से है उस से ज्यादा खतरा हमें अन्दर से है तथा सरकार इस बात की ओर ध्यान नहीं देती यह और भी खराब बात है।

जैसा मेरे मित्र ने अभी कहा यहां पर भाषायें अलग अलग हैं, यहां पर प्रान्त अलग-अलग हैं, यहां रिवाज और वेश भूषायें अलग अलग हैं, यह बात सही है। अगर कभी हमारे देश में कोई यह कोशिश करे कि एक ही भाषा हो, या एक ही धर्म हो या एक ही पहनावा हो, सब कुछ एक ही तरह से चले, तो शायद यह कभी भी सम्भव नहीं होगा। हिन्दुस्तान में हमेशा अलग अलग भाषायें रही हैं, अलग अलग प्रान्त रहे हैं, अलग अलग वेश भूषायें रही हैं, लेकिन यह सब कुछ होते हुए भी इस देश की एक विशेषता रही है कि हम सब एक रहे हैं, मूलतः एक रहे हैं, हमारी संस्कृति की देन यह है कि अलग अलग प्रान्त होने, अलग अलग भाषायें होने, अलग अलग मत होने के बाद भी मूलतः हम सब एक राष्ट्र हैं। लेकिन इसके साथ साथ इसका यह मतलब नहीं है कि जो दूसरी भाषायें बोलते हैं उनका हमें तिरस्कार करना चाहिये, उनके साथ घृणा करनी चाहिये। सारे देश की भाषायें हमारी अपनी भाषायें हैं और जिस तरीके से हम हिन्दी से प्रेम करते हैं उसी तरीके से हम देश की सभी भाषाओं से प्रेम करते हैं। कोई भी व्यति जो भारत में रहने वाला है उसका मत चाहे कोई हो, चाहे उसका धर्म कोई भी क्यों न हो, वह मन्दिर में जाता हो, गिरजा घर में जाता हो या मस्जिद में जाता हो अगर वह देशभक्त है, देश को अपना समझता है तो वह इस देश का उतना ही अधिकारी है जितना कि और कोई है। इस में कोई दो रायें नहीं हैं।

अगर कोई यह कहता है कि हमारे देश में सैबोटीयर्ज नहीं हैं या हमारे देश के अन्दर गड़बड़ करने वाले लोग नहीं हैं तो मैं समझता हूं कि वह व्यक्ति वस्तु स्थिति से आंख मूंदता है। आप नागालैंड में देखिये, मिज़ोज में देखिये, असम में देखिये, काश्मीर में देखिये,

[श्री कंवर लाल गुप्त :]

सारा यह जो बोर्ड है यह बहुत डिसटर्ब्ड है और दिन पर दिन इस प्रकार के तत्वों की गतिविधियां तेज होती जाती हैं। लेकिन हमारी सरकार आंख मूंदे बैठी है।

काश्मीर में क्या हो रहा है। वहां खुलेआम पाकिस्तान जिन्दाबाद के नारे लगाये जाते हैं, खुलेआम अयूब खां की तस्वीरें श्रीनगर के बाजारों में लटकी हुई हैं। अयूब खां की तस्वीर ले कर लोग जलूस निकालते हैं और हम कहते हैं कि वहां पर सब कुछ ठीक है· ·

**एक माननीय सदस्य :** केरल में क्या हो रहा है ?

**श्री कंवर लाल गुप्त :** वह भी मैं बताऊंगा आप फिक्र न करें। इस में आपके साथ मेरी राय भी मिलती है।

हाल ही में शेख अब्दुल्ला ने वहां एक कनवेंशन बुलाई थी और हमारे देश के एक महान नेता ने उसकी अध्यक्षता की थी। उन्होंने वहां यह कहा कि काश्मीर अलग तो नहीं हो सकता लेकिन विधान के अन्दर अन्दर रह कर उसकी समस्या का हल निकाला जा सकता है। अखबार वालों ने उसको बहुत उछाला। मेरी समझ में नहीं आया कि उन्होंने कौन सी बड़ी मार्के की बात कह दी। क्या श्री जय प्रकाश नारायण यह बताना चाहते थे कि जहां पर आज काश्मीर है हमारे विधान के मुताबिक उस से वह पीछे जाना चाहते हैं ? अगर ऐसी बात है तो इस चीज को नहीं होने दिया जायेगा। सभापति महोदय, शेख अब्दुल्ला इस बात तक को मानने के लिये तैयार नहीं हैं कि वह भारतीय नागरिक हैं। वह बाहर जाना चाहते थे। जब सरकार ने उन्हें यह कहा कि आप अपनी नेशनैलिटी बताइये. आप कहिये कि मैं भारतीय हूं तो उसने ऐसा कहने से इन्कार कर दिया। बड़ी होशियारी से उस आदमी ने बाहर जाने का विचार त्याग दिया लेकिन अपने आपको भारतीय कहने के लिये वह तैयार नहीं हुए। वह हमेशा यह कहते हैं कि तीन पार्टियां हैं, एक काश्मीर है, एक भारत है और एक पाकिस्तान है। यह सब कुछ होते हुए भी हमारी सरकार उन पर हाथ नहीं डालती है। पैसा उनके पास कहां से आता है, किस तरह उनकी बीबी बाहर जाती है, उनके बच्चे सारे बाहर पढ़ते हैं। साल में दो चक्कर इंग्लैंड के लगाती है। लाखों रुपया वह खर्च करते हैं। वह पैसा कहां से आता है ? पाकिस्तान से ही तो आता है। सरकार को यह मालूम भी है कि पाकिस्तान मदद करता है। लेकिन उसके बावजूद भी सरकार आंख मूंदे हुए है, कोई कार्रवाई नहीं करती है। जब यहां पर हम सावाल पूछते हैं कि माओ की तस्वीर ले कर कोई चलता है या अयूब की तस्वीर कोई ले कर चलता है या नारे लगाता है तो उसके खिलाफ कोई कार्रवाई क्यों नहीं की जाती है तो बड़े शर्म की बात है कि हमारे मंत्री महोदय कहते हैं कि हमारे पास कोई कानून नहीं है जिस के तहत उनके खिलाफ कार्रवाई की जा सके। मैं समझता हूं कि अगर इस बिल की परिभाषा को बड़ा बना दिया जाए और इस में यह व्यवस्था कर दी जाये कि अगर कोई दुश्मन के हक में नारा लगाता है या दुश्मन नेता की तस्वीर लटकाता है तो वह भी इस कानून के अन्तर्गत दण्डनीय अपराध होगा तो ज्यादा अच्छा हो।

हिन्दुस्तान ही एक ऐसा देश है कि जहां पर ट्रीजन का किसी पर मुकदमा चला करके उस मुकदमे को वापिस लिया गया है। शेख अब्दुल्ला पर यह मुकदमा चलाया गया था लेकिन उसको वापिस ले लिया गया। लाखों रुपया बरबाद इस में किया गया। शायद दुनिया के इतिहास में ऐसी चीज नहीं हुई होगी। 144 दफा को तोड़ने के जो मुकदमे होते हैं उनको तो वापिस लिया जाता था या कोई दूसरी धारा को भंग करने के जो मुकदमे होते थे उनको तो वापिस लिया जाता था लेकिन इस तरह के मुकदमों को कहीं भी वापिस नहीं लिया गया है। यहां पर इस मुकदमे को भी वापिस ले लिया गया। मैं समझता हूं कि यह बहुत ही बेवकूफी की बात थी जो हमारी

सरकार ने की। आप नागालैंड को देखिये वहां पर दो सरकारें चल रही हैं। एक हमारी सरकार है और दूसरी वहां विद्रोही नागाओं ने अपनी सरकार स्थापित कर रखी है। वह सरकार खुलेआम चलती है। अभी पिछले सप्ताह नागालेंड से यहां पर एक डैपुटेशन आया था। उस डपुटेशन ने खुलेआम कहा था कि नागालैंड अलग होना चाहिये। वहां हम आजाद होना चाहते हैं। लेकिन हमारी सरकार उनके खिलाफ कोई कार्रवाई नहीं करना चाहती है। जो गोली दागे उसको तो पकड़ लेगी लेकिन जो राष्ट्रपति बना बैठा है या प्रधान मन्त्री बना बैठा है या कमांडर इन चीफ बना बैठा है, प्रेजीडेंशल आर्डर निकालता है, अदालतें लगती हैं, टैक्सिस वसूल होते हैं, जिन की पुलिस है, मिलिटरी है, उनके खिलाफ कोई कार्रवाई नहीं की जाती है। चौदह हजार लोग आज नागालैंड में ट्रेंड हैं। उनके पास आर्म्ज हैं। यह सब कुछ होते हुए भी उनके खिलाफ हमारी सरकार कोई कार्रवाई नहीं करती है। आप यह समझते हैं कि आंखें मूंदे बैठे रहने से रास्ता निकल आएगा। यह सरासर गलत है। यही चीज मिजोज में हो रहा है, असम में हो रही है।

जहां तक केरल का सम्बन्ध है, कोई इनकार नहीं करता है कि हमारे देश में एक सैक्शन ऐसा है, कुछ लोग ऐसे हैं जिन की लायलटीज हमारे देश के बाहर हैं। कुछ लोग दायें और बायें में फर्क करते होंगे। बायें हों या दायें हों दोनों साथ साथ हैं और जब तक इन दोनों की गर्दन नहीं तोड़ दी जायेगी वे साथ रहेंगे। इसके अलावा कोई और चारा नहीं है। अगर लायलटीज बाहर किसी देश के साथ उनकी न हों और उसके बाद यह कहा जाए कि हर एक को खाना दो, राष्ट्रीयकरण करो तो बात मेरी समझ में आ सकती है। लेकिन देश के साथ वफादारी न करके, विधान की शपथ खाना, पार्लियामेंट में रहना और देखना रूस और चीन की तरफ, मैं समझता हूं यह देश के साथ सब से बड़ी गद्दारी है। दुख की बात तो यह है कि सरकार ऐसी पार्टीज को प्रेस्टीज देती है, उनको आदर प्रदान करती है, उनको प्रेफ्रेंस देती है और मैं तो यहां तक कहने के लिये तैयार हूं कि आज वे विधान की अवहेलना करते हैं, कानून को नहीं मानते लेकिन सरकार चुप किये बैठी है। मैं चाहता हूं कि देश इस बात को समझे। मैं चाहता हूं सरकार मान या न माने यह सदन इस बिल को मजबूती के साथ पास कर दे।

कानून तो यह सरकार बहुत बनाती है, और ऐसा करने की बड़ी शौकीन भी है। कितने ही कानून इसने इकट्ठे कर रखे हैं, ताकत तो इसने बहुत इकट्ठी कर रखी है लेकिन उसको इस्तेमाल यह कभी नहीं करती है, जिन के खिलाफ इस ताकत का इस्तेमाल होना चाहिये उनके खिलाफ तो होता नहीं है और जिन के खिलाफ नहीं होना चाहिये, उनके खिलाफ हो जाता है। इस वास्ते मैं कहूंगा कि जरूरत इस बात की है कि देश में जागृति पैदा हो कानून के साथ-साथ और लोग यह समझें कि कोई भी व्यक्ति किसी भी मत का क्यों न हो, किसी पार्टी का क्यों न हो, उसको देश के साथ गद्दारी करने की इजाजत नहीं दी जा सकती है। हमारे यहां प्रजातंत्र है। इस में राय अलग अलग हो सकती है और होगी और रहनी भी चाहिये, लेकिन देश के प्रति जिस की वफादारी नहीं है उसको समाज में कोई स्थान नहीं मिलेगा, इस प्रकार की भावना हमारे देश में जागृत होनी चाहिये। हम किसी भी पार्टी के क्यों न हों, मिल कर काफी कुछ कर सकते हैं। अगर ऐसा हो तो ज्यादा अच्छा होगा।

आज आपने अखबारों में केरल की घटनाओं के बारे में पढ़ा होगा। कुछ लोग हैं जो बलात रेवोल्यूशन करना चाहते हैं। उनका विश्वास पार्लियामेंटरी सिस्टम में नहीं है। केरल में फिर घेराव शुरू हो गए हैं।

[श्री कंवर लाल गुप्त]

एक कांग्रेसमैन की हत्या कर दी गई है और बहुत से लोगों को मारा पीटा गया है। यह बहुत दुख की बात है। केन्द्र को इस बारे में सख्ती से कदम उठाना चाहिये और देखना चाहिये कि हर एक आदमी के जो राइट्स हैं, कानूनी राइट्स हैं उन पर आघात न पहुंचे। जो लोग पार्लियामेंट्री सिस्टम में विश्वास नहीं करते हैं उनके खिलाफ कड़ी कार्यवाही होनी चाहिये।

मैं यशपाल सिंह जी को बधाई देना चाहता हूं कि इस बिल को लाने के लिये। इस मामले में जो गड़बड़ हो रही है उसके लिये यह सरकार सब से ज्यादा जिम्मेवार है। यह सरकार कम्प्रोमाइज कर लेती है हर चीज में। यह कम्प्रोमाइज की सरकार है। ढिलाई को यह त्यागे। जैसा उस दिन गृह मन्त्री ने कहा था कि मैं मजबूती से जमा रहूंगा, मैं चाहता हूं कि इस मामले में भी सरकार मजबूती दिखाये। जो व्यक्ति देश के प्रति वफादार है उसको सरकार की तरफ से शरण मिलनी चाहिये और जो गैर वफादार हैं उसको डंडा मिलना चाहिये। यही दो तरीके सरकार को ही अपनाने चाहियें।

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Mr. Chairman, Sir, the Indian Penal Code contains a very, if I may say so, outdated and worthless Section 124A 'Sedition'. But it has no Section on 'Treason'. It is a glaring ommission and we have got to fill it up.

My hon. friend, Shri Yashpal Singh, has just brought forward a Bill to set us thinking about it. You have got Sections in the Penal Code against waging wars and you have got a Section punishing those who wage a war against any country which is in alliance with India. But here, this particular case of 'treason', that is to say, helping the enemy has not been made an offence in the Penal Code. It is a glaring omission. Perhaps, the Government were depending upon the Defence of India Rules where the 'enemy' was defined and all that. Now, the Penal Code itself does not contain the word 'enemy' or a definition of the word 'enemy'. Therefore, we have to give some careful thought to it. As I said, in the Penal Code, there is the 'Sedition' Section. That says if we excite hatred or contempt against the Government, we are punishable. But exactly that is what the opposition is doing everyday. That Section, therefore, stands virtually repealed by us and, I think, some proper time may be chosen by the Government to formally and ceremoniously repeal that.

Here also, Shri Yashpal Singh's Bill says that 'treason' means an attempt to overthrow by a person or a group of persons the legally constituted Government of India otherwise than through constitutional means. That might land us in some difficulty. His intention is very good. But we do not know what is constitutional and not constitutional always and overnight an Ordinance may be issued just as it was done in the case of the strike. The strike which was legal until 13th September was overnight made illegal by issuing an Ordinance. So, the Constitution may be changed overnight and the next day a man might be brought under the clutches of the Ordinance by amending the Constitution itself. Therefore, what I submit is that we have to give a close look at it.

So far as the object of Shri Yashpal Singh is concerned I think there can be no two opinions. Even the oath which we take is that we abide by the Constitution and be loyal to the Constitution, not to the country. I think, the word 'country' must be added in that. We must be loyal to the country as well as the Constitution.

Then, we must exactly define the word 'enemy' is and the words like sovereignty, integrity and security of the country and all that. We have to bring all these things together. There must be a comprehensive legislation embodying all these things which are here and there.

All of us are agreed on this point that we must not allow anybody to help our enemies. Who is an enemy is a question. Are those who run their Embassies in India enemies or friends? Still I am not clear about that. They are

there. Every day, we say that so and so are our enemies and yet their Embassies are in India. When we enact a law, we have to define the word 'enemy' also...

AN HON. MEMBER : Friendly enemies also.

SHRI TENNETI VISWANATHAM: We have a lot of friendly enemies and inimical friends. Therefore, what I submit is that we entirely agree with the intention with which Shri Yashpal Singh has brought forward this Bill; we want to be loyal, we want the integrity of the country to be maintained, we want to be loyal to the Constitution by which we stand. But the Bill requires a closer look and whatever steps can be taken for that purpose may be taken, and in that spirit and with these few words, I support the Bill.

**श्री अब्दुल गनी दार** ( गुड़गांव ) : चयरमैन साहब, मैं यह बिल पेश करने के लिये अपने भाई को बधाई देने के लिये खड़ा हुआ हूं, क्योंकि अगर गद्दार को सजा देने के बारे में कानून में कोई कमी या लैकुना है, तो उसको जरूर दूर किया जाना चाहिये । जो देश का अन्न खाता है, जो देश का जल पीता है, जो देश की वायु से जिन्दगी हासिल करता है, अगर वह देश से गद्दारी करता है, तो वह काबिले-बर्दाश्त नहीं है ।

मैं श्री त्यागी और श्री कंवरलाल गुप्त से इत्तिफाक करता हूं, लेकिन मैं उन को कहना चाहता हूं कि जिस मकसद को ले कर उन दोनों ने तकरीरें की हैं, शायद श्री यशपाल सिंह का वह मकसद नहीं है । हालांकि कम्युनिस्ट भाई मेरे करीब नहीं है, मैं उन से दूर हूं और मैं यह भी मानता हूं कि कुछ ऐसे लोग हैं, जिन के विचार चाइना से मिलते हैं और कुछ ऐसे हैं, जिन के विचार रशिया मिलते हैं, लेकिन जिन लोगों को करोड़ों न सही, लाखों वोट मिले हैं—और उन लाखों के साथ उन की औलाद भी है—, उन सब को गद्दार कह देना या ट्रेटर्ज समझ लेना मेरे खयाल में इस देश के साथ इन्साफ नहीं है ।

**श्री श्री चन्द गोयल** : यह बात किसी ने नहीं कही है ।

**श्री ओम प्रकाश त्यागी** : मैंने ऐसा नहीं कहा है । सभापति महोदय, माननीय सदस्य ने मुझे क्वोट किया है । इस लिये मुझे मौका मिलना चाहिये कि मैं इस बारे में सफाई कर दूं ।

**श्री अब्दुल गनी दार** : मैं यील्ड नहीं कर रहा हूं ।

जहां तक गद्दार को सजा देने का ताल्लुक है, मैं उन के साथ हूं । श्री त्यागी और श्री गुप्त को यह हक है कि वे जो चाहें कहें । मैं उन के इस हक को चैलेंज नहीं करता हूं । लेकिन मैं उन्हें प्यार से समझाना चाहता हूं कि यह बात गलत है कि हम खाली विचार-धारा की बिना पर ही किसी के बारे में समझ लें कि वे इस देश के हैं ही नहीं ।

जब से श्री कंवरलाल गुप्त के भाई यहां दिल्ली कार्पोरेशन में ताकत में आये हैं, उनकी सराहना और तारीफ हर तरफ से होती है । कभी किसी मुसलमान ने यह शिकायत नहीं की कि चूंकि यह जनसंघ की हुकूमत है, इस लिये हम को यह पसन्द नहीं है। उन के काम की सराहना होती है, लेकिन जब वह यहां खड़े होते हैं, तो उन के दिमाग में एक चक्कर आ जाता है और वह बिल्कुल गलत चक्कर है ।

उन्होंने काश्मीर का भी जिक्र किया है । अगर वह देश के हितैषी हैं, तो हाल ही में जम्मू-काश्मीर वालों की जो कनवेंशन हुई है उस के इस फैसले की उन्हें एप्रिशिएट करना चाहिये कि जम्मू-काश्मीर के हर एक रिजन की रजामन्दी के बिना कोई कदम नहीं उठाया जायेगा । उस कनवेंशन में हिन्दू, मुसलमान, सिख, ईसाई, पारसी सब शरीक थे । उस में सब पार्टियों ने भी हिस्सा लिया । जो लोग प्रो-इंडिया हैं, जो लोग प्रो-आजादी हैं, जो प्रो-प्लेबिसाइट हैं और जो प्रो-पाकिस्तान हैं—हालांकि वे मुझे कहीं खुल्लम-खुल्ला

[श्री अब्दुल गनी डार]

काम करते दिखाई नहीं दिये——, वे सब उस कनवेंशन में शामिल हुये। मैं भी उस कनवेंशन में एक आबजर्वर के तौर पर गया था। उसके बारे में मैं ने अपनी रिपोर्ट प्राइम मिनिस्टर को भेजी है। मैं आनरेबल मेम्बर्ज को भी वह रिपोर्ट भेज दूंगा। इन की पार्टी शामिल नहीं हुई। इस वक्त इन को तो फायदा उठाना चाहिये उस कन्वेंशन का न कि अब्दुल्ला को चिढ़ा कर उलटे और नुकसान उठाएं। यह बात को इन को भूलनी नहीं चाहिये कि जिस वक्त यह पैदा नहीं हुये थे उस वक्त भी जंगे आजादी का वह हीरो था। जिस वक्त इन में से कोई जेल में नहीं था उस वक्त वह जेलों में सड़ रहा था।

**एक माननीय सदस्य** : कौन ?

**श्री अब्दुल गनी डार** : शेख अब्दुल्ला जिस के चरणों में भी आप बैठने के काबिल नहीं हैं। आप के दिमाग में कैसे यह बात आ जाती है जो आप कहते हैं। आप ऐसे नहीं हैं कि आप को यह समझ बूझ नहीं है कि वतन के हक में किस वक्त कौन सी बात कहनी चाहिये। इस वक्त आप को ऐसी बात कहनी चाहिये कि जिस से कश्मीरियों के दिल जीत लें और वह सब के सब आप को प्यार करें, आप को बड़ा भाई मानें। अगर कंवर लाल गुप्त ने कन्वेंशन का रेजोल्यूशन पढ़ा होता जो उन्होंने पास किया कि कोई रीजन भी चाहे जम्मू रीजन हो, चाहे लद्दाख रीजन हो, अगर उस को कोई बात कम व कबूल नहीं है, उस के इन्टररेस्ट के खिलाफ है तो हम उस बात को नहीं मानेंगे, तो शायद वह ऐसा नहीं कहते। उस कन्वेंशन में सब लोग शामिल थे। यूनेनिमसली वह रेजोल्यूशन हुआ। तो बजाय इस के कि उन को एन्करेज करें, बजाय इस के कि हम ऐसी फिजा पैदा करें कि काश्मीर हमारा हो, हम ऐसी बातें कर के अपना और नुकसान करते हैं। यह कंवर लाल जी गुप्त हों या और कोई भाई हों, यह हमारे मोहतरिम लीडर बैठे हुए हैं जिन का मैं जिन्दगी भर का साथी हूं, मैं पूछना चाहता हूं क्या हम ने या अब्दुल्ला ने कहा कि हाजीपीर के दर्रे तक पहुंच कर अपने हजारों नवजवान शहीद करा कर बन्दूकें उलटी कर के पीछे आ जाओ ? यह अब्दुल्ला ने नहीं कहा, मैंने नहीं कहा, उन्होंने नहीं कहा। वह जिन्होंने किया वह क्या हैं ? वह देश प्रेमी हैं, देश की हितैषी हैं। तो बड़ा मुश्किल है किसी को दोस्त और एनीमी साबित करना। वह मेरी किताब पढ़ कर नहीं आये, वह गांधी जी की किताब पढ़ कर नहीं आये वह भगवद्गीता पढ़ कर नहीं आये, सीधे रशिया के दबाव के नीचे हुक्म दिया फौज को कि पीछे मार्च करो। जब कि पाकिस्तान ने एक तरफ कहा था कि हम फैसला करना चाहते हैं सलाह और समझौते से और दूसरी तरफ हमारे ऊपर एक दम हमला कर दिया था। उस के बाद उनको क्या हक रह गया था कि हम उन का इलाका जो हम ने जीत लिया वह उन्हें वापस कर दें ?

अभी अभी गुहा जी ने बख्शी जी का नाम लिया। बख्शी जी ने प्राइम मिनिस्टर से कहा कि अब्दुल्ला की जिन्दगी में कोई फैसला करते हो तो कर लो, हो जायेगा, इज्जत के साथ हो जायेगा। इस बुड्ढे के मरने के बाद मुश्किल हो जायेगा क्योंकि 80 परसेंट आदमी आज भी वहां अब्दुल्ला के साथ हैं। वह किसी और के साथ नहीं हैं। इस लिये हर एक को हकीकत को समझना चाहिये। यशपाल सिंह जी की मैं तारीफ करता हूं। इसलिये कि एक लैकुना रह गया था जैसा कि भाई विश्वनाथन जी ने कहा और उस को दूर करना चाहिये। क्या पता नहीं है गुप्त जी को कि जितनों पर गद्दारी के मुकदमे चले वह कौन हैं ? त्यागी जी को नहीं पता कि मुकदमे किन पर चले ? किस ने फाइलें चुराईं ? यह सब कुछ जानते हैं। मैं बड़े प्यार से कहूंगा कि ठाकुर यशपाल सिंह जी की जो स्पिरिट है उसको तमाम हाउस कबूल करे लेकिन कबूल करते हुए अपने मुल्क की जो इंटीग्रेशन

है जो इस में हम एक स्पिरिट लाना चाहते हैं वह स्पिरिट जब चाइना ने हमला किया था, बच्चा बच्चा एक था, वह चाहे कम्युनिस्ट हो, चाहे रशियन कम्यूनिस्ट हो चाहे चाइनीज़ कम्युनिस्ट हो, वह उस वक्त समर गुहा के पीछे था। उस वक्त माओ-त्से-तुंग का झंडा किसी ने नहीं उठाया। अगर उठाते तो लोग उन को मार डालते और नहीं उठाया तो केरल में हम देखते हैं कांग्रेस वाले सिर्फ एक भाई को ला सके। 19 अपोजीशन के आये जिस में एक मुस्लिम लीग के और दूसरे भाई हैं।

इसलिये मैं बड़े अदब से कह रहा हूं कि आज शेख पर बरसने की कोशिश मत करो। कहते हो रुपया कहां से आता है? तुम ने करोड़ों रुपया एलेक्शन में कहां से खर्च किया? कौन सा तुम लोगों में करोड़पति है? करोड़ों रुपया जो जनसंघ का खर्च हुआ है हिन्दुस्तान में वह कौन सा करोड़पति है जिस ने दिया है? हम भी जानते हैं जहां से रुपया आता है.......(**व्यवधान**) जनता से आता है? जनता जनार्दन को हम भी जानते हैं। शेख साहिब के पीछे तो 80 परसेंट जनता है, उस के मुकाबिले तुम्हारे पीछे तो कुछ भी नहीं है, तुम्हारे पीछे तो 7 परसेंट भी नहीं हैं। अगर तुम्हें जनता करोड़ों रुपया दे सकती है तो 80 फी सदी कश्मीरी क्या शेख साहिब की डिसपोजल पर हजारों रुपया भी नहीं छोड़ सकते?

मैं जो बतलाना चाहता हूं वह यह कि कांग्रेस और अपोजीशन दोनों दयानतदारी से सोचें कि 19 सितम्बर को क्या हुआ? कौन-कौन थे जिन्होंने मुल्क की मशीनरी को जाम करने की कोशिश की? कौन थे जिन्होंने दफ्तरों के अन्दर जा कर लोगों को उभाड़ा? इसलिये यह जरा अकल से काम लें। गद्दारी कई तरह की हो सकती है। जिस प्रकार यशपाल जी कहते हैं एनीमी का दोस्त एनीमी इस प्रकार अगर सारी बातों पर गौर करेंगे तो असलियत मालूम हो जायेगी। मैं कहता हूं कि काश्मीर के मुहब्बे वतन को गद्दार न कहो। कन्वेंशन की स्पिरिट को समझो। कन्वेंशन की स्पिरिट को कामयाब करने की कोशिश करो और कोशिश करो कि हिन्दुस्तान और काश्मीर का रिश्ता जो है वह अटूट रहे और हमेशा के लिये हिन्दुस्तान और काश्मीर एक ही हो कर दुनिया का मुकाबिला करें।

[شری عبدالغنی ڈار (گوڑگاؤں) : چیر مین صاحب - میں یہ بل پیش کرنے کے لئے اپنے بھائی کو بدھائی دینے کے لئے کھڑا ہوا ہوں - کیونکہ اگر غدار کو سزا دینے کے بارے میں قانون میں کوئی کمی یا لیکونا ہے - تو اس کو ضرور دور کیا جانا چاہئے - جو دیش کا کھاتا ہے - جو دیش کا جل پیتا ہے - جو دیش کی وایو سے زندگی حاصل کرتا ہے - اگر وہ دیش سے غداری کرتا ہے - تو وہ قابل برداشت نہیں ہے -

میں شری تیاگی اور شری کنور لال گپتا سے اتفاق کرتا ہوں - لیکن میں ان کو کہنا چاہتا ہوں کہ جس مقصد کو لیکر ان دونوں نے تقریریں کی ہیں - شاید شری یشپال سنگھ کا وہ مقصد نہیں ہے - حالانکہ کمیونسٹ بھائی میرے قریب نہیں ہیں - میں ان سے دور ہوں اور میں یہ بھی مانتا ہوں کہ کچھ ایسے لوگ ہیں - جن کے وچار چائنا سے ملتے ہیں اور کچھ ایسے ہیں - جن کے وچار رشیا سے ملتے ہیں - لیکن جن لوگوں کو کروڑوں نہ سہی - لاکھوں ووٹ

[شری عبدالغنی ڈار]

ملے ھیں - اور ان لاکھوں کے ساتھ ان کی اولاد بھی ھے - ان سب کو غدار کہہ دینا یا ٹریٹرز سمجھ لینا میرے خیال میں اس دیش کے ساتھ انصاف نہیں ھے -

**श्री श्री चन्द गोयल** : यह बात किसी ने नहीं कही है।

**श्री ओम प्रकाश त्यागी** : मैं ने ऐसा नहीं कहा है। सभापति महोदय, माननीय सदस्य ने मुझे क्वोट किया है। इस लिये मुझे मौका मिलना चाहिये कि मैं इस बारे में सफाई कर दूं।

شری عبدالغنی ڈار - میں ییلڈ نہیں کر رہا ھوں -

جہاں تک غدار کو سزا دینے کا تعلق ھے - میں ان کے ساتھ ھوں - شری تیاگی اور شری گپتا کو یہ حق ھے وہ جو چاھے کہیں - میں ان کے اس حق کو چیلینج نہیں کرتا ھوں - لیکن میں انہیں پیار سے سمجھانا چاھتا ھوں کہ یہ بات غلط ھے کہ ھم خالی وچار دھارا کی بنا پر ھی کسی کے بارے میں سمجھ لیں کہ وہ اس دیش کے ھیں ھی نہیں -

جب سے شری کنور لال گپتا کے بھائی یہاں دھلی کارپوریشن میں طاقت میں آئے ھیں - ان کی سراھنا اور تعریف ھر طرف سے ھوتی ھے - کبھی کسی مسلمان نے یہ شکایت نہیں کی کہ چونکہ یہ جن سنگھ کی حکومت ھے - اس لئے ھم کو یہ پسند نہیں ھے - ان کے کام کی سراھنا ھوتی ھے - لیکن جب وہ یہاں کھڑے ھوتے ھیں - تو ان کے دماغ میں ایک چکر آ جاتا ھے اور وہ بالکل غلط چکر ھے -

انہوں نے کشمیر کا بھی ذکر کیا ھے - اگر وہ دیش کے ھتیشی ھیں - تو حال ھی میں جموں - کشمیر والوں کی جو کنوینشن ھوئی ھے - اس کے اس فیصلے کو انہیں ایپریشیٹ کرنا چاھئے کہ جموں-کشمیر کے ھر ایک رجن کی رضامندی کے بغیر کوئی قدم نہیں اٹھایا جائیگا - اس کنوینشن میں ھندو - مسلمان - سکھ - عیسائی - پارسی سب شریک تھے - اس میں سب پارٹیوں نے حصہ لیا - جو لوگ پرو-انڈیا ھیں - جو لوگ پرو - آزادی ھیں - جو پرو - پلیبیسائٹ ھیں اور جو پرو-پاکستان ھیں - حالانکہ وہ مجھے کہیں کھلم کھلا کام کرتے دکھائی نہیں دئے—وہ سب اس کنوینشن میں شامل ھوئے - میں بھی اس کنوینشن میں ایک آبزرور کے طور پر گیا تھا - اس کے بارے میں میں نے اپنی رپورٹ پرائم منسٹر کو بھیجی ھے - میں آنریبل میمبرز کو بھی وہ رپورٹ بھیج دونگا - ان کی پارٹی شامل نہیں ھوئی - اس وقت ان کو تو فائدہ اٹھانا چاھئے اس کنوینشن کا نہ کہ

ریزولیوشن ہوا ۔ تو بجائے اس کے کہ ان کو اینکریج کریں بجائے اس کے کہ ہم ایسی فضا پیدا کریں کہ کاشمیر ہمارا ہو ہم ایسی باتیں کرکے اپنا اور نقصان کرتے ہیں ۔ یہ کنور لال گپتا ہوں یا اور کوئی بھائی ہوں یہ ہمارے محترم لیڈر بیٹھے ہوئے ہیں جن کا میں زندگی بھر کا ساتھی ہوں ۔ میں پوچھنا چاہتا ہوں کہ کیا ہم نے یا عبداللہ نے کہا کہ حاجی پیر کے درے تک پہنچ کر اپنے ہزاروں نوجوان شہید کرا کر بندوقیں الٹی کرکے پیچھے آ جاؤ ۔ یہ عبداللہ نے نہیں کہا ۔ میں نے نہیں کہا انہوں نے نہیں کہا ۔ وہ جنہوں نے کیا وہ کیا ہیں ۔ وہ دیش پریمی ہیں ۔ دیش کے ہتیشی ہیں ۔ تو بڑا مشکل ہے کسی کو دوست اور کسی کو دشمن ثابت کرنا ۔ وہ میری کتاب پڑھ کر نہیں آئے ۔ وہ گاندھی جی کی کتاب پڑھ کر نہیں آئے ۔ وہ گیتا پڑھ کر نہیں آئے ۔ سیدھے رشیا کے دباؤ کے نیچے حکم دیا فوج کو کہ پیچھے مارچ کرو ۔ جب پاکستان نے ایک طرف کہا تھا کہ ہم فیصلہ کرنا چاہتے ہیں صلاح اور سمجھوتے سے اور دوسری طرف ہمارے اوپر ایک دم حملہ کر دیا تھا ۔ اس کے بعد ان کو کیا حق رہ گیا تھا کہ ہم ان کا علاقہ جو ہم نے جیت لیا وہ انہیں واپس کر دیں ۔

عبداللہ شیخ محمد کو چڑھا کر الٹے نقصان اٹھائیں ۔ یہ بات ان کو بھولنی نہیں چاہئے کہ جس وقت یہ پیدا نہیں ہوئے تھے اس وقت بھی جنگ آزادی کا وہ ہیرو تھا ۔ جس وقت ان میں سے کوئی جیل میں نہیں تھا اس وقت وہ جیلوں میں سڑ رہا تھا ۔

ایک مانیہ سدسیہ ۔ کون ۔

شری عبدالغنی ڈار : شیخ محمد عبداللہ جس کے چرنوں میں بھی آپ بیٹھنے کے قابل نہیں ہیں ۔ آپ کے دماغ میں کیسے یہ بات آ جاتی ہے جو آپ کہتے ہیں ۔ آپ ایسے نہیں ہیں ۔ آپ کو یہ سمجھ بوجھ نہیں ہے کہ وطن کے حق میں کس وقت کون سی بات کہنی چاہئے ۔ اس وقت آپ کو ایسی بات کہنی چاہئے کہ جس سے کاشمیریوں کے دل جیت لیں اور وہ سب کے سب آپ کو پیار کریں آپ کو بڑا بھائی مانیں ۔ اگر کنور لال گپتا نے کنویشن کا ریزولیوشن پڑھا ہوتا جو انہوں نے پاس کیا کہ کوئی ریجن بھی چاہے جموں ریجن ہو چاہے لداخ ریجن ہو اگر اس کو کوئی بات قبول نہیں ہے اس کے انٹیریسٹ کے خلاف ہے تو ہم اس بات کو نہیں مانینگے یہ انہوں نے پڑھا ہوتا تو وہ شاید ایسا نہیں کہتے ۔ اس کنوینشن میں سب لوگ شامل تھے ۔ یونانیمسلی وہ

[شری عبدالغنی ڈار]

ابھی ابھی گپتا جی نے بخشی جی کا نام لیا لیکن بخشی جی نے تو پرائم منسٹر سے کہا کہ عبداللہ کی زندگی میں کوئی فیصلہ کرتے ہو تو کر لو نہ ہو جائے گا ۔ عزت کے ساتھ ہو جائے گا ۔ اس بڈھے کے مرنے کے بعد مشکل ہو جائے گا کیونکہ اسی پرسنٹ آدمی آج بھی وھاں عبداللہ کے ساتھ ھیں ۔ وہ کسی اور کے ساتھ نہیں ھیں ۔ اس لئے ھر ایک کو حقیقت کو سمجھنا چاھئے ۔ یش پال سنگھ جی کی میں تعریف کرتا ہوں ۔ اس لئے کہ ایک لیکونا رہ گیا تھا جیسا کہ بھائی وشوناتھن جی نے کہا اور اس کو دور کرنا چاھئے ۔ کیا پتا نہیں ھے گپتا جی کو کہ جتنوں پر غداری کے مقدمے چلے وہ کون ھیں ۔ تیاگی جی کو نہیں پتہ کہ مقدمے کن پر چلے ۔ کس نے فائلیں کس کو دیں ۔ یہ سب کچھ جانتے ھیں ۔ میں بڑے پیار سے کہوں گا کہ ٹھاکر یش پال سنگھ جی کی جو سپرٹ ھے اس کو سارا ھاؤس قبول کرے لیکن قبول کرتے ہوئے اپنے ملک کی جو انٹیگریشن ھے ۔ جو اس میں ھم ایک سپرٹ لانا چاھتے ھیں وہ سپرٹ جب چین نے حملہ کیا تھا ۔ تب بچہ بچہ ایک تھا ۔ وہ چاھے کمیونسٹ ہو ۔ چاھے رشین کمیونسٹ ہو چاھے چائنیز کمیونسٹ ہو وہ اس وقت سمر گپتا کے پیچھے تھا ۔ اس وقت ماؤ تسے تنگ کا جھنڈا کسی نے نہیں اٹھایا ۔ اگر اٹھاتے تو لوگ ان کو مار ڈالتے اور نہیں اٹھایا تو کیرل میں ھم دیکھتے ھیں کانگریس والے صرف ایک بھائی کو لا سکے ۔ ۱۹ اپوزیشن کے آئے جس میں ایک مسلم لیگ کے اور باقی دوسرے بھائی ھیں ۔

اس لئے میں بڑے ادب سے کہہ رہا ہوں آج کہ آج شیخ پر برسنے کی کوشش مت کرو ۔ کہتے ہو روپیہ کہاں سے آتا ھے ۔ تم نے کروڑوں روپیہ ایلیکشن میں کہاں سے خرچ کیا ھے ۔ کون سا تم لوگوں میں کروڑپتی ھے ۔ کروڑوں روپیہ جو جن سنگھ کا خرچ ہوا ھے ھندوستان میں وہ کون سا کروڑ پتی ھے جس نے دیا ھے ۔ ھم بھی جانتے ھیں جہاں سے روپیہ آتا ھے ۔ (ویودھان) جنتا سے آتا ھے ۔ جنتا جناردن کو ھم بھی جانتے ھیں ۔ شیخ صاحب کے پیچھے تو اسی پرسنٹ جنتا ھے اس کے مقابلے تمہارے پیچھے تو کچھ بھی نہیں ھے ۔ تمہارے پیچھے تو سات پرسنٹ بھی نہیں ھے ۔ اگر تمہیں جنتا کروڑوں روپیہ دے سکتی ھے تو اسی فیصدی کشمیری کیا شیخ صاحب کی ڈسپوزل پر ہزاروں روپیہ بھی نہیں چھوڑ سکتے ؟

میں جو بتلانا چاھتا ہوں وہ یہ ھے کہ کانگریس اور اپوزیشن دونوں دیانت داری سے سوچیں کہ ۱۹ ستمبر کو کیا ہوا ۔ کون کون تھے

جنہوں نے ملک کی مشینری کو جام کرنے کی کوشش کی۔ کون تھے جنہوں نے دفتروں کے ملازموں کو اور اندر جا کر اور دوسرے لوگوں کو ابھارا۔ اس لئے یہ ذرا عقل سے کام لیں۔ غداری کئی طرح کی ہو سکتی ہے۔ جس پرکار پیش پال جی کہتے ہیں اینیمی کا دوست اینیمی اس پرکار اگر ساری باتوں پر غور کریں گے تو اصلیت معلوم ہو جائے گی۔ میں کہتا ہوں کہ کشمیر کے محب وطن کو غدار نہ کہو۔ کنونشن کی سپرٹ کو سمجھو۔ کنونشن کی سپرٹ کو کامیاب کرنے کی کوشش کرو اور کوشش کرو کہ ہندوستان اور کشمیر کا رشتہ جو ہے وہ اٹوٹ رہے اور ہمیشہ کے لئے ہندوستان اور کشمیر ایک ہو کر دنیا کا مقابلہ کریں۔]

**श्री ओम प्रकाश त्यागी** : मुझे अब्दुल गनी दार साहब का बहुत आदर है और मैं बहुत बड़े देशभक्त के रूप में उनका आदर करता हूं। आप ने मेरा नाम भी लिया और आप ने फिर वही बात कही। मैंने शुरू में ही कहा कि कोई भी धर्म, भाषा या कोई पोलिटिकल विचार ले कर कोई भी इस देश में रहता है तो इस नाते कोई गद्दार नहीं है। यह मैं ने शुरू में ही कहा है। फिर आप ने कहा कि पोलिटिकल पार्टी या एक विचार वाले जो हैं, उन के लिये ऐसा किसी का मंशा नहीं था। केवल एक ही के लिये है कि वह रहते सोते, खाते पीते, उठते बैठते तो यहां पर हैं लेकिन जिन की लायल्टी भारत के साथ नहीं है चाहे वह चाइना के साथ हैं, चाहे पाकिस्तान के साथ हैं, या अमेरिका के साथ है, वह आदमी गद्दार है चाहे वह हिन्दू हो, मुसलमान हो, ईसाई हो, कोई भी हो। किसी एक कौम को काहे लेते हैं? हिन्दू मुसलमान ईसाई सब में देश भक्त हैं और सब में आप को वह भी मिल जायेंगे जिन की तरफ आप ने इशारा किया? आप ने तो जबान थोड़ी सी रोक दी, जो पकड़े गए वह हिन्दू थे और वह बाकायदा यहां का भेद देते रहे हैं। इसलिये मैं कहता हूं, आप यह खयाल मत कीजिए। दुर्भाग्य इस बात का है कि जब कभी भी इस देश की रक्षा का सवाल आता है लोग बाग अपनी अपनी दाढ़ियां सहलाना शुरू कर देते हैं।

**श्री भोलानाथ मास्टर** (अलवर) : चेयरमैन महोदय, अभी जो पिछले दो भाषण हुये जिनमें विश्वनाथन जी जैसे विद्वान के ट्रीजन शब्द के लिये क्रिमिनल कोड में शामिल करने की बात कही, उसका मैं समर्थन करता हूं। 124 (1) के मातहत तो बहुत से कांग्रेस के लोग जानते हैं, जिन लोगों ने किसी पब्लिक मीटिंग में हिस्सा लिया, खास तौर से देशी राज्यों के अन्दर सेडिशस मीटिंग ऐक्ट बराबर रहता था और मामूली बोल-चाल भी बन्द थी लेकिन जब से कांस्टीट्यूशन बन गया है और हम लोग इकट्ठे होने लगे, सभाओं की इजाजत मिल गई और बोलने की आजादी मिली, उसके बाद से उसका असर कम हुआ। लेकिन 124 (1) के मातहत राजद्रोह के मुकदमे मामूली तौर से चला करते थे और जो उस जमाने की सरकार थी, चाहे देशी राज्य थे या अंग्रेजी शासन होता था, उसमें इस प्रकार के मुकदमे 124 (1) के मातहत चला करते थे। लेकिन यह जो ट्रीजन वाला शब्द अब आया है वह चूंकि हम अपने देश को एक राष्ट्र मानते हैं और एक राष्ट्र मानने के नाते, जैसा कि अभी एक मित्र कह रहे थे, इसको एक मल्टी-नेशन देश वे कहने लगे तो इन बातों से पता लगता है कि देश के अन्दर कुछ भावनायें ग़लत तरीके से काम कर रही हैं और उनके सबूत बराबर अखबारों में आते रहते हैं। आपने शायद अखबारों में पढ़ा होगा कि मध्य प्रदेश

[श्री भोलानाथ मास्टर]

में जो डाकू पकड़े गए उनके पास वे हथियार थे जोकि पाकिस्तान के बने थे और उनपर मोहरें थीं। जब वहां के चीफ मिनिस्टर से पूछा गया कि इनके खिलाफ कोई कार्यवाही की जानी चाहिये तो वहां के चीफ मिनिस्टर ने कहा कि यह काम सेंट्रल गवर्नमेंट का है। इस प्रकार के जो आर्म्स पकड़े गए, जिन पर पाकिस्तान ब्रान्ड लिखा हुआ है उनके खिलाफ कार्यवाही करने में स्टेट गवर्नमेंट अपने को असमर्थ पाती है। आपने यह भी पढ़ा होगा कि केरल में चाइनीज इम्बैसी से कुछ लोगों को किताबें बेचने के बहाने रुपया दिया जाता है और आपने यह भी देखा होगा कि यहां की जो चाइनीज इम्बैसी है, वह बहुत सा लिट्रेचर अपने यहां से न भेज करके कहीं गाजियाबाद से, कहीं पानीपत से, कहीं आस-पास के पोस्ट-आफिसों से ऐसा साहित्य भेजती है जिस में देश के प्रति विश्वासघात की बातें होती हैं। विश्वासघात के लिये उनको प्रोत्साहित करती है।

यह भी आपने सुना होगा, अभी हाल में जब नक्सबाड़ी का मामला नाकामयाब हो गया, तब उन्होंने यह कहा कि हमारे पास आर्म्स नहीं थे, हथियार नहीं थे। यदि हमारे पास आर्म्स होते तो इस सरकार का तख्ता जरूर उलट देते। य आर्म्स जहां से भी मिल सकते हों, इन को प्राप्त करने की कोशिश करनी चाहिये।

नागाओं के पास हथियार मिले ही हैं, जो चाइना ब्रान्ड के हैं। यह बात भी सही है कि कुछ लोग नागाओं की तरफ से चाइना में ट्रेनिंग ले रहे हैं। ऐसे लोगों को पकड़ने के लिये या उन को सजा देने के लिये या इस प्रकार की जो प्रवृत्ति हमारे देश में पनपने लगी है, इस को रोकने के लिये ट्रेजन शब्द का इस्तेमाल हमारे कानून में जरूर आना चाहिये। मैं श्री यशपाल सिंह जी को धन्यवाद देता हूं, और सरकार से अनुरोध करता हूं कि इस शब्द को प्रोपर जगह पर लाकर उन के इस सझाव को मन्जूर कर लें और उन को आश्वासन दें कि इस शब्द को जोड़ देंगे तथा एक अच्छा अमेण्डिंग बिल लायेंगे। इन की मंशा यही है कि देश से द्रोह करने वालों के विरुद्ध कार्यवाही हो सके, उसकी व्यवस्था हमारे कानून में हो, चाहे पाकिस्तान हो, चाहे चीन हो या कोई भी देश हो, जिस से हमारी दुश्मनी है, उसके पैसे से, उस के हथियारों से या उस के साहित्य से हमारे देश में अगर कोई विद्रोह करने की कोशिश करता है, चाहे छुप कर करे या सामने करे, ऐसे लोगों के खिलाफ सख्त कार्यवाही की जाय, ऐसा विधान में जरूर होना चाहिये, ऐसा कानून जरूर बनना चाहिये और मुजरिम के लिये वाजिब सजा होनी चाहियें।

**श्री मोलहू प्रसाद** (बांसगांव) : बड़े विरोध-पत्र भेजने चाहियें।

**श्री भोलानाथ मास्टर** : आप लोगों को पकड़ने के लिये तो उस में है। जो बिल आपके सामने आया है, वह ठीक है, इसकी शब्दावली में थोड़ी बहुत गड़बड़ है। लेकिन अभी मौलवी साहब बोल रहे थे—काश्मीर कन्वेंशन के बारे। इस में कोई दो रायें नहीं हैं कि इस प्रकार का जब कोई कन्वेंशन होता है तो देश के अन्दर खतरे की हलचल मचती है। खुद जी० एम० सादिक साहब उस कन्वेंशन से थोड़ा परेशान हुये और वह कहने लगे कि भारत सरकार यह बात स्पष्ट करे कि उस के दिमाग में कहीं कोई कमजोरी तो नहीं आ रही है। जो सरकार आज हम चला रहे हैं वह एक कांस्टीचूशनल सरकार है, क्योंकि शेख अब्दुल्ला जैसे ही बाहर आये थे, उन्होंने कहना शुरू कर दिया था कि जो सरकार काश्मीर में काम कर रही है, वह गैरकानूनी सरकार है। जब वह उस सरकार को गैर-कानूनी बता कर भाषण देते हैं, तो ऐसे वक्त में सोचने की आवश्यकता पड़ती है। इसलिये कुछ शब्दावली इस प्रकार की आपके कानून में जरूर होनी चाहिये कि जो भी देश में ट्रेजन की बात करता है, उस के खिलाफ कार्यवाही

की जा सके, उस को सजा दी जा सके। इस में कोई सन्देह नहीं कि कि शेख अब्दुल्ला हमारे माने हुए नेता रहे हैं, लेकिन जब किसी का दिमाग खराब हो जाय, तो उस को हम पकड़ न सकें--यह कमी कानून में रह गई है और जब हमारे कानून के पंडित, जानकार उस कमी को बतलाते हैं तो उस कमी को पूरा करने के लिये हमें जरूर कोई अच्छा बिल लाना चाहिये तथा श्री यशपाल सिंह जी को आश्वासन दिया जाना चाहिये कि सरकार की तरफ से हम इस शब्द को उस में जोड़ेंगे। सिडीशस शब्द उस में है, राजद्रोह है, लेकिन विश्वासघात का शब्द भी उस में आना चाहिये। जब अंग्रेजों की हुकूमत थी, तो वे अपने आपको इस देश की हुकूमत नहीं, बल्कि ब्रिटिश हुकमत मानते थे। इसी तरह से छोटे-छोटे राजे-महाराजे भी द्रोह के नाम पर कार्यवाही करते थे। जब भी हम कोई आन्दोलन प्रजा मण्डल की तरफ से करते, 124 के अन्दर हम को गिरफ्तार कर लिया जाता था, आज वह व्यवस्था नहीं है। हम लोग तो केवल आन्दोलन करते थे, सभायें, मीटिंग, जलूस निकालते थे, उस में कोई हथियार की बात नहीं होती थी, लेकिन उस को षड्यन्त्र मान कर हमारे खिलाफ कार्यवाही की जाती थी। आज तो पाकिस्तान से हथियार आते हैं, चाइनीज एम्बेसी के जरिये साहित्य आता है, खुले आम भाषण दिया जाता है कि रेवोल्यूशन होगा, नक्सलबाड़ी जैसी बातें होंगी, तो ऐसा कानून न हो कि जिस में उन को पूरी तरह से सजा दी जा सके, यह तो देश के लिये बहुत घातक है और इस कमी को पूरा जरूर किया जाना चाहिये।

मैं मंत्री महोदय से प्रार्थना करूंगा कि यशपाल सिंह जी को आश्वासन दे कर इस कानून में जो कमी है उस को अवश्य पूरा करें।

SHRI LOBO PRABHU (Udipi) : I wish to say only a very few words on this Bill, because what I have heard from various speakers has tended more to confuse than to enlighten me. First of all no one has mentioned about the necessity for this Bill. There is an Indian Penal Code which already provides for treason in more than one section. It also provides for extreme penalty where the conspiracy deserves that penalty. Before you add another law to the statute book you have to relate it to the existing law. Otherwise, it is redundant, it may be mischievous and in any case it is a waste of public time and waste of the statute book. My second objection to this Bill is that the penalties are excessive. It is very easy to talk about death penalty. But the law about death penalty is not as easy as this House presumes. Death penalty is imposed only in very serious circumstances, not on the suspicion that somebody is enemy agent or he has conspired against the State. A point this House should remember is that the more excessive the penalty is the less it is likely to be enforced. The only way to defeat a law is to make the penalties so high that somebody is rather willing to help the victim out. I do hope that this Bill has only this virtue that if offers excessive penalties. It is not a virtue. It is its main defect.

The third point is excessive elaboration. I have never heard of three Judges of the Supreme Court or High Court considering a case before it goes for trial. This provision is something which is completely beyond me that for prosecuting a person holding an office under the Government there should be three Judges who should make the recommendation.

The next question is : if there should be three judges to make the recommendation, how many Judges should there be to hear the case, how many Judges should there be to hear an appeal. It is something so fantastic that I do not think the hon. Member really meant that a provision like this should exist.

Lastly, this is not a very pleasant subject to me. Somehow the discussion on this Bill is turned on the subject of loyalties of certain communities and certain minorities. Let me assure everyone in this House that patriotism is not the

[Shri Lobo Prabhu]

monopoly of any community, or of any religion. Patriotism is born in you and if the country has treated you well, you are ready to die for it. Let me remind the House that those who gave their lives first in the Indo-Pakistan war were Muslims and Christians and Anglo-Indian. They are suspected as minorities who lack loyalty. We are as loyal as any of you. I do hope my good friends of the Jan Sangh—they are my neighbours—will not preach as continuously by saying foreign missionaries are bad but 'you are good'. There is no distinction between foreign Christians and Indian Christians. Christians are Christians all over the world. Let that be understood clearly. If a foreign missionery is doing something wrong, he is liable as any other foreigner. I do hope that my friends in the Jan Sangh will remember this.

Thank you, Sir.

DR. RANEN SEN (Barasat) : Mr. Chairman, I stand to oppose this Bill. Sir, this a very dangerous type of Bill which leads to all sorts of witch-hunting and this Bill has been couched in such a language which can only be called frivolous. Look at such a wide definition of 'enemy agent'. Now, here in this House we have seen one Party calling somebody-else as agents of China, somebody as agents of Russia and somebody as agents of America. So, this is a sort of witch-hunting which will go on in a very dangerous way out side and will be resorted to by the Government if this Bill is passed.

Then again, there is the question of sabotage. In this House, for the last two days, we have been discussing certain Bills, namely, the Railway Ordinance, being enacted as a Bill and then the Industrial Security Force Bill and so on. There is also a lot of fighting on the word "sabotage." Today, there is a lot of discussion on this. Take for example this definition : " 'sabotage' means an act of destruction or an attempt to destroy any public property, or property belonging to a citizen of India which is deemed to be important" and so on. It is not only public property but property belonging to any citizen of India. Therefore, the people who have vested interests will say, "Yes." But I say if there is any movement anywhere, any person out of any motive, may be out of misguided spirit, lays his hand on any property belonging to any Indian, he comes under the Treason Act. Is there any paucity of laws and Acts in our country to deal with such cases ? Therefore, I say that this is a sort of frivolous type of words used in this Bill.

Now, we all speak of democracy inside this House : all sides, including even our Swatantra friends. I am very happy that Mr. Lobo Prabhu has made a very good speech; at least for the first time in the last two years I have agreed with him. Now, clause 3 of the Bill says :

> "Whoever is suspected of an act of treason or an atempt to commit treason, shall be apprehended at once without a warrant and shall be tried in a summary way...."

Even Ayub Khan has arrested Bhutto and others with a warrant. But here no warrant is needed ! I see the Deputy Minister, Shri Mohd. Shafi Qureshi, is laughing; the Government is not going to accept this. But I should like to ask our old friend, Shri Yashpal Singh, who is here for the last two terms, why he should bring in such a Bill. It is some sort of an atrocious Bill. I would rather request him to withdraw it. When you are speaking so much about democracy, what is the idea behind it ? Therefore, I oppose the Bill.

**श्री बेणी शंकर शर्मा** (बांका) : सभापति महोदय, मैं माननीय यशपाल सिंह जी को यहां यह बिल पेश करने के लिये धन्यवाद देना चाहता हूं । इस बिल के उद्देश्य बहुत अच्छे हैं । हो सकता है कि बिल की धाराओं में कुछ कमी हो लेकिन उनका हम सुधार कर सकते हैं । जहां तक उद्देश्यों का सम्बन्ध है, उनके अच्छे होने में किसी प्रकार की कोई शक की गुंजाइश नहीं है । जैसा कि हमारे सम्मानीय सदस्य, प्रोफेसर गुहा ने भी कहा है हिन्दुस्तान की सीमा पर शत्रुओं का जमघट

लगा हुआ है। चीन और पाकिस्तान से हमें काफ़ी खतरा है। मैं सरकार से और रक्षा मन्त्री, श्री स्वर्ण सिंह से सहमत हूं कि जहां तक हमारे जवानों का सवाल है, वे विदेशी हमलावरों से निपटने के लिये काफी सक्षम हैं, वे शत्रुओं का भली प्रकार से मुकाबला कर सकते हैं। लेकिन अगर हम कहीं हारेंगे तो आन्तरिक द्रोहियों के कारण ही जिनकी कि इस देश में कमी नहीं है और जैसा कि हम आये दिन की घटनाओं से देखते हैं। आये दिन हमारे रिकार्ड, हमारे यहां के नकशे शत्रुओं के हाथ में चले जाते हैं और इस कार्य में हमारे ही लोग शामिल हैं।

म किसी विचारधारा या किसी सम्प्रदाय के लोगों का विरोधी नहीं हूं, जिसके सम्बन्ध में यहां कुछ लोगों ने शंका प्रकट की है। इस बिल का उद्देश्य केवल उन लोगों से निपटना है जोकि देश के शत्रु हैं, जो देशद्रोही हैं, चाहे वे किसी भी सम्प्रदाय के हों। अभी अभी हमारे मित्र श्री वासुदेवन नायर ने यह शंका प्रकट की कि यह बिल कम्युनिस्टों के विरुद्ध लाया गया है। मैं आपके माध्यम से उनसे कहना चाहता हूं कि जहां तक हमारे स्वदेशी कम्युनिस्टों का सम्बन्ध है जोकि हैंड-स्पन, हैंड-वोवेन कम्युनिस्ट हैं, हम उनके विरोधी नहीं हैं बल्कि हम उनके विचारों का आदर करते हैं। हमारा द्वेष तो केवल उन लोगों से है जो रहते यहां हैं लेकिन अपने सारे विचार, अपने सारे आदेश पीकिंग या रूस से लेते हैं। एसे ही लोगों को हम देश द्रोही समझते हैं।

मैं केवल दो बातों की चर्चा करके अपना कथन समाप्त करना चाहता हूं। दुर्भाग्य से बंगाल में कम्युनिस्टों की संख्या अधिक है। वे लोग ही बिहार और यू० पी० में जाकर कम्युनिज्म का प्रचार और प्रसार करते हैं। लेकिन बंगाल में जहां उनका एक राग है, तो बिहार में दूसरा है और यू० पी० में तीसरा। जैसा कि अभी प्रोफेसर गुहा ने कहा कि बंगाल में जगह-जगह पर बड़े-बड़े स्लोगन्स हाथ से लिखे हुए हैं कि हिन्दी नहीं चलेगी। और भी बहुत तरह के दूसरे स्लोगन्स हैं जिनकी मैं यहां चर्चा नहीं करना चाहता। बिहार में वे ही कम्युनिस्ट उर्दू का प्रचार करने में भी लगे हुये हैं। बिहार में संविद सरकार के एक अंग के रूप में जब एस० एस० पी० ने उर्दू को दूसरी राष्ट्र भाषा मानने की गलती की तो वहां के कम्युनिस्ट जिन में शत प्रतिशत बंगाली थे उन्होंने रांची में एक जुलूस निकाला जिसका नारा था, उर्दू को लाल सलाम, नक्सलबाड़ी का रास्ता ही हमारा रास्ता है। वही कम्युनिस्ट भाई बंगला का समर्थन न करके उर्दू का समर्थन करते थे। इसी प्रकार बनारस हिन्दू विश्वविद्यालय में एक मजूमदार साहब हैं जो वहां पर हिन्दी के नाम पर झगड़ा उठा रहे हैं। उनको न तो उर्दू से प्रेम है, न बंगला से प्रेम है। हमको ऐसे लोगों से सतर्क रहना है जिनका कोई सिद्धान्त नहीं, जिन को न हिन्दी के प्रति प्रेम है, न बंगला के प्रति प्रेम है और न उर्दू के प्रति प्रेम है। उनका प्रेम तो केवल देश में क्यास और कन्फ्यूजन क्रिएट करने से है। ऐसे लोगों से हमें सतर्क रहने की आवश्यकता है।



जैसा कि मैंने पहले कहा, हमारे जवान बड़े वीर हैं, साहसी हैं, वे सीमाओं पर शत्रुओं का मुकाबला करने में पूरे सक्षम हैं किन्तु हमें आन्तरिक अशांति का ही सबसे बड़ा डर है। हो सकता है कि जब कोई विदेशी हमारे देश के ऊपर आक्रमण करे तो इन लोगों के द्वारा देश के अन्दर आन्तरिक अशांति पैदा कर दी जाए। इस बिल का उद्देश्य केवल उन लोगों से ही निपटना है जोकि देश में इस प्रकार का राजद्रोहात्मक कार्य करेंगे या देश के अन्दर अशांति उत्पन्न कर शत्रुओं को मदद करना चाहेंगे।

जहां तक बिल की धाराओं का सम्बन्ध है, मैं मानता हूं कि उसमें कुछ धारायें ऐसी हो सकती हैं और हैं भी, जिनमें काफी संशोधन की की गुंजायश है। जैसे कि श्री लोबो प्रभु ने यहां पर लेस पेनालटी की बात कही कि जितनी

**श्री बेणी शंकर शर्मा**

हो कड़ी सज़ा रखी जायेगी उतना ही उसका कम उपयोग होगा । इसलिय ऐसी धाराओं को फिर से देखने की आवश्यकता है और उनमें संशोधन की आवश्यकता है ।

जहां तक देशद्रोह का सम्बन्ध है, उसके सम्बन्ध में हमारे भाई त्यागी जी ने काफी सफाई दे दी है लेकिन मैं देखता हूं कुछ भाईयों के दिमाग से वह बात गई नहीं है । हमारे देश में हिन्दू भी गद्दार हो सकते हैं । उनसे भी हमें निपटना है । जो भी हमारे देश में गद्दार हैं, वे चाहे हिन्दू हों, मुसलमान हों, इसाई हों या पारसी हों, उन सब से हमें निपटना है । हमें अपने मुसलमान भाई अब्दुल हमीद और क्रिश्चियन भाई कीलर बंधुओं पर गर्व है, हम उनका सम्मान करते हैं । लेकिन कोई भी व्यक्ति जो गद्दार है, देशद्रोही है जोकि दुश्मन का साथ देता है, हम सबसे पहले उसका विरोधी करेगें और उसको अधिक से अधिक कड़ी सज़ा देने की सिफारिश करेंगे ।

17 Hrs.

SHRI HUMAYUN KABIR (Basirhat) : Mr. Chairman, I would like to support the Bill for the reason that the motion is only for circulation. If it were a question of reference to the Select Committee, or a motion for consideration of the Bill, I would certainly have many reservations. But since the idea of the mover is that the Bill should be circulated for eliciting public opinion, I do not see any reason why there should be any opposition to that particular motion. And I find, in fact, that the circulation has already started inside the House. I have forgotten to bring my copy of the Bill and I asked the hon. Mover if I could borrow his copy. He told me that copy has been circulating round the House and many of the hon. Members who have spoken today have taken advantage of his copy of the Bill. If so, since the process of circulation has already started, why should we grudge that it should be circulated on a wider field at all ?

I would like to make two observations on the general principles of the Bill. First, treason should be punished as severely as possible, but after due process of law. Our pride in this country is that we have accepted a Constitution in which fundamental rights have been guaranteed, and there are many of us who resent any encroachment on the fundamental rights. In fact, from the highest judiciary to the ordinary citizens of this country there are many who believe that any attempt to tamper with these fundamental rights may be fraught with very great danger. Therefore, before we accuse anybody of treason we have to be very sure that there is not only a full examination and judicial proceedings but that we do not allow any kind of witch-hunting to come into the picture. We know in history of occasions again and again when great patriots have at times been suspected for a little while. Whoever courageously stands against the public opinion, whoever stands up against the popular will of the day, there is the danger that he may be called unfaithful and disloyal to the country. Take, for example, what happened in this House itself sometime earlier. The Kutch dispute was referred to the International Tribunal with the full consent of this House, with the approval of this House, and I consider that one of the things which the Government of India in the last few years has done which is honourable was to accept that award. And yet there were many members of this House who questioned not only the reference of that award but also the question of acceptance by the government of that award, both of which are mistaken. Take again, a man like Sheikh Abdullah. I understand that a reference was made to him by my hon. friend, Shri Abdul Ghani Dar. We may differ from him, but I think anyone who has the temerity to question his loyalty and patriotism, anyone who has the temerity to question his humanity and the sufferings and struggle which he underwent for the sake of Indian independence, that person will be falsifying history. We have, therefore, to be very careful indeed.

Again, there is a tendency today sometimes to frown upon the activities of friends from abroad. Shri Lobo Prabhu made a passing reference to it. I know

of cases where people have come from abroad for social service. Very recently I had to deal with a case in Bengal. There is a French Missionary who is a student. He had come here on a permit for social service. But when he saw the misery in the town of Howrah, when he saw the terrible condition of the slums, he undertook upon himself the task of trying to provide them with small-scale industries and with improving their condition in different ways. Immediately, those who had never stirred a finger to help the poor people, they saw mischief in his movement and his action and there was at one time an attempt peremptorily to send him out of the country. 19th October, I think, was the last day. But, thanks to the intervention of various friends, he has been given two or three years.

Therefore, we must be very careful whom we call treasonable person and, for that, I would suggest that this Bill should be circulated because then we will get every kind of reaction. And only when you have got different kind of reactions, then and then alone there can be any question of considering this particular measure which has been proposed. This is the first observation I would make.

The second observation I would make is that today while the judicial processes do guarantee protection, at the same time there is in the country a growing spirit of intolerence. Whenever people disagree there is often an attempt to shout down people. I do not accept Communism. I have, in fact, been an opponent of Marxism from 1930 when I first came into contact with the international Communist movement. Since that time on two grounds I have always opposed Communism. By proclaiming the doctrine of the dictatorship of the proletariat they have struck at the very root of democracy and by preaching violence they have destroyed the very foundations of democracy. At the same time, I would say that I would stand for the right of the Communists, to preach their point of view so long as they do so in a constitutional way and only resort to actual persuasion. When they resort to violence and try to curb down the opinion of those who are opposed to them, we shall oppose them even more vigorously.

Therefore, on the one hand, we must be very, very careful indeed before we dare to call anyone a traitor and tar anyone with the blemish of treason. Even when there is a charge, we must be extremely careful in ensuring that all the judicial processes are gone through and that full protection is given to the individual to protect his fair name and his rights.

With these two reservations I would support the move for circulation because this curculation will enable a very large section of the people to express their opinion on the Bill which my hon. friend, Shri Yashpal Singh, has moved.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, Within the 16 years of independence our country has been subjected to two external aggressions. We had to guard our country not only against external aggression but also against internal subversive activities. We must have enough powers and measures to punish anti-national activities that take place in the country. Spying or treason or any kind of help to the enemy or any anti-national activity has to be severely dealt with.

I welcome the spirit behind the Bill introduced by the hon. Member, Shri Yashpal Singh. But we have to consider whether we have got enough powers or not to deal with all these things. We may not have the Treason and Treachery Bill as they have in England by name but we have got enough laws like the Indian Penal Code, the Citizenship Act and the Official Secrets Act. Also, it is under consideration to have the Unlawful Activities Prevention Bill passed.

The IPC covers the whole country and everybody is subject to this. Section 121 clearly says that whoever wages was against the Government of India or attempts to wage war or abets the waging of such war shall be punishable with death and shall also be liable to a fine. Subsequent sections deal with conspiracy

[Shri K. S. Ramaswamy]

and such other things. We have got capital punishment also suggested in the new Bill. The Official Secrets Act was amended in 1967 and there also very severe punishment is provided for all spying activities and other anti-national activities. The Unlawful Activities Prevention Bill, which was introduced in 1967, has been referred to a Joint Committee and we are expecting the report of the Joint Committee. If that is passed, that will provide punishment against cession and secessional activities.

It is not that we do not have enough powers. It may be that we do not have a definition of 'enemy' as pointed out by Shri Tenneti Viswanatham. But whether it is an enemy or a friend, we have got enough powers to deal with them if they indulge in anti-national activities. So far, we have relied upon these Acts and we do not find any necessity to amend any of them. If any necessity arises in future for any amendment of the Indian Penal Code, we can have that amended. There is no such necessity for a comprehensive Bill like the one brought forward by my hon. friend Shri Yashpal Singh. As rightly suggested by Shri Lobo Prabhu and Master Bhola Nath, I think, this Bill is redundant.

With these words, I oppose the Bill for its circulation.

**श्री यशपाल सिंह** (देहरादून): काफी समय हो चुका है। मैं उन सब लोगों का आभारी हूं जिन्होंने इसका विरोध किया है और उनका भी जिन्होंने इसके पक्ष में भाषण किये हैं। हमारी संस्कृति में सब का सम्मान किया जाता है। हम कोई डिक्टेटर नहीं हैं। हम प्रजातंत्रवादी देश हैं। हर एक की भावनाओं का हम आदर करते हैं। मेरी प्रार्थना मंत्री महोदय से यह है वह अपने रिमार्क्स को वापिस लें और इस बिल को मंजूर कर लें, जो मोशन मैंने दिया है उसे मंजूर कर लें। उनके पास इस वक्त कोई देश-द्रोह का कानून नहीं है। बजाय इसके कि वह अधिन कर फिरें, दुबारा इसके लिए रुपया खर्च करें, दुबारा इसी प्रोमीजर को एडाप्ट करें, दुबारा पार्लिमेंट का समय लें, जो इन्नोसेंट सा बिल उनके सामने रखा गया है, मेरी प्रार्थना है कि अपने रिमार्क्स को वापिस लेकर वह इसको मंजूर कर लें, मोशन को स्वीकार कर लें। यह निर्दोष-सा मोशन है। किसी पार्टी के खिलाफ नहीं है, किसी ग्रुप या धड़े के खिलाफ नहीं है। जो भी द्रोही हैं, जो राष्ट्र की अवहेलना करते हैं, जो दुश्मन के जासूस हैं, जो गद्दार हैं और विश्वासघाती हैं उनको सजा देने के लिए आपके पास काफी कानून पहले से नहीं है। अगर होता तो आप उसका प्रयोग करते।

हमने देखा है कि करोड़ों रुपया इकट्ठा करके फौज तक उसको नहीं पहुंचने दिया गया और बीच में ही खा गए, जिन्होंने सोना इकट्ठा किया वार फंड के लिए उसको वहां तक पहुंचने नहीं दिया, नेशनल डिफेंस के नाम से इकट्ठा करके उसको पहुंचने नहीं दिया, उनमें से किसी को फांसी तक नहीं दी गई। फांसी तो बहुत बड़ी चीज है किसी को ब्लैक-लिस्ट तक नहीं किया गया। ब्लैक-लिस्ट करना तो बड़ी चीज़ है, किसी को पांच मिनट हवालात में बन्द तक नहीं किया गया। पांच मिनट हवालात में बन्द करना बड़ी चीज़ है, किसी को गधे पर चढ़ा कर काला मुंह कर दिल्ली के बाजारों में घुमाया तक नहीं गया। इस वास्ते कोई न कोई तो आपके कानून में कमी है। उस कमी को पूरा करने के लिए मैंने सभा के सामने यह मोशन रखा है और मुझे बड़ी भारी आशा है कि सब लोग इसे मंजूर करेंगे। जहां तक वापिस लेने का सम्बन्ध है, वह मेरा धर्म नहीं है।

**रामो द्विर्नाभिभाषते** राम का वंशज कह कर वापिस नहीं लेता है। मेरा अनुरोध है कि अगर आपको खर्च का डर लगता है तो जितना खर्च होगा हम देंगे, हमारे लोग देंगे। आपको जो दिक्कत की चीज़ है उसको हमें आप बतायें और हम दूर करेंगे।

मेरी दरख्वास्त है कि इस बिल को वापिस लेने की बात आप न कहें बल्कि इसे आप मंजूर

करें और आप ने जो रिमार्क्स दिये हैं, उन्हें आप वापिस लें।

MR. CHAIRMAN : Does the hon. Member withdraw the Bill ?

SHRI YASHPAL SINGH : No, Sir.

17.18 HRS.

[MR. DEPUTY-SPEAKER *in the Chair*]

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for punishment to persons found guilty of treason and matters connected therewith, be circulated for the purpose of eliciting opinion thereon by the 31st December, 1968."

*The Lok Sabha divided*

**Division No. 6]** **AYES** **[17.19 hrs.**

Amat Shri, D.
Bramhanandji, Shri
Deb Shri, D. N.
Deo, Shri P. K.
Dharangadhra, Shri Sriraj Meghrajji
Goyal, Shri Shri Chand
Gupta, Shri Kanwar Lal
Kabir, Shri Humayun
Khan, Shri H. Ajmal
Kunte, Shri Dattatrya
Majhi, Shri M.
Naik, Shri G. C.
Sharma, Shri Beni Shanker
Solanki, Shri P. N.
Tapuriah, Shri S. K.
Viswanatham, Shri Tenneti
Yashpal Singh, Shri

**NOES**

Ahirwar, Shri Nathu Ram
Arumugam, Shri R. S.
Bhandare, Shri R. D.
Bhattacharyya, Shri C. K.
Deshmukh, Shri K. G.
Gudadinni, Shri B. K.
Kamalanathan, Shri
Kamble, Shri
Krishnamoorthi, Shri V.
Kureel, Shri B. N.
Laskar, Shri N. R.
Lobo Prabhu, Shri
Mandal, Dr. P.
Mangalathumadam, Shri
Master, Shri Bhola Nath
Melkote, Dr.
Menon, Shri Govinda
Mohamed Imam, Shri
Mondal, Shri J. K.
Mukerjee, Shrimati Sharda
Oraon, Shri Kartik
Parmar, Shri Bhaljibhai
Parthasarathy, Shri
Patel, Shri Manubhai
Patil, Shri S. D.
Pramanik, Shri J. N.
Prasad, Shri Y. A.
Qureshi, Shri Mohd. Shaffi
Raju, Shri D. B.
Ram Dhani Das, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Rana, Shri M. B.
Rao Shri V. Narasinha
Rao, Shri J. Ramapathi
Raut, Shri Bhola
Roy, Shri Bishwanath
Rao, Shri V. Narasinha
Saleem, Shri M. Y.
Sambasivam, Shri
Sanjit Rupji, Shri
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sen, Dr. Ranen
Sharma, Shri M. R.
Shastri, Shri B. N.
Siddeshwar Prasad, Shri
Snatak, Shri Nar Deo
Sreedharan, Shri A.
Supakar, Shri Sradhakar

MR. DEPUTY-SPEAKER: The result* of the Division is: Ayes: 17; Noes: 48.

*The motion was negative*

17.20 HRS.

## MOTION *RE*: CONTEMPT OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to move:

> "This House resolves that the person calling himself Shri Gopal Tripathi who threw some papers from the Visitors' Gallery on the Floor of the House at 3 P.M. today and whom the Watch and Ward Officer took into custody immediately has committed a grave offence and is guilty of the contempt of this House.
>
> This House further resolves that he be sentenced to simple imprisonment till 6 P.M. on the 18th November, 1968, and sent to Tihar Jail, Delhi."

MR. DEPUTY-SPEAKER: The question is:

> "This House resolves that the person calling himself Shri Gopal Tripathi who threw some papers from the Visitors' Gallery on the Floor of the House at 3 P.M. today and whom the Watch and Ward Officer took into custody immediately has committed a grave offence and is guilty of the contempt of this House.
>
> This House further resolves that he be sentenced to simple imprisonment till 6 P.M. on the 18th November, 1968, and sent to Tihar Jail, Delhi."

*The motion was adopted*

17.21 HRS.

## CONSTITUTION (AMENDMENT) BILL

*(Amendment of Article 368) by Shri Nath Pai*

MR. DEPUTY-SPEAKER: Now we shall take up Mr. Nath Pai's Bill.

Mr. Nath Pai.

SHRI LOBO PRABHU (Udipi): I have raised a Constitutional objection. I have given notice that it should be referred to the Attorney-General.

MR. DEPUTY-SPEAKER: Let him move first.

SHRI FRANK ANTHONY (Nominated—Anglo-Indians): Mr. Deputy-Speaker, may we know what is the time allotted for this discussion?

MR. DEPUTY-SPEAKER: 2½ hours. But you know, as the debate develops, the Chair has some discretion. We shall consider it at the proper time. I know what you want.

SHRI FRANK ANTHONY: The general feeling is we have discussed on at least three occasions; it is a sweeping measure and it is better....

MR. DEPUTY-SPEAKER: After a lengthy debate it was referred to a Joint Committee.

---

*The following Members also recorded their Noes:—

*Ayes*: Shri K. P. Singh Deo.

*Noes*: Shri Himatsingka.

SHRI V. KRISHNAMOORTHI (Cuddalore) : Each party should be given one hour on this. It has to be ratified by State Legislatures.

SHRI FRANK ANTHONY : The discretion is with the Chair, but that is for giving another hour or so. What I think this should not be discussed in such a cavalier fashion. Government is taking power to destroy the constitution.

MR. DEPUTY-SPEAKER : That won't be doing justice. Now, initially when this motion was before the House, we have debated it for several days, for several hours. Then it was referred to the Joint Committee. Now it has come with this report. So it was never dealt with in a cavalier manner. You will get an opportunity to place your point of view.

SHRI LOBO PRABHU : The Committee has made some changes in a substantial manner. It will not be correct to say that the Bill has been substantially discussed. This Bill affects the Constitution. This Bill affects the oath which we have taken under the Constitution. I won't use the word 'cavalier'. This Bill cannot be dismissed in a very short time, in a very light-hearted manner and I would suggest, that from the very beginning, you may decide that at least five hours should be given....

SHRI FRANK ANTHONY : Five hours is not enough.

SHRI SHRI CHAND GOYAL (Chandigarh) : I support the suggestion made by Shri Frank Anthony that more time should be allotted to this. Now that we have the evidence of the Advocates-Generals, eminent lawyers and people of this country, I think, it will be desirable, it will be in the interest of the House that proper time and adequate time is given to this Bill. Therefore, Sir, we just appeal to you to allot at least 7 or 8 hours....

SHRI V. KRISHNAMOORTHI : This is not an ordinary Bill. This is a Bill which amends the very fundamental rights of the Constitution. My submission is this, namely, why it should be part of private members' business. Actually Government supports this Bill. As such it should form part of the Government business. We cannot dispose of this Bill, Constitution (Amendment) Bill, within one hour or two hours. We must have at least one or two days. We have to discuss it completely and in detail. It has to be ratified by Majority State Legislative Assemblies. This cannot be discussed within the Private Members' Business hour and disposed of. So I would request that the Government can very well have it in the Government list of business.

We can discuss it for one or two days, Sir. Otherwise we cannot do justice for this Bill, Sir.

MR. DEPUTY-SPEAKER : I would like to ask the hon. Member—Why do you want to derogate the private members' business to that level ? Whether Government supports it or not, that is a different matter. You can claim for more time....

SHRI SURENDRANATH DWIVEDY (Kendrapara): It may not go as Government business. It is a private business. But this House has the right to give more time. His suggestion is this, let it be discussed for one or two days, not a few hours or 2½ hours.

SHRI PILOO MODY (Godhra) : If the Bill is to be discussed let it be discussed on Friday afternoon every alternate week for the next five years... After all, after this Bill is passed, the Constitution will not be worth anything at all and there would be time enough to abrogate the Constitution itself. We are in the process of destroying the Constitution and I suggest that we do it with great delicacy every alternate Friday afternoon for the next five years, Sir.

MR. DEPUTY-SPEAKER : Should we spend more time on this ?

SHRI DATTATRAYA KUNTE (Kolaba) : I want to point out something else.

THE MINISTER OF LAW (SHRI GOVINDA MENON) : Considering the importance of the Bill, I support Shri Frank Anthony and others and say that 2½ hours would be too insufficient for discussion of this Bill.

MR. DEPUTY-SPEAKER : The question of a little extension of time is left to the discretion of the Chair. This matter was considered by the Committee on Private Members' Bills and Resolutions. It will be taken up there for further extension of time. So there is no question of shutting out debate or curtailing time and not allowing Members to express themselves to their satisfaction.

SHRI V. KRISHNAMOORTHI : You have not properly understood my observations. The mere fact that the Bill has been sponsored by a private Member does not deprive Members of their right to express our views adequately. Since the ruling Party has undertaken to get this Bill passed and since it has got a big power here, let Government themselves move for consideration of the Bill on their own accord.

SHRI GOVINDA MENON : We do not accept that.

SHRI DATTATRAYA KUNTE : This request by many members belonging to different parties indicates, if anything, that the Committee which is doing its work does not take all these factors into consideration. We had a difficulty yesterday and we are having one today. Therefore, you as Chairman of the Committee will bring it to the notice of the Committee that they should apply their mind more carefully than they have done, because otherwise this is what happens. You will tell us here that this is what the Committee has decided and that should be adhered to.

MR. DEPUTY-SPEAKER : The maximum time in one sitting which the Committee can give is 2½ hours. We have given that to the Bill. But in the next sitting, we will consider it.

SHRI GOVINDA MENON : Some more time may be found for this Bill.

SHRI NATH PAI (Rajapur) : I am very glad that there is a belated realisation of the importance of the Bill that we are trying to adopt in this House on the part of some Members. One advantage this Bill has yielded is that some Members now at least are reminded that they are Members of Parliament, of the Lok Sabha, and their presence has been made available to us after a long, long time. I am very happy to see Shri Frank Anthony present in the House after a very long time. after we had discussed many things. None-the-less, I fully support him in his demand that there must be a full and through discussion, with two qualifications. Shri Anthony is not aware perhaps of what happens in this House. No private Member's Bill has been discussed for so long as this Constitution (Amendment) Bill. No Committee of Parliament gave so much attention to listening to differing and dissenting views as this Committee has done. Never in the history of a Private Member's Bill has so much care been taken to accommodate differing views. Just a casual look by Shri Anthony will convince him how many sittings we held, how we went out of our way to invite dissenters to come, depose and convince....

SHRI J. B. KRIPALANI (Guna) : We were not called.

SHRI NATH PAI : I would answer it.

SHRI R. D. BHANDARE (Bombay Central) : Why were we not called at all ?

SHRI NATH PAI : Hon. Members would do well to know the rules of procedure which is that when a Bill is referred to a Select or Joint Committee, so far as Members of the House are concerned, they have got the right to come there without being invited. They need not be called or invited by the Committee or Chairman. This is an

elementary rule regarding these Committees.

Regarding other witnesses, we did everything possible to invite them, beginning with the Supreme Court Bar.

SHRI PILOO MODY : What is the rule ?

SHRI NATH PAI : I will pass them on to Shri Piloo Mody so that he might ponder over them. They are rule 27(1), proviso to rule 29, then 77, 78, 157 and 305. I hope for the next five minutes he could go on scrutinising these so that I could carry on with more serious work before the House without interruptions.

MR. DEPUTY-SPEAKER : He may move his Motion and we might continue on the next occasion, as we have other business after 17.30 hours.

SHRI NATH PAI : This is a very serious subject, as Shri Anthony, Acharya Kripalani and Shri Krishnamoorthi have conceded. It is this realisation that we were trying to bring to this House. Let us have a proper and adequate debate. Let not superficial charges be hurled, let the matter be discussed on its merits. I make an appeal. It will be decided by the Committee to accommodate so far as the time factor is concerned. Those who agree with the majority report will be only too glad to have the benefit of the advice of the dissent and the criticism of our fellow members. We have no objection to the time being extended.

MR. DEPUTY-SPEAKER : You move the motion that it be taken into consideration.

SHRI NATH PAI : I have to conclude my speech, but I move ...

SHRI LOBO PRABHU : It is 5.30 now. Please note the time. A rule is rule. You have to take up the other business.

SHRI V. KRISHNAMOORTHI : This is how they suppress the rights of other people.

SHRI LOBO PRABHU : It is a violation of the rules if you allow him now.

SHRI PILOO MODY : May I return the rules to him with thanks ? It will do him a lot of good to read them.

SHRI NATH PAI : I therefore beg to move ...

SHRI LOBO PRABHU : On a point of order.

MR. DEPUTY-SPEAKER : Private Members' Business started five minutes later than usual. So, I am within my rights.

SHRI LOBO PRABHU : You cannot extend the time.

SHRI NATH PAI : I will continue my speech next time, but I move :

> "That the Bill further to amend the Constitution of India, as reported by Joint Committee, be taken, into consideration."

MR. DEPUTY-SPEAKER : He will continue his speech next time.

---

17.33 HRS.

## HALF-AN-HOUR DISCUSSION

### SMUGGLING OF GOODS ON WEST BENGAL AND BIHAR BORDERS WITH NEPAL

**श्री बेणी शंकर शर्मा** (बांका) : उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान एक ऐसे अहम सवाल की ओर आकर्षित करना चाहता हूं जो हमारे देश की आज की अधिकांश बुराइयों की जड़ में है । आज देश में अवैध व्यापार, चोरबाजारी, भ्रष्टाचार तथा घूसखोरी का बोलबाला है । बेरोजगारी और महंगाई चरम सीमा पर है । यदि पंचवर्षीय योजना में कोई चीज बनी और बढ़ी है तो वह है स्मगिंलग, ब्लैक मार्केटिंग और करप्शन, बेकारी और महंगाई जिस के लिए जिम्मेदार है आज की हमारी सरकार और अब तक की अपनाई गई उसकी गलत नीतियां । स्मगिंलग, ब्लैक-मार्केटिंग और करप्शन का एक दूसरे से चोली दामन का सम्बन्ध है । स्मगिल्ड सामान

[श्री बेणी शंकर शर्मा :]
के लिए ब्लैक-मार्केट चाहिए और इन दोनों के लिए चाहिए हमारे कानून के रक्षकों में भ्रष्टाचार ।

तस्कर व्यापार तो उसे कहते हैं जो चोरी छिपे किया जाय किन्तु यहां तो अवस्था यह है कि आप किसी छोटे या बड़े शहर में चले जाइए, वहां आप को तस्करी से आया हुआ माल आप जितनी मात्रा में चाहें, मिल सकता है और उसके लिए कहीं कोई आप को रोकने वाला नहीं है । जिस देश के शहरों की चमचमाती दुकानें विदेशी सामानों से भरी हों, जिस देश के हर तीसरे नागरिक ही नहीं, अफसरों की पाकेट्स में चीनी फाउन्टेन पेन और हाथ में रशियन घड़ी हो उस देश की सरकार को क्या कहा जाय ? जिस देश में सोना आदि हाथ मुट्ठी की ही चीज नहीं बल्कि कपड़े, चीनि, जूट आदि से लदी लारियां सीमा के आर पार अबाध गति से जा सकती हों, जिस देश के समुद्री किनारों पर तस्करी व्यापार से लाई हुई भारी भरकम चीजों जैसे सिगरेट, विदेशी शराब आदि से भरे हुए जहाज के जहाज लंगर डाले खड़े हों उस देश की सरकार को किस नाम से पुकारा जाय, मेरी समझ में नहीं आता ।

उपाध्यक्ष महोदय, दो दिन पहले सरकार के विरुद्ध लाये हुए अविश्वास के प्रस्ताव पर हुई बहस के दौरान में सरकारी कर्मचारियों को अवश्यकतानुसार वेतन न देने के कारण इस सदन में भयंकर क्षोभ प्रकट किया गया था । किन्तु सरकार में अविश्वास और उस पर क्षोभ होना चाहिये था उसकी उन नीतियों के प्रति जिसके कारण आज देश दिवालिया होता जा रहा है और उसके पास उसके कर्मचारियों को उचित वेतन देने के लिये भी पैसे नहीं ।

उपाध्यक्ष महोदय, आप किसी दिन का समाचार पत्र उठा कर देखिए, आप को उस के किसी न किसी कोने में तस्करी व्यापार में पकड़ी हुई चीजों का एक न एक समाचार अवश्य मिलेगा । कहीं पचास पचास लाख का सोना पकड़ा जाता है तो कहीं तीस तीस हजार की संख्या में विदेशी घड़ियां । मैं आप के समक्ष केवल दो उदाहरण पेश करूंगा । पहला है बम्बई के 15 सितम्बर के **फ्री प्रेस जनरल** में प्रकाशित समाचार जिस में कहा गया है :

> "The Bombay Customs seized contraband gold valued at Rs. 50 lakhs from different places in the city. The total quantity of the yellow metal is stated to be 34,000 tolas and was found to be concealed in special jackets."

दूसरा है **हिन्दुस्तान टाइम्स** के 19 सितम्बर के अंक में प्रकाशित समाचार जिस में कहा गया है :

> "The Bombay Customs Intelligence seized 36,000 tolas of gold valued at Rs. 60 lakhs in a surprise raid on a locked flat in Central Bombay."

इसी प्रकार आप देखते हैं कि केवल तीन चार दिनों के भीतर एक करोड़ से अधिक का तो तस्करी सोना ही पकड़ा गया और ऐसी घटनाएं रोजमर्रा हो रही हैं । तस्करी व्यापार भी दो तरफा होता है । जहां भारत में नेपाल की मार्फत पेन घड़ियां आदि लाई जाती हैं वहां हमारे तस्कर व्यापारी वहां बहुमूल्य अभ्रक और पाट भेजते हैं । बम्बई के बंदरगाह के जरिए जहां सोना लाया जाता है वहां तस्कर व्यापारी जयपुर से हीरे आदि बहुमूल्य जवाहरात भेजते हैं क्योंकि इम्पोर्ट की जाने वाली वस्तुओं के लिए विदेशी मुद्रा तो चाहिए ही और वह बिना किसी प्रकार का एक्सपोर्ट किए हुए मिल नहीं सकती । क्यों नहीं सरकार कुछ ऐसे उपायों पर विचार करती जिससे वह अवैध व्यापार को वैध रूप दे सके ? क्योंकि इस अवैध व्यापार से न हमे इनकम टैक्स मिलता है, न सेल्स टैक्स और न हमें कस्टम्स ड्यूटी ही मिलती है । दूसरी ओर जो विदेशी मुद्रा का नुकसान होता है वह अलग है ।

इस तस्कर व्यापार को रोकने के लिए मेरे प्रश्न के उत्तर में माननीय राज्य मंत्री ने

कहा था कि सरकार सीमाओं पर और अधिक कड़ा पहरा बैठाने की बात सोच रही है । तो क्या अब तक जो लोग सीमाओं पर पहरा देते रहे हैं वे वहां गुल्ली डंडा खेलते रहे ? बात ऐसी नहीं है ? वे भी पहरा देते हैं और जो अधिक अधिकारी मुकर्रर किए जाएंगे वे भी वहां पहरा देंगे । किन्तु क्या सिपाहियों तथा अफसरों की संख्या बढाने से ही समस्या का समाधान हो जायेगा ? शायद नहीं । क्यों कि सिपाहियों के सामने एक बड़ा प्रलोभन है । . . .

MR. DEPUTY-SPEAKER : May I point out to him that the specific reference here is to smuggling on the Indo-Nepal border. If you go on to other smugglings then there would not be time.

**श्री वेणी शंकर शर्मा** : I will finish within the time.

उपाध्यक्ष महोदय, मेरे प्रश्न के उत्तर में, जैसा मैं ने अभी कहा है माननीय वित्त मंत्री ने कहा था कि नेपाल और भारत की सीमा पर पहरा कड़ा करने जा रहे हैं । किन्तु मेरा कहना है कि केवल पहरा कड़ा करने से ही इस समस्या का समाधान नहीं हो सकता । उस के लिए हमें कुछ आन्तरिक परिस्थिति ऐसी उत्पन्न करनी होगी जिससे इस देश का तस्कर व्यापार रुक सके । स्वामी विवेकानंद ने अपने एक व्याख्यान में कहा था कि You cannot legislate for virtue. आप लोगों को अच्छे काम करने के लिए कानून से बाध्य नहीं कर सकते, उसके लिये आवश्यकता है देश में ऐसे सामाजिक और आर्थिक परिस्थितियाँ उत्पन्न करने की जिससे लोग स्वयं अच्छे कामों को कर सकें । आज नेपाल से जो चीजें हमारे यहां आती हैं, उन में अधिकांश कलमें, घडियां, ट्रांजिस्टर्ज, टैरिलीन और इसी प्रकार की दूसरी बहुत सी चीजें हैं । यदि इन चीजों का हमें अपने यहां पर्याप्त मात्रा में उत्पादन कर सकें तो मैं समझता हूं कि हमारे यहां तस्कर व्यापार एक भूतकाल की वस्तु हो जायेगी नैपाल से आज भारत में चीनी भी आ रही है । अभी दो दिन पहले एक प्रश्न के उत्तर में माननीय वित्त मंत्री जी ने कहा था कि नेपाल से रशियन, चैकोस्लोवेकियन और दूसरे देशों की चीनी आती है । मैं दावे के साथ कह सकता हूं कि अगले वर्ष जब हमारे यहां चीनी की पैदावार काफी बढ़ जायेगी तो इस रशियन काम नेपाल चीनी का हमारे देश में दर्शन भी दुर्लभ हो जायेगा ।

हमें देखना यह है कि ये चीजें आती क्यों हैं - उत्तर स्पष्ट है हमारे देश में इन चीजों के उत्पादन भी में कमी है । हमारे यहां जितनी भी योजनायें बनाई गईं सब गलत सिद्ध हुईं जितना उपभोक्ता सामान हमारे यहां बनाना चाहिये था, वह नहीं बना । इन तीनों योजनाओं में हमें विदेशों से सहायता तथा कर्ज के रूप में जो भी रुपया मिला, उस का उपयोग हम ने उत्पादन के काम यें नहीं किया । जिसकी वजह से आज लोगों के पास रुपया तो बढ़ गया, लेकिन उनकी आवश्यकता के अनुसार उन्हें उपभोक्ता सामान नहीं मिल पाता । जो रुपया हमारे यहां आया, अगर उस को उत्पादक सामानों के बनाने में लगाता तो शायद तस्करी व्यापार की समस्या आप ही आप हल हो जाती ।

मैं गत महीने नेपाल गया था, वहां एक सप्ताह मुझे प्रवास करने का मौका मिला । वहां मुझे व्यापारियों से पूछने पर मालूम हुआ कि उसी एक सप्ताह में वहां बाहर से गये लोगों ने करीब 5 करोड़ रुपये का सामान खरीदा । प्रश्न यह है कि वह सामान वहां से लाया कैसे गया, क्योंकि भारत और नैपाल की सीमा पर कड़ा पहरा है, प्लेनों में जाँच पडताल, ट्रेनों में रुकावट है, फिर भी सामान आता-जाता है । सिर्फ सिपाहियों की संख्या बढ़ाने से यह धंधा रुकने का नहीं । उसके लिये आवश्यकता है कि हम नैपाल सरकार से बातचीत करें और उनसे सहयोग प्राप्त करें, जिसके द्वारा हम दोनों देशों में जो व्यापार होता है, उस की समुचित व्यवस्था कर सकें । आज नैपाल और भारत जो चीजें बनती हैं, उनका व्यापार तो खुला होता है, उसका हिसाब रहता है, लेकिन जो

[श्री बेनी शंकर शर्मा]
तीसरे देशों से सामान आता है, उसका कोई हिसाब नहीं होता ।

उपाध्यक्ष महोदय, मैं माननीय मंत्री जी को सलाह दूंगा कि वे नैपाल के साथ ऐसा समझौता करें जिससे कि तीसरे देशों में बनी हुई चीजें वे नैपाल में उतनी ही मात्रा में मंगावें, जितनी कि वहां खपत है । आज हो यह रहा है कि उन चीजों की खपत नैपाल में तो बिल्कुल नहीं है इसलिये चाइना, रशिया, चैकोस्लोवाकिया तथा अन्य देशों से जो भी चीजें वहां आती हैं, वे सब की सब भारत में तस्कर व्यापार द्वारा आ जाती हैं । तस्करी व्यापार से लाया हुआ टैरीलीन का कपड़ा और कल्में तो आज बाजारों में आम तौर से खुल्लम खुल्ला बेची जा रही हैं ।

एक बात मेरी समझ में नहीं आती हम केवल सीमा पर ही कड़ाई करना चाहते हैं, लेकिन जब ये चीजें दिल्ली, कलकत्ता और बम्बई की दुकान पर खुले आम बिकती हैं तो उन पर कोई रुकावट डालने की कोशिश क्यों नहीं करते । हमें ऐसा कानून बनाना चाहिये जिससे यह जो तस्कर व्यापार से आया हुआ माल है, वह हमारे यहां खुले रूप से दुकानों पर न बिक सके । इसको रोकने के लिये इस समय कोई कानून नहीं है, इसलिये ऐसे माल की बिक्री को रोकने के लिये कानूनी व्यवस्था होनी चाहिये ।

उपाध्यक्ष महोदय, जैसा मैं कह रहा था इस तस्करी व्यापार की जड़ में जो कारण है, वह है उत्पादन की कमी । हमें अपने यहां इन सब चीजों का उत्पादन बढ़ाना चाहिये । हमारे यहां कुछ लोगों के पास पैसा काफी बढ़ गया है या तो उसे टैक्स के रूप में खींच लेना चाहिये, अगर यदि यह सम्भव नहीं है तो फिर उसे उपभोक्ता सामग्रियों के उत्पादन में लगाने के लिये किसी तरह उनको कानूनन विवश करना चाहिये । चूंकि हम ऐसा नहीं कर सके । और चूंकि लोगों के पास पैसा है, किन्तु हमारे बाजारों में चीजें नहीं इसलिये आज तस्कर व्यापार इतने जोर से चल रहा है ।

MR. DEPUTY-SPEAKER: Shri K. C. Pant. The question specifically refers to the Nepal border.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I am entirely in your hands. My hon. friend has raised some general issues as well. I am in your hands. If you want me to touch on them, I shall do so.

MR. DEPUTY-SPEAKER: He can refer to them passingly, but the main question is about Nepal.

SHRI K. C. PANT: If it is my task to be relevant, I shall certainly do so.

The point raised by Mr. Sharma has come up in the House in the form of questions and another half-hour debate in the last session. Only yesterday, the question came up and the Deputy Prime Minister explained the broad approach of Government in this matter. Whatever the specific details of this situation, the broad framework within which we have to consider this whole question is the need and desirability of maintaining good relations with Nepal. We have had extremely friendly relations with Nepal and I am sure it is the wish of all sections of the House that these friendly relations should not only be continued but strengthened. It is in this context that in 1960, we entered into a treaty of trade with the Government of Nepal. According to this Treaty of Trade and Transit, as it is called, there is no regular customs barrier between the two countries. Article 2 of this treaty enjoins that goods originating in either country and intended for consumption in the territory of the other shall be exempt from customs duties and other equivalent charges as well as from quantitative restrictions. There is, therefore, by and large, free movement of goods of Indian and Nepalese origin across the border.

The second point I would like to make is that the border between the two countries is about 900 miles. Three States touch upon Nepal—UP, Bihar and West Bengal. A major portion of this terrain is mountainous. I have been up in the hills quite far where Nepal

border impinges on UP in the mountains. As you go up, you reach an area—the source of Kali—where you can just fell a tree, the tree falls across the river, you can cross to Nepal and walk back. We have to remember also that there is a lot of traditional trade along the border. It is the same people who inhabit both sides of the river and along the Terai. They have relationships of religion, customs, marriage, landholdings, etc. on both sides of the border. Some are living on this side and some on that side of the border. This is the traditional pattern. So, it is not like the border between India and any other country. There are some special considerations here to be kept in mind.

The hon. member said, earlier I had once said that we would like to strengthen our checkposts and anti-smuggling measures along the border. He wanted to know what the present checkposts were doing.

I would like to explain to him that the present checkposts are meant for another purpose. They are intended to keep a record of the particulars of excisable goods entering Nepal to enable excise duty to be refunded to the Government of Nepal—I am not going into the details; but that is how it operates—and to verify the particulars of goods in transit to Nepal from third countries and from Nepal to third countries *via* India. This was really the purpose of these checkposts and it is only now that we have decided to make them function also as preventive checkposts.

Now they are acting as preventive checkposts with express instructions to try to check smuggling as well. At present there are 18 checkposts in all, 9 in Bihar, 8 in UP and 1 in West Bengal. Goods of third country origin are prohibited from being imported into India and are liable to seizure or confiscation.

Then he referred to large-scale smuggling that had been taking place. Smuggling, as indicated by the seizures which we have made, tell their own story. I would like to give these figures to the House. During 1966 in the States of UP, Bihar and West Bengal 486 seizures involving goods valued at Rs. 3,21,000 were effected. During 1967 the corresponding figures were 587 seizures and the goods were valued at Rs. 5,87,000. During the first 8 months of 1968 there were 1,776 seizures involving goods valued at Rs. 11,57,000. During September 1968 the number seizures effected and the goods involved were 500 and Rs. 3,56,000 respectively. Therefore, these seizures, as I said, tell their own story.

There is one point here that I think needs an explanation as to why there has been a sudden spurt in September. Sir, you will recall that during the last session this question did come up in this House and, immediately after it came up, I called a meeting of all concerned Ministries, Commerce as well as External Affairs, and we decided to take notice of this problem. It is in this context that we strengthened our preventive measures along the border. As a result of that, we have alerted the staff of the Collectorates of Allahabad, Patna and West Bengal which are involved. We have created additional mobile parties, 13 in Allahabad Collectorate and 14 in the Patna Collectorate. In the West Bengal Collectorate 3 preventive posts have been set up and necessary staff has also been given to man these parties. So, this is one set of measures that we took.

The second set of measures that we have been taking as and when we have felt the necessity for it is to impose restrictions on the exports of certain articles when we have found that these articles were going in larger quantities than would be readily accounted for by Nepal's internal needs. That is true of jute and tent cloth. And in respect of tent cloth in particular, since this could be used for defence purposes, we were more careful than we would otherwise have been. Quotas have also been fixed for certain petroleum products. So, we have been careful and we have been alert on this score also.

Then, Shri Sharma has suggested that we should discuss this matter with the Nepal Government. I agree with him and, as a matter of fact, in September

[Shri K. C. Pant]

this year the matter was taken up by a delegation going from here to Nepal with the Nepal Government in Kathmandu and only this morning another high-power delegation has gone to Kathmandu, headed by Shri B. R. Bhagat. This delegation includes one of our officers from the Finance Ministry who deals with this subject. Among the subjects that are going to be discussed in Kathmandu is the strengthening of anti-smuggling measures and we are going to seek the co-operation of the Nepal Government in this respect. The Nepal Government, though they do not necessarily agree with all our assessments in this matter, have shown willingness to co-operate with us and to plug loopholes.

Among the goods mentioned by Shri Sharma, he referred to certain synthetic fabrics which are coming into the country. That is an area about which I would not like to say much because, as I stated in the beginning, goods originating in the other country are allowed free entry and we have to see that we do not create difficulties for the legitimate aspirations of Nepal to industrialise itself; but, at the same time, we have to see that smuggling does not increase and that goods which create difficulties for our producers are not imported at cheaper prices because that creates difficulties for us. All these things are to be discussed again with the Nepal Government and we do hope that in the matter of synthetic fabrics and stainless steel utensils etc., in the background of our friendly relations with Nepal, we shall be able to find mutually acceptable solutions.

Finally, Shri Sharma referred to the need for a law to check the open sale of smuggled goods in our shops. I agree with him and he will be glad to know that we are contemplating bringing forward such a law so that we can take adequate action when we find these goods in our shops.

**श्री ओम प्रकाश त्यागी** (मुरादाबाद) : माननीय उपाध्यक्ष महोदय, अभी मन्त्री महोदय ने जो बात कहीं, मैं उनको बतलाना चाहता हूं कि स्मगलिंग दो प्रकार से होती है। एक तो जो चोरी चोरी सामान वहां से आये, वह स्मगलिंग है और दूसरी स्मगलिंग ओपेन है। मैं उनकी जानकारी के लिए बताना चाहता हूं कि जो वर्तमान इन्डो-नैपाल ट्रेड ट्रीटी है उसकी आड़ लेकर वर्तमान समय में भारतवर्ष के भी बहुत से ऐसे पूंजीपति हैं जोकि अपने ब्लैक मनी को लेकर वहां पहुंच गए हैं और वहां से अपना धंधा शुरु किया है। वह धंधा यह है कि जिन चीजों के आयात पर यहां प्रतिबन्ध लगा हुआ है, उन्ही वस्तुओं को वहां पर विदेशों से मंगाते हैं। स्थिति यह है कि नैपाल गवर्नमेन्ट को लगभग सवा लाख डेढ़ लाख रुपया रोजाना ड्यूटी के रूप में मिल रहा है। वहां पर लीगली एक आदमी एक हजार रुपए का सामान हवाई जहाज से मंगा सकता है और वहां पर लोक मंगा भी रहे हैं। मंगाने के पश्चात वे उस माल को यहां लाते हैं। उदाहरण के लिए आप यहां पर शुगर को रोक सकते हैं लेकिन वे शुगर की टैब्लट्स बनाकर हिन्दुस्तान में ला रहे हैं क्योंकि फिर वह नेपाल का सामान हो जाता है। इसी तरह से वे स्टेनलेस स्टील के बर्तन बना लेंगे। ऐसे ही रेयान है, नाईलान है जिसको वे वहां पर मंगा रहे हैं और उसके पश्चात् उसको नेपाल का सामान बनाकर यहां पर लाते हैं। इन्फार्मेशन के लिए मैं आपको बताऊं, मैं बाम्बे गया हुआ था, वहां पर एक पार्क में कुछ करोड़पति व्यापारी सलाह कर रहे थे, मैं भी वहां पर घूम रहा था—उन्हें क्या मालूम था कि मैं कौन हूं—वे कह रहे थे कि यहां पर इतना बिजनेस नहीं है लेकिन नेपाल में बड़ा सुन्दर बिजनेस है, इस प्रकार की फैक्टरी वहां पर लगा दी जाए, यहां पर चीनी तो नहीं आ सकती है लेकिन वही चीनी क्युब्ज के रूप में आ जायेगी। इसी प्रकार से स्टेनलेस स्टील है, उसको जरा तो टेढ़ा कर दिया तो वह बर्तन बन गया। तो इस प्रकार का बड़ा भारी करप्शन है जोकि इन्डो-नैपाल ट्रीटी की आड़ में ओपनली चल रहा है। नेपाल गवर्नमेंट इस बात को जानती है,

और मैं समझता हूं कि उसको भी भारतवर्ष की भावना का ध्यान रखना चाहिये और हम को भी उसकी भावना का ध्यान रखना चाहिये। मैं इस बात को हृदय से चाहता हूं कि नेपाल को हमारा अधिक से अधिक सहयोग मिले, लेकिन इसका यह अर्थकदापि नहीं है कि यहां के लोग हों या वहां के, जो इस प्रकार के ब्लैक मार्केटियर्स हैं, जो कैपिटलिस्ट्स है, वह इस ट्रीटी के आदेशों को न मान कर इस देश के व्यापारी ढांचे को हानि पहुंचाए और जो हमारे अच्छे सम्बन्ध चल रहे हैं उन को बिगाड़ें। मैं जानना चाहता हूं कि जो आजकल स्मग्लिंग चल रही है उसको देखते हुए वर्तमान सन्धि पर पुनर्विचार करने के लिये क्या सरकार नेपाल सरकार से बात चीत कर रही है और उस सन्धि को इस प्रकार से बनाने का विचार कर रही है कि नेपाल में पैदा हुई वस्तुओं से बनी हुई चीजें और नेपाल के कारखानों में बनी हुई चीजें ही हमारे यहां आये और विदेशों की बनी हुई चीजें थोड़ा बहुत इधर उधर कर के यहां न आने पाए।

18 hrs.

दूसरी बात यह कि क्या सरकार को यह भी जानकारी है कि नेपाल के द्वारा यहां का बहुत सा माल ओपन ट्रकों में तिब्बत और चीन को जाता है। इस प्रकार की स्थिति है। जो सामान नेपाल को चाहिये उसको अलाऊ किया जाय, लेकिन आज हमारा माल वहां के थ्रू तिब्बत और चाइना जा रहा है। हिन्दुस्तान में चेक पोस्ट बनने जा रही है, इस बात के लिये मैं सरकार को धन्यवाद देता हूं, आज बहुत दिनों के बाद यह खुशखबरी मंत्री महोदय ने दी है। लेकिन पता नहीं इस में हमको कहां तक सफलता मिलेगी। आप नेपाल से लगे हुए प्रान्तों बिहार और बंगाल में चले जाइये। जिस सामान को भारतवर्ष में आने के लिये अलाऊ नहीं किया वह यहां पर ओपन पटरियों पर बिकता है; मैं पूछना चाहता हूं कि क्या यहां की पुलिस समाप्त हो गई है और कोई शासन नहीं रह गया है। किसी को स्मगलिंग करते हुए तो नहीं पकड़ा गया लेकिन चोरी का माल बिकता है। आपका शासन लोगों से क्यों नहीं पूछता कि यह माल कहां से आ रहा है। आखिर स्मगल ही तो किया होगा। मैं जानना चाहता हूं कि क्या गवर्नमेंट ने किसी को पकड़ा है कि इस प्रकार का माल क्यों बेचते हो, जिसके आयात करने पर गवर्नमेंट ने प्रतिबन्ध लगाया हुआ है? जो देश हमारे दुश्मन हैं उन का सामान यहां आकर शिलाँग, गौहाटी, कलकत्ता और पटना में मिलता है। क्या किसी को इसके लिये पकड़ा गया है? अगर नहीं पकड़ा गया तो क्यों नहीं पकड़ा गया?

**श्री कृष्ण चन्द्र पन्त** : उपाध्यक्ष महोदय, मेरी कठिनाई यह है कि जो व्यापारी तस्कर व्यापार में लगे हुए हैं वह हमारे सामने इस तरह की बातें नहीं करते। किस तरह से वह तस्कर का काम करेंगे मुझ यह जानकारी नहीं मिलती। माननीय सदस्य इस तरह की जो भी जानकारी देंगे उसके बारे में पूरी सूचना एकत्र करने की कोशिश करूंगा।

जहां तक स्टेनलेस स्टील के बरतनों का सम्बन्ध है, मैंने अभी चर्चा की थी कि अगर कोई कच्चा माल बाहर से मंगाकर उससे कोई पदार्थ बनाकर यहां बेचे तो इस बारे में उन से बातचीत हो सकती है। जो हमारे उद्योग हैं उनके लिये जितने कच्चे माल के आयात करने की आवश्यकता है और आदान प्रदान के तरीके से जिसको मंगाने की आवश्यकता है उस की बात अलग है, लेकिन जहां केवल इस देश में बेचने की मंशा से एसे माल का आयात किया जाय जिसको हम आम तौर से आने नहीं देते, उसको देखने की आवश्यकता है।

जहां तक ट्रीटी का सम्बन्ध है, वह अक्तूबर, 1970 तक लागू है। उसके बाद प्रश्न उठेगा कि इस ट्रिटी का पुनर्निमाण किया जाय या उसे कैसी बनाया जाये।

[श्री कृष्ण चन्द्र पंत :]
फिलहाल हम बात चीत कर रहे हैं और जब तक उनकी तरफ से सहयोग का आश्वासन है, मैं समझता हूं कि हमें उस सहयोग के रास्ते पर चलना चाहिये ।

जहां तक इस का सम्बन्ध है कि इस देश से कुछ ऐसा माल जा रहा है जो तिब्बत और चीन में जाता है, मैं समझता हूं कि कोई ज्यादा सामान इस तरह का नहीं जाता । जैसा मैंने पहले कहा, जिस में हमें थोड़ा सा भी सन्देह होता है, जसे कि टेंट क्लाथ है, उस पर हम प्रतिबन्ध लगाते हैं । जब भी इस तरह की सूचनायें आती हैं तब हम काठमांडू के अपने दूतावास से पूछते हैं । काठमांडू और दूसरी जगहों से जो भी सूचनायें मिलती हैं उनसे यह पता नहीं चलता कि बहुत बड़ी मिकदार में सामान तिब्बत या चीन जा रहा है । आखिर यहां से तिब्बत में सामान जाने का खर्च भी तो बहुत पड़ता है । यह सब चीजें सोचते हुए मुझे यह कोई बहुत बड़ी बात मालूम नहीं होती ।

**श्री ओम प्रकाश त्यागी :** एक सवाल और है । जो सामान चाइना आदि विदेशों से आता है जिनके आयात पर आप ने प्रतिबन्ध लगा रक्खा है, वह खुले आम बिक रहा है । स्मगलर्स उसको ओपनली बेच रहे हैं । आपकी गवर्नमेंट ने अभी तक कोई ऐसा आदमी पकड़ा है या नहीं, और अगर नहीं पकड़ा तो क्यों नहीं पकड़ा ?

**श्री कृष्ण चन्द्र पन्त :** मैंने कहा था कि हम कानून बना रहे हैं जिसमें इसकी सुविधा मिलेगी । वैसे इतना जरूर है कि हम लोग ब्लैक मार्केटियस पर रेड्स कर रहे हैं जिनके फलस्वरूप जो सामान हमने निर्धारित कर दिये हैं अगर वह कहीं पकड़े जाते हैं तो हम उनको सीज़ कर सकते हैं । यह सीज़र हम करते हैं और ऐक्शन लेते हैं । लेकिन हम एक सख्त कानून ला रहे हैं ।

SHRI SRADHAKAR SUPAKAR (Sambalpur) : I want to know first of all whether there is any severe punishment, deterrent punishment, for the persons caught because we are not satisfied with mere statistics.

Secondly, I want to know this. In the case of stolen property, the thief may not be caught but the receiver of the stolen property is also punished severely. Similarly, I want to know whether Government has, or contemplate to have, any legislation by which persons who sell or dispose of smuggled goods can be punished.

I thank the Minister for the steps that he is already taking to curb these activities, but I find from the answer that he has given that most of the things that are smuggled into this country are fashionable things like wrist-watches, fountain pens, cigarette lighters, synthetic fibres, cosmetics, cameras, etc. Apart from the necessity of checking and detecting smuggling, it is high time that we created an atmosphere in this country of patronising only the indigenous goods. Why does smuggling take place ? It is not merely because the smuggled goods are sold at cheaper prices but they are considered to be more fashionable. All of us think that foreign goods are necessarily better than the indigenous goods, and that is why from top to bottom we prefer foreign cars to indigenous cars, we prefer foreign blades to indigenous blades, we prefer foreign goods to indigenous goods. I do not blame the Ministers alone. Everybody is responsible for this...

**श्री रवि राय** (पुरी) : मंत्री लोग यह आदर्श दिखाते हैं ।

SHRI SRADHAKAR SUPAKAR : Therefore, I say that it is high time that right from the top to the bottom we created the necessary atmosphere and had the idealism of Swadeshi which Mahatma Gandhi preached in preferring Indian khadi to Manchester cloth which was much better in those days. Unless we do that, I think whatever law we may enact, we cannot check smuggling.

SHRI K. C. PANT : I would like to explain the difficulty because, apparently, there is some misunderstanding

which needs to be cleared. The difficulty is not in detecting what goods are brought in from outside. Some of the goods are brought in as a part of the baggage also in the normal manner. Some of the goods are also sold by auction after they are seized. The shopkeeper is not required just now to satisfy us about the source from which he obtains his goods. So, he can always say that he obtained from so and so in a legitimate manner. It is to plug this loophole that we require this law and only after the law is there, can we proceed to take action.

So far as the other part is concerned, I would ask Mr. Supakar to convert Mr. Sharma. Mr. Sharma wants us to manufacture those articles in the country whereas Mr. Supakar wants us to lead a simple life. So, it is a matter for them to settle between themselves, and then alone I can speak about it.

**श्री शिकरे** (पंजिम) : अभी मंत्री जी ने कहा है कि नेपाल और भारत मित्र राष्ट्र हैं । इस में दो रायें नहीं हैं । सभी सदस्य और लोग ऐसा ही सोचते हैं । लेकिन अब जो स्थिति पैदा हुई है उससे मालूम होता है कि चीन भी नेपाल का मित्र राष्ट्र बन गया है । बात यही है कि चीन हमारा शत्रु है । जो दृष्टिकोण हमने पहले रखा था कि नेपाल हमारा मित्र राष्ट्र है और उसको रियायतें दी जाएं, ट्रेड में फैसिलिटीज दी जाए, इस नए तथ्य को देखते हुए क्या वही दृष्टिकोण हम आगे भी रखेंगे ? मैं समझता हूं कि हमें अपनी पालिसी नेपाल के बारे में बदलनी पड़ेगी ।

नेपाल से जो वस्तुयें स्मगल होकर आती हैं उन वस्तुओं के नामों को मैंने देखा है । जहां तक मेरी जानकारी है वे वस्तुयें नेपाल में पैदा नहीं होती हैं, वहां नहीं बनती हैं । बहुत सी वस्तुयें चीन से नेपाल के रास्ते आती हैं । वहां से फाउन्टेन पैन आदि आते हैं । जिस तरह से हमारी सरहद ओपन है उसको देखते हुए वहां से पैन बाम्ब भी आ सकते हैं और हर तरह के हथियार और चीन का कम्युनिस्ट लिट्रेचर भी आ सकता है । ऐसी स्थिति में हमे सोचना पड़ेगा कि जो नेपाल के साथ लगती हुई हमारी सरहद है और वहां जो चैक पोस्ट्स हैं, क्या उनको स्ट्रैंगथन किया जाए ? क्या उनकी संख्या हमें बढानी पड़ेगी या नही? मैं गोआ से आता हूं । यहा कहा जाता है कि गोआ स्मगलर्ज़ का पैराडाइज़ है । पोर्तुगीज के ज़माने में तब था ही । अभी भी जब इतना ज्यादा वहां बन्दोबस्त किया गया है, सी कोस्ट पर इतना ज्यादा बन्दोबस्त किया गया है फिर भी उसको स्मगलर्ज़ का पैराडाइज़ समझा जाता है । वहां किस किस तरह से वस्तुयें स्मगल की जाती हैं, इसको मैं जानता हूं । हम जब अंडर ग्राउंड मूवमेंट में थे तब सरहद पर आदमी और हथियार भी स्मगल किये जाते थे । ऐसी चीज़ यहां भी हो सकती है । मैं मंत्री महोदय से जानना चाहता हूं कि जो हमारी ट्रीटी नेपाल के साथ हुई है और जो 1970 तक के लिए है, उसके बाद जब उसको रिवाइज़ करने का सवाल आए तो क्या इन बातों का ध्यान रखा जाएगा और ध्यान रखते हुए नए दृष्टिकोण से एक नई ट्रीटी करने की कोई कोशिश की जाएगी ?

**श्री कृष्ण चन्द्र पंत** : सारी बातों का ध्यान रखा जाएगा, यह तो जाहिर ही है । माननीय सदस्य ने जो यह कहा है कि चूंकि नेपाल का चीन से मैत्री सम्बन्ध है, इसलिए भारत का अपना रवैया नेपाल के प्रति बदलना चाहिये, मैं इससे बिल्कुल सहमत नहीं हूं । मैं समझता हूं कि भारत को नेपाल से अपने जो सम्बन्ध हैं, उनको और भी ज्यादा मजबूत बनाना चाहिये ।

**श्री श्रीचन्द गोयल** (चंडीगढ़) : मैं मंत्री महोदय से दो तीन सवाल पूछना चाहता हूं । उन्होंने अपनी कठिनाई बताई है कि यह सारा पहाड़ी क्षेत्र है और इस कारण से कुछ एक स्थानों पर ही चैक पोस्ट्स रखी जा सकती हैं और बाकी स्थानों पर चैक करना शायद इतना सरल काम नहीं है । कुछ स्मगलिंग केन्द्र बिन्दु हैं जैसे रक्सौल के नाम का बिहार

[श्री श्रीचन्द गोयल]

में स्टेशन है और उसके मुकाबले में नेपाल का बीरगंज नाम का स्टेशन है, ये बहुत बड़े केन्द्र हैं। मेरी जानकारी के अनुसार दोनों तरफ के जो सिपाही हैं या जो चौकियों के पहरेदार हैं वे दस बीस रुपये ले कर खुले तौर पर माल को इधर उधर आने जाने देते हैं। उनमें भाईचारा है। वे अपनी कमाई भी करते हैं। मैं समझता हूं कि ये जो केन्द्र बिन्दु हैं उन पर आपको अपनी चौकियों को ज्यादा मजबूत करना पड़ेगा और इन चौकियों पर लगे हुए कर्मचारियों की ज्यादा अच्छी तरह से देख रेख करनी होगी। मैं जानना चाहता हूं कि उनकी वजह से, उनकी अनुमति से तो यह कहीं कारोबार नहीं चल रहा है।

जहां तक सिन्थैटिक फब्रिक्स का सम्बन्ध है, टेरीलीन इत्यादि का सम्बन्ध है नेपाल के अन्दर केवल एक ही कारखाना है और वहां का माल भारत में आता है। लेकिन मैं जानना चाहता हूं कि क्या वस्तु स्थिति यह नहीं है कि भारत में जो सिन्थैटिक फैब्रिक्स नेपाल के द्वारा आते हैं, उस में क्या चीन का, जापान का, अमरीका बरतानिया आदि सभी देशों का सिंथैटिक फैब्रिक्स इस देश में नहीं आता है? क्या आपने इसके सम्बन्ध में जानकारी ली है? विशेषकर यह चर्चा नेपाल से स्मगल हो कर आने वाले माल के बारे में है। लेकिन वही स्थिति अमृतसर और पाकिस्तान के साथ जो हमारी सीमा है, वहां की भी है। वहां से भी माल स्मगल होकर आता है। पाकिस्तान के साथ इसी प्रकार का व्यापार करके लोग जो कल कंगाल थे आज करोड़पति हो गए हैं। तस्कर व्यापार पर जब हम रोक नहीं लगा पाते हैं तो इससे हमारी जो अर्थ व्यवस्था है वह बिगड़ जाती है, लोग चरित्र भ्रष्ट हो जाते हैं। इस वास्ते इधर भी ध्यान देने की आवश्यकता है। पीछे मैं विशाखापत्तनम गया था। वहां मुझे पता चला कि जहाजों द्वारा जितना माल आता है वह तो बहुत सस्ती कीमत पर आता है जैसे कैमरे हैं, फैब्रिक हैं, घड़ियाँ हैं, अच्छी अच्छी सिगरेट्स हैं। सभी चीजें बहुत थोड़े मूल्य पर वहां पर मिलती हैं। क्या इस ओर भी आपका ध्यान गया है और समुद्र के द्वारा जो तस्करी होती है, इसको भी आपने रोकने की कोशिश की है?

**श्री कृष्ण चन्द्र पंत** : समुद्र का तट तो नेपाल से मिलता नहीं है। यह बड़ी उनकी शिकायत है। अगर आप मिला देंगे तो वे बहुत खुश होंगे आप से।

बिहार की सरहद का जहां तक प्रश्न है, इस पर पहाड़ नहीं है, यह सरहद मैदानी है। बड़ी आसानी से इधर उधर आया जा सकता है। सामान भी साथ लाया ले जाया जा सकता है। हम लोग समझते हैं कि बजाय इसके कि उन चैक पोस्ट्स पर हम पकड़े जहां जहां बाजार हैं जहां माल आ कर बिकता है, उन पर भी निगरानी रखें। इसी लिए मोबाइल पोस्ट बनाई है। अगर मोबाइल पोस्ट न बनायें और अपना ध्यान सरहद पर ही केन्द्रित करें तो इसको हम रोक नहीं सकते हैं। ऐसी सरहद वहां बिहार की है।

बाकी जो सवाल पूछा है, उसका मैंने पहले ही जवाब दे दिया है।

18.17 HRS.

*The Lok Sabha then adjourned till eleven of the clock on Monday, November 18, 1968 Kartika 27, 1890 (Saka).*

55 LSS(CP.)/68—1200—28.3.69—GIPF.